उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

Ref No: 10559/ C-7 /विविध-597/2024 Date : 12-1-24

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: Regarding submission of Action taken report with reference to Hon'ble NGT order dated 21-12-2023 in the matter of Jeetu Yadav Vs U.P. Pollution Control Board & Ors in O. A. no. 889/2022 (I.A. No. 321/2022).

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal during hearing on 21-12-2023 in the matter of Jeetu Yadav Vs U.P. Pollution Control Board & Ors in O. A. no. 889/2022 (I.A. No. 321/2022), Action taken report is attached on behalf of U.P. Pollution Control Board with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Yours Sincerely,

Encl: As Above

(Sanjeev Kumar Singh)
Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764

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Action taken reportwith referenceto Hon'ble NGT order dated 21-12-2023 inthe matter of Jeetu Yadav Vs U.P. Pollution Control Board & Ors in O. A. no. 889/2022 (I.A. No. 321/2022).

Background :

Hon'ble NGT vide order dated 21-12-2023 in the matter of Jeetu Yadav Vs U.P. Pollution Control Board & Ors in O. A. no. 889/2022 (I.A. No. 321/2022) has directed as under –

"..... 10. If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.

11. A submission has also been made by Shri Pradeep Misra, learned Counsel for UPPCB that for initiating action of prosecuting the concerned District Magistrates for non-compliance of the orders under Section 31A, the sanction is required. In this regard, we have been pointed out the order of the Tribunal dated 11.08.2023 passed in OA No. 07/2018(CZ), in the matter of M.Y. Chaudhary vs. Bhopal Municipal Corporation & Others, wherein the Tribunal has held as under:

"156. We may also observe that the cognizance can be taken by Magistrate of offence without insisting for sanction under Section 197 Cr.P.C. since Supreme Court in V.C. Chinnappa Goudar vs. Karnataka State Pollution Control Board & Anr., (2015) 14 SCC 535 and Noorulla Khan vs. Karnataka State Pollution Control Board & Anr., (2021) SCC OnLine SC 601 has held that Section 197 is not attracted for offences when prosecution is initiated under Water Act, 1974 against the public servants with reference to Sections 47 and 48 of Water Act, 1974

159. The provisions of EP Act, 1986 are also pari materia with the provisions of Water Act, 1974 in as much as Sections 47 and 48 of Water Act, 1974 are similar to Sections 16 and 17 of EP Act, 1986."

12. Shri Pradeep Misra, learned Counsel appearing for UPPCB is not in a position to state as to how long the officers of UPPCB to take action for recovery of the amount. He has sought time to obtain instructions. 13. We are of the opinion that the environmental compensation which is imposed is required to be recovered and prompt action is required to be taken by competent officers of UPPCB. Hence, they are granted three weeks' time to take appropriate action in this regard and file action taken report on or before the expiry of said three weeks period. 14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report. The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before

this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UPPCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UPPCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above..... "

Action taken by UPPCB :

That in compliance of directions of Hon'ble NGT in O.A. No. 889/2022 (I.A. No. 321/2022) in the matter of Jeetu Yadav Vs U.P. Pollution Control Board & Ors., UPPCB vide its letter dated 27-10-2023, 01-12-2023, 15-12-2023 and 29-12-2023 has issued directions to District Magistrate, Moradabad, Sambhal, Rampur and Amroha to comply with the directions of Hon'ble NGT and to ensure the compliance of directions dated 15-03-2021 and 08-07-2021 issued by Department of Environment, Forest & Climate Change, Govt. of U.P.regarding compliance of closure direction issued by UPPCB. UPPCB has also requested the District Magistrates to stop the availability of coal, issuance of licence for soil excavation and other facilities to the brick kilns in their respective areas till brick kilns obtain valid Consent to Operate from UPPCB. The copy of letter dated 27-10-2023, 01-12-2023, 15-12-2023 and 29-12-2023 is annexed as **Annexure No. 1, 2, 3 & 4**.

District wise action taken by UPPCB as well as the District Administration for ensuring closure and levying and recovery of Environmental Compensation against the defaulter brick kilns which has operated brick kilns in violation of closure direction of UPPCB/ operated without consent to operate from UPPCB is given below:

1- District Moradabad :

i. That UPPCB has issued Closure order against earlier identified 72 defaulter brick kilns in district Moradabad.

ii. That UPPCB vide letter dated 10-02-2023, 27-10-2023, 01-12-2023 and 29-12-2023 has issued direction to District Magistrate Moradabad to ensure the compliance of closure orders issued by UPPCB.

iii. That District Magistrate Moradabad has submitted action taken report regarding compliance of closure order against defaulter brick kilns to UPPCB vide its letter dated 29-12-2023. Copy of the report is annexed as **Annexure no 5.** District administration Moradabad has conducted the

survey of all defaulter 72 units in the month of December 2023. The brick kilns were found closed.

iv. That UPPCB vide letters dated 29-12-2023 and 02-01-2024 has issued demand letter to District Magistrate Moradabad for recovery of imposed Environmental Compensation of Rs. 59.3 Cr. against above 72 defaulter brick kilns. Letters dated 29-12-2023 and 02-01-2024 are annexed as **Annexure No. 6.**

v. That District Magistrate Moradabad vide its letter dated 08-01-2024 has submitted its report regarding action taken for recovery of Environmental Compensation imposed by UPPCB. Copy of letter dated 08-01-2024 is annexed as **Annexure No. 7.**

vi. That District Magistrate Moradabad in its report dated 08-01-2024 has mentioned that out of above 72 brick kilns, 01 Brick Kiln **M/s Gulbahar Brick Works (New name Super Brick Field), Bhainsoda,Pakbara, Sadar, Moradabad** is now fall in District Sambhal which is closed and the recovery certificate has been sent to concerning Tehsil for necessary action. Based on the report total Defaulter in District Moradabad is now 71 and in District Sambhal there are 109 Defaulter brick kilns against whom closure orders and Environmental Compensation has been imposed by UPPCB.

vii. That District Magistrate Moradabad in its report dated 08-01-2024 has mentioned that Recovery Certificate (Form 36) has been issued against 72 defaulter brick kilns.

viii. That Environmental Compensation of Rs. 1.70 Lakh has been recovered from different brick kilns in district Moradabad.

2- District Rampur :

i. That UPPCB has issued Closure order against all 26 defaulter brick kilns identified in district Rampur.

ii. That UPPCB vide letter dated 10-02-2023, 27-10-2023, 01-12-2023 and 29-12-2023 has issued direction to District Magistrate Rampur to ensure the compliance of closure orders issued by UPPCB.

iii. That UPPCB vide letters dated 29-12-2023 and 02-01-2024 has issued demand letter to District Magistrate Rampur for recovery of imposed Environmental Compensation of Rs. 19.57 Cr. against above 26 defaulter brick kilns. Letters dated 29-12-2023 and 02-01-2024 are annexed as **Annexure No. 8.**

iv. That District Magistrate Rampur vide its letter dated 03-01-2024 has submitted action taken report regarding compliance of closure order issued by UPPCB and action taken for recovery of Environmental

Compensation imposed by UPPCB. Letter dated 03-01-2024 is annexed as **Annexure No. 9.**

v. That District Magistrate Rampur in its report dated 03-01-2024 has annexed the joint survey of all defaulter 26 units conducted by joint team of UPPCB and District Administration in the month of January, 2024 in which all the brick kilns were found closed.

vi. That District Magistrate Rampur in its report dated 03-01-2024 has mentioned that Recovery Certificate (Form 36) has been issued against all defaulter brick kilns.

vii. That Recovery of Rs 2.0 Lakh has been done from M/s N.S. Brick Works, Vill-Ranuvangla, Tehsil-Tanda, Dist-Rampur.

3- District Sambhal :

i. That UPPCB has issued Closure order against all 108 defaulter brick kilns identified in district Sambhal.

ii. That as mentioned above in para 1(vi) one brick kiln M/s Gulbahar Brick Works (New name Super Brick Field), Bhainsoda,Pakbara, Sadar, Moradabad is now located in District Sambhal which is closed . Hence total defaulter brick kilns in District Moradabad is 71 and in District Sambhal is 109.

iii. That UPPCB vide letter dated 13-04-2023, 27-10-2023, 01-12-2023, 15-12-2023 and 29-12-2023 has issued direction to District Magistrate Sambhal to ensure the compliance of closure orders issued by UPPCB.

iv. That District Magistrate Sambhal has filed the action taken report vide letter dated 18-12-2023 showing the status of closure order compliance against the defaulter brick kilns. The report has already been submitted to Hon'ble NGT. Copy of report is annexed as **Annexure No. 10.**

v. That UPPCB and district administration Sambhal has conducted the joint survey of defaulter units in the month of January, 2024. The brick kilns were found closed. The survey report is annexed as **Annexure No. 11.**

vi. That UPPCB vide letters dated 29-12-2023 and 02-01-2024 has issued demand letter to District Magistrate, Sambhal for recovery of imposed Environmental Compensation of Rs. 52.62 Cr. against above 108 defaulter brick kilns. Letters dated 29-12-2023 and 02-01-2024 are annexed as **Annexure No. 12.**

4- District Amroha :

i. That UPPCB has issued Closure order against all 71 defaulter brick kilns identified in district Amroha.

ii. That UPPCB vide letter dated 13-04-2023, 27-10-2023, 01-12-2023, 15-12-2023 and 29-12-2023 has issued direction to District Magistrate Amroha to ensure the compliance of closure orders issued by UPPCB.

iii. That UPPCB vide letters dated 29-12-2023 and 02-01-2024 has issued demand letter to District Magistrate Amroha for recovery of imposed Environmental Compensation of Rs. 27.56 Cr. against 69 defaulter brick kilns who had earlier operated their brick kilns for some days in violation of issued closure order and against 01 defaulter brick kiln who has operated brick kiln with out prior CTO for some days. Letters dated 29-12-2023 and 02-01-2024 are annexed as **Annexure No. 13.**

iv. That District Magistrate Amroha vide its letter dated 02-01-2024 and 08-01-2024 has submitted the action taken report regarding compliance of closure order issued by UPPCB and action taken for recovery of Environmental Compensation imposed by UPPCB. Letters dated 02-01-2024 and 08-01-2024 are annexed as **Annexure No. 14 & 15.**

v. That UPPCB as well as district administration Amroha has conducted the survey of all defaulter units in the month of December 2023 and January, 2024. The brick kilns were found closed.

vi. That District Magistrate Amroha in its report dated 08-01-2024 has mentioned that Recovery Certificate (Form 36) has been issued against 70 defaulter brick kilns.

That it is submitted that U.P. Pollution Control Board is conducting a regular vigil on the brick kilns and has already taken action against the defaulter brick kilns by way of issuance of closure directions, ensuring compliance through District Administration & Police Department, imposition of Environmental Compensation for defaulting period as mentioned above.

Annexure No. 1

H023722 C-7/विवेक-597/2023 27-10-23

सेवा में,

पंजीकृत

1. जिलाधिकारी
   मुरादाबाद / सम्भल / रामपुर / अमरोहा।

2. वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक
   मुरादाबाद / सम्भल / रामपुर / अमरोहा।

विषयः– माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889 / 2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889 / 2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....10. Let notice be issued to the District Magistrates of Moradabad, Sambhal, Rampur and Amroha to submit a report before the Tribunal in respect of action of closure of illegally operating brick kilns in compliance of the closure orders of the State PCB communicated to the concerned District Magistrates and also recovery of the environmental compensation imposed by the concerned officer of the State PCB.

11. Let the report in terms of above directions be submitted by the UPPCB and District Magistrates of Moradabad, Sambhal, Rampur and Amroha within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. ...."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303 / 81–7–2021–39(पर्या) / 2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582 / 81–7–2021–39(पर्या) / 2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण में विचाराधीन उक्त ओ0ए0 सं0–889 / 2022 में पारित पूर्व आदेशों के अनुपालन में आपको पूर्व में बोर्ड के पत्र 10.02.2023 एवं 13.04.2023 द्वारा बोर्ड द्वारा जारी बन्दी आदेश के अनुपालन हेतु पत्र प्रेषित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण द्वारा ओ0ए0 सं0–889 / 2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित उक्त आदेश दिनांक 06.10.2023 से 08 सप्ताह अर्थात् 06.12.2023 तक जिलाधिकारी, मुरादाबाद, रामपुर, सम्भल एवं अमरोहा तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा कृत कार्यवाही की पृथक–पृथक रिपोर्ट प्रेषित की जानी है एवं संबंधित जिलाधिकारी को अगली नियत तिथि 21.12.2023 को वर्चुअल मोड पर प्रस्तुत होने के निर्देश दिये गये हैं।

बोर्ड द्वारा प्रेषित उक्त पत्रों की छायाप्रति एवं सूची पुनः संलग्न कर आपको इस अनुरोध के साथ प्रेषित किया जा रहा है कि उक्त दोषी ईंट भट्ठों के विरूद्ध बोर्ड द्वारा जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

उक्त के अतिरिक्त पर्यावरणीय अधिनियमों, माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–889/2022 एवं अन्य वादों में पारित आदेशों तथा उ0प्र0 शासन के शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 का अनुपालन सुनिश्चित कराये जाने हेतु अपने क्षेत्रान्तर्गत आच्छादित समस्त ईंट भट्ठों को बोर्ड से वैध सहमति प्राप्त होने की दशा में ही मिट्टी की खुदाई की अनुमति निर्गत किये जाने एवं कोयले की आपूर्ति किये जाने हेतु संबंधित को निर्देशित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद एवं बिजनौर को इस निर्देश के साथ कि संबंधित जिला प्रशासन से व्यक्तिगत संपर्क स्थापित करते हुए आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

Annexure No. 2

सी0-7/विविध-597/023

1/12/23

140311

अनुस्मारक–पत्र
पंजीकृत

सेवा में,

1. जिलाधिकारी
मुरादाबाद / सम्भल / रामपुर / अमरोहा।

2. वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक
मुरादाबाद / सम्भल / रामपुर / अमरोहा।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889 / 2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889 / 2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....10. Let notice be issued to the District Magistrates of Moradabad, Sambhal, Rampur and Amroha to submit a report before the Tribunal in respect of action of closure of illegally operating brick kilns in compliance of the closure orders of the State PCB communicated to the concerned District Magistrates and also recovery of the environmental compensation imposed by the concerned officer of the State PCB.

11. Let the report in terms of above directions be submitted by the UPPCB and District Magistrates of Moradabad, Sambhal, Rampur and Amroha within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. ...."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303 / 81–7–2021–39(पर्या) / 2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582 / 81–7–2021–39(पर्या) / 2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक / पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण में विचाराधीन उक्त ओ0ए0 सं0–889 / 2022 में पारित पूर्व आदेशों के अनुपालन में आपको पूर्व में बोर्ड के पत्र 10.02.2023 एवं 13.04.2023 द्वारा बोर्ड द्वारा जारी बन्दी आदेश के अनुपालन हेतु पत्र प्रेषित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण द्वारा ओ0ए0 सं0–889 / 2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित उक्त आदेश दिनांक 06.10.2023 से 08 सप्ताह अर्थात् 06.12.2023 तक जिलाधिकारी, मुरादाबाद, रामपुर, सम्भल एवं अमरोहा तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा कृत कार्यवाही की पृथक–पृथक रिपोर्ट प्रेषित की जानी है एवं संबंधित जिलाधिकारी को अगली नियत तिथि 21.12.2023 को वर्चुअल मोड पर प्रस्तुत होने के निर्देश दिये गये हैं।

बोर्ड द्वारा प्रेषित उक्त पत्रों की छायाप्रति एवं सूची पुनः संलग्न कर आपको इस अनुरोध के साथ प्रेषित किया जा रहा है कि उक्त दोषी ईंट भट्ठों के विरूद्ध बोर्ड द्वारा जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

उक्त के अतिरिक्त पर्यावरणीय अधिनियमों, माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–889/2022 एवं अन्य वादों में पारित आदेशों तथा उ0प्र0 शासन के शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 का अनुपालन सुनिश्चित कराये जाने हेतु अपने क्षेत्रान्तर्गत आच्छादित समस्त ईंट भट्ठों को बोर्ड से वैध सहमति प्राप्त होने की दशा में ही कोयले की आपूर्ति एवं मिट्टी खनन संबंधी अन्य सुविधाएं प्रदान किये जाने संबंधी कार्यवाही किये जाने हेतु संबंधित को निर्देशित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद एवं बिजनौर को इस निर्देश के साथ कि संबंधित जिला प्रशासन से व्यक्तिगत संपर्क स्थापित करते हुए आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

Annexure No. 3

H04258 | MO-71 विविध-622/सम्भल/023 | 15/012/023

सेवा में,

पंजीकृत

1. जिलाधिकारी
   सम्भल।
2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक
   सम्भल।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....10. Let notice be issued to the District Magistrates of Moradabad, Sambhal, Rampur and Amroha to submit a report before the Tribunal in respect of action of closure of illegally operating brick kilns in compliance of the closure orders of the State PCB communicated to the concerned District Magistrates and also recovery of the environmental compensation imposed by the concerned officer of the State PCB.

11. Let the report in terms of above directions be submitted by the UPPCB and District Magistrates of Moradabad, Sambhal, Rampur and Amroha within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. ....."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण द्वारा पारित उक्त आदेश एवं उ0प्र0 शासन द्वारा जारी शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 के अनुपालन में बोर्ड के पत्र दिनांक 27.10.2023 एवं 01.12.2023 द्वारा दोषी ईंट भट्ठों के विरूद्ध आवश्यक कार्यवाही कराये जाने हेतु पत्र प्रेषित किया है (छायाप्रति संलग्न)।

माननीय अधिकरण में विचाराधीन उक्त ओ0ए0 सं0–889/2022 में पारित पूर्व आदेशों के अनुपालन में जनपद–संभल के अन्तर्गत आच्छादित कुल 108 दोषी भट्ठे पाये गये थे जिन्हें बन्दी आदेश/कारण बताओ नोटिस/पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बोर्ड के पूर्व पत्रों द्वारा नोटिस जारी किया गया। बोर्ड द्वारा उक्त दोषी भट्ठों के विरूद्ध बन्दी आदेश जारी करते हुए पर्यावरणीय क्षतिपूर्ति अधिरोपित की जा चुकी है। बोर्ड द्वारा दोषी भट्ठों को जारी बन्दी आदेश की सूची, बन्दी आदेश का दिनांक एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि प्रदर्शित करते हुए सूची संलग्न की जा रही है।

उक्त के अतिरिक्त पर्यावरणीय अधिनियमों, माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–889/2022 एवं अन्य वादों में पारित आदेशों तथा उ0प्र0 शासन के शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 का अनुपालन सुनिश्चित कराये जाने हेतु पत्र के साथ संलग्न दोषी भट्ठों के विरूद्ध बोर्ड द्वारा जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने तथा अपने क्षेत्रान्तर्गत आच्छादित समस्त ईंट भट्ठों को बोर्ड से वैध सहमति प्राप्त होने की दशा में ही कोयले की आपूर्ति एवं मिट्टी खनन संबंधी अन्य सुविधाएं प्रदान किये जाने संबंधी कार्यवाही किये जाने हेतु संबंधित अधिकारी को निर्देशित कने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि:–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिला प्रशासन, संभल से व्यक्तिगत संपर्क स्थापित करते हुए उक्तानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

Annexure No. 3

H04259 /मी0-7/विविध-628/अमरोहा/023 15/12/023

सेवा में,

पंजीकृत

1. जिलाधिकारी
   अमरोहा।
2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक
   अमरोहा।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....10. Let notice be issued to the District Magistrates of Moradabad, Sambhal, Rampur and Amroha to submit a report before the Tribunal in respect of action of closure of illegally operating brick kilns in compliance of the closure orders of the State PCB communicated to the concerned District Magistrates and also recovery of the environmental compensation imposed by the concerned officer of the State PCB.

11. Let the report in terms of above directions be submitted by the UPPCB and District Magistrates of Moradabad, Sambhal, Rampur and Amroha within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. ...."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण द्वारा पारित उक्त आदेश एवं उ0प्र0 शासन द्वारा जारी शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 के अनुपालन में बोर्ड के पत्र दिनांक 27.10.2023 एवं 01.12.2023 द्वारा दोषी ईंट भट्ठों के विरूद्ध आवश्यक कार्यवाही कराये जाने हेतु पत्र प्रेषित किया है (छायाप्रति संलग्न)।

माननीय अधिकरण में विचाराधीन उक्त ओ0ए0 सं0–889/2022 में पारित पूर्व आदेशों के अनुपालन में बोर्ड में उपलब्ध अभिलेखों एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर द्वारा समय–समय पर किये गये निरीक्षणों एवं प्रेषित आख्या के आधार पर माननीय अधिकरण में पूर्व में प्रेषित 75 दोषी भट्ठों की सूची को संशोधित किया गया है। जनपद–अमरोहा के अन्तर्गत आच्छादित दोषी भट्ठों के विरूद्ध जारी बन्दी आदेश का दिनांक एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि प्रदर्शित करते हुए सूची संलग्न की जा रही है।

उक्त के अतिरिक्त पर्यावरणीय अधिनियमों, माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 सं0–889/2022 एवं अन्य वादों में पारित आदेशों तथा उ0प्र0 शासन के शासनादेश दिनांक 15.03.2021 एवं 08.07.2021 का अनुपालन सुनिश्चित कराये जाने हेतु पत्र के साथ संलग्न दोषी भट्ठों के विरूद्ध बोर्ड द्वारा जारी बन्दी आदेश का अनुपालन सुनिश्चित कराये जाने तथा अपने

क्षेत्रान्तर्गत आच्छादित समस्त ईंट भट्ठों को बोर्ड से वैध सहमति प्राप्त होने की दशा में ही कोयले की आपूर्ति एवं मिट्टी खनन संबंधी अन्य सुविधाएं प्रदान किये जाने संबंधी कार्यवाही किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ कि जिला प्रशासन, अमरोहा से व्यक्तिगत संपर्क स्थापित करते हुए उक्तानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

Annexure No. 4

M05230 /C-7/Vio-612/Jeetu Yadav/Moradabad/23. 29-12-2023

सेवा में,

पंजीकृत

1. जिलाधिकारी
मुरादाबाद।

2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक
मुरादाबाद।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report. The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UPPCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UPPCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above. ...."

16. In the circumstances of the case, we grant two weeks' time to the District Magistrates, Moradabad, Rampur and Amroha to file their reports within two weeks, subject to deposit of cost of Rs. 5,000/- each within a period of two week before the Registrar General of the Tribunal. ...."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण एवं उ0प्र0 शासन द्वारा पारित उक्त आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड द्वारा पूर्व में पत्र सं0–एच88919/सी–7/विविध–612/जीतू यादव मुरादाबाद/023 दिनांक 10.02.2023 द्वारा जनपद–मुरादाबाद के अन्तर्गत आच्छादित दोषी ईंट भट्ठों की सूची संलग्न कर आपको प्रेषित की जा चुकी है।

माननीय अधिकरण द्वारा पारित उक्त आदेश दिनांक 21.12.2023 का अनुपालन सुनिश्चित कराये जाने हेतु जनपद–मुरादाबाद के अन्तर्गत आच्छादित दोषी भट्ठों जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी किया जा चुका है, की सूची संलग्न कर आपको इस आशय से प्रेषित की जा

रही है कि उक्त दोषी भट्ठों का संचालन रोके जाने हेतु आवश्यक कार्यवाही करते हुए कृत कार्यवाही की आख्या बोर्ड मुख्यालय को दिनांक 05.01.2024 तक प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

उक्त के अतिरिक्त माननीय अधिकरण द्वारा उक्त ओ0ए0 सं0–889/2022 में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आप द्वारा जनपद–मुरादाबाद में की गयी कार्यवाही की आख्या माननीय अधिकरण में प्रेषित की जानी है जिसकी प्रति बोर्ड मुख्यालय प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपिः–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिला प्रशासन, मुरादाबाद से व्यक्तिगत संपर्क स्थापित करते हुए उक्तानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

M05034/c-7/vivid-627/Jeetu Yadav/Sambhal/23 29.12.23

सेवा में,

पंजीकृत

1. जिलाधिकारी
सम्भल।

2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक
सम्भल।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report. The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UPPCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UPPCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above. ...." .

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण एवं उ0प्र0 शासन द्वारा पारित उक्त आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड द्वारा पूर्व में पत्र सं0–एच92007/सी–7/विविध–627/जीतू यादव/संभल/2023 दिनांक 13.04.2023 द्वारा जनपद–सम्भल के अन्तर्गत आच्छादित दोषी ईंट भट्ठों की सूची संलग्न कर आपको प्रेषित की जा चुकी है।

माननीय अधिकरण द्वारा पारित उक्त आदेश दिनांक 21.12.2023 का अनुपालन सुनिश्चित कराये जाने हेतु जनपद–सम्भल के अन्तर्गत आच्छादित दोषी भट्ठों जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी किया जा चुका है, की सूची संलग्न कर आपको इस आशय से प्रेषित की जा रही है कि उक्त दोषी भट्ठों का संचालन रोके जाने हेतु आवश्यक कार्यवाही करते हुए कृत कार्यवाही की आख्या बोर्ड मुख्यालय को दिनांक 05.01.2024 तक प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

उक्त के अतिरिक्त माननीय अधिकरण द्वारा उक्त ओ0ए0 सं0–889/2022 में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आप द्वारा जनपद–सम्भल में की गयी कार्यवाही की आख्या माननीय अधिकरण में प्रेषित की जानी है जिसकी प्रति बोर्ड मुख्यालय प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपिः–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिला प्रशासन, संभल से व्यक्तिगत संपर्क स्थापित करते हुए उक्तानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

O/C

M050032/C-7/Vivid-613/Jeetu Yadav/Rampur/23 29.12.23

पंजीकृत

सेवा में,

1. जिलाधिकारी
रामपुर।

2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक
रामपुर।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report. The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UPPCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UPPCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above. ...."

16. In the circumstances of the case, we grant two weeks' time to the District Magistrates, Moradabad, Rampur and Amroha to file their reports within two weeks, subject to deposit of cost of Rs. 5,000/- each within a period of two week before the Registrar General of the Tribunal. ...."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण एवं उ0प्र0 शासन द्वारा पारित उक्त आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड द्वारा पूर्व में पत्र सं0–एच88920/सी–7/विविध–627/जीतू यादव रामपुर/23 दिनांक 10.02.2023 द्वारा जनपद–रामपुर के अन्तर्गत आच्छादित दोषी ईंट भट्ठों की सूची संलग्न कर आपको प्रेषित की जा चुकी है।

माननीय अधिकरण द्वारा पारित उक्त आदेश दिनांक 21.12.2023 का अनुपालन सुनिश्चित कराये जाने हेतु जनपद–रामपुर के अन्तर्गत आच्छादित दोषी भट्ठों जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी किया जा चुका है, की सूची संलग्न कर आपको इस आशय से प्रेषित की जा रही है कि उक्त दोषी भट्ठों का संचालन रोके जाने हेतु आवश्यक कार्यवाही करते हुए कृत कार्यवाही की

आख्या बोर्ड मुख्यालय को दिनांक 05.01.2024 तक प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

उक्त के अतिरिक्त माननीय अधिकरण द्वारा उक्त ओ0ए0 सं0–889/2022 में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आप द्वारा जनपद–रामपुर में की गयी कार्यवाही की आख्या माननीय अधिकरण में प्रेषित की जानी है जिसकी प्रति बोर्ड मुख्यालय प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपिः–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिला प्रशासन, रामपुर से व्यक्तिगत संपर्क स्थापित करते हुए उक्तानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

1705033/c-7/vivid-628/Jeetu Yadav/Amroha/23 29.12.2023

सेवा में,

पंजीकृत

1. जिलाधिकारी
अमरोहा।

2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक
अमरोहा।

विषयः–माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0–889/2022 जीतू यादव बनाम यू0पी0 पॉल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 21.12.2023 (छायाप्रति संलग्न) के सुसंगत अंश का अवलोकन करने का कष्ट करें :–

".....14. On the issue of closure of defaulting brick kilns, we find that a chart has been enclosed as Annexure 3 along with report. The said chart in respect of Moradabad mentions closure dates from 2017 and 2018 onwards in respect of several units. It is undisputed before this Tribunal that though these brick kilns were closed as far back as in 2017 and 2018 etc. but they are still operating. Nothing significant has been pointed out by Counsel for UPPCB to show that the units are not operating after the closure order. On the contrary admittedly, the units are operating. Hence, a clear report in this regard must be filed by the competent officer of UPPCB mentioning if the brick kilns in question are in a position to operate or have been demolished. The same position in respect of closure and operation of brick kilns after the closure order exists in respect of other districts also, therefore, competent officer of UPPCB will file a fresh action taken report within two weeks in respect of all the districts keeping in view the observations made above. ...."

16. In the circumstances of the case, we grant two weeks' time to the District Magistrates, Moradabad, Rampur and Amroha to file their reports within two weeks, subject to deposit of cost of Rs. 5,000/- each within a period of two week before the Registrar General of the Tribunal. ...."

पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या–303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 08.07.2021 द्वारा प्रदेश के समस्त जिलाधिकारी एवं वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक को बोर्ड से सहमति प्राप्त किये बिना संचालित ईंट भट्ठों को बन्द कराये जाने हेतु निर्देशित किया गया है (छायाप्रति संलग्न)।

माननीय अधिकरण एवं उ0प्र0 शासन द्वारा पारित उक्त आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु बोर्ड द्वारा पूर्व में पत्र सं0–एच92008/सी–7/विविध–628/जीतू यादव/अमरोहा/2023 दिनांक 13.04.2023 द्वारा जनपद–अमरोहा के अन्तर्गत आच्छादित दोषी ईंट भट्ठों की सूची संलग्न कर आपको प्रेषित की जा चुकी है।

माननीय अधिकरण द्वारा पारित उक्त आदेश दिनांक 21.12.2023 का अनुपालन सुनिश्चित कराये जाने हेतु जनपद–अमरोहा के अन्तर्गत आच्छादित दोषी भट्ठों जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी किया जा चुका है, की सूची संलग्न कर आपको इस आशय से प्रेषित की जा रही है कि उक्त दोषी भट्ठों का संचालन रोके जाने हेतु आवश्यक कार्यवाही करते हुए कृत कार्यवाही की

आख्या बोर्ड मुख्यालय को दिनांक 05.01.2024 तक प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

उक्त के अतिरिक्त माननीय अधिकरण द्वारा उक्त ओ0ए0 सं0–889/2022 में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आप द्वारा जनपद–अमरोहा में की गयी कार्यवाही की आख्या माननीय अधिकरण में प्रेषित की जानी है जिसकी प्रति बोर्ड मुख्यालय प्रेषित किये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।

संलग्नक:–उपरोक्तानुसार।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि:–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ कि जिला प्रशासन, अमरोहा से व्यक्तिगत संपर्क स्थापित करते हुए उक्तानुसार आवश्यक कार्यवाही कराना सुनिश्चित करें।

सदस्य सचिव

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद
ई–मेल : romoradabad@uppcb.in, दूरभाष : 0591–2972012

पत्र संख्या : 1899 / N-13 / 889 / जनरल / मुरादाबाद दिनांक : 30 / 12 / 2023

To,

The Registrar General
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Subject : Regarding compliance report of order dated 21.12.2023 passed by Hon'ble NGT in O.A. No. 889/2022 Jeetu Yadav Vs U.P. Pollution Control Board & Ors. on the behalf of District Magistrate, Moradabad.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 21.12.2023 on matter mentioned above, the status report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Your Sincerely

Enclosure –As Above.

(Ashutosh Chauhan)
Regional Officer

Copy :
1. District Magistrate, Moradabad.
2. Mr. Pradeep Mishra, Advocate for U.P. Pollution Control Board, Lucknow.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow.
4. Chief Environmental Officer (Cricle-7), U.P. Pollution Control Board, Lucknow.

Regional Officer

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Annexure No. 5

प्रेषक,

जिलाधिकारी,
मुरादाबाद।

सेवा में,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पत्रांक – 1895 / M-12/889 / जनरल / मुरादाबाद दिनांक – 29 दिसम्बर, 2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश का अवलोकन करने का कष्ट करें, जिसमें जनपद मुरादाबाद, सम्भल, अमरोहा व रामपुर में अवैध रूप से चलने वाले ईंट भट्ठों के संबंध में कार्यवाही हेतु आदेश दिये गये हैं।

1. उक्त के अनुपालन में कार्यालय, उपजिलाधिकारी, तहसील सदर, ठाकुरद्वारा, कांठ, बिलारी एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद से आख्या प्राप्त की गयी, जोकि निम्नवत् है –

(अ) तहसीलदार, सदर द्वारा अपनी आख्या दिनांक 28.12.2023 से अवगत कराया गया है कि तहसील सदर में अवैध रूप से स्थापित 09 ईंट भट्ठों का निरीक्षण किया गया। ईंट भट्ठे बन्द पाये गये (आख्या संलग्न)।

(ब) उपजिलाधिकारी, कांठ द्वारा अपनी आख्या दिनांक 27.12.2023 से अवगत कराया गया है कि तहसील कांठ में अवैध रूप से स्थापित 12 ईंट भट्ठों का निरीक्षण किया गया। ईंट भट्ठे बन्द पाये गये (आख्या संलग्न)।

(स) तहसीलदार, ठाकुरद्वारा द्वारा अपनी आख्या दिनांक 29.12.2023 से अवगत कराया गया है कि तहसील ठाकुरद्वारा में अवैध रूप से स्थापित 07 ईंट भट्ठों का निरीक्षण किया गया। ईंट भट्ठे बन्द पाये गये (आख्या संलग्न)।

(द) तहसीलदार, बिलारी द्वारा अपनी आख्या दिनांक 28.12.2023 से अवगत कराया गया है कि तहसील ठाकुरद्वारा में अवैध रूप से स्थापित 44 ईंट भट्ठों का निरीक्षण किया गया। ईंट भट्ठे बन्द पाये गये (आख्या संलग्न)।

2. उपरोक्त के अतिरिक्त क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा अवगत कराया गया है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 नं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के अनुपालन में जनपद मुरादाबाद में अवैध रुप से संचालित 72 ईंट भट्ठों का चिन्हीकरण उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा किया गया तथा उक्त ईंट भट्ठों के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31(ए) के अन्तर्गत बन्दी आदेश जारी

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किये गये। दिनांक 03.11.2023 व दिनांक 04.11.2023 को क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा समस्त ईंट भट्टों का निरीक्षण किया गया, जिसकी आख्या दिनांक 08.12.2023 को बोर्ड मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित की गयी। निरीक्षण के दौरान समस्त ईंट भट्ठे बन्द पाये गये थे। दोषी 72 ईंट भट्ठों की सूची संलग्न है। दोषी 72 ईंट भट्ठों के विरुद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति हेतु अर्थदण्ड अधिरोपित करते हुए राज्य बोर्ड द्वारा नोटिस जारी किये गये।

मुख्य पर्यावरण अधिकारी (वृत्त–7), लखनऊ/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा इस कार्यालय को मांग पत्र उपलब्ध नहीं कराये गये, जिसके फलस्वरुप भू–राजस्व की भाँति वसूली हेतु कार्यवाही किया जाना सम्भव नहीं हो सका है। माँग पत्र जारी किये जाने हेतु क्षेत्रीय अधिकारी को निर्देशित किया गया है कि वह शीघ्र ही नियमानुसार माँग पत्र निर्गत कराकर इस कार्यालय को उपलब्ध करायें ताकि भू–राजस्व की भाँति वसूली की कार्यवाही की जा सके।

3. उपरोक्त से स्पष्ट है कि क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा प्रस्तुत सूची में जनपद मुरादाबाद की तहसील सदर के 09, तहसील कॉठ के 12, तहसील ठाकुरद्वारा के 07, तहसील बिलारी के 44 कुल 72 ईंट भट्ठे संचालित नहीं है। उक्त भट्ठा स्वामियों द्वारा अर्थदण्ड जमा नहीं किया गया, जिसके फलस्वरुप भू–राजस्व की भाँति वसूली के लिए मांग पत्र जारी किये जाने हेतु नियमानुसार कार्यवाही की जा रही है तथा पृथक से मांग पत्र आख्या प्रस्तुत करने के परिपेक्ष्य में क्षेत्रीय अधिकारी श्री आशुतोष चौहान द्वारा अवगत कराया गया कि पृथक रूप से मांग पत्र जारी करने हेतु बोर्ड मुख्यालय द्वारा कार्यवाही की जा रही है।

अतः उपरोक्त समस्त 72 ईंट भट्ठों का संचालन नहीं हो रहा है। मांग पत्र के अभाव में जनपद स्तर से भू–राजस्व की भाँति वसूली की कार्यवाही सम्भव नहीं हो सकी है। उक्त ईंट भट्ठों के मांग पत्र प्रदूषण विभाग से प्राप्त होते ही वसूली की प्रभावी कार्यवाही नियमानुसार की जायेगी। साथ ही यह भी संज्ञान में लाना है कि मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में जनपद के समस्त उप जिलाधिकारी एवं पुलिस क्षेत्राधिकारियों को कड़े निर्देश निर्गत कर दिये गये हैं कि प्रश्नगत 72 ईंट भट्ठों का संचालन किसी भी दशा में न होने दें और समय–समय पर अपनी निरीक्षण आख्या भी उपलब्ध करातें रहें।

आख्या महोदय की सेवा में सादर प्रेषित है।

भवदीय

संलग्नक : उपरोक्तानुसार आख्या एवं फोटोग्राफ।

(मानवेन्द्र सिंह)
जिलाधिकारी, मुरादाबाद

पत्रांक एवं दिनांक उपरोक्तानुसार

प्रतिलिपि –

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ प्रेषित कि उक्त आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जमा कराना सुनिश्चित करें।
2. श्री प्रदीप कुमार मिश्रा, अधिवक्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में प्रभावी पैरवी करने हेतु प्रेषित।

(मानवेन्द्र सिंह)
जिलाधिकारी, मुरादाबाद

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कार्यालय जिलाधिकारी मुरादाबाद

पत्रांक : 1892 / A-13 / 889/जनरल मुरादाबाद दिनांक : 29-12-2023

1. उपजिलाधिकारी,
तहसील सदर/बिलारी/ठाकुरद्वारा/कॉठ,
मुरादाबाद।
2. क्षेत्राधिकारी (पुलिस),
तहसील सदर/बिलारी/ठाकुरद्वारा/कॉठ,
मुरादाबाद।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ.ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के अनुपालन के संबंध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश का संदर्भ ग्रहण करें। अवगत हों कि जनपद मुरादाबाद में स्थापित 72 ईट भट्ठे जिन्हें राज्य प्रदूषण नियंत्रण बोर्ड से सहमति/अनुमति प्राप्त नहीं है एवं नियमावली के विरुद्ध संचालित हैं, जिसके क्रम में राज्य प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये गये है। यह भी अवगत हों कि पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा निर्गत शासनादेश संख्या –303/81–7–2021–39(पर्या)/2014–टीसी–1 दिनांक 15.03.2021 तथा शासनादेश संख्या–582/81–7–2021 –39(पर्या)/2014 –टीसी–1 दिनांक 08.07.2021 द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड से बिना सहमति प्राप्त किये अवैध रूप से संचालित ईट भट्ठों को बन्द कराये जाने हेतु जिला प्रशासन को निर्देश दिये गये हैं।

अतः मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में आपको निर्देशित किया जाता है कि संलग्न सूची में उल्लिखित ईट भट्ठों का संचालन निषिद्ध कराया जाना सुनिश्चित करें तथा कृत कार्यवाही की आख्या पाक्षिक रुप से अधोहस्ताक्षरी एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद को प्रेषित की जाये। संदर्भित प्रकरण पर किसी भी प्रकार की शिथिलता न बरती जाये, जिससे कि मा0 अधिकरण के समक्ष प्रतिकूल परिस्थिति उत्पन्न न हो सके।

संलग्नक : ईट भट्ठों की सूची।

(मार्तण्ड सिंह)
जिलाधिकारी, मुरादाबाद

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
1. वरिष्ठ पुलिस अधीक्षक, मुरादाबाद।
2. अपर जिलाधिकारी (वि0/रा0), मुरादाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।

जिलाधिकारी, मुरादाबाद

DM

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कार्यालय जिलाधिकारी मुरादाबाद

पत्रांक : 1729/N-13/889/2022 दिनांक : 7/12/23

अति महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण

उपजिलाधिकारी,
तहसील सदर, कांठ, बिलारी, ठाकुरद्वारा,
जनपद मुरादाबाद।

ई मेल/फोन-

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ.ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक एच 03511/सी-7/विविध-597/023 दिनांक 01.12.2023 का संदर्भ ग्रहण करें (छायाप्रति संलग्न)। उक्त के क्रम में अवगत हों कि पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन, लखनऊ द्वारा निर्गत शासनादेश सं0 303/81-7-2021-39 (पर्या.)/2014-टी0सी0-1 दिनांक 15.03.2021 तथा शासनादेश सं0 582/81-7-2021-39(पर्या.)/2014-टी0सी0-1 दिनांक 08.07.2021 के माध्यम से अवैध रूप से संचालित ईंट भट्ठों के विरूद्ध प्रभावी कार्यवाही किये जाने तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा ईंट भट्ठों के विरुद्ध जारी बन्दी आदेशों का तत्काल अनुपालन सुनिश्चित कराये जाने के निर्देश दिये गये हैं।

यह भी अवगत हों कि "मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य प्रकरण में अग्रिम सुनवाई दिनांक 21.12.2023 नियत है तथा उक्त सुनवाई में अधोहस्ताक्षरी को वर्चुअल मोड में उपस्थित होना है"।

अतः प्रकरण की गम्भीरता के दृष्टिगत उक्त प्रपत्रों की छायाप्रतियाँ तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश की सूची संलग्न कर इस निर्देश के साथ प्रेषित की जा रही हैं कि उक्त शासनादेशों में दिये गये निर्देशों का अक्षरशः अनुपालन किया जाना सुनिश्चित करें तथा अवैध रूप से स्थापित ईंट भट्ठों की संचालन की स्थिति व संचालन की दशा में कृत कार्यवाही की अनुपालन आख्या अधोहस्ताक्षरी एवं राज्य प्रदूषण नियंत्रण बोर्ड (ई-मेल – romoradabad@uppcb.in) को विलम्बतम एक सप्ताह में प्रेषित किया जाना सुनिश्चित करें, जिससे कि मा0 अधिकरण के समक्ष समय आख्या प्रस्तुत की जा सके।

संलग्नक : उपरोक्तानुसार।

(मानवेन्द्र सिंह)
जिलाधिकारी, मुरादाबाद

प्रतिलिपि :

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्रांक एच 03511/सी-7/विविध-597/023 दिनांक 01.12.2023 के अनुक्रम में सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को सूचनार्थ प्रेषित।

जिलाधिकारी, मुरादाबाद

pm

RO, UPPCB

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कार्यालय तहसीलदार–सदर, मुरादाबाद

पत्रांकः 1817 ई0 /रा0का0/2023–24 दिनांकः– 20 दिसम्बर 2023

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ.ए.सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन के सम्बन्ध में ।

जिलाधिकारी,
मुरादाबाद।

महोदय,

उपरोक्त विषयक महोदय के कार्यालय के पत्र सं0 1729/एन0–13/889/जनरल दिनांक 07.12.2023 जिसके माध्यम से अवैध रूप से संचालित ईंट भट्टों के विरूद्ध प्रभावी कार्य किये जाने तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा ईंट भट्टों के विरूद्ध जारी बन्दी आदेशों का तत्काल अनुपालन सुनिश्चित कराये जाने के निर्देश दिये गये हैं।

उक्त आदेश के अनुक्रम में तहसील सदर से सम्बन्धित प्रेषित ईंट भट्टों की स्थलीय सत्यापन आख्या सादर प्रेषित है। सूची में अंकित क्रमांक सं0 1 व 3 ईंट भट्टे तहसील सदर से सम्बन्धित नहीं हैं।

तहसीलदार सदर,
मुरादाबाद

प्रतिलिपिः– उपजिलाधिकारी महोदय सदर, मुरादाबाद को सादर सूचनार्थ।

तहसीलदार सदर,
मुरादाबाद

राष्ट्रीय हरित आधिकरण से सम्बांधित इंट भट्टो की जाँच आख्या

निरीक्षण दिनांक 28/12/2022

तहसील–सदर मुरादाबाद

जनपद–मुरादाबाद

कम सं0	ईंट भट्टा का नाम व पता	मालिक का नाम व मोबाईल	ग्राम का नाम	तहसील	जिला	भट्टे की वर्तमान स्थिति	अभियुक्ति
1	2	3	4	5	6	7	8
1	हबीब ब्रिक फील्ड	श्री मौ0 अब्बास 6397147929	भगतपुर टांडा	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
2	फौजी ईंट उद्योग (पुराना नाम यादव ईंट उद्योग) धूजपुर आशा	श्री कृपाल सिंह 8218888860	धूजपुर आशा	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
3	हबीब ईंट उद्योग सैजना	श्री साजिद 9756072424	सैजना	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
4	विशाल ब्रिक वर्क्स (पुराना नाम गंगा ब्रिक वर्क्स) ठिरियादान	श्री याकूब और गजराज 9719508030	ठिरियादान	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	

निर्देश दिनांक 28/11/2023

5	साबरी ब्रिक बर्क्स बेलवाडा	श्री अकरम 9759447071	बेलवाड़ा	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
6	हुदा ब्रिक इंडस्ट्रीयन खाईखेड़ा	श्री शुऐब उल्ला खां पुत्र आबिद उल्ला खां 9012899367	खाईखेडा	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
7	श्री बालाजी	श्री शिव कुमार 8791412767	महलकपुर निजामपुर	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
8	मुश्ताक ब्रिक बर्क्स	श्री भूरा 9639044465	महलकपुर निजामपुर	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	
9	नेशनल ब्रिक बर्क्स	श्री जोगिन्दर 8868880873	महलकपुर निजामपुर	मुरादाबाद	मुरादाबाद	ईंट भट्टा बन्द है।	

तहसीलदार सदर
मुरादाबाद

कार्यालय उपजिलाधिकारी कांठ जनपद मुरादाबाद

पत्रांक 937 /एस0टी0/2023–24 दिनांकः–27.12.2023

जिलाधिकारी
मुरादाबाद।

महोदय,

कृपया आपके कार्यालय के पत्रांक संख्या 1729/एन–13/889/ दिनांक 17.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 राष्ट्रीय अधिकरण नई दिल्ली में विचाराधीन ओ.ए. सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य मे पारित आदेश दिनांक 06.10.2023 के अनुपालन में तथा अवैध रूप से स्थापित ईंट भट्टों की संचालन की स्थिति व संचालन की दशा में कृत कार्यवाही की अनुपालन आख्या चाही गयी है, जिसपर नायब तहसीलदार कांठ द्वारा जांच करायी गयी, जांच आख्या निम्नवत है–

निरीक्षण दिनांक : 27-12-23

क्र0 सं0	ईट भट्टा का नाम व पता	ईट भट्टा मालिक का नाम व पता	ग्राम	तहसील	जनपद	अभ्युक्ति
1	अल्फरोज ब्रिक वर्क्स	आरिफ राणा 8476056564	जमुनिया आजम उमरी कला	कांठ	मुरादाबाद	उक्त ईट भट्टा बन्द है।

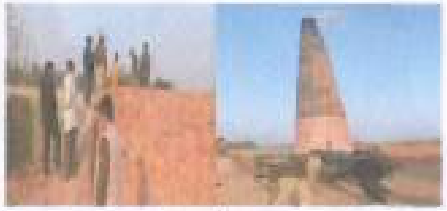
30 / 557

1248 / 1775

निरीक्षण दिनांक - 27-12-23

2	अली ईंट उद्योग	सईद 9897160837	मौहम्मदपुर भगवानदास	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
3	भारत ईंट उद्योग	ताहिर 7302535141	खतापुर	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
4	किसान ईंट उद्योग (मशिक ब्रिक क्वर्स)	शरीफ	सलेमपुर मुस्तकम	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।

निरीक्षण दिनांक - 27-12-23

5	एन0एस0 ईंट उद्योग	आरिफ 9997062183	तेलीपुरा नियर उमरी कला	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
6	नासीर ईंट उद्योग (इन्टरनेशनल ब्रिक वर्क्स)	हाजी भूरे 9758472445	खेड़ा नूरपुर रोड़	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
7	नासीर ईंट उद्योग	गुलजार 8859509641	तेलीपुरा हकदादपुर	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है। 

निरीक्षण दिनांक -27-12-23

8	शाहपुर ईंट उद्योग	राजवीर सिंह 9456832328	शाहपुर अब्दलवारी	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
9	शमा ब्रिक बर्कस	मौहम्मद शाबिर व मौहम्मद मौहसीन 8865853606 8445480254	मौछा पट्टी	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
10	ब्राईट ब्रिक बर्कस	मो0 नईम	गढी सलेमपुर	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।

निरीक्षण दिनांक - 27-12-23

11	किसान ईंट उद्योग	रईस 7983572682	महमूदपुर भगवानदास	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।
12	ए टू जेड ब्रिक वर्क्स (नया नाम--ए आर ब्रिक्स वर्क्स)	अहमद रियाज 9412247406	मघपुरी	कांठ	मुरादाबाद	उक्त ईंट भट्टा बन्द है।

आख्या महोदय की सेवा में सादर प्रेषित है।

27-12-23
NTC

कार्यालय तहसीलदार-ठाकुरद्वारा (मुरादाबाद)

पत्रांक:- 6257 राठाग0/2023 दिनांक- 13-12-2023

विषयः- माo राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

जिलाधिकारी
मुरादाबाद।

महोदय,

कृपया उपरोक्त विषयक महोदय के कार्यालय के पत्रांक 1729/N-13 /889/जनरल दिनांक 07.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से अवैध रूप से संचालित ईट भट्टो के विरुद्ध प्रभावी कार्यवाही किये जाने तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा ईट भटटों के विरुद्ध जारी बन्दी आदेशों का तत्काल अनुपालन-सुनिश्चित कराये जाने के निर्देश दिये गये थे।

उक्त निर्देश के अनुक्रम में तहसील ठाकुरद्वारा से संबन्धित ईट भट्टो की स्थलीय सत्यापन आख्या सादर प्रेषित है।

तहसीलदार
ठाकुरद्वारा

प्रतिलिपिः उपजिलाधिकारी महोदय, ठाकुरद्वारा को सादर सूचनार्थ प्रेषित।

तहसीलदार
ठाकुरद्वारा

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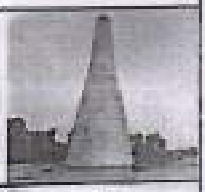
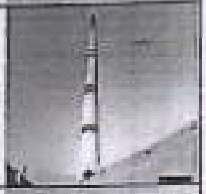
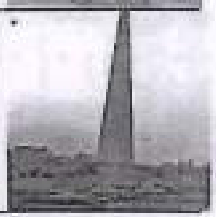
राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की दिनांक 28.12.2023 को की गयी जाँच आख्या –

तहसील–ठाकुरद्वारा

जनपद–मुरादाबाद

क्र0 सं0	ईंट भट्ठों का नाम	मालिक का नाम व मो0 नं0	ग्राम का नाम	तहसील	जिला	ईंट भट्ठे की वर्तमान स्थिति	अभ्युक्ति
1	अर्श ब्रिक वर्क्स	श्री कुतबीन	मिर्जापुर करीमुद्दीन	ठाकुरद्वारा	मुरादाबाद	ईंट भट्टा बन्द है।	
2	हिन्द ब्रिक वर्क्स	मो0 हनीफ	महमूदपुर लाल	ठाकुरद्वारा	मुरादाबाद	ईंट भट्टा बन्द है।	
3	मोहम्मद याकूब ब्रिक फिल्ड (वारसी ईंट उद्योग एवं कमल ब्रिक फिल्ड)	मो0 नबी 9690979308	साहब गंज	ठाकुरद्वारा	मुरादाबाद	ईंट भट्टा बन्द है।	
4	रिजवी ब्रिक वर्क्स	मो0 भूरा	सिकूटी	ठाकुरद्वारा	मुरादाबाद	ईंट भट्टा बन्द है।	
5	सुमित्रा ब्रिक वर्क्स	श्रीमति सुमित्रा देवी 9627354008	कुंडेसरा	ठाकुरद्वारा	मुरादाबाद	ईंट भट्टा बन्द है।	
6	तसलीम ब्रिक वर्क्स (भारत ब्रिक वर्क्स)	मो0 इरफान अहमद 9639499302	वाजिदपुर अटायन , ठाकुरद्वारा	ठाकुरद्वारा	मुरादाबाद	ईंट भट्टा बन्द है।	

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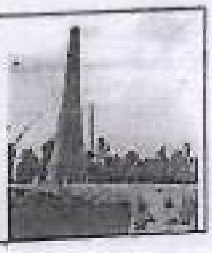
7	जिशान ब्रिक वर्क्स (गफ्फार रिजवान ब्रिक वर्क्स)	मो0 सत्तार खान 9639966441	दूल्हापुर पट्टी जाट (टांडा अफजल), ठाकुरद्वारा	ठाकुरद्वारा –	मुरादाबाद	ईट भट्टा बन्द है।	

नायब तहसीलदार
ठाकुरद्वारा, मुरादाबाद

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कार्यालय तहसीलदार बिलारी।

पत्रांक 631 / सं0 / मा0वा0न0 / 2023 दिनांक 18.12.2023

विषय– मा0 रा0 हरित अधिकरण ,नई दिल्ली में विचाराधीन ओ0ए0सं0 889 / 2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन के सम्बन्ध में ।

जिलाधिकारी ,
मुरादाबाद ।

महोदय,

उपरोक्त विषयक महोदय के कार्यालय के पत्र सं0 1729 / एन0–13 / 889 / जनरल दिनांक 07.12.2023 जिसके माध्यम से अवैध रूप से संचालित ईट भट्टों के विरूद्ध प्रभावी कार्य किये जाने तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा ईंट भट्टों के विरूद्ध जारी बन्दी आदेशों का तत्काल अनुपालन सुनिश्चित करायें जाने के निर्देश दिये गये है ।

उक्त आदेश के अनुक्रम में तहसील बिलारी से सम्बन्धित प्रेषित ईंट भट्टों की स्थलीय सत्यापन आख्या सादर प्रेषित है ।

तहसीलदार
बिलारी

प्रतिलिपि:–

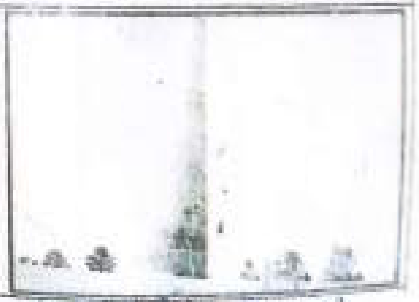
1.उपजिलाधिकारी महोदय,बिलारी मुरादाबाद को सादर अवलोकनार्थ प्रेषित ।

तहसीलदार
बिलारी

राष्ट्रीय हरित अधिकरण से सम्बन्धित ईट भट्टो की जांच आख्या

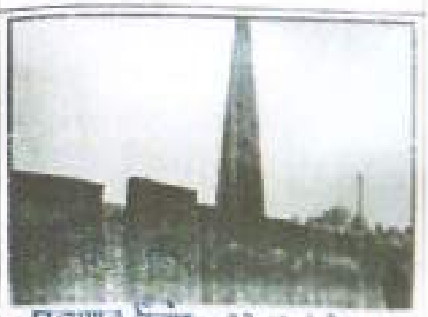
तहसील – बिलारी

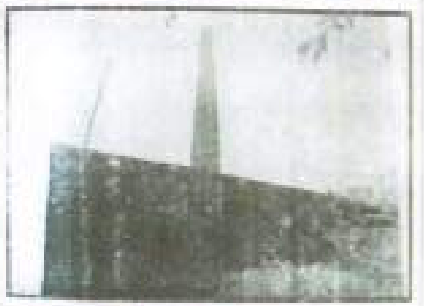
जनपद – मुरादाबाद

क्रम सं0	ईट भट्टे का नाम व पता	मालिक का नाम एवं मो0 नं0	ग्राम का नाम	तहसील	जिला	भट्टे की वर्तमान स्थिति	आकेक्षित
1	2	3	4	5	6	7	8
1	अफाक ब्रिक फील्ड	श्रीमति नरगिस	सीलमपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
2	आला हजरत ईट उद्योग	मो0 वारिस 9027393772	तेवर खास	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
3	एसएचबीब्रिक वर्क्स	श्री बृजपाल सिंह 9837240654	सरकडा	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

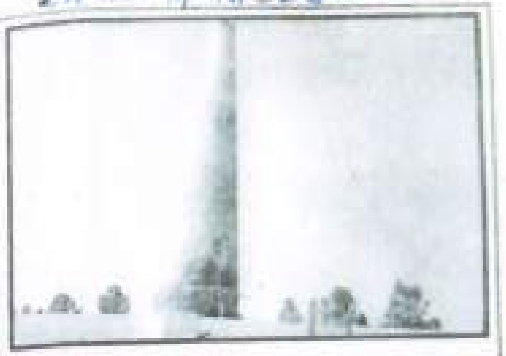
4	दिलशाद ब्रिक बक्सर	श्री अतीक अहमद	शेरकपुर चिल्लू	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
5	गोसे-ए आज़म ब्रिक बक्सर नया नाम गोसे-ए-पाक ब्रिक बक्सर	श्री मौ० वारिस	मोहनपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
6	गुड फ्रन्डस ब्रिक बक्सर	श्री उवैस	कनकपुर दोयम	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

	ब्लोक ब्रिक फील्ड	श्री इम्तियाज	लालपुर हमीर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
8	जनाब चौधरी ब्रिक बक्स	श्री भूरे खा 9927317750	मझोली खास	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
9	जनता ब्रिक बक्स	श्री शाकिर हुसैन	डोमपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	





	[illegible] ब्रिक वर्क्स नया नाम मुनमुन ब्रिक वर्क्स	श्री इन्तजार	बाछलभूड	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक 22-12-23
11	जय गोपाल हरी इन्डस्ट्रीज उद्योग एण्ड मनीकामना ब्रिक वर्क्स नया नाम न्यू इण्डिया ब्रिक फील्ड	श्री जयपाल सिंह	जटपुरा झाडू	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक - 22-12-23
12	कनकपुर ब्रिक इन्डस्ट्रीज	श्री अलिम 9917268630	लाईटर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक - 22-12-23

13	काजी ब्रिक बर्क्स (आम ब्रिक बर्क्स)	श्री तसलीम	कमालपुर कुलबाडा	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	 सत्यापन दिनांक - 28-12-23
14	खलाल ब्रिक बर्क्स	श्री इफ्तिकार	सीकरी हुसैनपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक - 28-12-23
15	खान ब्रिक बर्क्स नया नाम खान इन्डस्ट्रीज	श्री मुन्तजिर	लालपुर हमीर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक - 28-12-23

	ख्वाजा ब्रिक वर्क्स	अतीक अहमद 7037944907	लालपुर हमीर	बिलारी	मुरादाबाद	ईंट भट्टा बन्द है।	सत्यापन दिनांक - 28-12-23
17	किसान ब्रिक वर्क्स	हाजी अब्दुल वाजिद	चकफाजलपुर	बिलारी	मुरादाबाद	ईंट भट्टा बन्द है।	सत्यापन दिनांक - 28-12-23
18	लक्ष्मी ब्रिक वर्क्स	श्री हरिओम	कुतुबपुर अज्जू	बिलारी	मुरादाबाद	ईंट भट्टा बन्द है।	सत्यापन दिनांक - 28-12-23

	ख्वाजा ब्रिक वर्क्स (लीज 12 वर्ष)	श्री अशीक अहमद	अमनपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
20	मान्या ईट उद्योग नया नाम भारत इन्डस्ट्रीज	श्री अजय	शाहपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
21	एम0एच0ब्रिक वर्क्स नया नाम कादरी ब्रिक वर्क्स	श्री मो0 शादाब 9756219214	ढकिया जुम्मा	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

	[illegible] ब्रिक वर्क्स	श्री मेहंदी हसन	गजूपुर जलालपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
23	न्यू इन्डिया ब्रिक फील्ड पुराना नाम नैशनल ब्रिक वर्क्स एंड फेजान ब्रिक वर्क्स	श्री शाहिद अली 9319330250	मौसमपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
24	नूर ब्रिक फील्ड	श्री मो० अली	लालपुर हमीर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

	पठान ब्रिक बक्स	श्री आशक हुसैन	सल्लीपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
26	पठान ब्रिक बक्स	श्री अनीश अहमद	शेखूपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
27	प्रेम इन्डस्ट्रीज उद्योग नया नाम सुप्रीम ब्रिक फील्ड	श्री प्रेम खुमार	नगला गूजर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

उत्पादन दिनांक - 2-12-23

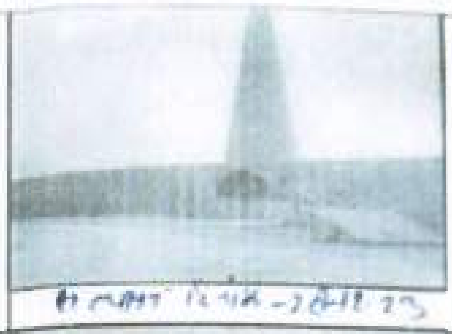
उत्पादन दिनांक - 2-12-23

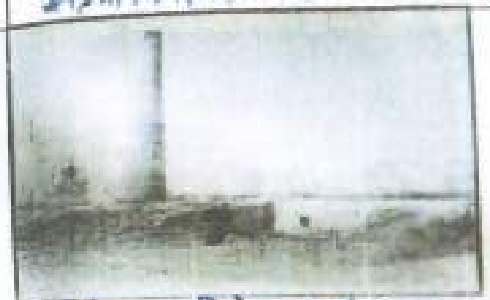
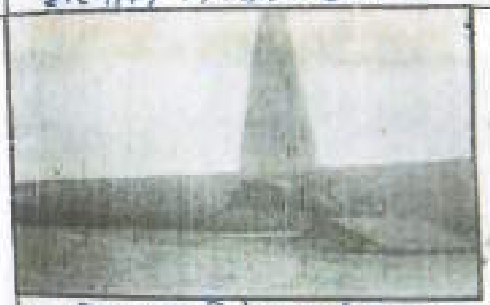
उत्पादन दिनांक - 28-12-23

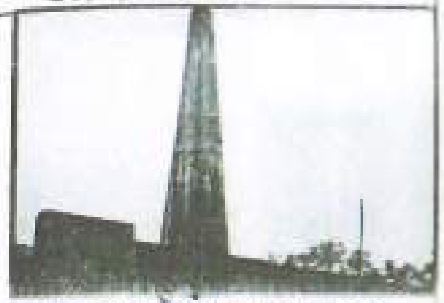
	रफी (फ्री स्टार) बिक फील्ड भारत बिक बक्से	श्री तौसीफ	चकफाजलपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
29	रजा बिक फील्ड	श्री आरिफ रजा 7017460861	मसोवी रसूलपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
30	रेजा बिक बक्स	श्री शाकिर हुसैन 9319330250	गदीपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

	स्टेयर ब्रिक फील्ड नया नाम स्टार ब्रिक फील्ड	श्री जुबैर	चितू	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
32	सावरा ब्रिक बर्क्स नया नाम फेजान ब्रिक बर्क्स	श्री मौ0 फारूख	भीकनुपर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
33	एस0एच0 ब्रिक बर्क्स	श्री अकरम	भिडवारी	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

	शिव ब्रिक बक्स	श्री धर्मसिंह	मोहनपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक 28-12-23
35	शिव हरि ब्रिक बक्स नया नाम महादेव इन्फ्रास्ट्रीज	श्री संजीव कुमार	नगला गूजर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक-28-12-23
36	शिव आम ब्रिक बक्स नया नाम स्टार ब्रिक बक्स	श्री ओमप्रकाश	चितपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन दिनांक - 28-12-23

	ए कृष्ण ब्रिक वर्क्स	श्री रामेश्याम		बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
38	के0पी0एस0 ब्रिक वर्क्स नया नाम राधा कृष्ण ब्रिक फील्ड	श्री रियाजुल हसन	अमरपुर काशी	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	
39	जमजम ब्रिक वर्क्स (ताज इन्डस्ट्रीज उद्यम)एवं नया नाम शबाब ब्रिक फील्ड	श्री जमशेद	हाथीपुर चित्तू	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	

40	अजहरी ब्रिक फील्ड्स	श्री मो0 हनीफ	हाथीपुर भिरनू	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	अल्पाधन दिनांक - 28-12-23
41	किसान इन्डस्ट्रीज उद्योग	श्री बाबू	रूपपुर	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	 अल्पाधन दिनांक - 28-12-23
42	एम0ए0 ब्रिक वर्क्स	श्री इश्तयाक	कादरपुर नस्ती	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	 अल्पाधन दिनांक - 28-12-23

43	मदारी हुसैन ब्रिक बर्क्स	श्री रियासत अली	तख्तपुर हाशा	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	सत्यापन किया - 28-12-23
44	गुल बहार ब्रिक बर्क्स	श्री भूरे खां 9720334839	नैसोड	बिलारी	मुरादाबाद	ईट भट्टा बन्द है।	 सत्यापन किया - 28-12-23

Annexure No. 6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– 1705036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023

दिनांक:– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Diamond Brick Industries (New name- Habibi Intt. Udyog), Saijna Mundapande, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/9/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Diamond Brick Industries (New name- Habibi Intt. Udyog), Saijna Mundapande, Sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Akbar Ali

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H0536 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Dilshad Brick Works, Saidpur Chittu, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/10/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Dilshad Brick Works, Saidpur Chittu, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Dilshad Hussain

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 29-12-23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Int Udyog, Khatapur, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/8/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 31-07-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Bharat Int Udyog, Khatapur, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. tahir Husaaian

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– 1105036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s AtoZ Brick Works (New name AR Brick works), Madpuri,Kanth Road, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/7/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated - UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s AtoZ Brick Works (New name AR Brick works), Madpuri,Kanth Road, Sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mo. Rashid

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05236 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 29-12-23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s ASB Brick Works, Sarkara, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/6/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 21-02-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s ASB Brick Works, Sarkara, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Britpal Singh

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Arsh Brick Works, Mirzapur, Kamruddin, Thakurdwara, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/5/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 20-06-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Arsh Brick Works, Mirzapur, Kamruddin, Thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Kuldeep Kumar verma

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– 1705036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023

दिनांक:– 29/12/23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ali Int Udyog, Mehmudpur Bhagwandas, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/4/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Ali Int Udyog, Mehmudpur Bhagwandas, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shaheed Ahmed

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Alfoz Brick work, Jumania Azam Umri, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/3/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-10-2016 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Alfoz Brick work, Jumania Azam Umri, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Arif husain

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023

दिनांक:– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ala Hazrat Int Udyog (Old Name- Latifi Bricks), Tewarkhas, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/2/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 02-08-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Ala Hazrat Int Udyog (Old Name- Latifi Bricks), Tewarkhas, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mehdi hasan

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– M05036 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Afaq Brick Field , Seelpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....* "

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 04-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Afaq Brick Field , Seelpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Nargis

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– |४७६७०/C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक – ०८/१२/२४

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sri Balaji Brick, Mehlakpur, Nizamur, sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No H[92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1-2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 22-07-2020 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sri Balaji Brick, Mehlakpur, Nizamur, sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rohit Kumar C/o M/s Sri Balaji Brick, Mehlakpur, Nizamur, sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201008121104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in additim

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CCs-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H06090 /C-7 Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक - 3/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Krishna Brick Works, Samaspur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said orders the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to J.O. letter No. H92013/C-7-Vividh-612/Jeetu Yadav/Moradabad/EC(1)2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shri Krishna Brick Works, Samaspur, Bilari, Moradabad.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

i. Bipin Kumar C/o M/s Shri Krishna Brick Works, Samaspur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0571150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H050?0 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 02/01/2024

Regd.

To.

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Om Brick Works (New name- New star brick works), Chatupur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. ..."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has **imposed Environmental Compensation** of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shiv Om Brick Works (New name- New star brick works), Chatupur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Afsar Ali C/o M/s Shiv Om Brick Works (New name- New star brick works), Chatupur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4. IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक–H05090 C-7/Vividh-612/Jeet. Yadav/Moradabad/2023 दिनांक:– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Hari Brick Works(New name Mahadev Intt. Udyog), Nagla Gujjar, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *if we accept the submission of Shri Pradeep Misro that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31 1 of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No H92013/C-7/Vividh-612/Jeeta Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 5875000/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5875000/- (₹ Fifty Eight Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Shiv Hari Brick Works(New name Mahadev Intt. Udyog), Nagla Gujjar, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Kushal Gautam C/o M/s Shiv Hari Brick Works(New name Mahadev Intt. Udyog), Nagla Gujjar, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5875000/-
2.	Cost of the Proceedings	₹ 587500/-
3.	Total Amount (1 + 2)	₹ 6462500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Muradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 U0960/C ./C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Brick Works, Mohanpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shiv Brick Works, Mohanpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Kamender Singh C/o M/s Shiv Brick Works, Mohanpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150200180021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

C.C:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720831 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 810--H05090 C-7/Vividh-612/Jeetu Yadav/Moradabad-2023 दिनांक:– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shama Brick Works, Modapatti, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC-1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 02-03-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shama Brick Works, Modapatti, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shakeel Ahmed C/o M/s Shama Brick Works, Modapatti, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7011512011000121084, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 8437500/-
2	Cost of the Proceedings	₹ 843750/-
3	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Website: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–PCS040 .C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक– 02/01/2024
Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shahpur Int Udyog, Shahpur Abdulwari, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"…….10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* …"

Further, please refer to SLO letter No. H192013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/17023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-05-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U. P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shahpur Int Udyog, Shahpur Abdulwari, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rajveer Singh C/o M/s Shahpur Int Udyog, Shahpur Abdulwari, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70250201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0–H0/C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 02/01/2024
Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s SH Brick Works, Bhirwari, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"..... 10 If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Jaitoka are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act to both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .. "

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/1837/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s SH Brick Works, Bhirwari, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Akram C/o M/s SH Brick Works, Bhirwari, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015620110002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720697 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 HO/5646 C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक:- 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sabri Brick Works, Belwara, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO. letter No. HO2013/C-7/Vividh 612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sabri Brick Works, Belwara, Sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Akram C/o M/s Sabri Brick Works, Belwara, Sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000902304, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 8437500/-
3.	Total Amount (1 + 2)	₹ 92812500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720828, 2720681 & 2720661 - Fax. 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :UC–170590 C-7/Vividh-612-Jeetu Yadav-Moradabad/2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sabara Brick Works(Newname Faizan Brick Works), Bhikanpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act. if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 20-06-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sabara Brick Works(Newname Faizan Brick Works), Bhikanpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1 Mo Faizan C/o M/s Sabara Brick Works(Newname Faizan Brick Works), Bhikanpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080[3]01, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1	Amount to be recovered	₹ 8437500/
2	Cost of the Proceedings	₹ 843750/
3	Total Amount (1 + 2)	₹ 9281250/

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदस्य सचिव–H06040 C-7-Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक – 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Royal Brick Field, (New name Star brick field), Chittupur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO. letter No. HO/2014/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 23-06-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Royal Brick Field, (New name Star brick field), Chittupur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Afsar Ali C/o M/s Royal Brick Field, (New name Star brick field), Chittupur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 :PCB/C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक – 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Rizwi Brick Works, Trikhuti, Thakurdwara, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Rizwi Brick Works, Trikhuti, Thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Bhura C/o M/s Rizwi Brick Works, Trikhuti, Thakurdwara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

7.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720591 & 2720681 - Fax: 0522 – 2720784
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–/405090 C-7/Vividh 612/Jeetu Yadav/Moradabad-2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Riza Brick Works, Gadipur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now . . ."*

Further, please refer to H.O. letter No H920113/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 16-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Riza Brick Works, Gadipur, Bilari, Moradabad.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mo. Haroon C/o M/s Riza Brick Works, Gadipur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020110002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I C/12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720581 - Fax: 0522 – 2720764
Email: tric@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H050940 (C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 01/11/2024

Regd.

To.

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Raza Brick Field, Masevi, rasulpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H93013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit, UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Raza Brick Field, Masevi, rasulpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Asif Raza C/o M/s Raza Brick Field, Masevi, rasulpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Muradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone. 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :HO–HO5C/10 C-7/Vivdh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 02/01/2024
Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Rafi Turki Star Brick Field (Bharat Brick Works), Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *if we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92013/C-7/Vivath-612/Jeetu Yadav/Moradabad/EC-1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Rafi Turki Star Brick Field (Bharat Brick Works), Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Brijpal Singh C/o M/s Rafi Turki Star Brick Field (Bharat Brick Works), Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2	Cost of the Proceedings	₹ 843750/-
3	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720826, 2720691 & 2720681 - Fax. 0522 – 2720754
Email: info@uppcb.n - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 440–1405040 /C-3/Vividh-612-Jeetu Yadav-Moradabad/2023 दिनांक– 02/01/2024
Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Prem Int Udyog(New name Supreme Brick Field), Nagla Gujar, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 5 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO. letter No. H92015/C-7/Vividh-612/Jeetu Yadav/Moradabad/UPCB/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Prem Int Udyog(New name Supreme Brick Field), Nagla Gujar, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sanjeev Kumar C/o M/s Prem Int Udyog(New name Supreme Brick Field), Nagla Gujar, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0557011 50, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ नं0–HO5090 C-7-Vividh-612-Jeetu Yadav-Moradabad/2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Pradhan Brick Works, Shekhupura, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

" .....10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now . . .*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Pradhan Brick Works, Shekhupura, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Ajaz C/o M/s Pradhan Brick Works, Shekhupura, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H05010 C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Parveen Brick Works, Sabjipur Umari, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to HO letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 16.05.2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Parveen Brick Works, Sabjipur Umari, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Abdul Sattar C/o M/s Parveen Brick Works, Sabjipur Umari, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in additiam.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Ammunt (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या :HO–Hq/5090 /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दि०–02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Noor Brick Field, Lalpur Hamir, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H192013/C-7/Vividh-612/Jeetu Yadav/Moradabad/UC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 **has imposed Environmental Compensation of ₹ 8437500/-** against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Noor Brick Field, Lalpur Hamir, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Yar Khar C/o M/s Noor Brick Field, Lalpur Hamir, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020110102104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720878, 2720693 & 2720581 · Fax: 0522 – 2720764
Email: info@upcb.in · Web Site: www.upcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05990 C-7/Vividh 612/Jeetu Yadav/Moradabad/2023 दिनांक:– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s National Brick Works, Nijampur, Agwanpur, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now . . .*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 6937500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 6937500/- (₹ Sixty Nine Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s National Brick Works, Nijampur, Agwanpur, Sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Kamruddin C/o M/s National Brick Works, Nijampur, Agwanpur, Sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 6937500/-
2.	Cost of the Proceedings	₹ 693750/-
3.	Total Amount (1 + 2)	₹ 7631250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ संo– HO5049 C-7-Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक – 02/05/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New India Brick Field (Old Name National Brick Works & Faizan Brick Works), Moushampur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"…… 10 *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. ID92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter cated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New India Brick Field (Old Name National Brick Works & Faizan Brick Works), Moushampur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shaood Ali C/o M/s New India Brick Field (Old Name National Brick Works & Faizan Brick Works), Moushampur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70158010008212104, IFSC Code-UBIN0557158, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720841, 2720838, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :HO–H05090 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Nasir Int Udyog, Talipura haqdadpur. kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/8371/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-10-2016 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Nasir Int Udyog, Talipura haqdadpur. kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Gulzar C/o M/s Nasir Int Udyog, Talipura haqdadpur. kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7011502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720693 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०–1406196 C.C.Vividh 612/Jeetu Yadav-Moradabad/2023 दिनांक:– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Nasir Brick Works (New name- International Brick Work), Dera, Noorpur Road, Kanth. Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .....*"

Further, please refer to H.O. letter No. HO/2013/C-7/Vividh-612/Jeetu Yadav/Moradabad/FC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Nasir Brick Works (New name- International Brick Work), Dera, Noorpur Road, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Latafat Hassain C/o M/s Nasir Brick Works (New name- International Brick Work), Dera, Noorpur Road, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC: Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/329, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H92503/C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक : 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mustak Brick Industries, Mehalakpur Nizampur, sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the fullnwing directions:

"……10. *if we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 02-08-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mustak Brick Industries, Mehalakpur Nizampur, sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Kameshwar Pradsad C/o M/s Mustak Brick Industries, Mehalakpur Nizampur, sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-3/129, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720681 & 2720681 · Fax: 0522 – 2720704
Email: info@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ No– H/0567/10 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 07/12/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mumtaz Brick Works, Gazupur, Jalalpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1192013/C-7/Vividh-612/Jeetu Yadav/Moradabad/HO/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has **imposed Environmental Compensation** of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mumtaz Brick Works, Gazupur, Jalalpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Rizwan C/o M/s Mumtaz Brick Works, Gazupur, Jalalpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000204, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 810–H050(g) C-7/Vividh-612 Jeetu Yadav-Moradabad-2023 दिनांक – 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mohd. Yakub Brick Field (New Name Warsi Intt. Udyog & Kamal Brick Field), Sahibganj, Thakurdwara, Moradabad

Vide its order dated 21-12-2021 the Hon'ble National Green Trihunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1.2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mohd. Yakub Brick Field (New Name Warsi Intt. Udyog & Kamal Brick Field), Sahibganj, Thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1, Moh. Nabi C/o M/s Mohd. Yakub Brick Field (New Name Warsi Intt. Udyog & Kamal Brick Field), Sahibganj, Thakurdwara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000204, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@upcb.in, Visit Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–HO5090 (C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 07/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mohammad Ahmad S/o Sri Ahmad Jamil, (New Name N.S. intt. Udyog), Telipura, Near Umrikala, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'bte National Green Tribunal, New Delhi has passed the following directions:

"……**10.** *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .. .."*

Further, please refer to H.O. letter No H9201/C-7/Vivalh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 23-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mohammad Ahmad S/o Sri Ahmad Jamil, (New Name N.S. intt. Udyog), Telipura, Near Umrikala, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohammad Ahamad C/o M/s Mohammad Ahmad S/o Sri Ahmad Jamil, (New Name N.S. intt. Udyog), Telipura, Near Umrikala, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/32, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@upenvis.nic.in, Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :10-140506(C) /C-7/Vividh-612-Jeetu Yadav-Moradabad/2023 दिनांक- 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s MH Brick Works, (New name Kadri Brick Works), Dhakiya Juma, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the circumstances, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Farther, please refer to H.O. letter No. H9201/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-06-2020 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s MH Brick Works, (New name Kadri Brick Works), Dhakiya Juma, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1 Mohd. Ali C/o M/s MH Brick Works, (New name Kadri Brick Works), Dhakiya Juma, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0537015 0, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ID- H05099 /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक- 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Manya Eint Udyog(New name Bharat Intt. Udyog), Shahpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……III. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to D.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 22-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Manya Eint Udyog(New name Bharat Intt. Udyog), Shahpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Brijpal Singh C/o M/s Manya Eint Udyog(New name Bharat Intt. Udyog), Shahpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 8437500/-
2	Cost of the Proceedings	₹ 843750/-
3	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Reginnal Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ID–H96095 EC-I/Vividh-612/Jeete Yadav/Moradabad 2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khwaja Brick Works (Malik Brick Works), Abhanpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .. . "

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeete Yadav/Moradabad/EC/1/2023 dated 18-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Contro. of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Khwaja Brick Works (Malik Brick Works), Abhanpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sattar malik C/o M/s Khwaja Brick Works (Malik Brick Works), Abhanpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701510201002104, IFSC Code-UBIN0557050, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T.C/12V, vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–HO5070 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Laxmi Brick Field, Kutubpur Ajju, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… .."*

Further, please refer to H.O. letter No. H9201/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/12075 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 16-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Laxmi Brick Field, Kutubpur Ajju, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Harnon C/o M/s Laxmi Brick Field, Kutubpur Ajju, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-3/129, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720691 & 2720581 · Fax: 0522 – 2720764
Email: info@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :H0– /105090 C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Int Udyog, (New name Malik Brick Works), Salempur Mustkam, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/28/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 02-08-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437508/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kisan Int Udyog, (New name Malik Brick Works), Salempur Mustkam, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Hamid Ali C/o M/s Kisan Int Udyog, (New name Malik Brick Works), Salempur Mustkam, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000219-1, IFSC Code-UBIN0557011, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं०– H/35090 C-7-Vividh-612-Jeetu Yadav/Moradabad/2023 दिनांक:– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/reenvery of Environmental Compensation imposed on M/s Kisan Brick Works, Chakfajalpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no reaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO. letter No. HO2013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/27/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kisan Brick Works, Chakfajalpur, Bilari, Moradabad.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. mo. Hanif C/o M/s Kisan Brick Works, Chakfajalpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code: UBIN0557150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

C.C:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

I-C/12-V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720825, 2720691 & 2720581 - Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/No.- HO/C-3/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक. 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khwaja Brick Works, Lalpur Hamir, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above, by competent authority of UPPCB which they have failed to take till now… .."*

Further, please refer to H.O. letter No. HO92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/HO/26/2023 dated 15-04-2022 on the above subject. It is to inform you that vide letter dated 16-07-2022 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Khwaja Brick Works, Lalpur Hamir, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Asif C/o M/s Khwaja Brick Works, Lalpur Hamir, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 781503010012104, IFSC Code-UBIN0578150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720691 & 2720681 Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05090 C-7-Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक – 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s khan brick works (New Name- Khan Int Udyog), lalpur hamir, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. …"*

Farther, please refer to H.O. letter No. H9201/EC-7/Vividh-612/Jeetu Yadav/Moradabad/EC/25/7033 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has **imposed Environmental Compensation of ₹ 5875000/-** against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5875000/- (₹ Fifty Eight Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s khan brick works (New Name- Khan Int Udyog), lalpur hamir, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Rafiq C/o M/s khan brick works (New Name- Khan Int Udyog), lalpur hamir, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5875000/-
2.	Cost of the Proceedings	₹ 587500/-
3.	Total Amount (1 + 2)	₹ 6462500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0: I-[illegible] /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक: 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khalil Brick Works, Sikari Husainpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. .. .. "*

Further, please refer to HAK letter No. H/2013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/24/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Khalil Brick Works, Sikari Husainpur, Bilari, Moradabad.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Riyazul C/o M/s Khalil Brick Works, Sikari Husainpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150701000121HL, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0– 1405049 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक: 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kazi Brick Works (Om Brick Works), Kamalpur Kulwada, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …*"

Further, please refer to H.O. letter No. 1192013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/23/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kazi Brick Works (Om Brick Works), Kamalpur Kulwada, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Umesh Kumar C/o M/s Kazi Brick Works (Om Brick Works), Kamalpur Kulwada, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ई-मेल आई0डी0 [illegible] C-2/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 01/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kanakpur Brick Industries, Laither, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 33 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1192013/C-2/Vividh-612/Jeetu Yadav/Moradabad/LC/22/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2022 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kanakpur Brick Industries, Laither, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Shakawat Hussain C/o M/s Kanakpur Brick Industries, Laither, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210[illegible], IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720695 & 2720581 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या :H0509C /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक:- 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jay Gopal Hari Int Udyog & Manikamna Brick Works(New Name- New Indain Brick Field), Jatpura Jhado,Mitapur Road, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/21/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jay Gopal Hari Int Udyog & Manikamna Brick Works(New Name- New Indain Brick Field), Jatpura Jhado,Mitapur Road, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Dharmveer Singh C/o M/s Jay Gopal Hari Int Udyog & Manikamna Brick Works(New Name- New Indain Brick Field), Jatpura Jhado,Mitapur Road, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Muradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ No- HO/5090 C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक- 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Janta Brick Works (New Name-Munmun Brick Works Kazi Parivar), Vachalbhur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 33 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. HO/2014/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/20/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 12-06-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 22-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Janta Brick Works (New Name-Munmun Brick Works Kazi Parivar), Vachalbhur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1, Mohd. Razi C/o M/s Janta Brick Works (New Name-Munmun Brick Works Kazi Parivar), Vachalbhur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150301000210-1, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720821, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०– H05090 /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक– 02/10/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Janta Brick Works, Domghar, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"…….10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or passing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……* "

Further, please refer to RO letter No. H9201B3/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/19/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 18-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Janta Brick Works, Domghar, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mo. Shehroz C/o M/s Janta Brick Works, Domghar, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0557050, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–/UPPCB/ -C-7/Vivida-612/Jeetu Yadav/Moradabad/2023 दिनांक– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Janab Chaudhary Brick Works, Maholi Khan, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .. .."*

Further, please refer to H.O. letter No. H92013/C-7/Vivadh-612/Jeetu Yadav/Moradabad/EC/18/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 22-07-2020 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Janab Chaudhary Brick Works, Maholi Khan, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Bhure Khan C/o M/s Janab Chaudhary Brick Works, Maholi Khan, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T.C/22V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720838, 2720681 & 2720681 - Fax 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या 410–HO5090 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Huda Brick Works, Khaikhera, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/17/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 02-08-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Huda Brick Works, Khaikhera, Sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Shoeb Ulla khan C/o M/s Huda Brick Works, Khaikhera, Sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 0150201100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 8437500/-
2	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०– H/50940 /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक:– 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hind Brick Works, Mahmudpur Lal, Thakurdwara, Moradabad

Vide its order dated 31-17-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... [0] *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now . ."*

Further, please refer to H.O. letter No H92013/C-7/Vividh 612/Jeetu Yadav/Moradabad/EC/16/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Hind Brick Works, Mahmudpur Lal, Thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Hanif C/o M/s Hind Brick Works, Mahmudpur Lal, Thakurdwara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं०- H09090 /C-7/Vividh-612-Jeetu Yadav/Moradabad/2023 दिनांक – 22/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Habibi brick field, Ialpur hameer, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... ...10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* "

Farther, please refer to H.O. letter No H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/PC/15/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Habibi brick field, Ialpur hameer, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mujammil C/o M/s Habibi brick field, Ialpur hameer, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC.-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/32-V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720681 - Fax 0522 – 2720764
Email: info@upcb.in - Web Site www.upcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ पत्र-- HO5090 'C-7-Vividh-612'Jeetu Yadav'Moradabad'2023 दिनांक 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Habeeb Brick Field(old name roshan brick Works), Bhagatpur Tanda, Roshanpur, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 33 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/14/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Habeeb Brick Field(old name roshan brick Works), Bhagatpur Tanda, Roshanpur, Sadar, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Akil C/o M/s Habeeb Brick Field(old name roshan brick Works), Bhagatpur Tanda, Roshanpur, Sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं: H0303(3) 'C-7-Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक– 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gulbahar Brick Works (New name Super Brick Field), Bhainsoda,Pakhara, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO. letter No. H93013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/13/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23.11.2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Gulbahar Brick Works (New name Super Brick Field), Bhainsoda,Pakhara, Sadar, Moradabad.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Liyakat Hussain C/o M/s Gulbahar Brick Works (New name Super Brick Field), Bhainsoda,Pakhara, Sadar, Moradabad.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar Lucknow – 226010
Phone. 2720851, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं०-H0503C0 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक- 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Good Friends Brick Works, Kanakpur Doyam, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. .."*

Further, please refer to H.O. letter No. H02013/C-7/Vividh-612/Jeetu Yadav/Moradabad/PC/12/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Good Friends Brick Works, Kanakpur Doyam, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Muhd. Irfan C/o M/s Good Friends Brick Works, Kanakpur Doyam, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000003104, IFSC Code UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं०- H9201/D /C-7/Vividh-612/Jeetu Yadav, Moradabad/2023 दिनांक- 04/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gaus-A-Azam Brick Works (New Name- Gaus A-Pak Brick Field), Mohanpur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

" .....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... .."*

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/11/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 05-10-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Gaus-A-Azam Brick Works (New Name- Gaus A-Pak Brick Field), Mohanpur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Idrish C/o M/s Gaus-A-Azam Brick Works (New Name- Gaus A Pak Brick Field), Mohanpur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ क्र0– H05099 C-7/Vividh 612 Jeetu Yadav/Moradabad/2023 दिनांक 02/01/2024

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s Zishan Brick Works (New name Gaffar Rizwan Brick works, Dulhapur Patti Jat Tanda Afjal, Thakurdwara, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

" ..... 10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. ...."*

Further, please refer to HO letter No. H192014/C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s Zishan Brick Works (New name Gaffar Rizwan Brick works, Dulhapur Patti Jat Tanda Afjal, Thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sattar khaan C/o M/s M/s Zishan Brick Works (New name Gaffar Rizwan Brick works, Dulhapur Patti Jat Tanda Afjal, Thakurdwara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 700102010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC: Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720828, 2720591 & 2720681 - Fax. 0522 – 2720754
Email: info@uppcb.in Web Site: www.uppcb.c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H92014/C-7/Vivish 612/Jeeta Yadav/Moradabad/2023 दिनांक– 27/12/2023

Read.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s Yadavji Intt. Udyog (New name Fauji Intt. Udyog), Boojpur Asha, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No H92014/C-7/Vivish 612/Jeeta Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s Yadavji Intt. Udyog (New name Fauji Intt. Udyog), Boojpur Asha, Sadar, Muradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows;

1. Mohin Fauji C/o M/s M/s Yadavji Intt. Udyog (New name Fauji Intt. Udyog), Boojpur Asha, Sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0– ।।०६।०।० /C-7/Vividh-612/Jeetu Yadav/Moradabad-2023 दिनांक:–02/01/24

Regd.

To.

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s Musarfi Hasnain Brick Works, Takhtpur Hasa, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

". .... 10. If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act. If there is an intention by the authorities that the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... .. "

Further, please refer to HO letter No. HO/2014/C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U. P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s Musarfi Hasnain Brick Works, Takhtpur Hasa, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Races Ahmed C/o M/s M/s Musarfi Hasnain Brick Works, Takhtpur Hasa, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201600210 4, IFSC Code UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720605 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं0– H05 8/10 C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s M.A. Brick Works, Kadarpur Masti, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to U.O. letter No. ID92014/C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s M.A. Brick Works, Kadarpur Masti, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Ishtiaq C/o M/s M/s M.A. Brick Works, Kadarpur Masti, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70115020300012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/
3	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :सी०–५०९०७० C-7-Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक – ०२/०१/२५

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an intention by the authorities that the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to H.O. letter No H920114-C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437508/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Anseer Ahmed C/o M/s M/s Kisan Int Udyog, Mehmoodpur Bhagwandas, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0557011, Union Bank of India, Vibhuti Khand, Gomtio Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12v, Vibhuti Khand, Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720691 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–HOSरा0प0 /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s Bright Brick Works, Garhi Salempur, Kanth, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……**10.** *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Nharaidabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92014/C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 U PPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. CPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 812500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 812500/- (₹ Eight Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s Bright Brick Works, Garhi Salempur, Kanth, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Naeem Ahmed C/o M/s M/s Bright Brick Works, Garhi Salempur, Kanth, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 711511201102104, IFSC Code-UBIN0557150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 812500/-
2.	Cost of the Proceedings	₹ 81250/-
3.	Total Amount (1+2)	₹ 893750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U P. Pollution Control Board, Moradabad.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या :H0–H05090 C-7-Vividh-612/Jeetu Yadav/Moradabad/2023 Dated:- 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s Azhari Brick Works, Hathipur Chittu, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amrohha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H92014/C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s Azhari Brick Works, Hathipur Chittu, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Tahir Hussain C/o M/s M/s Azhari Brick Works, Hathipur Chittu, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000102104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount; (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H/S[illegible] /C-7/Vividh-612/Jeetu Yadav-Moradabad-2023 दिनांक – 03/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M/s AH Brick Works (New name Lavi brick works), Ruppur, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of the Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to HO letter No. H/9203/14/C-7/Vividh-612/Jeetu Yadav/Moradabad/Closure/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s M/s AH Brick Works (New name Lavi brick works), Ruppur, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Tahir Hussaian C/o M/s M/s AH Brick Works (New name Lavi brick works), Ruppur, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000204, IFSC Code-I BIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सचिव सं०–[illegible] /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Zam Zam Brick Works (Old name-Taj Int Udyog & New Name- Shabab Brick Field), Hathipur Chittu, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. …"*

Further, please refer to H.O. letter No H192013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/01/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Zam Zam Brick Works (Old name-Taj Int Udyog & New Name- Shabab Brick Field), Hathipur Chittu, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Muhd. Sabab C/o M/s Zam Zam Brick Works (Old name-Taj Int Udyog & New Name-Shabab Brick Field), Hathipur Chittu, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :एम0—।।६६७ 90 C-7-Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Vishal Brick Works (Old Name Sri Ganga Brick Works), Thiriyadan, Sadar, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 119/2013/C-7/Vividh-612/Jeetu Yadav/Moradabad/T.C/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 02-08-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Vishal Brick Works (Old Name Sri Ganga Brick Works), Thiriyadan, Sadar, Moradabad.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Gajraj Singh C/o M/s Vishal Brick Works (Old Name Sri Ganga Brick Works), Thiriyadan, Sadar, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000230 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं॰ HO/EC/ C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s V.P.S. Brick WorkS (New Name Radha Krishan Brick Field), Vill. Amarpur Kashi, Bilari, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H/2013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/172023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s V.P.S. Brick WorkS (New Name Radha Krishan Brick Field), Vill. Amarpur Kashi, Bilari, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Vijay pa. Singh C/o M/s V.P.S. Brick WorkS (New Name Radha Krishan Brick Field), Vill. Amarpur Kashi, Bilari, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210⁴, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 10-H050 90 /C-7/Vividh-612/Jeetu Yadav-Moradabad/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sumitra Brick Works, Kundesara, thakurdwara, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/EC/1/2023 dated 15-09-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-09-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sumitra Brick Works, Kundesara, thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Survina Dev, C/o M/s Sumitra Brick Works, Kundesara, thakurdwara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210[illegible], IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831 2720829 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०- H०5२०१० /C-7/Vividh-612/Jeetu Yadav/Moradabad/2023 दिनांक: ०२-१/१२-२०२४

Read.

To,

The Collector,
Moradabad

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Taslim Brick Work(New name Bharat Brick works), Vajidpur Atayan Road, Thakurdwara, Moradabad

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"... ...10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of warrant verificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... ..."*

Further, please refer to H.O. letter No H92013/C-7/Vividh-612/Jeetu Yadav/Moradabad/HO/1/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Taslim Brick Work(New name Bharat Brick works), Vajidpur Atayan Road, Thakurdwara, Moradabad

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Jiaan Ahmed C/o M/s Taslim Brick Work(New name Bharat Brick works), Vajidpur Atayan Road, Thakurdwara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201100021094, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 8437500/-
2	Cost of the Proceedings	₹ 843750/-
3	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

Annexure No. 7

प्रेषक,

जिलाधिकारी,
मुरादाबाद।

सेवा में,

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

पत्रांक– 1099 /संग्रह/ए0सी0आ0ए0–3/2023–2024 दिनांक– 08-01-2024

विषय– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ0ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–06.01.2023 के अनुपालन के सम्बन्ध में।

महोय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–एच0–03192/सी–7/विविध–612/जीतू यादव/मुरा0/2023 दिनांक–23.11.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत जनपद मुरादाबाद के उल्लंघनकारी ईंट भट्टों की ईकाईयों के विरूद्ध प्रदूषण नियन्त्रण बोर्ड मुख्यालय के माध्यम से अधिरोपित पर्यावरणीय क्षतिपूर्ति की सूची संलग्न कर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू–राजस्व की भाँति वसूली करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड की यूनियन बैंक ऑफ इण्डिया विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 IFSC कोड UBIN 0570150 जमा कराकर बोर्ड को सूचित किये जाने की अपेक्षा की गई है।

उक्त के अनुपालन में वसूली प्रमाण वसूली हेतु सम्बन्धित तहसील को भेजे गये तत्क्रम में सम्बन्धित तहसीलदारों द्वारा वसूली प्रमाण पत्रों के सम्बन्ध में आख्या उपलबध करायी गयी है, जो कि निम्नवत् है।

क्रम संख्या	तहसील का नाम	तहसील का पत्रांक व दिनांक	तहसील द्वारा प्राप्त आख्या
1	सदर, मुरादाबाद।	पत्र–485/संग्रह/वा0वा0न0/2024 दिनांक–06.01.2024	प्रदूषण देय के कुल 09 वसूली प्रमाण पत्र दिनांक–04.01.2024 को वसूली हेतु प्राप्त हुए है। जिनमें नियमानुसार दिनांक–04.01.2024 को साईटेशन जारी कर दिये ये है। जिसमें 02 भट्टों के बंद होने के कारण साईटेशन व्यक्तिगत तामील न होने की स्थिति में नोटिस चस्पा कर दिये गये है। साईटेशन की तामीला के 15 दिन बाद मांग पत्र में अंकित धनराशि जमा न करने की दशा में गिरफ्तारी वारन्ट जारी कर अन्य उत्पीड़न कार्यवाही सुनिश्चित की जाएगी।
2	बिलारी	पत्र सं0–555/संग्रह/वा0वा0न0/2024 दिनांक–06.01.2024	प्रदूषण देय के कुल 43 वसूली प्रमाण पत्र दिनांक–04.01.2024 को साईटेशन जारी कर दिया गया जिनमें दिनांक–05.01.2024 को 38 भट्टों पर जाकर साईटेशन तामील करा दिये गये है व 05 भट्टों पर भट्टे बन्द होने के कारण साईटेशन तामील नहीं होने के कारण साईटेशन चस्पा कर दिये गये है। साईटेशन की तामीला के 15 दिन बाद मांग पत्र में अंकित धनराशि जमा न करने की दशा में गिरफ्तारी वारन्ट जारी कर अन्य उत्पीड़न कार्यवाही सुनिश्चित की जाएगी। इसके अतिरिक्त पत्र सं0–242/

			वा0वा0न0/2023–2024 दिनांक–08.01.2024 के माध्यम से अवगत कराया गया कि 44 वसूली प्रमाण पत्रों में से श्री लियाकत हुसैन सी/ओ मैसर्स गुल बहार ब्रिक वर्क्स नि0 भैसोड़ा धनराशि–9281250/– तहसील बिलारी से सम्बन्धित नहीं है तथा तहसील बिलारी के अन्तर्गत ग्राम भैसोड़ा नहीं आता है। सम्बन्धित तहसील को भेजे जाने हेतु भेजा गया।
3	कांठ	पत्रांक–341/वा0वा0न0/2023 दिनांक–06.01.2024	प्रदूषण देय के कुल 12 सम्बन्धित वसूली प्रमाण पत्रों में 06 मांग पत्रों पर नोटिस जारी किया गया एवं 70000रू/– की वसूली कर ली गयी है। एवं अन्य मांग पत्रों पर दिनांक–06.01.2024 को नोटिस जारी कर पत्र संख्या–342/वा0वा0न0/2023 दिनांक–08.01.2023 के संशोधित पत्र द्वारा अवगत कराया गया कि समस्त वसूली प्रमाण पत्रों पर दिनांक–06.01.2024/07.01.2024 को तामीला करा दिया गया है।
4	ठाकुरद्वारा	पत्रांक–1427/सहा0वा0वा0न0/2024 दिनांक–06.01.2024	प्रदूषण नियन्त्रण बोर्ड के सम्बन्धित 07 मांग पत्रों पर दिनांक–05.01.2024 साईटेशन जारी कर संबंधित अमीन द्वारा वसूली की कार्यवाही की जा रही है, एव नायब तहसीलदार की आख्यानुसार मौ0 याकूब ब्रिक फील्ड से 01 लाख रू0 वसूली की जा चुकी है। शेष वसूली की कार्यवाही की जा रही है। इसके अतिरिक्त संशोधित पत्र सं0–1424/वा0वा0न0/संग्रह/2024 दिनांक–08.01.2024 कि समस्त वसूली प्रमाण पत्रों पर साईटेशन दिनांक–05.01.2024 को जारी किया तथा सम्बन्धित अमीनों द्वारा सम्बन्धित बाकीदारों को तामील करा दिया गया है।

अतः आख्या महोदय की सेवा में संलग्न कर सादर प्रेषित।

संलग्नः–यथोक्त।

भवदीय,

(मानवेन्द्र सिंह)
जिलाधिकारी
मुरादाबाद।

संख्या एवं दिनांकः तदैव ।

प्रतिलिपि– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश है कि उपरोक्त आख्या को माननीय (एन.जी.टी.) के समक्ष दाखिल कराना सुनिश्चित करें।

जिलाधिकारी
मुरादाबाद।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure No. 8

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संo– H0 52 35 /C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक– 29/12/23

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Famous Brick Works (New name - Khwaja Brick works), Kharsaul, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Famous Brick Works (New name - Khwaja Brick works), Kharsaul, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Jabir Ali

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– 170535 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:– 29-12-23

To,

Regd.

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Garib Nawaj Brick Works, Milak Nangli, Parsupura Road, Tanda, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Garib Nawaj Brick Works, Milak Nangli, Parsupura Road, Tanda, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Wazahad Zaan

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०- H05035 /C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:- 29.12.23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s ANS Brick Works, Ranua Nangla, Said Nagar, Tanda, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s ANS Brick Works, Ranua Nangla, Said Nagar, Tanda, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Yamin

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– 1705735 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:– 29.12.23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hamza Brick Works (New Name Munshad Brick Works), Sarava Saidnagar, Tanda Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Hamza Brick Works (New Name Munshad Brick Works), Sarava Saidnagar, Tanda Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Afsar Ali

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ No- H05235 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:- 29/12/23

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Aman Int Udyog (New name - New Raj brick works), Devipura Road, Bada Gawn, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Aman Int Udyog (New name - New Raj brick works), Devipura Road, Bada Gawn, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Pramod Kumar Sharma

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– 1705235 /C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:– 21-12-23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jagdambe Brick Works, Gehni, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 5875000/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5875000/- (₹ Fifty Eight Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Jagdambe Brick Works, Gehni, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Sudhish Kumar

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5875000/-
2.	Cost of the Proceedings	₹ 587500/-
3.	Total Amount (1 + 2)	₹ 6462500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– M05035 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:– 29.12.23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jay Sri Balaji Brick Industries, Jagannathpur, Milak, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 3" of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jay Sri Balaji Brick Industries, Jagannathpur, Milak, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Noni Ram

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0- H05235 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:- 21-12-23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kunal Brick Works, Krimcha, Milak, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kunal Brick Works, Krimcha, Milak, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Parshuram saran

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०– H10635/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:– 29-12-23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Aaka Brick Centre (New Name - Tehsin Brick Centre), Chainpur, Milak, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Aaka Brick Centre (New Name - Tehsin Brick Centre), Chainpur, Milak, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Dilshad Ahmad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– 1705735 /C-7/Vividh-613/Jeetu Yadav/Rampur/2023

दिनांक:– 29/12/2023

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Naaz brick works, Darshanpur, Lalpur Road, Tanda, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Naaz brick works, Darshanpur, Lalpur Road, Tanda, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Afsar

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० : H०६७३५C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक २१/१२/२३

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shabana Brick Field, Saifni, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *It we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H93015/C-7/Vividh 613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that Vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 5250000/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5250000/- (₹ Fifty Two Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Shabana Brick Field, Saifni, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohammad Yaseen C/o M/s Shabana Brick Field, Saifni, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5250000/-
2.	Cost of the Proceedings	₹ 525000/-
3.	Total Amount (1 + 2)	₹ 5775000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P.P.C.B. Moradabad.

Member Secretary

T-C/229, Vibhuti Khand (North) Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720661 · Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ रु0– H 05099-C-3 Vividh-613-Jeetu Yadav-Rampur-2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Rashid & Rashid Brick Works, Chhitariya Jageer, Tanda, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"..... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92015/C-3/Vividh-613/Jeetu Yadav/Rampur/HO/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Rashid & Rashid Brick Works, Chhitariya Jageer, Tanda, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Wasid Ali C/o M/s Rashid & Rashid Brick Works, Chhitariya Jageer, Tanda, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 0915020100021004, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12v, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720091 & 2720681 - Fax 0522 – 2720764
Email : info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक– H-1405/69 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक – 22/04/23

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Qadri Brick Field, Suhawa, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… .."*

Further, please refer to H.O. letter No. H92015/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 5875000/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5875000/- (₹ Fifty Eight Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Qadri Brick Field, Suhawa, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. SMT Asiya C/o M/s Qadri Brick Field, Suhawa, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5875000/-
2	Cost of the Proceedings	₹ 587500/-
3.	Total Amount (1 + 2)	₹ 6462500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720837, 2720825, 2720692 & 2720681 - Fax. 0522 – 2720764
Email: info@uppcb.n - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H92015/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक. 02/01/24

Regd.

To.

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Pawan Brick Works, Baloopura, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhol, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. .. "*

Further, please refer to H.O. letter No. H92015/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 25-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Pawan Brick Works, Baloopura, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rajkumar C/o M/s Pawan Brick Works, Baloopura, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email. info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :/0– M050891/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Onesh Brick Works, Choukoni, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to HO. letter No. H92015/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has **imposed Environmental Compensation of ₹ 8437500/-** against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Onesh Brick Works, Choukoni, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rajpal Singh C/o M/s Onesh Brick Works, Choukoni, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4. IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ रु0 [illegible]/C-7/Vividh-613/Jeetu Yadav, Rampur/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s OK Brick Works, Chhitariya Jagir, Tanda, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92015/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 4187500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 4187500/- (₹ Fourty One Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s OK Brick Works, Chhitariya Jagir, Tanda, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Chand Babu C/o M/s OK Brick Works, Chhitariya Jagir, Tanda, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 4187500/-
2.	Cost of the Proceedings	₹ 418750/-
3.	Total Amount (1 – 2)	₹ 4606250/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, UPPCB, Muradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 M&SoB/ ,C-7/Vividh-613/Jeetu Yadav-Rampur/2023 दिनांक:- ०२/०१/२४

Regd.

To.

Tax Collector.
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Kohinoor Brick Field, Padpuri, Bilaspur, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 5 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H192015/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 4187500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 4187500/- (₹ Fourty One Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Kohinoor Brick Field, Padpuri, Bilaspur, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Zulfiqar Ahmad C/o M/s New Kohinoor Brick Field, Padpuri, Bilaspur, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000021041, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 4187500/-
2.	Cost of the Proceedings	₹ 418750/
3.	Total Amount (1 + 2)	₹ 4606250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720683 Fax: 0522 – 2720764
Email : info@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 410– प्र0प0बो0/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kubra Brick Field (New Name – Sadab Brick Field & Old Name Momin Brick Works), Pajaba, Bilaspur, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H92015/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kubra Brick Field (New Name - Sadab Brick Field & Old Name Momin Brick Works), Pajaba, Bilaspur, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Iftekar Hussain C/o M/s Kubra Brick Field (New Name - Sadab Brick Field & Old Name Momin Brick Works), Pajaba, Bilaspur, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T-C/32V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720832, 2720651 & 2720661 - Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक- U/C/Ga/84 C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s KK Brick Works, Dhakia Road, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O letter No. HO/2023/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 5875000/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5875000/- (₹ Fifty Eight Lakh Seventy Five Thousand Only) is payable on account of Environmem Compensation from M/s KK Brick Works, Dhakia Road, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rashid Khan C/o M/s KK Brick Works, Dhakia Road, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000204, IFSC Code- UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5875000/-
2.	Cost of the Proceedings	₹ 587500/-
3.	Total Amount (1 + 2)	₹ 6462500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad

Member Secretary

TC/12v, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720581 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या :PO-- [illegible]/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक 04 Jan 2024

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Farmer Brick Industries, Kareem Ganj, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. .. "*

Further, please refer to H.O. letter No. 1392015-C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 4187500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 4187500/- (₹ Fourty One Lach Eighty Seven Thousand Five Hundred Only) is payable in account of Environmen Compensation from M/s Farmer Brick Industries, Kareem Ganj, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Syed Arif Iqbal C/o M/s Farmer Brick Industries, Kareem Ganj, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201010021004, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 4187500/-
2.	Cost of the Proceedings	₹ 418750/-
3.	Total Amount (1 + 2)	₹ 4606250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720825, 2720691 & 2720681 - Fax 0522 – 2720704
Email: mlc@uppcb.com Web Site www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: वि0—[illegible]/Vividh-613-Jeetu Yadav-Rampur/2023 दिनांक 22/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Brick Works (Old name Asam Brick Works), Kakrawwa, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now…* ."

Further, please refer to H.O. letter No. 1192015/C-7/Vividh-613/Jeetu Yadav/Rampur/UC /2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 15-04-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U. P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Bharat Brick Works (Old name Asam Brick Works), Kakrawwa, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Furkan Ahmad C/o M/s Bharat Brick Works (Old name Asam Brick Works), Kakrawwa, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002101, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ Letter No. 1192012/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक/ Date: 04/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hidayah Breik Field (Old Name Khurshed Brick Field), Kakrawa Siroli, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1192012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable on account of Environment Compensation from M/s Hidayah Breik Field (Old Name Khurshed Brick Field), Kakrawa Siroli, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohammad Shadman Asif C/o M/s Hidayah Breik Field (Old Name Khurshed Brick Field), Kakrawa Siroli, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 0150201100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 · Fax. 0522 – 2720764
Email: info@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०— [illegible]/C-7-Vividh-613/Neetu Yadav/Rampur/2023 दिनांक:— 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Guru Nanak Brick Works (Old Name Om Shiv Shakti Brick Field), Narsua, Bilaspur, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ...*"

Further, please refer to H.O. letter No. UP2012/C-7/Vividh-613/Neetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Guru Nanak Brick Works (Old Name Om Shiv Shakti Brick Field), Narsua, Bilaspur, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Butta Singh C/o M/s Guru Nanak Brick Works (Old Name Om Shiv Shakti Brick Field), Narsua, Bilaspur, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020110002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC-Regional Officer, UPPCB, Moradabad.

Member Secretary

T-C/129, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– [illegible]/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khan Brick Works, Ballupura, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to H.O. letter No. H[illegible]/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable on account of Environment Compensation from M/s Khan Brick Works, Ballupura, Shahbad, Rampur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Vijay Singh C/o M/s Khan Brick Works, Ballupura, Shahbad, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720838, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक– H[illegible]/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक– 22/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shan Brick Field (New name - India Brick Ind.), Andkheri, Bilaspur, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

" ... ...10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now . . ."*

Further, please refer to H.O. letter No H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has **imposed Environmental Compensation of ₹ 8437500/-** against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shan Brick Field (New name - India Brick Ind.), Andkheri, Bilaspur, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Moh Saif C/o M/s Shan Brick Field (New name - India Brick Ind.), Andkheri, Bilaspur, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0557H50, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सी0–M-05093, C-7/Vividh-615/Jeetu Yadav, Rampur/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Raja Brick Works (Old Name SS Brick Works and Khwaja Garib Nawaz Ind), Mehndi Nagar, Junubi/ Milak Nibbi Singh, Sadar, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"…. ….10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now…."*

Further, please refer to H.O. letter No 109202/C-7/Vividh-615/Jeetu Yadav/Rampur/FC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 U.PPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 25-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Raja Brick Works (Old Name SS Brick Works and Khwaja Garib Nawaz Ind), Mehndi Nagar, Junubi/ Milak Nibbi Singh, Sadar, Rampur.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Fahad Khan C/o M/s Raja Brick Works (Old Name SS Brick Works and Khwaja Garib Nawaz Ind), Mehndi Nagar, Junubi/ Milak Nibbi Singh, Sadar, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 30150201060210, IFSC Code-CBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T-C/129, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

Annexure No. 9

प्रेषक,

जिलाधिकारी,
रामपुर।

सेवा में,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पत्रांक–1341 /खनिज/2023–24 दिनांक:–03 जनवरी, 2024

विषयः– **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन के सम्बन्ध में अपने कार्यालय पत्रांक 11050–32 दिनांक 29.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके द्वारा जनपद रामपुर के अन्तर्गत आच्छादित दोषी 26 भट्टों के विरूद्ध बोर्ड द्वारा बन्दी आदेश के कम में उनका संचालन रोके जाने हेतु आवश्यक कार्यवाही करते हुए कृत कार्यवाही की आख्या मुख्यालय को दिनांक 05.01.2024 तक प्रेषित किये जाने की अपेक्षा की गयी हैं।

1– उक्त के अनुपालन में कार्यालय पत्रांक 1325/खनिज/2023–24 दिनांक 01.01.2024 के द्वारा संबंधित उप जिलाधिकारी, जनपद रामपुर एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को संयुक्त रूप से स्थलीय निरीक्षण करते हुए वर्णित 26 ईंट भट्टों के विरूद्ध बन्दी आदेश का अनुपालन सुनिश्चित कराते हुए पर्यावरणीय क्षतिपूर्ति की धनराशि वसूल किये जाने के सम्बन्ध में कार्यवाही करते हुए आख्या प्रस्तुत करने के निर्देश दिये गये जिसके कम में संबंधित उप जिलाधिकारियों व क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद द्वारा आख्या प्रस्तुत की गयी जो निम्नवत हैं :–

(1)– उप जिलाधिकारी बिलासपुर द्वारा अपनी आख्या दिनांक 02.01.2024 से अवगत कराया गया है कि वर्णित सूची में तहसील बिलासपुर में 04 ईंट भट्टे अंकित है जो पूर्व से ही बंद हैं तथा वर्तमान में भी बन्द हैं जिनके फोटोग्राफ्स संलग्न है और विवरण निम्नवत् है :–

क0	उद्योग का नाम व पता	ईंट भट्ठा स्वामी/प्रो0 का नाम व मो0नं0	अभ्युक्ति
1	शान ब्रिक फील्ड (नया नाम इण्डिया ब्रिक इंड0) अंडखेड़ी बिलासपुर, रामपुर	प्रो0 मौ0 सैफ– 9759670440	ईंट भट्टा पूर्व से बंद है तथा वर्तमान में भी बंद है। मौके पर कच्ची ईंट पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन का कार्य बन्द है।
2	गुरूनानक ब्रिक वर्क्सस (पूर्व का नाम ओम शिव शक्ति ब्रिक फील्ड) नरसुआ, बिलासपुर रामपुर।	श्री बूटा सिंह– 9837322555	ईंट भट्टा पूर्व से बंद है तथा वर्तमान में भी बंद है। मौके पर कच्ची ईंट पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन का कार्य बन्द है।
3	कुवरा ब्रिक फील्ड (नया नाम सादाब ब्रिक फील्ड व पूर्वनाम मोमीन ब्रिक वर्क्स) पजावा बिलासपुर, रामपुर	श्री अब्दुल कलाम– 9690605457	ईंट भट्टा पूर्व से बंद है तथा वर्तमान में भी बंद है। मौके पर कच्ची ईंट पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं

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			पाया गया। ईंट भट्टे में उत्पादन का कार्य बन्द है।
4	न्यू कोहिनूर ब्रिक फील्ड, पदपुरी, बिलासपुर, रामपुर	श्री जुल्फिकार अहमद– 9411353954	ईंट भट्टा पूर्व से बंद है तथा वर्तमान में भी बंद है। मौके पर कच्ची ईंट पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन का कार्य बन्द है।

उप जिलाधिकारी बिलासपुर द्वारा अपनी उक्त आख्या में पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में अवगत कराया गया है कि तहसील बिलासपुर के ईंट–भट्टा स्वामियों एवं क्षेत्रीय लेखपाल/संग्रह अमीन के साथ दिनांक 29.12.2023 को बैठक की गयी थी, जिसके दौरान उपस्थित लेखपाल/संग्रह अमीन एवं ईंट–भट्टा स्वामियों को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश से अवगत कराते हुए मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा संबंधित ईंट–भट्टों के विरूद्ध पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि जमा करने के निर्देश दिए गए। दिनांक 02.01.2024 को सम्बन्धित ईंट भटटो के विरूद्ध वसूली हेतु मांगपत्र प्राप्त हुए हैं जिनके कम में दिनांक 02.01.2024 को ही बाकीदारों के विरूद्ध आर0सी0 प्रपत्र–36 जारी करते हुए बाकीदारों को तामील कराकर वसूली की कार्यवाही प्रारम्भ कर दी गयी है। इसके अतिरिक्त सभी ईंट–भटटों का संचालन बन्द रखने हेतु सतत निगरानी रखी जा रही है।

(2)– उप जिलाधिकारी सदर द्वारा अपनी आख्या पत्रांक 3588/एस0टी0 दिनांक 03.01.2024 से अवगत कराया गया है कि वर्णित सूची में तहसील सदर में 01 ईंट भट्ठा अंकित है जो संचालित नहीं हैं। फोटोग्राफ्स संलग्न है तथा विवरण निम्नवत् है :–

क0	उद्योग का नाम व पता	ईंट भट्ठा स्वामी का नाम व मो0नं0	अभ्युक्ति
1	मै0 राजा ब्रिक वर्क्स पुराना नाम (मै0 एस.एस. ब्रिक वर्ल्ड एण्ड मै0 ख्वाजा गरीब नवाज), ग्राम मेंहदीनगर जनूबी, तहसील सदर, रामपुर	मौ0 फारूख 7819954403	ईंट भट्टा पूर्व से बंद है तथा वर्तमान में भी बंद है। मौके पर कच्ची ईंट पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन का कार्य बन्द है।

उप जिलाधिकारी सदर द्वारा अपनी उक्त आख्या में पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में अवगत कराया गया है कि दिनांक 29.12.2023 को तहसील सदर क्षेत्रान्तर्गत आच्छादित दोषी भट्ट मै0 राजा ब्रिक वर्क्स पुराना नाम (मै0 एस.एस. ब्रिक वर्ल्ड एण्ड मै0 ख्वाजा गरीब नवाज), ग्राम मेंहदीनगर जनूबी, तहसील सदर, रामपुर के प्रोपराईटर साहिबा खान पत्नी मौहम्मद फारूख निवासी ज्वालानगर के पति मौहम्मद फारूख (राजा) के साथ तहसील मुख्यालय पर बैठक योजित करते हुए मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति (धनराशि 84,37,500) को उ0प्र0 प्रदूषण बोर्ड के यूनियन खाता संख्या 701502010002104, IFSC CODE UBIN 0570150 में जमा कराने हेतु पत्र प्राप्त कराया गया जिसके कम में प्रोपराईटर के पति द्वारा 07 दिवसों में उक्त धनराधि जमा करने हेतु आश्वासन दिया गया है। (बैठक उपस्थिति पत्र संलग्न) इसके अतिरिक्त दिनांक 02.01.2024 को सदस्य सचिव महोदय के संदर्भ संख्या–1705089/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक 02.01.2024 के माध्यम से रिकवरी सार्टिफिकेट प्राप्त हुआ, जिसके कम में दिनांक 02.01.2024 को ही साइटेंशन जारी कर बकाएदार को तामील करा वसूली की नियमानुसार कार्यवाही प्रारम्भ कर दी गयी है। (संलग्नक साइटेंशन)

(3)– उप जिलाधिकारी शाहबाद द्वारा अपनी आख्या पत्रांक 773/एस0टी0 दिनांक 02.01.2024 से अवगत कराया गया है कि तहसील शाहबाद में निम्नलिखित 12 ईंट भट्टे पूर्व से बन्द चले आ रहे हैं और वर्तमान में भी बन्द हैं जिनके फोटोग्राफ्स संलग्न है और विवरण निम्नवत् है :–

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क0	उद्योग का नाम व पता	ईंट भट्ठा स्वामी / प्रो0 का नाम व मो0नं0	अभ्युक्ति
1	अमन ईंट उद्योग (नया नाम–न्यू राज ब्रिक वर्क्स) ग्राम देवीपुरा रोड बड़ागांव, तहसील शाहबाद, जनपद रामपुर।	श्री प्रमोद कुमार शर्मा– 9758779551	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
2	फेमस ब्रिक वर्क्स (नया नाम ख्वाजा ब्रिक वर्क्स) ग्राम खरसौल, तहसील शाहबाद जनपद रामपुर	श्री जाबिर अली–9027567911	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
3	जगदम्बे ब्रिक वर्क्स ग्राम गहनी, तहसील शाहबाद जिला रामपुर।	श्री सुधीश कुमार– 7500799356	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
4	खान ब्रिक वर्क्स ग्राम बलूपुरा, तहसील शाहबाद जिला रामपुर	श्री वसीम अहमद–992777787	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
5	हिदाया ब्रिक फील्ड (पुराना नाम खुर्शीद विक फील्ड), ग्राम ककरौआ तहसील शाहबाद जिला रामपुर।	श्री नईम अहमद–7310742423	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
6	भारत ब्रिक वर्क्स (पुराना नाम आसाम ब्रिक वर्क्स) ग्राम ककरौआ तहसील शाहबाद जिला रामपुर।	श्री फुरकान पाशा–9719561462	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
7	फार्मर ब्रिक इन्डस्ट्रीज, ग्राम करीमगंज, तहसील शाहबाद जिला रामपुर।	श्री आरिफ मियां–9068416750	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
8	के0के0 ब्रिक वर्क्स, ग्राम ढकिया रोड, तहसील शाहबाद, जिला रामपुर।	श्री राशिद खां–9412871791	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
9	ओमेश ब्रिक वर्क्स, ग्राम चौकोनी, तहसील शाहबाद जिला रामपुर।	श्री राजपाल यादव–6396353961	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
10	पवन ब्रिक वर्क्स, ग्राम बलुपुरा, तहसील शाहबाद जिला रामपुर।	श्री कलीम खां– 9798645522	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।
11	कादरी ब्रिक फील्ड, ग्राम सुहावा, तहसील शाहबाद जिला रामपुर।	श्री दिलशाद खां–9891146829	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।

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12	शबाना ब्रिक फील्ड, ग्राम सैफनी तहसील शाहबाद जिला रामपुर।	श्री राजू चौधरी–8218371402	उक्त ईंट भट्टा बन्द है। ईंट भट्टे पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयले का भंडारण नहीं पाया गया।

उप जिलाधिकारी शाहबाद द्वारा अपनी उक्त आख्या में पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में अवगत कराया गया है कि दिनांक 29.12.2023 को भटटा संचालकों के साथ तहसील सभागार शाहबाद में बैठक की गयी जिसका पृथक से कार्यवृत्त भी जारी किया गया है। बैठक में उक्त भट्टा स्वामियों को स्पष्ट रूप से निर्देशित किया गया था कि मा0 राष्ट्रीय हरित अधिकरण की बिना अनुमति प्राप्त किये किसी भी दशा में भट्टों का संचालन न किया जाये। साथ ही पर्यावरणीय क्षतिपूर्ति की धनराशि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया विभव खण्ड गोमती नगर, लखनऊ के बैंक खाता संख्या 701502010002104, IFSC CODE UBIN 0570150 में जमा कराकर रसीद प्रस्तुत करें। बैठक का विस्तृत कार्यवृत्त पृथक से निर्गत किया गया है जिसकी प्रति के साथ दिनांक 30.12.2023 के **दैनिक समाचार पत्र दैनिक जागरण, हिन्दुस्तान व अमर उजाला में प्रकाशित समाचार** की प्रति भी संलग्न की है। क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद द्वारा तहसील शाहबाद क्षेत्रान्तर्गत उक्त 12 भट्टों में से 3 भट्टों के वसूली प्रमाण पत्र दिनांक 01.01.2024 को प्राप्त कराये गये जिसमें तहसीलदार शाहबाद द्वारा वसूली हेतु साइटेशन दिनांक 01.01.2024 को ही निर्गत किये जा चुके हैं तथा शेष 9 भट्टों के वसूली प्रमाण पत्र दिनांक 02.01.2024 को प्राप्त हुए है जिनमें दिनांक 02.1.2024 को साइटेशन जारी कर नियमानुसार वसूली की कार्यवाही प्रारम्भ कर दी गयी है। साथ ही समस्त उक्त 12 भट्टों का संचालन बंद रखने के लिए सतत निगरानी की जा रही है।

(4)– उप जिलाधिकारी टाण्डा द्वारा अपनी आख्या पत्रांक 3294/एस0टी0 दिनांक 03.01.2024 से अवगत कराया गया है कि वर्णित सूची में तहसील टाण्डा में 06 ईंट भट्ठा अंकित है जो पूर्व से ही बन्द चले आ रहे हैं तथा वर्तमान समय में भी संचालित नहीं हैं जिनके फोटोग्राफ्स संलग्न है और विवरण निम्नवत् है:–

क0	उद्योग का नाम व पता	ईंट भट्ठा स्वामी का नाम व मो0नं0	अभ्युक्ति
1	ए0एन0एस0 ब्रिक वर्क्स ग्राम रनुआनगला तहसील टाण्डा जिला रमापुर	श्री आजम 7351281035	उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
2	गरीब नवाज ब्रिक वर्क्स, ग्राम मिलक नगली, तहसील टाण्डा, जिला रामपुर	श्री वजाहत जान खां 9411288099	उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
3	हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) ग्राम सरावा सैदनगर, तहसील टाण्डा जिला रामपुर।	श्री मुनसाद हाजी 9719657522	उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
4	नाज़ ब्रिक वर्क्स, ग्राम दर्शनपुर लालपुर रोड, तहसील टाण्डा, जिला रामपुर	श्री अफसर अली 8881822485	उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
5	ओ0के0ब्रिक वर्क्स, ग्राम छितरिया जागीर, तहसील टाण्डा, जिला रामपुर।	मो0समी 9358457801	उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
6	राशिद एण्ड राशिद ब्रिक वर्क्स, ग्राम छितरिया जागीर तहसील टाण्डा, जिला रामपुर।	श्री वासिद 9917069755	उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।

उप जिलाधिकारी टाण्डा द्वारा अपनी उक्त आख्या में पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में अवगत कराया गया है कि दिनांक 29.12.2023 मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश से आच्छादित उक्त भट्टा स्वामियों के साथ अधिरोपित जुर्माना वसूली के सम्बन्ध में बैठक की गयी जिसका कार्यवृत्त एवं इस सम्बन्ध में हिन्दी दैनिक सामाचार पत्रों में प्रकाशित समाचार की छायाप्रति

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संलग्न कर प्रस्तुत की गयी है। उक्त बैठक के कम में **ए0एन0एस0 ब्रिक वर्क्स रनुआनगला से 2 लाख रूपये वसूल कर किये गये है** जिसकी रशीद भी संलग्न कर प्रस्तुत की गयी है। क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद द्वारा उक्त 6 ईंट भट्टा संचालकों के विरूद्ध वसूली मांग पत्र दिनांक 01.01.2024 को प्राप्त कराये गयें हैं जिनके विरूद्ध तहसीलदार टाण्डा द्वारा दिनांक 01.01.2024 को ही साईटेशन (आर0सी0 प्रपत्र–36) जारी करते हुए बकाया धनराशि जमा कराये जाने हेतु बाकीदारों को तामिला करा दिया गया है। **(आर0सी0 प्रपत्र–36 की छायाप्रति संलगन)** संबंधित बाकीदारों से बकाया धनराशि की वसूली की कार्यवाही प्रारम्भ कर दी गयी है। इसके अतिरिक्त तहसीलदार/नायब तहसीलदार सैदनगर/राजस्व निरीक्षक सैदनगर/क्षेत्रीय लेखपाल को निर्देशित कर दिया गया है कि क्षेत्र में सतर्क दृष्टि बनाये रखें तथा यह सुनिश्चित करें कि उक्त ईट भटटें संचालित न होने पाये। मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराया जा रहा है।

(5)– उप जिलाधिकारी मिलक द्वारा अपनी आख्या पत्रांक 1311/एस0टी0 दिनांक 21.12.2023 से अवगत कराया गया है कि वर्णित सूची में तहसील मिलक में 03 ईंट भट्ठा अंकित है जो वर्तमान समय में संचालित नहीं है और पूर्व से ही बन्द चले आ रहे हैं जिनके फोटोग्राफ्स संलग्न है और विवरण निम्नवत् है :–

क0	उद्योग का नाम व पता	ईंट भट्ठा स्वामी का नाम व मो0नं0	अभ्युक्ति
1	जय श्री बाला जी ब्रिक इन्डस्ट्रीज, ग्राम जगन्नाथपुर तहसील मिलक जिला रामपुर।	श्री सुशील कुमार– 8006010987	ईंट भट्टे में कच्ची ईंटों की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डरण नहीं पाया गया। ईंट भट्टा उत्पादन कार्य बन्द है।
2	कुनाल ब्रिक वर्क्स, ग्राम कमचा तहसील मिलक जिला रामपुर	श्री बब्लू पाण्डेय, 9412153741	ईंट भट्टे में कच्ची ईंटों की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डरण नहीं पाया गया। ईंट भट्टा उत्पादन कार्य बन्द है।
3	आका ब्रिक सेन्टर (नया नाम तहसीन ब्रिक सेन्टर) ग्राम चैनपुर तहसील मिलक जिला रामपुर।	श्री तौसीफ –9568073869 श्री दिलशाद अहमद, 761966399	ईंट भट्टे में कच्ची ईंटों की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डरण नहीं पाया गया। ईंट भट्टा उत्पादन कार्य बन्द है।

उप जिलाधिकारी मिलक द्वारा अपनी उक्त आख्या में पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में अवगत कराया गया है कि दिनांक 29.12.2023 को तहसील मिलक के उक्त ईट भट्टा मालिकों के साथ बैठक आहूत की गयी। जिसमें उक्त ईट भट्ठों पर आरोपित पर्यावरणीय क्षति की धनराशि को एक सप्ताह के भीतर जमा करने तथा सम्बन्धित संग्रह अमीन को क्षतिपूर्ति धनराशि जमा कराने के निर्देश दिये गये। (कार्यवृत्त संलग्न)। क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद द्वारा उक्त ईट भट्टों पर आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि हेतु दिनांक 01.01.2024 को वसूली प्रमाण पत्र प्राप्त कराये गये हैं जिसके क्रम में दिनांक 01.01.2024 को ही सम्बन्धित तीनों ईंट भट्ठा मालिको के विरूद्ध साईटेशन दिनांक 01.01.2024 को ही निर्गत कर बाकीदार पर तामील कराते हुए नियमानुसार वसूली की कार्यवाही प्रारम्भ कर दी गयी है (आर0सी0 तथा नोटिस की प्रति संलग्न है)। साथ ही समस्त उक्त 03 भट्टों का संचालन बंद रखने के लिए सतत निगरानी की जा रही है।

2– यहां यह भी उल्लेखनीय है कि आपको, इस कार्यालय के पत्रांक 1311/खनिज/2023–24 दिनांक 28.12.2023 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन में जनपद रामपुर में **अवैध रूप से संचालित 26 ईट भट्टों के विरूद्ध पृथक–पृथक मांगपत्र निर्गत करने का अनुरोध किया गया था** जिसके कम में आपके द्वारा 10 मांग पत्र दिनांक 01.01.2024 एवं 16 मांगपत्र दिनांक 02.01.2024 को उपलब्ध कराये गये हैं जिनके कम में नियमानुसार वसूली कराये जाने हेतु संबंधित तहसीलदारों को निर्देशित कर वसूली की कार्यवाही प्रारम्भ करा दी गयी है। उक्त 26 वसूली

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मांगपत्रों के सम्बन्ध में संबंधित उप जिलाधिकारियों द्वारा प्रस्तुत उपरोक्त आख्याओं के अवलोकन से स्पष्ट है कि पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में उनके द्वारा अवगत कराया गया है कि दिनांक 29.12.2023 को संबंधित ईंट भटटा संचालकों के साथ बैठक की गयी जिसका पृथक से कार्यवृत्त भी जारी किया गया है। बैठक में उक्त भट्टा स्वामियों को स्पष्ट रूप से निर्देशित किया गया कि मा0 राष्ट्रीय हरित अधिकरण की बिना अनुमति प्राप्त किये किसी भी दशा में भट्टों का संचालन न किया जाये। साथ ही पर्यावरणीय क्षतिपूर्ति की धनराशि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया विभव खण्ड गोमती नगर, लखनऊ के बैंक खाता संख्या 701502010002104, IFSC CODE UBIN 0570150 में जमा कराकर रसीद प्रस्तुत करें जिसके कम में निम्नानुसार भट्टा स्वामियों द्वारा उक्त खाते में धनराशि जमा कर रसीद प्रस्तुत की गयी :–

क0	तहसील का नाम	उद्योग व प्रो0 का नाम पता	उद्योग स्वामी का बैंक खाता संख्या	धनराशि
1	टाण्डा	ए0एन0एस0 ब्रिक वर्क्स ग्राम रनुआनगला तहसील टाण्डा जिला रमापुर– श्री आजम 7351281035	10990200000198	2,00,000/–

उक्त बैठक का विस्तृत कार्यवृत्त पृथक से निर्गत किया गया है जिसकी प्रति के साथ दिनांक 30.12.2023 के **दैनिक समाचार पत्र दैनिक जागरण, हिन्दुस्तान व अमर उजाला में प्रकाशित समाचार** की प्रति भी संलग्न की है। क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद द्वारा तहसील बिलासपुर से संबंधित वसूली मांगपत्र दिनांक 02.01.2024 को प्राप्त कराये गये हैं जिनके कम में दिनांक 02.01.2024 को ही बाकीदारों के विरूद्ध आर0सी0 प्रपत्र–36 जारी करते हुए बाकीदारों को तामील कराकर वसूली की कार्यवाही प्रारम्भ कर दी गयी है। इसी प्रकार तहसील शाहबाद क्षेत्रान्तर्गत उक्त 12 भट्टों में से 3 भट्टों के वसूली प्रमाण पत्र दिनांक 01.01.2024 को प्राप्त कराये गये जिसमें तहसीलदार शाहबाद द्वारा वसूली हेतु साइटेशन दिनांक 01.01.2024 को निर्गत किये जा चुके हैं तथा शेष 9 भट्टों के वसूली प्रमाण पत्र दिनांक 02.01.2024 को प्राप्त हुए है जिनमें दिनांक 02.1.2024 को ही बाकीदार को साइटेशन (आर0सी0 प्रपत्र–36(देखें नियम–141(3) माँग का अधिपत्र) जारी कर बाकीदार पर तामील करा दिया गया है। तहसील टाण्डा क्षेत्रान्तर्गत उक्त 6 ईंट भट्टा संचालकों के विरूद्ध वसूली मांग पत्र दिनांक 01.01.2024 को प्राप्त कराये गयें हैं जिनके विरूद्ध तहसीलदार टाण्डा द्वारा दिनांक 01.01.2024 को ही साईटेशन (आर0सी0 प्रपत्र–36) जारी करते हुए बकाया धनराशि जमा कराये जाने हेतु बाकीदारों को तामीला करा दिया गया है। तहसील सदर क्षेत्रान्तर्गत 01 ईंट भट्टा संचालक के विरूद्ध दिनांक 02.01.2024 को मांगपत्र प्राप्त कराया गया है जिसके विरूद्ध तहसीलदार सदर द्वारा दिनांक 02.01.2024 को ही साईटेशन (आर0सी0 प्रपत्र–36) जारी करते हुए बकाया धनराशि जमा कराये जाने हेतु बाकीदारों को तामिला करा दिया गया है। तहसील मिलक क्षेत्रान्तर्गत 03 ईंट भट्टा संचालक के विरूद्ध दिनांक 01.01.2024 को मांगपत्र प्राप्त कराया गया है जिसके विरूद्ध तहसीलदार द्वारा दिनांक 01.01.2024 को ही साईटेशन (आर0सी0 प्रपत्र–36) जारी करते हुए बकाया धनराशि जमा कराये जाने हेतु बाकीदारों को नोटिस तामिला करा दिया गया है जिसमें बाकीदार को स्पष्ट रूप से निर्देश हैं कि **"जहाँ तक भू–राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीला के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय"**। इस प्रकार उक्त समस्त प्रकरणों में बाकीदारों के विरूद्ध नियमानुसार वसूली की कार्यवाही प्रारम्भ कर दी गयी है। इसके अतिरिक्त संबंधित उप जिलाधिकारियों व क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद को निर्देशित कर दिया गया है कि क्षेत्र में सतर्क दृष्टि बनाये रखें तथा यह सुनिश्चित करें कि उक्त 26 ईंट भटटें संचालित किसी भी दशा न होने पाये। इस प्रकार उक्त समस्त 26 भट्टों का संचालन बंद रखने के लिए सतत निगरानी करते हुए मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराया जा रहा है।

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3– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के बिन्दु संख्या 16 पारित आदेश का अनुपालन करते हुए माफीनामा पृथक से प्रस्तुत किया गया है।

अतः उपरोक्त से स्पष्ट है कि जनपद रामपुर के समस्त 26 ईंट भट्टे पूर्व से ही बन्द हैं तथा वर्तमान में भी उनका संचालन नहीं हो रहा है और न ही ईंट भट्टे में कच्ची ईंटों की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डरण हो रहा। ईंट भट्टा उत्पादन कार्य पूर्णतः बन्द है। पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में आपके द्वारा निर्गत वसूली मांग पत्र क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद के माध्यम से 10 मांगपत्र दिनांक 01.01.2024 को एवं 16 मांगपत्र दिनांक 02.01.2024 को प्राप्त कराये गये हैं जिनके कम में नियमानुसार वसूली की कार्यवाही प्रारम्भ करने हेतु संबंधित उप जिलाधिकारियों को तद् दिनांक को ही उपलब्ध कराते हुए तहसीलदारों के माध्यम से समस्त मांगपत्रों में साइटेशन निर्गत कराकर बाकीदार को तामील कराते हुए वसूली की कार्यवाही प्रारम्भ करा दी गयी है। तहसील टाण्डा में **बाकीदार ए0एन0एस0 ब्रिक वर्क्स ग्राम रनुआनगला तहसील टाण्डा जिला रमापुर से रू. 2,00,000/–की धनराशि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया विभव खण्ड गोमती नगर, लखनऊ के बैंक खाता संख्या 701502010002104, IFSC CODE UBIN 0570150 में जमा करा दी गयी है** जिसकी रसीद की छायाप्रति संलग्न है।

साथ ही यह भी संज्ञान में लाना है कि मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन हेतु जनपद के समस्त उप जिलाधिकारी एवं पुलिस क्षेत्राधिकारियों के साथ ही क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को कड़े निर्देश निर्गत कर दिये गये हैं कि प्रश्नगत 26 ईंट भट्ठों का संचालन किसी भी दशा में न होने दें और समय–समय पर अपनी निरीक्षण टिप्पणी भी उपलब्ध कराते रहें।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के पारित आदेश दिनांक 21.12.2023 के अनुपालन में तद्नुसार अनुपालन आख्या दाखिल कराने का कष्ट करें।

संलग्नकः– उपरोक्तानुसार।

भवदीय,

3/1/24

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, रामपुर।

पत्रांक एवं दिनांक उपरोक्तानुसार

प्रतिलिपि :–

1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को उपरोक्त 26 ईंट भट्ठों के विरूद्ध प्रभावी कार्यवाही के साथ ही मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में प्रभावी पैरवी करना सुनिश्चित करें।
2. श्री प्रदीप कुमार मिश्रा, विद्वान अधिवक्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में प्रभावी पैरवी करने हेतु प्रेषित।
3. श्रीमती प्रियंका स्वामी, विद्वान अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को में प्रभावी पैरवी करने हेतु प्रेषित सूचनार्थ प्रेषित।

3/1/24

(रविन्द्र कुमार माँदड़)
जिलाधिकारी, रामपुर।

7/7

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कार्यालय उप जिलाधिकारी, बिलासपुर जनपद रामपुर।

पत्रांकः 2535/एसटी0 दिनांकः 03 जनवरी, 2024

अपर जिलाधिकारी(वि0/रा0),
रामपुर।

महोदय,

कृपया अपने कार्यालय के पत्रांकः 1313/खनिज /2023–24 दिनांक 28.12.2023 के कम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश के अनुपालन में संलग्न सूची मे अंकित तहसील बिलासपुर के ईंट–भट्टा स्वामियों एवं क्षेत्रीय लेखपाल/संग्रह अमीन के साथ दिनांक 29.12.2023 को बैठक की गयी थी, जिसके दौरान उपस्थित लेखपाल/संग्रह अमीन एवं ईंट–भट्टा स्वामियों को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेष दिनांक 06.10.2023 से अवगत कराते हुए मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा संबंधित ईंट–भट्टों के विरूद्ध पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति की यथाशीघ्र वसूली किए जाने के निदेश दिए गए एवं किसी भी दशा में भट्टा संचालन न किए जाने के निर्देश बैठक में दिए गए थे। स्थलीय निरीक्षण के दौरान उक्त ईंट–भट्टों का संचालन पूर्व से बन्द पाया गया।

उक्त के अनुकम में पुनः स्थलीय निरीक्षण दिनांक 02.01.2024 को प्रदूषण विभाग की टीम के साथ पुनः संबंधित ईंट–भट्टों का निरीक्षण किया गया। निरीक्षण के दौरान तहसील बिलासपुर में संलग्न सूची के अनुसार ईंट भट्टे (1) प्रो0 कुबरा ब्रिक फील्ड, पजाबा (2) प्रो0 शान ब्रिक फील्ड(इण्डिया ब्रिक इण्ड0), अण्डखेडी (3) गुरूनानक ब्रिक वर्क्स (ओम शिव शक्ति ब्रिक फील्ड), नरसुआ (4) न्यू कोहिनूर ब्रिक फील्ड, पदपुरी का संचालन बन्द पाया गया अर्थात् उक्त ईंट–भट्टों पर कोई कच्ची ईंटों का पथायी कार्य एंव लकड़ी, कोयले आदि का भण्डार नहीं पाया गया, कार्यालय भी बन्द पाया गया एवं ईट भटटा संचालक मौके से फरार पाए गए।

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संबंधित संग्रह अमीनों को निर्देशित किया गया कि उपरोक्त कार्य प्राथमिकता के आधार पर किया जाए। उक्त के अतिरिक्त यह भी अवगत कराना है कि दिनांक 02.01.2024 को सम्बन्धित ईट भटटो के विरूद्ध वसूली हेतु आर0सी0 प्रपत्र–36 दिनांक 02.01.2024 को प्राप्त हो चुकी है, जिनका साईटेशन/नोटिस संबंधित को जारी किया जा चुका है तथा राजस्व संहिता पर दी गयी व्यवस्थाओं के अनुसार वसूली की कार्यवाही की जा रही है। आज दिनांक 03.01.2023 तक मांग–पत्र के सापेक्ष कोई वसूली नहीं हो पायी है। इस स्तर से वांछित वसूली किए जाने के प्रयास किए जा रहे हैं। इसके अतिरिक्त सभी ईंट–भटटों का संचालन बन्द रखने हेतु सतत निगरानी रखी जा रही है।

आख्या महोदय की सेवा में सादर प्रेषित है।

(निश्चय कुमार)
तहसीलदार
बिलासपुर

(हिमांशु उपाध्याय)
उप जिलाधिकारी,
बिलासपुर।

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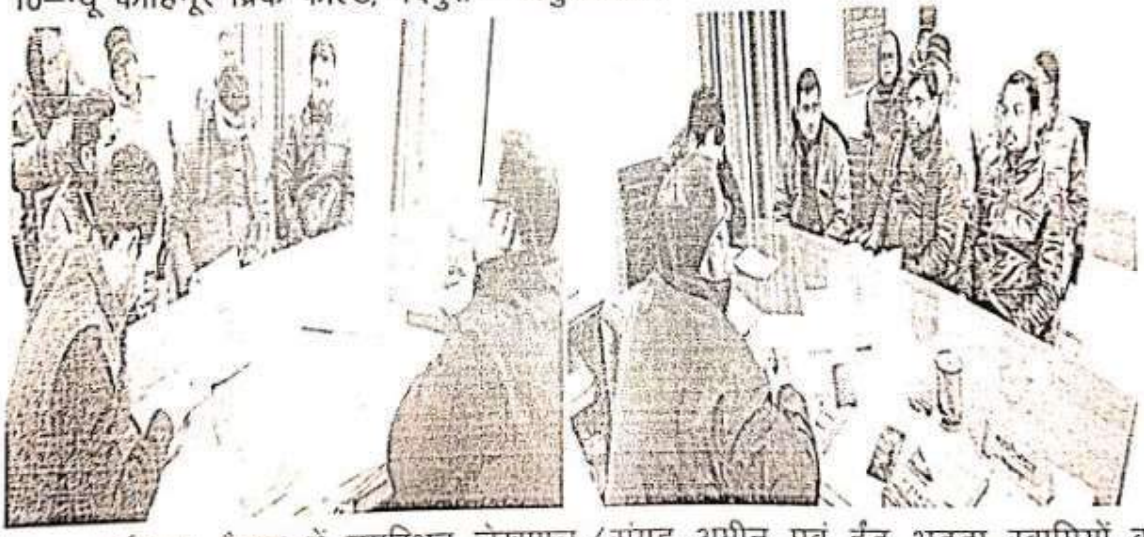
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश के अनुपालन में वसूली हेतु तहसील बिलासपुर के ईंट–भट्टा स्वामियों के साथ बैठक का कार्यवृत्त।

अपर जिलाधिकारी(वि0/रा0) महोदय, रामपुर के पत्रांकः 1313/खनिज/2023–24 दिनांक 28.12.2023 के क्रम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश के अनुपालन में संलग्न सूची मे अंकित तहसील बिलासपुर के ईंट–भट्टा स्वामियों एवं क्षेत्रीय लेखपाल/संग्रह अमीन के साथ बैठक की गयी। बैठक की उपस्थिति निम्नवत हैः–

1– श्री कमलकान्त, लेखपाल पजावा।
2– श्री मुरारी लाल, संग्रह अमीन, पजावा।
3– श्री केविन्द्र सिंह, लेखपाल, अण्डखेड़ी।
4– श्री सुधीर पाल, संग्रह अमीन।
5– श्री सत्यप्रकाश, लेखपाल।
6– श्री सुबोध तिवारी, संग्रह अमीन।
7– श्री अब्दुल कलाम, प्रो0 कुवरा ब्रिक फील्ड, पजावा।
8– श्री आफाक अहमद, प्रो0 शान ब्रिक फील्ड(इण्डिया ब्रिक इण्ड0), अण्डखेडी।
9– गुरूनानक ब्रिक वर्क्स (ओम शिव शक्ति ब्रिक फील्ड), नरसुआ–अनुपस्थित।
10–न्यू कोहिनूर ब्रिक फील्ड, पदपुरी – अनुपस्थित।



- सर्वप्रथम बैठक में उपस्थित लेखपाल/संग्रह अमीन एवं ईंट–भट्टा स्वामियों को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 से अवगत कराया गया।
- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा संबंधित ईंट–भट्टों के विरूद्ध पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली किए जाने के निर्देश दिए गए हैं, जिसके संबंध में बैठक में उपस्थित ईंट–भट्टा स्वामियों से क्षतिपूर्ति धनराशि जमा कराए जाने एवं किसी भी दशा में भट्टा संचालन न किए जाने के आदेश दिए गए।

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प्रो0 कुबरा ब्रिक फील्ड, पजावा।

उपरोक्त ईंट–भट्टा स्वामी श्री अब्दुल कलाम द्वारा बताया गया कि वर्तमान में ईंट–भट्टा संचालन पूर्णतः बन्द है। बैठक के दौरान भट्टा स्वामी द्वारा क्षतिपूर्ति धनराशि जमा कराए जाने का आश्वासन दिया गया। संग्रह अमीन एवं क्षेत्रीय लेखपाल द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन का अनुपालन कराते हुए ईंट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईंट –भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 84,37,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सं0 701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

प्रो0 शान ब्रिक फील्ड(इण्डिया ब्रिक इण्ड0), अण्डखेडी।

उपरोक्त ईंट–भट्टा स्वामी श्री आफाक अहमद द्वारा बताया गया कि वर्तमान में ईंट–भट्टा संचालन पूर्णतः बन्द है। बैठक के दौरान भट्टा स्वामी द्वारा क्षतिपूर्ति धनराशि जमा कराए जाने का आश्वासन दिया गया। संग्रह अमीन एवं क्षेत्रीय लेखपाल द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन का अनुपालन कराते हुए ईंट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईंट –भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 84,37,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सं0 701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

गुरूनानक ब्रिक वर्क्स (ओम शिव शक्ति ब्रिक फील्ड), नरसुआ

उपरोक्त ईंट–भट्टा स्वामी बैठक में अनुपस्थित रहे। बताया गया कि किसी कार्य से बाहर गए हैं। संग्रह अमीन एवं क्षेत्रीय लेखपाल द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन का अनुपालन कराते हुए ईंट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईंट –भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 84,37,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सं0 701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

यू कोहिनूर ब्रिक फील्ड, पदपुरी

उपरोक्त ईंट–भट्टा स्वामी बैठक में अनुपस्थित रहे। संग्रह अमीन एवं क्षेत्रीय लेखपाल द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन का अनुपालन कराते हुए ईंट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईंट–भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 41,87,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक खाता सं0

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701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

संबंधित संग्रह अमीनों को निर्देशित किया गया कि उपरोक्त कार्य प्राथमिकता के आधार पर किया जाए, जिसमें किसी प्रकार की लापरवाही क्षम्य नहीं होगी। यदि प्रकरण में मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रतिकूल संज्ञान लिया जाता है, तो संबंधित का उत्तरदायित्व निर्धारित किया जाएगा। तदनुसार बैठक की कार्यवाही समाप्त की गयी।

(निश्चय कुमार)
तहसीलदार,
बिलासपुर।

कार्यालय तहसीलदार, बिलासपुर, जनपद रामपुर।

पत्रांक /रा0लि0/2023 दिनांकः दिसम्बर, 2023

प्रतिलिपि–

1. जिलाधिकारी महोदय रामपुर की सेवा में सादर अवलोकनार्थ प्रेषित।
2. अपर जिलाधिकारी(वि0/रा0) महोदय, रामपुर की सेवा में सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद परिक्षेत्र, मुरादाबाद को इस अनुरोध के साथ प्रेषित कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराए जाने हेतु तहसील बिलासपुर में उपस्थित होकर क्षतिपूर्ति/वसूली की कार्यवाही में सहयोग प्रदान करने का कष्ट करें।
4. संबंधित लेखपाल/संग्रह अमीन, तहसील बिलासपुर को अनुपालनार्थ प्रेषित।
5. संबंधित ईंट–भट्टा स्वामियों को अनुपालनार्थ प्रेषित।

तहसीलदार,
बिलासपुर।

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मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ० स्प० स० 889/2022, जीतू यादव बनाम उ० प्र० प्रा०नि० बोर्ड में जारित आदेश के क्रम में बैठक दिनांक 29.12.2023 की उपस्थिति।

क्र०सं०	नाम	ईट भट्टे का नाम	पता	हस्ताक्षर
	अवतार सिंह	[illegible]	पंजाबा	[illegible]
	[illegible]	[illegible]	[illegible]	[illegible]
		[illegible]	नरसुमा	अनुपस्थित।
		नरसुमा।	पदफरी	अनुपस्थित

Tech (S)

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आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

वाद सं0

सेवा में,

श्री Butta Singh c/o M/s Guru Nanak Brick Works. Village Narsu, Bilaspur

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। तद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन आवश्यकतानुसार कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Petition Dues Rs 12,81,251.00

दिनांक 02/01/2024

मुहर

तहसीलदार

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आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 : म्यू कोहिनूर थ्रिल फील्ड
2. खाता खतौनी : ग्राम पदुरी तह बिलासपुर
3. ग्राम : पदुरी
4. परगना : बिलासपुर
5. बकाएदार का नाम : मुल्ला अहमद S/o म्यू कोहिनूर फील्ड ग्राम पदुरी
6. बकाये की रकम और किस्त : रु 4606250-00
7. निर्गत होने की तिथि 02-01-2024
8. अधिशासी तामीलकर्ता का नाम : सुधा सुमन एस.डी.एम.
9. तामील की तिथि
10. अनुलग्नक
11. टिप्पणियाँ

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

02/1/24

वासिल बाकी नवीस के हस्ताक्षर

02-1-2024

तहसीलदार के हस्ताक्षर

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 1115 म्यू कोहिनूर थ्रिल फील्ड ग्राम पदुरी तहसील - बिलासपुर

सेवा में,

श्री मुल्ला अहमद S/o म्यू कोहिनूर थ्रिल फील्ड ग्राम पदुरी तह बिलासपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अन्यथा अन्यथा कारण दर्शित करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उपयोजनात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

रुपये - 4606250=00

जारी करने की तिथि 02-01-2024

मुहर

(तहसीलदार के हस्ताक्षर) 2-1-24

तहसीलदार
बिलासपुर

टी0एस0यू0-10 (आर0आर0) 040 मुद्रेण 26-10-2016-43800 (डी0टी0पी0/आफसेट)।

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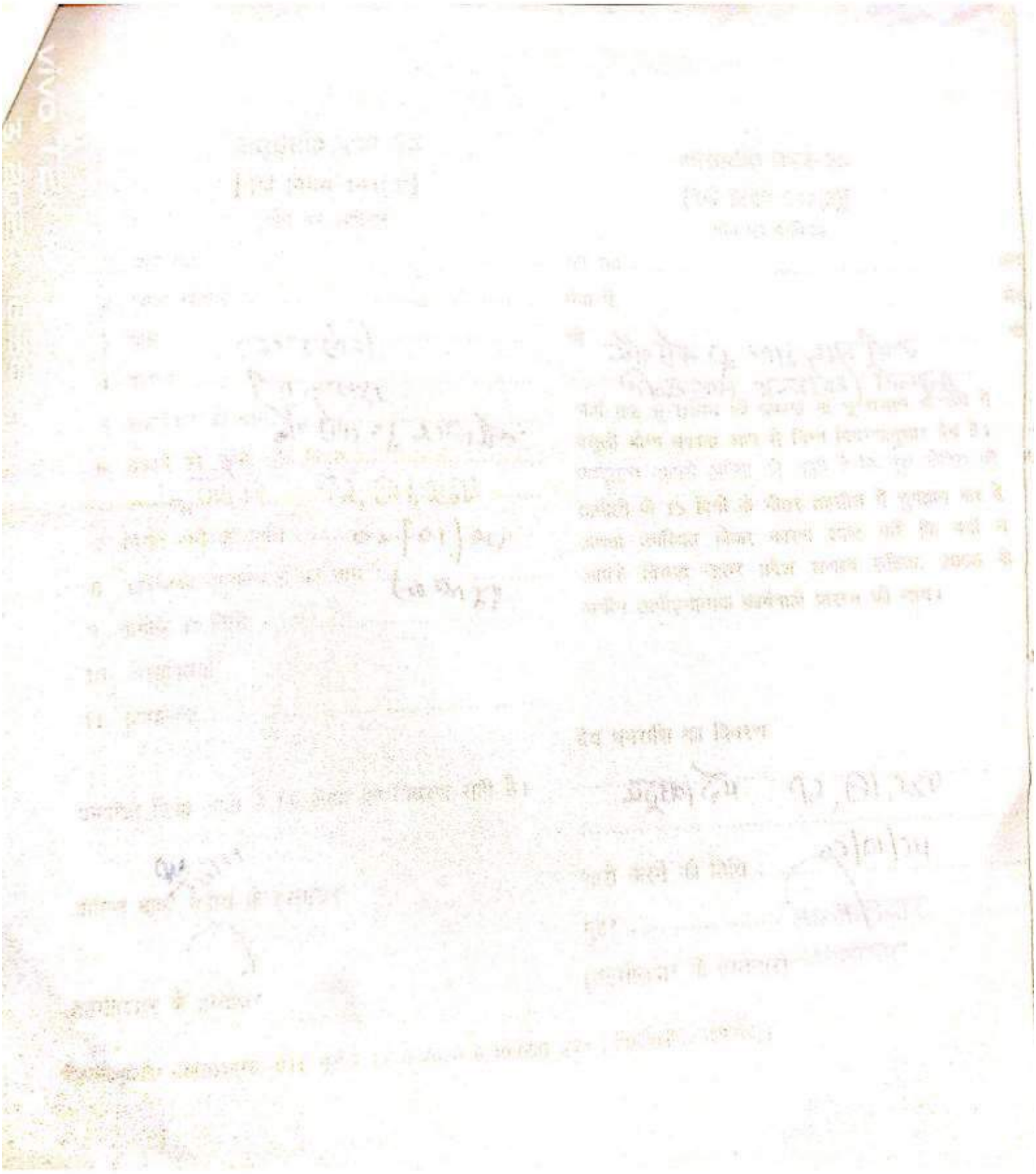

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1.
2.
3. ग्राम
4. परगना
5.
6.
7.
8.
9.
10.
11.

प्रमाणित किया जाता है कि लेखा का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

आगे करने की तिथि

मुहर

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0भार0) 040 भूलेख 26-10-2016 4800 (डी0एम0पी0 आर0के0)

vivo T2x 5G
Jan 3, 2024,

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आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

सेवा में,

Butta Singh C/o M/s Guru Nanak Brick Works Village Narsua Bilaspur

Petition Dues Rs 92,81,250.00

02/01/2024

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छिबरा, फ्रिक फील्ड,
पजावा

GPS Map Camera

Pajawa, Uttar Pradesh, India
Unnamed Road, Pajawa, Uttar Pradesh 244921, India
Lat 28.851728°
Long 79.211173°
02/01/24 03:27 PM GMT +05:30

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চিত্রঃ ঘুমন্ত অবস্থায় শিশু

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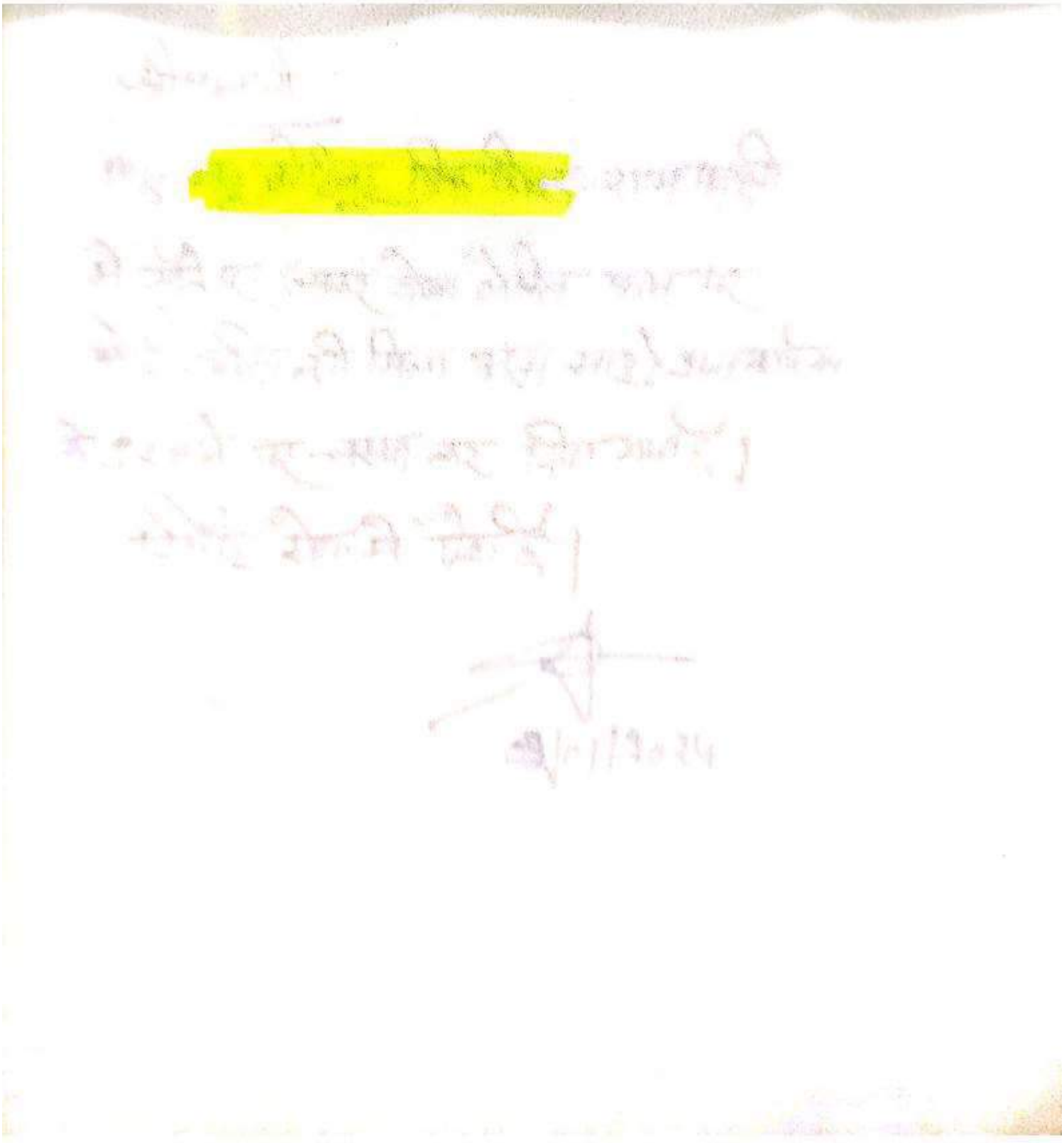

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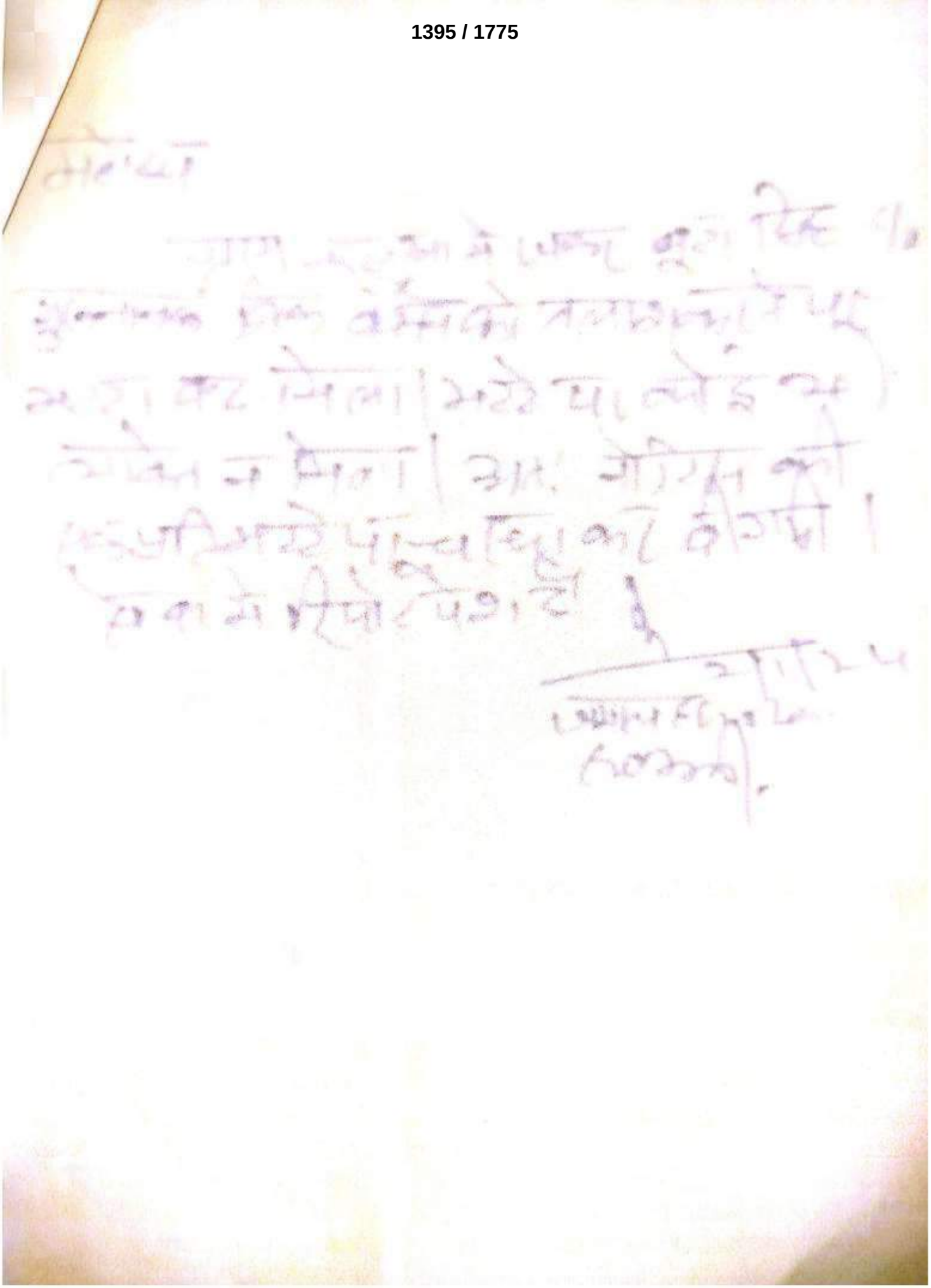

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श्रीमानजी

M/s न्यू मोहिनू किंग फैक्ट्स - ग्राम पडुरी

मैं मौके पर जाकर देखा लेकिन फर्म पर कोई जीव नहीं मिला अतः सारे दस्तावेज मौके के देखने पर चस्पा कर दिया गया है फर्म बंद पड़ी रिपोर्ट सेवा में पेश है।

[signature]

09/07/2024

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महोदय,

वार्ताकार अहेर से संबंधित मामले की कार्यवाही
मो० सै फ० ८/० अर्जित खान टिकी फील्ड
ग्राम जाण्ड खंडी तहसील बिलासपुर
से देरी चर्चा कर देना चाहा

रिपोर्ट सेवा सेवा में पेश है

सुनील कुमार
02/01/2023

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बिलासपुर

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0-H05089 /C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shan Brick Field (New name - India Brick Ind.), Andkheri, Bilaspur, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shan Brick Field (New name - India Brick Ind.), Andkheri, Bilaspur, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Moh. Saif C/o M/s Shan Brick Field (New name - India Brick Ind.), Andkheri, Bilaspur, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

तहसील-बी०आर०ए०
तहसीलदार बिलासपुर
बकाया भू-राजस्व की भाँति वसूल करें।

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

डी० कलेक्टर
रामपुर
02.1.24

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

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आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

म सं0 :.....

सेवा में,

श्री मो0 सेफ टि० मो० शानि[illegible]कफील

ग्राम उन्डरवी तह0 बिलासपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

.....[illegible] दय0 :- ९२,७१,२५०.....

.....

जारी करने की तिथि :.....२०/११/२५.....

मुहर .....तहसीलदार.....

(तहसीलदार के हस्ताक्षर) बिलासपुर

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महोदय,

प्रार्थी/दर्शनार्थी उपरोक्त विषय में निवेदन है कि मैं ग्राम सफेदा पो० सफेदा तहसील निजामपुर का निवासी हूँ मेरी रिपोर्ट लेना सेवा में पेश है

प्रार्थी
02/01/2023

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कार्यालय उप जिलाधिकारी सदर, रामपुर।

पत्रांक 3580 / एस0टी0 दिनॉकः–जनवरी, 03 2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

अपर जिलाधिकारी (वि0/रा0)
रामपुर।

महोदय,

कृपया आपके कार्यालय के पत्र संख्या 1313/ख0लि0 दिनांक 28.12.2023 व 1325/खनिज/2023–24 दिनांक 01.01.2024 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आच्छादित दोषी भट्टे जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी होने व वर्णित 26 भट्टों से पर्यावरण क्षतिपूर्ति की धनराशि वसूल करते हुए अनुपालन आख्या उपलब्ध कराए जाने के निर्देश दिए गए हैं।

तत्कम में अवगत कराना है कि दिनांक 29.12.2023 को तहसील सदर क्षेत्रान्तर्गत आच्छादित दोषी भट्ट Raja Brick Works (Old Name SS Brick World and Khwaja Garib Nawaz Ind) के प्रोपराईटर साहिबा खान पत्नी मौहम्मद फारूख निवासी ज्वालानगर क पति मौहम्मद फारूख (राजा) के साथ तहसील मुख्यालय पर बैठक योजित करते हुए मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति (धनराशि 84,37,500/–) को उ0प्र0 प्रदूषण बोर्ड के यूनियन बैंक खाता 701502010002104 आई0एफ0एफ0सी0 कोड यू.बी.आई.एन.0570150 में जमा कराने हेतु पत्र प्राप्त कराया गया जिसके कम में प्रोपराईटर के पति द्वारा 07 दिवसों में उक्त धनराधि जमा करने हेतु आश्वासन दिया गया है। **(बैठक उपस्थिति पत्र संलग्न)**

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन हेतु पुनः दिनांक 02.01.2024 को तहसीलदार सदर द्वारा क्षेत्रीय प्रदूषण नियंत्रण बोर्ड मुरादाबाद के सदस्य, राजस्व निरीक्षक/लेखपाल के साथ उक्त ईंट भट्टे का संयुक्त रूप सें स्थलीय निरीक्षण किया गया। उक्त ईंट भट्टा का संचालन बन्द है। ईंट भट्टे के संचालन के सम्बन्ध में विवरण निम्नवत् हैः–

क0 सं0	ईंट भट्ठा का नाम व पता	ईंट भट्टा मालिक का नाम व मो0नं0	ग्राम	तहसील	जनपद	अभ्युक्ति
1	Raja Brick Works (Old Name SS Brick World and Khwaja Garib Nawaz Ind)	मौ0 फारूख, मौ0 रउफ मौ0 7819954403	मेंहदीनगर जनूबी	सदर	रामपुर	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं यथा कोयला, लकड़ी इत्यादि का भण्डारण नहीं पाया गया। **उक्त ईंट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।**

संयुक्त आख्या संलग्न है।

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इसके अतिरिक्त महोदय को अवगत कराना है कि दिनांक 02.01.2024 को सदस्य सचिव महोदय के संदर्भ संख्या– 1705089 / C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक 02.01.2024 के माध्यम से रिकवरी सार्टिफिकेट प्राप्त हुआ, जिसके कम में दिनांक 02.01.2024 को ही साइटेंशन जारी कर बकाएदार को तामील करा दिया गया है। **(संलग्नक साइटेंशन)**

आख्या सेवा में सादर प्रेषित है।

संलग्नकः यथोपरि।

(जगमोहन गुप्ता)
उप जिलाधिकारी, सदर
रामपुर।

पत्रांक /एस0टी0 तद्दिनांक।

प्रतिलिपि–

1. जिलाधिकारी रामपुर महोदय की सेवा में सादर सूचनार्थ प्रेषित।

उप जिलाधिकारी
सदर, रामपुर।

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के संबंध में ईंट भट्ठों की निरीक्षण आख्या –

1	ईंट भट्ठे का नाम व पता रामपुर	मैसर्स राजा ब्रिक वर्क्स, पुराना नाम (मैसर्स एम. एस. ब्रिक वर्क्स एवं मैसर्स रवबाला गरीब नवाज, गेहरी नगर, जुनैदी, गौलक निव्वी पिहं, रामपुर ।
2	निरीक्षण की तिथि	02.1.2024
3	उपस्थित प्रतिनिधि का नाम व मो0 नं0	मो. फारुख 09027840018
4	ईंट भट्ठे की संचालन की स्थिति	ईंट भट्ठा बन्द पाया गया ।
5	ईंट भट्ठे के विरूद्ध की गयी कार्यवाही का विवरण / अन्य विवरण	ईंट भट्ठे में कच्ची ईंटों को पकाने का कार्य एवं ईंधन यथा कोयला लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बन्द है ।

हस्ताक्षर :–

निरीक्षणकर्ता का नाम व पदनाम : – (डा. अतुल चौहान)
वै. आर. फैक
उ. प्र. प्र. नि. बो. मु.

(आकाश जोशी)
एल. ए.
उ. प्र. प्र. नि. बो. मु.

(के. के. चौरसिया)
तहसीलदार
तहसील - सदर

10/1/2024
अभिषेक गुप्ता
उपजिलाधिकारी
सदर, रामपुर

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आरोपी Penalty 04350-

[धारा नियम-141(3)]

पीठासीन अधिकारी

क्र. सं.

वाद सं.

बनाम

श्री

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उपबंधित कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

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आज दिनांक 29.12.2023 को कार्यालय जिलाधिकारी (खनिज–अनुभाग), रामपुर के पत्रांक 1313/खजिन/2023–24 दिनांक 28.12.2023 के अनुपालन में Raja brick works (old name SS brick Works and Khwaja Garib Nawaz ind.) mehandi nagar janubi, milak nibbi singh sadar Rampur के प्रोपराईटर साहिबा खान पत्नी मौहम्मद फारूख निवासी ज्वालानगर के पति मौहम्मद फारूख (राजा) तहसीलदार कक्ष में उपस्थित होकर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 21.12.2023 में पारित आदेश के अन्तर्गत उक्त ईट–भटटे के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति (धनराशि 84,37,500/–) की वसूली हेतु पत्र प्राप्त कराया गया। जिसके कम में प्रोपराईटर के पति द्वारा 07 दिवसों में उक्त धनराशि जमा करने हेतु आश्वासन दिया गया है।

Raja
29-12-2023
9027840018

29.12.23

29/12/2023
Tehsil

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–140508९ /C-7/Vividh-613/Jeetu Yadav/Rampur/2023

दिनांकः– 02/01/24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Raja Brick Works (Old Name SS Brick Works and Khwaja Garib Nawaz Ind), Mehndi Nagar, Junubi/ Milak Nibbi Singh, Sadar, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Raja Brick Works (Old Name SS Brick Works and Khwaja Garib Nawaz Ind), Mehndi Nagar, Junubi/ Milak Nibbi Singh, Sadar, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. fahad Khan C/o M/s Raja Brick Works (Old Name SS Brick Works and Khwaja Garib Nawaz Ind), Mehndi Nagar, Junubi/ Milak Nibbi Singh, Sadar, Rampur

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

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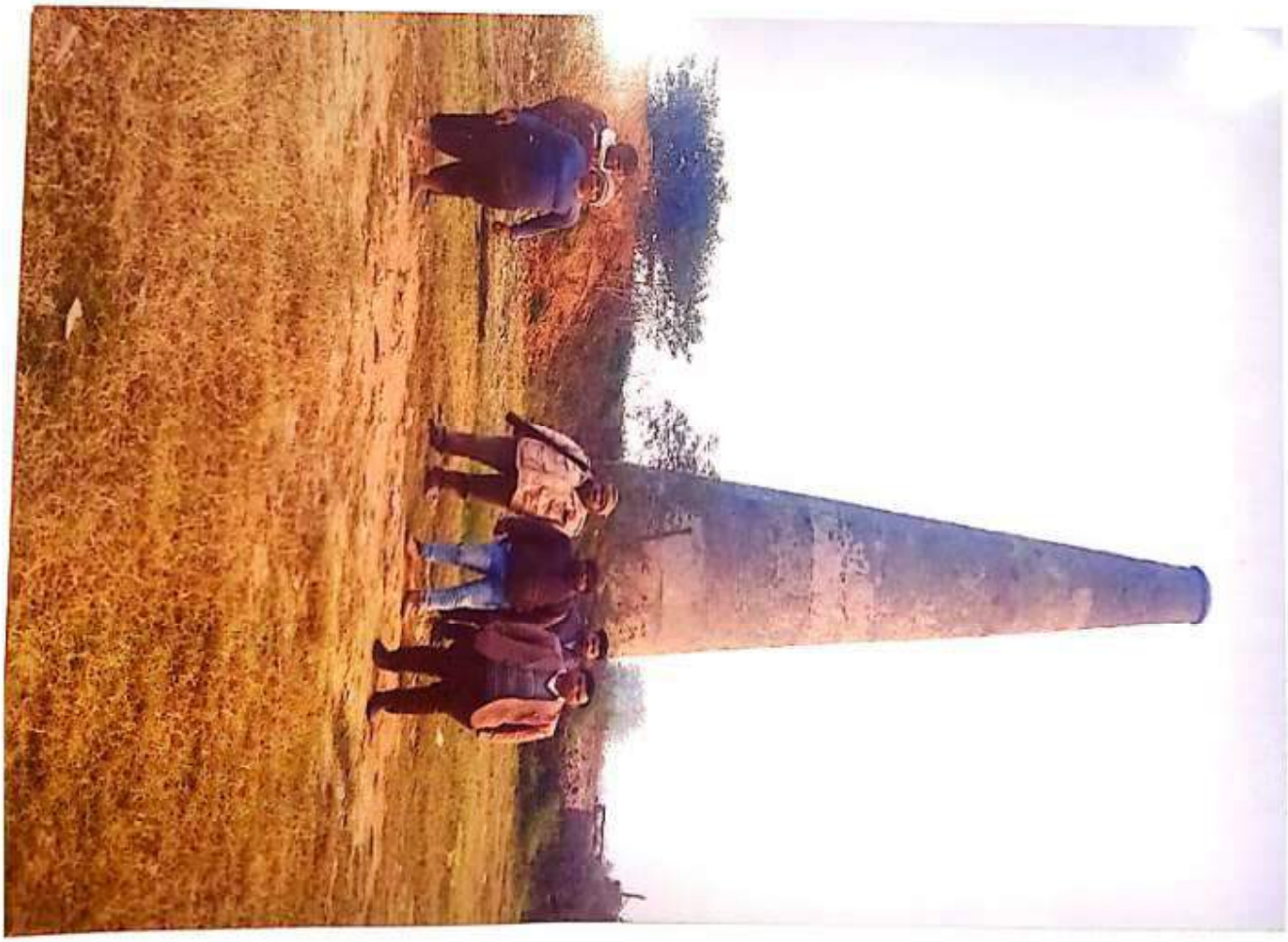

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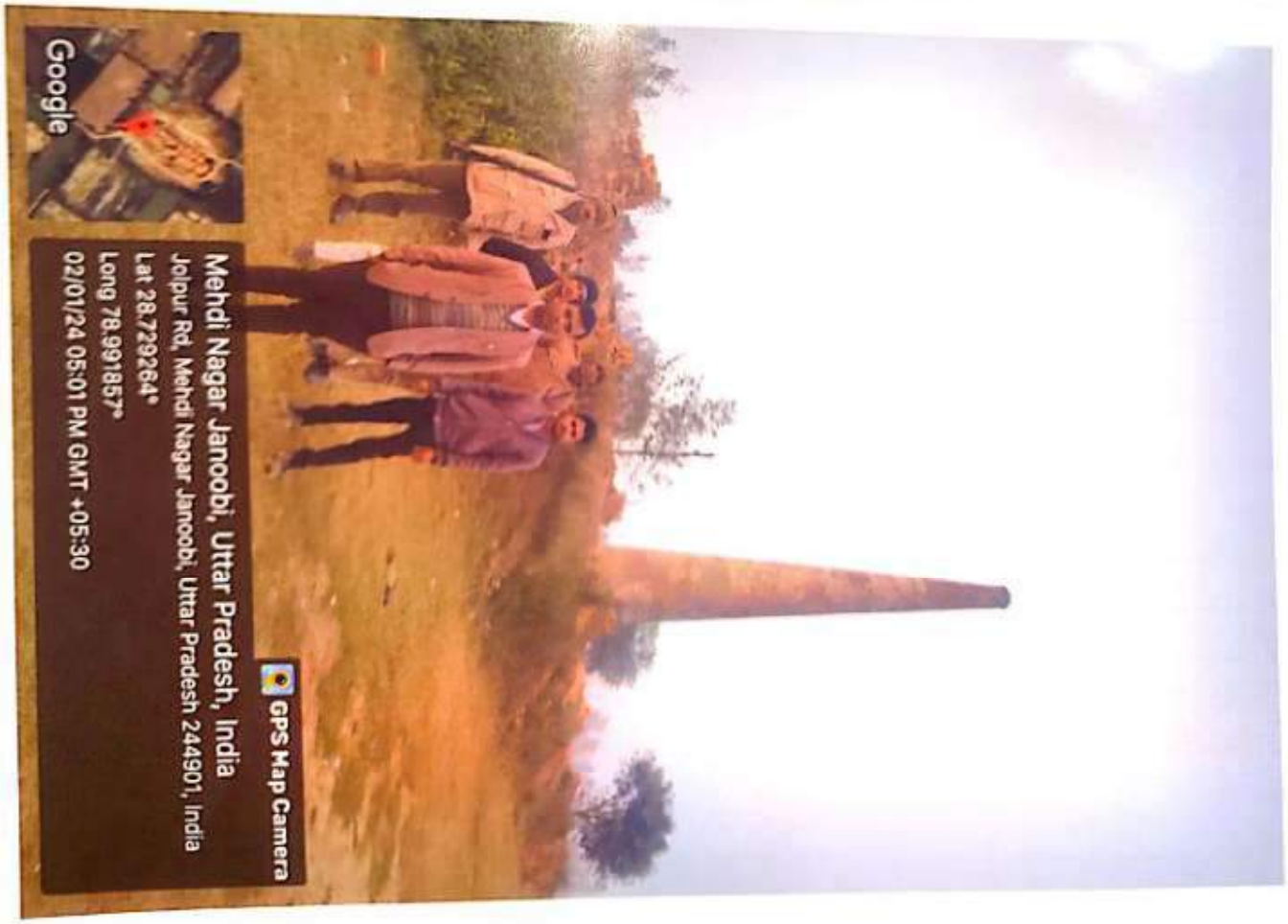

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कार्यालय जिलाधिकारी (खनिज अनुभाग), रामपुर।

पत्रांक–1325/खनिज/2023–24 दिनांक:– 01 जनवरी, 2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यांदव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन के सम्बन्ध में।

1. समस्त उप जिलाधिकारी, रामपुर
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।
3. खान अधिकारी/खान निरीक्षक, रामपुर।

कृपया उपर्युक्त विषयक सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक 11050–32 दिनांक 29.12.2023 का सन्दर्भ ग्रहण करें जो इस पत्र के साथ संलग्न कर आपको भेजा जा रहा है जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 का अनुपालन सुनिश्चित कराये जाने हेतु जनपद रामपुर के अन्तर्गत आच्छादित दोषी भट्टे जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी किया जा चुका है, का संचालन रोके जाने हेतु आवश्यक कार्यवाही करते हुए कृत कार्यवाही की आख्या मुख्यालय को दिनांक 05.01.2024 तक प्रेषित किये जाने के निर्देश दिये गये हैं।

अतः उपरोक्त के कम में आपसे अपेक्षा की जाती है कि वर्णित 26 ईंट भट्टों के विरूद्ध निर्गत बन्दी आदेश एवं पर्यावरणीय क्षतिपूर्ति की धनराशि वसूल किये जाने के सम्बन्ध में कृत कार्यवाही की आख्या दिनांक 02.01.2024 की सायं 4:00 बजे तक प्रत्येक दशा में इस कार्यालय को उपलब्ध कराना सुनिश्चित करें ताकि अनुपालन आख्या सदस्य सचिव महोदय को प्रेषित की जा सके। प्रकरण मा0 राष्ट्रीय हरित अधिकरण से सम्बन्धित है, अतएव प्राथमिकता एवं आपकी सजगता व समयबद्धता अपेक्षित है।

03/1/24

(हेम सिंह)
अपर जिलाधिकारी (वि0/रा0)
रामपुर।

पत्राक एवं दिनांक उपरोक्तानुसार

प्रतिलिपि जिलाधिकारी महोदय, रामपुर की सेवा में सादर अवलोकनार्थ प्रेषित।

अपर जिलाधिकारी (वि0/रा0)
रामपुर।

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कार्यालय जिलाधिकारी (खनिज अनुभाग), रामपुर।

पत्रांक–1313 /खनिज/2023–24 दिनांक:–28 दिसम्बर, 2023

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

समस्त तहसीलदार (स्वार को छोड़कर),
रामपुर।

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के कम में जिलाधिकारी महोदय, रामपुर के पत्रांक 1736 दिनांक 12.12.2023 के अन्तर्गत जनपद रामपुर में अवैध रूप से संचालित 26 ईंट भट्टों की सूची संलग्न कर इस निर्देश के साथ भेजी गयी थी कि इनका संचालन किसी भी दशा में न होने पाये और सूची में वर्णित भट्टा स्वामियों से बकाया धनराशि नियमानुसार वसूल करने की कार्यवाही की जाय।

उपरोक्त के कम में आपके माध्यम से प्राप्त आख्या दिनांक 21.12.2023 से अवगत कराया गया है कि वर्णित 26 ईंट भट्टे पूर्व से बंद हैं तथा वर्तमान में भी इनका संचालन नहीं हो रहा है, परन्तु उनके विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बन्ध में अवगत नहीं कराया गया है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 21.12.2023 में पारित आदेश के अन्तर्गत यह सुनिश्चित करने के निर्देश दिये गये हैं कि उक्त ईंट भट्टों का संचालन नहीं होने पाये तथा उनके विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली कराते हुए 2 सप्ताह में अनुपालन आख्या प्रस्तुत की जाये।

अतः उपरोक्त के अनुपालन में क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद द्वारा प्रस्तुत 26 ईंट भट्टों के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की सूची पुनः संलग्न कर इस निर्देश के साथ भेजी जा रही है कि समस्त ईंट भट्टा स्वामियों के साथ बैठक कर उनसे नियमानुसार वसूली की कार्यवाही सुनिश्चित कराते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC CODE UBIN 0570150 में जमा कराकर अवगत करायें ताकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में अनुपालन आख्या प्रस्तुत की जा सके। उपरोक्त कार्यवाही प्राथमिकता के आधार पर की जाये। इसमें किसी भी प्रकार की लापरवाही क्षम्य नहीं होगी और मा0 राष्ट्रीय हरित अधिकरण के किसी भी प्रतिकूल आदेश की दशा में आपका व्यक्तिगत उत्तरदायित्व होगा।

संलग्नकःयथोपरि।

(हेम सिंह) 28.12.2023
अपर जिलाधिकारी (वि0/रा0)
रामपुर।

पत्रांक एवं दिनांक उपरोक्तानुसार

1. प्रतिलिपि जिलाधिकारी महोदय, रामपुर की सेवा में सादर अवलोकनार्थ प्रेषित।
2. प्रतिलिपि समस्त उप जिलाधिकारी (स्वार को छोड़कर) को निर्देशित किया जाता है कि उपरोक्त कार्यवाही नियमानुसार अपने पर्यवेक्षण में समयबद्ध रूप से कराना सुनिश्चित करें।
3. क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद परिक्षेत्र, मुरादाबाद को इस निर्देश के साथ कि संबंधित तहसीलदार से समन्वय स्थापित करते हुए वसूली की कार्यवाही नियमानुसार कराना सुनिश्चित करें।

अपर जिलाधिकारी (वि0/रा0)
रामपुर।

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कार्यालय उपजिलाधिकारी, शाहबाद जनपद रामपुर

पत्रांक 173 /एस0टी0 दिनांकः– 02/01/024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन के सम्बंध में।

जिलाधिकारी,
रामपुर।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के कम सदस्य सचिव उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड लखनऊ के पत्रांक एच 03511/सी–7/विविध–597/023 दिनांक 01.12.2023 आपके कार्यालय के पत्र संख्या 1736/एन0–13/889/2022/जनरल दिनांक 17.12.2023 का सन्दर्भ ग्रहण करने का कष्ट करे। जिसके माध्यम से अवैध रूप से संचालित ईट भटठों के विरूद्व प्रभावी कार्यवाही किये जाने तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा ईट भटठों के विरूद्व बन्दी आदेशों का तत्काल अनुपालन कराते हुए आख्या उपलब्ध कराने के निर्देश दिये गये है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन में दिनांक 18.12.2023 को आदेश के अनुपालन हेतु प्रभारी निरीक्षक शाहबाद एवम सैफनी को पत्र प्रेषित किया गया। दिनांक 18.12.2023 को ही संदर्भित भटटों का स्थलीय निरीक्षण नायब तहसीलदार शाहबाद से कराया गया, जिसमें भटटे बंद पाये गये, जिसकी आख्या पत्रांक 389/एस0टी0 दिनांक 21.12.2023 द्वारा जिलाधिकारी महोदय रामपुर को प्रेषित की गयी। दिनांक 29.12.2023 को भटटा संचालकों की बैठक तहसील सभागार में आहुत की गयी। जिसमें भटठा बन्द रखने एवम सक्षम अधिकारी के आदेश के बिना बन्द रखने हेतु निर्देशित किया गया। दिनांक 29.12.2023 को बैठक का कार्यवृत जिलाधिकारी महोदय रामपुर को प्रेषित किया गया। 29.12.2023 के बैठक के सम्बंध में दैनिक जागरण समाचार पत्र व हिन्दुस्तान एवम अमर उजाला समाचार पत्रों में 30.12.2023 को समाचार प्रकाशित हुए है। तहसील शाहबाद क्षेत्रांर्गत राष्ट्रीय हरित अधिकरण से संबंधित ईट भटठों की जांच उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के कर्मचारियों एंव नायब तहसीलदार तथा तहसीलदार शाहबाद द्वारा दिनांक 02.01.2024 को करायी गयी, सन्दर्भित भटठे बन्द पाये गये। तहसील शाहबाद क्षेत्रान्तर्गत आने वाले 12 भटठों में से 3 की आर0सी0 दिनांक 01.01.2024 प्राप्त हुई है। जिसमें वसूली हेतु साइटेशन दिनांक 01.01.2024 को जारी किया जा चुका है। शेष 9 बसूली प्रमाण पत्र दिनांक 2.01.2024 को प्राप्त हुई है जिसमें सभी को साइटेशन दिनांक 02.1.2024 जारी कर कर दिया गया है।

स्थलीय निरीक्षण में समस्त संदर्भित 12 भटठों का संचालन बंद पाया गया है एवम बंद भटठों का संचालन बंद रखने के लिए सतत निगरानी की जा रही है।

आख्या आवश्यक कार्यवाही हेतु सेवा में सादर प्रेषित है।

संलग्नक :–उपरोक्तानुसार।

उप जिलाधिकारी,
शाहबाद (रामपुर)

पत्रांक/दिनांक उपरोक्तानुसार।

प्रतिलिपि :– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, मुरादाबाद को सूचनार्थ प्रेषित।

उप जिलाधिकारी,
शाहबाद (रामपुर)

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राष्ट्रीय हरित अधिकरण से सम्बन्धित ईट भटठों की निरीक्षण आख्या

तहसील :– शाहबाद जनपद– रामपुर निरीक्षण दिनांक :– 02.01.2024

क्र० सं०	ईट भटटे का नाम	पता	भटठा स्वामी का नाम	मो0नं0	तहसील	जनपद	भटठे की वर्तमान स्थिति	अभियुक्ति
1	अमन ईट उद्योग (नया नाम–न्यू राज ब्रिक वर्क्स)	देवीपुरा रोड बड़ागांव	श्री प्रमोद कुमार शर्मा	9758779551	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
2	फेमस ब्रिक वर्क्स (नया नाम ख्वाजा ब्रिक वर्क्स)	खरसौल	श्री जाबिर अली	9027567911	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
3	जगदम्बे ब्रिक वर्क्स	गहनी	श्री सुधीश कुमार	7500799356	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
4	खान ब्रिक वर्क्स	वलूपुरा	श्री वसीम अहमद	992777787	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	

5	हिदायत ब्रिक फील्ड (पुराना नाम खुर्शीद विक फील्ड)	ककरौआ	श्री नईम अहमद	7310742423	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
6	भारत ब्रिक वर्क्स (पुराना नाम आसाम ब्रिक वर्क्स)	ककरौआ	श्री फुरकान पाशा	9719561462	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
7	फार्मर ब्रिक इन्डस्ट्रीज	करीमगंज	श्री आरिफ मियां	9068416750	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर ईट भटठा संचालन सम्बन्धी गतिविधियां होती नही पायी गयी।	
8	के0के0 ब्रिक वर्क्स	ढकिया रोड	श्री राशिद खां	9412871791	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	

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	उमेश ब्रिक वर्क्स	चौकोनी	श्री राजपाल यादव	6396353961	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
10	पवन ब्रिक वर्क्स	वलुपुरा	श्री कलीम खां	9798645522	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
11	कादरी ब्रिक फील्ड	सुहावा	श्री दिलशाद खां	9891146829	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	
12	शवाना ब्रिक फील्ड	सैफनी	श्री राजू चौधरी	8218371402	शाहबाद	रामपुर	ईट भटठा बन्द है। ईट भटठे पर कच्ची ईटों की पथाई का कार्य होता नही पाया गाया, तथा लकड़ी, कोयले का भंडारण नही पाया गया।	

(आसिफ अली)
जे0एल0ए0
उ0प्र0प्रदूषण नि0बोर्ड मुरादाबाद

(ए0के0 शुक्ला)
एल0ए0
उ0प्र0प्रदूषण नि0बोर्ड मुरादाबाद

(अरविन्द कुमार शर्मा)
नायब तहसीलदार,
शाहबाद (रामपुर)

3-1-2024
(राकेश कुमार सोनी)
तहसीलदार
शाहबाद (रामपुर)

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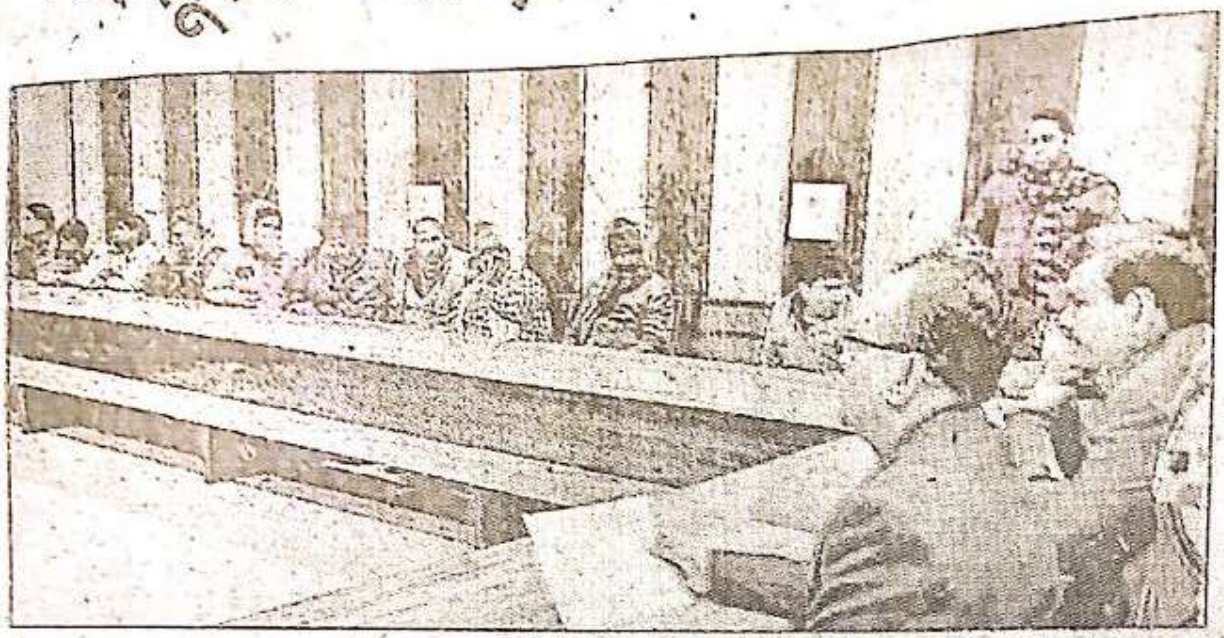
12 ईंट भट्ठा संचालकों से वसूले जाएंगे आठ करोड़



ईंट भट्ठा संचालकों के साथ बैठक करते एसडीएम। संवाद

शाहबाद। प्रदूषण नियंत्रण बोर्ड की अनुमति के बिना संचालित 12 ईंट-भट्ठों पर आठ करोड़ 14 लाख रुपये जुर्माना लगाया गया है। इस जुर्माने को वसूल करने के लिए राजस्व विभाग को निर्देशित किया गया है।

प्रदूषण नियंत्रण विभाग ने शाहबाद के 12 ईंट भट्ठा संचालकों पर एक साल पहले जुर्माना लगाते हुए नोटिस भी जारी किए थे, लेकिन ईंट-भट्ठा संचालकों ने नोटिस का जवाब नहीं दिया।

इसी संबंध में एसडीएम सुनील कुमार और तहसीलदार राकेश कुमार सोनी ने शाहबाद के समस्त ईंट भट्ठा संचालकों को बुला लिया। सभी को प्रदूषण नियंत्रण बोर्ड से आए हुए आदेश को कार्रवाई को अमल में लाने के लिए कहा।

इस दौरान सभी 12 ईंट-भट्ठा संचालकों को एक सप्ताह के अंदर जुर्माना भरने के लिए निर्देश दिए है। एसडीएम सुनील कुमार ने बताया कि बारह ईंट भट्ठों से जुर्माना वसूल किया जाएगा। संवाद

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भट्ठा स्वामियों को जल्द देनी होगी जुर्माने की राशि

बैठक

शाहबाद, संवाददाता। भट्ठा स्वामियों की मुश्किलें बढ़ती नजर आ रही हैं। उन पर अधिरोपित पर्यावरण क्षतिपूर्ति की राशि (प्रदूषण पर जुर्माना) उन्हें जल्द अदा करनी होगी। बारह ईंट भट्ठों पर कई-कई लाख रुपए का जुर्माना रोपित किया गया था।

शाहबाद के ऐसे बारह ईंट भट्ठे सूची में शामिल हैं। शाहबाद के एसडीएम सुनील कुमार प्रथम ने बताया कि अप्रैल 2023 में क्षेत्रीय प्रदूषण अधिकारी ने भट्ठों का निरीक्षण किया था। इसमें जिले के छब्बीस ईंट भट्ठे प्रदूषण बोर्ड के नियम का पालन करते नहीं मिले थे। इनमें शाहबाद के बारह ईंट भट्ठे शामिल थे।

इन पर जुर्माना लगाया था। जुर्माने की राशि चालीस से अस्सी लाख रुपए तक होने के चलते भट्ठा स्वामियों ने अदायगी नहीं की। इस पर 21 दिसंबर को राष्ट्रीय हरित अधिकरण नई दिल्ली ने दो सप्ताह के भीतर जुर्माना वसूली के आदेश दिए थे। साथ ही यह भी निर्देश थे कि ये भट्ठे किसी भी हाल में संचालित न होने पाएं। लेकिन जुर्माना नहीं भरा गया। इस पर शुक्रवार को एसडीएम ने संबंधित भट्ठा स्वामियों के साथ बैठक कर आवश्यक निर्देश जारी किए।

शाहबाद के बारह ईंट भट्ठों पर कुल मिलाकर साढ़े आठ करोड़ रुपए से भी ज्यादा जुर्माना राशि बकाया है। राष्ट्रीय हरित अधिकरण की ओर से सख्ती किए जाने के बाद भट्ठा स्वामियों के होश उड़े हुए हैं।

शाहबाद तहसील के सभागार में ईंट भट्ठा स्वामियों के साथ बैठक करते एसडीएम।

12 ईंट भट्ठों पर कई लाख रुपए का जुर्माना रोपित किया गया था।

- जिले के 26 ईंट भट्ठे प्रदूषण बोर्ड के नियम का पालन करते नहीं मिले
- 21 दिसंबर को राष्ट्रीय हरित अधिकरण ने जुर्माना वसूली के आदेश दिए थे

किस पर कितना बकाया

अमन ईंट उद्योग देवीपुरा रोड बड़ा गांव	- 8437500/-
फेमस ब्रिक वर्क्स खरसौल	- 8437500/-
जगदम्बे ब्रिक वर्क्स, गहनी शाहबाद	- 5875000/-
खान ब्रिक वर्क्स बलुपुरा, शाहबाद	- 8437500/-
हिदायत ब्रिक फील्ड सिरौली, शाहबाद	- 8437500/-
भारत ब्रिक वर्क्स ककरौला, शाहबाद	- 8437500/-
फार्मर ब्रिक इंडस्ट्रीज करीमगंज, शाहबाद	- 4187500/-
के.के. ब्रिक वर्क्स ढकिया रोड शाहबाद	- 5875000/-
उमेश ब्रिक वर्क्स चौकोनी, शाहबाद	- 8437500/-
पवन ब्रिक वर्क्स बलुपुरा शाहबाद	- 8437500/-
कादरी ब्रिक फील्ड, सुहावा शाहबाद	- 5875000/-
शबाना ब्रिक फील्ड, सैफनी शाहबाद	- 5250000/-

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कार्यालय उप जिलाधिकारी, शाहबाद जनपद रामपुर।

पत्रांक 1116 (a)/ एस0टी0 दिनांक :– 18.12.2023

विषय :– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अनय में पारित आदेश दिनांक 06.10.2023 के अनुपालन में के संबंध में।

प्रभारी निरीक्षक,
थाना– शाहबाद/सैफनी।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकारी, नई दिल्ली द्वारा ओ0ए0 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के क्रम में सदस्य सचिव, उ0प्र0 नियंत्रण बोर्ड लखनऊ के पत्रांक एच 03511/सी–7/विविध–597/023 दिनांक 01.12.2023 एंव कार्यालय जिलाधिकारी महोद रामपुर के पत्रांक संख्या 1736/एन0–13 /889 /2022/जनरल दिनांक 17.12.2023 संदर्भ ग्रहण करे (छायाप्रति संलग्न है)।

अतः प्रकरण की गम्भीरता के दृष्टिगत उक्त प्रपत्रों की छायाप्रतियां तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश की सूची संलग्न कर इस निर्देश के साथ प्रेषित की जा रही है कि उक्त शासनादेशों में दिये गये निर्देशों का अक्षरशः अनुपालन किया जाना सुनिश्चित करें तथा अवैध रूप से स्थापित ईट भट्ठों की संचालन की स्थिति व संचालन की दशा में कृत कार्यवाही की अनुपालन आख्या 3 दिवस के भीतर उपलब्ध कराना सुनिश्चित करें।

संलग्नक :–उपरोक्तानुसार।

उप जिलाधिकारी,
शाहबाद (रामपुर)

प्रतिलिपि :–जिलाधिकारी महोदय, रामपुर को सादर सूचनार्थ प्रेषित है।

उप जिलाधिकारी,
शाहबाद (रामपुर)

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उपजिलाधिकारी
शाहबाद, रामपुर।

महोदय,

कार्यालय जिलाधिकारी रामपुर के पत्र सं0 1736/V-13/883/2022/ जनरल दिनांक 12.12.2023 के कम में पत्र के साथ संलग्न सूची में अंकित ईट भटटो के संचालन की स्थिति व संचालन की दशा में कृत कार्यवाही की अनुपालन आख्या उपलब्ध कराने के निर्देश प्राप्त हुए है तत्क्रम पत्र दिनांक 12.12.2023 के साथ संलग्न सूची में अंकित निम्न लिखित 12 ईट भटटो का आज दिनांक 18.12.2023 को स्थलीय निरीक्षण किया गया ।

क्र०सं०	ईट भटटे का नाम	पता	तहसील	जनपद
1	अमन ईट उद्योग (नया नाम–न्यू राज ब्रिक वर्क्स)	देवीपुरा रोड बड़ागांव	शाहबाद	रामपुर
2	फेमस ब्रिक वर्क्स (नया नाम ख्वाजा ब्रिक वर्क्स)	खरसौल	शाहबाद	रामपुर
3	जगदम्बे ब्रिक वर्क्स	गहनी	शाहबाद	रामपुर
4	खान ब्रिक वर्क्स	वलूपुरा	शाहबाद	रामपुर
5	हिदाया ब्रिक फील्ड (पुराना नाम खुर्शीद विक फील्ड)	ककरौआ	शाहबाद	रामपुर
6	भारत ब्रिक वर्क्स (पुराना नाम आसाम ब्रिक वर्क्स)	ककरौआ	शाहबाद	रामपुर
7	फार्मर ब्रिक इन्डस्ट्रीज	करीमगंज	शाहबाद	रामपुर
8	के0के0 ब्रिक वर्क्स	ढकिया रोड	शाहबाद	रामपुर
9	उमेश ब्रिक वर्क्स	चौकोनी	शाहबाद	रामपुर
10	पवन ब्रिक वर्क्स	वलुपुरा	शाहबाद	रामपुर
11	कादरी ब्रिक फील्ड	सुहावा	शाहबाद	रामपुर
12	शवाना ब्रिक फील्ड	सैफनी	शाहबाद	रामपुर

निरीक्षण के दौरान उपरोक्त सभी ईट भटटो में फुँकाई आदि का कार्य पूर्णतः बन्द पाया गया।

स्थलीय फोटोग्राफ सहित आख्या सेवा में सादर प्रेषित है।

संलग्नक– यथोपरि ।

18/12/2023
(अरविन्द कुमार)
नायब तहसीलदार
शाहबाद, रामपुर।

उत्तर प्रदश प्रदूषण नियत्रण बाड

UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक:- 29.12.23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Aman Int Udyog (New name - New Raj brick works), Devipura Road, Bada Gawn, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to HO. letter No. HO2012/C-7/Vividh-613 Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Aman Int Udyog (New name - New Raj brick works), Devipura Road, Bada Gawn, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Pramod Kumar Sharma

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC: Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 · Fax: 0522 – 2720764
Email: info@uppcb.in · Web Site: www.uppcb.in

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उ०प्र० नियन्त्रण बोर्ड

आर0सी0-प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री मै० अमन ई2 उद्योग .....

ग्राम देवी पुर तहo शाहबाद जनपद रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण 928/250-

.....

.....

री करने की तिथि :.01-01-2024.....

र .....

(तहसीलदार के हस्ताक्षर)

तहसीलदार
शाहबाद

उत्तर प्रदश प्रदूषण नियत्रण बाड

UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0– Hq52 35 C-7 Vividh-613 Jeetu Yadav Rampur 2023 दिनाक– 21.12.23

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Famous Brick Works (New name - Khwaja Brick works), Kharsaul, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act,1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Famous Brick Works (New name - Khwaja Brick works), Kharsaul, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Jabir Ali

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

M(F/R)/M'D
Mail 31/12/2023
Dir.
7-12-2023

01
/सौन-सी०बोर्ड०ए०
शाहबाद
या भू-राजस्व की भाँति वसूल करें।
उप कलेक्टर
शाहबाद

उ० प्र० राजस्व संहिता, 2006

आर0सी0-प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री मै० पैमश खिक वक्फ बरौल

पु० नाम:- मुतवल्ली खिक वक्फ बरौल

जहाँ तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण 92812.50-

.....

.....

जारी करने की तिथि :01-01-2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

तहसीलदार

शाहनाद

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उत्तर प्रदश प्रदूषण नियत्रण बाड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– /Tech/C-7 Vividh-613/Jeetu Yadav, Rampur/2023 दिनांक– 22.12.23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jagdambe Brick Works, Gehni, Shahbad, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:.

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 3" of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1192012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued Closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 5875000/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 5875000/- (₹ Fifty Eight Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Jagdambe Brick Works, Gehni, Shahbad, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sudhish Kumar

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5875000/-
2.	Cost of the Proceedings	₹ 87500/-
3.	Total Amount (1 + 2)	₹ 6462500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

A·D·M(F/R)/M·D
5 जनवरी 31/01/24
भाजपाई सदो
D.M
29.12.2023

03
जिला ..... /सौन-सी•आर•ए•
तहसीलदार ..... शाहबाद
बकाया भू-राजस्व की भाँति वसूल करें।
कृते कलेक्टर
रामपुर
01-1-24

TC/129, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

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अपविर्णनीय धनराशि

आर0सी0-प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री जगदम्बे प्रिंटिंग वर्क्स गेहनी

तह० शाहाबाद जनपद रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण 6462500-00

पु० पु० प्रदूषण वि० बोर्ड

जारी करने की तिथि :01-01-2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

तहसीलदार

शाहाबाद

कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 1139 / रा0ले0 दिनांक: 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

शबाना ब्रिक फील्ड
सैफनी शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अन्तर्गत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 5250000/–(बावन लाख पचास हजार रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 5250000/–(बावन लाख पचास हजार रूपये) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतेलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

01-01-2024

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4129/रा0ले0 दिनांक: 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

फैमस ब्रिक वर्क्स
(नया नाम–ख्वाजा ब्रिक वर्क्स)
खरसौल शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपय) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

Zahida.
9917838029
1/1/24

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4136/रा0ले0

दिनांक:30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

उमेश ब्रिक वर्क्स
चौकोनी शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपय) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपये) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

8/26/2023

तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4134/रा0ले0 दिनांक:30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

फारमर ब्रिक इंडस्ट्रीज
करीम गंज शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 4187500/–(इक्तालिस लाख सतासी हजार पांच सौ रूपय) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपय 4187500/–(इक्तालिस लाख सतासी हजार पांच सौ रूपय) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4128 / रा0ले0 दिनांक: 30 दिसम्बर, 2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889 / 2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

मै0 अमन ईटं उद्योग
(नया नाम–न्यू राज ब्रिक वर्क्स)
देवीपुरा रोड, बड़ा गांव शाहबाद, रामपुर

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313 / खनिज / 2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 8437500 / –(चौरासी लाख सैंतिस हजार पांच सौ रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500 / –(चौरासी लाख सैंतिस हजार पांच सौ रूपये) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार / क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

3/1/24, निम्नलिखित के सामने गोपित की एक पुनि भट्टे के आफिस पर चस्पा कर दी गई है। भट्टे मालिक बाहर रहते हैं। सेवा में रिपोर्ट पेश है।
30/1/23
सोमपाल सिंह

तहसीलदार
शाहबाद (रामपुर)

Premjeet Singh Munshi ji

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4130/रा0ले0 दिनांक 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

कादरी ब्रिक फील्ड
सुहावा शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 5875000/–(अठ्ठावन लाख पिछहत्तर हजार रूपय) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 5875000/–(अठ्ठावन लाख पिछहत्तर हजार रूपय) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4130/रा0ले0 दिनांक: 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

जगदम्बे ब्रिक वर्क्स,
गहनी शाहाबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 5875000/–अठ्ठावन लाख पिछहत्तर हजार रूपये की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 5875000/–(अठ्ठावन लाख पिछहत्तर हजार रूपये) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

30/12/23

30/12/23
तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4135/रा0ले0 दिनांक: 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

के0के0 ब्रिक वर्क्स
ढकिया रोड शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 5875000/–(अठ्ठावन लाख पिछहत्तर हजार रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 5875000/–(अठ्ठावन लाख पिछहत्तर हजार रूपय) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4133 / रा0ले0 दिनांक: 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889 / 2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

भारत ब्रिक वर्क्स
(पुराना नाम–असम ब्रिक वर्क्स)
ककरौआ शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313 / खनिज / 2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपय 8437500 / –(चौरासी लाख सैंतिस हजार पांच सौ रूपय) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500 / –(चौरासी लाख सैंतिस हजार पांच सौ रूपये) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार / क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

Scanned with OKEN Scanner

कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4132/ रा0ले0 दिनांक: 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

हिदाया ब्रिक फील्ड
(पुराना नाम–खुर्शीद ब्रिक फील्ड)
ककरौआ सिरौली शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपय 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपय) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 413/रा0ले0 दिनांक 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

खान ब्रिक वर्क्स
बल्लूपुरा शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपय 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN **0570150** में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपये) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय संग्रह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

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कार्यालय तहसीलदार शाहबाद रामपुर।

पत्रांक 4137/ रा0ले0 दिनांक 30 दिसम्बर,2023

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

पवन ब्रिक वर्क्स
बल्लूपुरा शाहबाद रामपुर।

कार्यालय जिलाधिकारी (खनिज अनुभाग) रामपुर के पत्र संख्या 1313/खनिज/2023–24 दिनांक 28.12.2023 के अर्न्तगत क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद द्वारा प्रस्तुत आपके ईटं भट्टे के विरूद्ध अधिरोपित पर्यावरर्णीय क्षति पूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपये) की वसूली की कार्यवाही सुनिश्चित कराते हुये उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इंडिया विभव खण्ड गोमती नगर लखनऊ स्थित बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा कराकर अवगत कराने के निर्देश प्राप्त हुये हैं।

अतः आपसे अपेक्षा की जाती है कि उपरोक्तानुसार अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रूपये 8437500/–(चौरासी लाख सैंतिस हजार पांच सौ रूपय) पत्र प्राप्ति के एक सप्ताह के अन्दर जमा कराना सुनिश्चित करें। अन्यथा आपके विरूद्ध नियमानुसार वसूली की कार्यवाही अमल में लायी जायेगी। जिसके लिये आप स्वंय उत्तरदायी होगें।

तहसीलदार
शाहबाद (रामपुर)

प्रतिलिपिः–क्षेत्रीय नायब तहसीलदार/क्षेत्रीय सग्रंह अमीन को अनुपालनार्थ एवं उपरोक्तानुसार अधिरोपित धनराशि की वसूली सुनिश्चित कराने हेतु प्रेषित।

30/12/23
तहसीलदार
शाहबाद (रामपुर)

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उ0प्र0 पुलिस नियमावली
चतुर्थ 04375004 अनुबंध

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी :.....
3. ग्राम :.....
4. परगना :.....
5. बकायेदार का नाम .....
6. बकाये की रकम और किस्त .....
7. निर्गत होने की तिथि :.....
8. आदेशिका तामीलकर्ता का नाम .....
9. तामील की तिथि :.....
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ0प्र0 पुलिस नियमावली
04375004 अनुबंध

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री .....

.....

जहां तक भू-राजस्व का बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

.....

.....

जारी करने की तिथि :.....

मुहर .....

(तहसीलदार के हस्ताक्षर)

फा0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

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उ0प्र0 पट्टधन नियन्त्रण बोर्ड
धनराशि 8437500+अन्य

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)] शब्दशः सं० अमीन
माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी :.....
3. ग्राम : ककरौआ आछाद
4. परगना आछाद
5. बकायेदार का नाम भारत विक्रय वकील (पुराना नाम अक्षय विक्रय वकील)
6. बकाये की रकम और किस्त : पट्टधन 8437500+अन्य
7. निर्गत होने की तिथि 2-01-2024
8. आदेशिका तामीलकर्ता का नाम शब्दशः सं० अमीन
9. तामील की तिथि 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

DM

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ0प्र0 पट्टधन नियन्त्रण बोर्ड
धनराशि 8437500+अ

आर0सी0 प्रपत्र-36 शब्दशः
[देखें नियम-141(3)] सं० अमीन
माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री भारत विक्रय वकील ककरौआ आछाद (पुराना नाम अक्षय विक्रय वकील)

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

पट्टधन 8437500+अन्य

.....

जारी करने की तिथि : 02/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

तहसीलदार

यू0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

उ०प्र० प्रदूषण नियंत्रण बोर्ड

धनराशि 8437500+उ-प

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)] राजू शर्मी से० अमीन

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी :.....
3. ग्राम : बकरौआ राहखाद
4. परगना राहखाद
5. बकायेदार का नाम हिंदपाल सिंह फील्ड (पुराना नाम शुक्ला सिंह फील्ड)
6. बकाये की रकम और किस्त : धनराशि 8437500+उ-प
7. निर्गत होने की तिथि 02.01.2024
8. आदेशिका तामीलकर्ता का नाम राजू शर्मी से० अमीन
9. तामील की तिथि : 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

बासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ०प्र० प्रदूषण नियंत्रण बोर्ड

धनराशि 8437500+उ-प

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)] राजू शर्मा सेरेस्तेदार

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में, हिंदपाल सिंह फील्ड (पुराना नाम शुक्ला सिंह फील्ड) बकरौआ राहखाद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

धनराशि 8437500+उ-प

जारी करने की तिथि 02/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

डी0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

उ० प्र० भू-राजस्व नियमावली
धनराशि 4187500+अ-प

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)]
माँग का अधिपत्र

1. क्रम सं0 :
2. खाता खतौनी :
3. ग्राम : करीमगंज
4. परगना : शाहबाद
5. बकायेदार का नाम फार्मर पिक्चर प्रा० करीमगंज
6. बकाये की रकम और किस्त पूर्ण 4187500+अ-प
7. निर्गत होने की तिथि 02/01/2024
8. आदेशिका तामीलकर्ता का नाम सरफराज हसन स० आरक्षी
9. तामील की तिथि : 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

बासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

उ० प्र० भू-राजस्व नियमावली
धनराशि 4187500+अ-प

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)]
माँग का अधिपत्र

क्रम सं0 :

सेवा में,
श्री फार्मर पिक्चर प्रा० करीमगंज
शाहबाद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

पूर्ण 4187500+अ-प

जारी करने की तिथि 02/01/2024

मुहर

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

उ0प्र0 राजस्व नियमावली

धनराशि 8437500+अन्य

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)] श्रीराजसिंह संशोधित

माँग का अधिपत्र

1. क्रम सं0 :.....
2. खाता खतौनी :.....
3. ग्राम : पल्ल पुरा
4. परगना रामपाद
5. बकायेदार का नाम : खान बिल्ड वर्क्स / पल्ल पुरा
6. बकाये की रकम और किस्त : धनराशि 8437500+अन्य
7. निर्गत होने की तिथि : 02/01/2024
8. आदेशिका तामीलकर्ता का नाम श्रीराजसिंह संशोधित
9. तामील की तिथि : 17.01.2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :.....

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

DH

वसिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

तहसीलदार
रामपाद (रामपुर)

उ0प्र0 राजस्व नियमावली

धनराशि 8437500+अन्य

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)] श्रीराजसिंह संशोधित

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री खान बिल्ड वर्क्स

पल्ल पुरा रामपाद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

धनराशि 8437500+अन्य

जारी करने की तिथि : 02-01-2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 मूल्य 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

गाँव का अभिपत्र

1. क्रम सं0 .....
2. खाता खतौनी .....
3. ग्राम : सैफनी .....
4. परगना लोहारा .....
5. बकायेदार का नाम दोकान्या सिंह चौहान सैफनी
6. बकाये की रकम और किस्त .....
   ५६७१ ५२,५०,०००+३१-२७
7. निर्गत होने की तिथि : 02/01/2024
8. आदेशिका तामीलकर्ता का नाम छोटे लाल एल0 अमीन
9. तामील की तिथि : 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

कौंसिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

देय धनराशि का विवरण

.....

जारी करने की तिथि : .....

मुहर .....

(तहसीलदार के हस्ताक्षर) .....

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

गाँव का अभिपत्र

क्रम सं0 .....

सेवा में, दोकान्या सिंह चौहान

श्री सैफनी सैफनी

.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के [illegible] वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

५६७१ ५२५०,०००+३१-२७

.....

जारी करने की तिथि : 02/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर) .....

वी0एस0भूमी0 (आर0आर0) 011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

उ0प्र0 नियन्त्रण बोर्ड
धनराशि 58750004+अ-प

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)]
माँग का अधिपत्र

1. क्रम सं0 :
2. खाता खतौनी :
3. ग्राम : कोरया रोड शाहबाद
4. परगना : शाहबाद
5. बकायेदार का नाम : के0 के0 विक्रम वर्मा
6. बकाये की रकम और किस्त :
उ0प्र0/58750004+अ-प
7. निर्गत होने की तिथि : 02/01/2024
8. आदेशिका तामीलकर्ता का नाम : शब्बीर अली
9. तामील की तिथि : 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

वासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

तहसीलदार
शाहबाद (रामपुर)

उ0प्र0 नियन्त्रण बोर्ड
धनराशि 58750004

आर0सी0 प्रपत्र-36 शब्बीर अली
[देखें नियम-141(3)] सं0 अली
माँग का अधिपत्र

क्रम सं0 :

सेवा में,
श्री के0 के0 विक्रम वर्मा
कोरया रोड शाहबाद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण
उ0प्र0 58,75000+अ-प

जारी करने की तिथि 02/01/2024

मुहर

(तहसीलदार के हस्ताक्षर)

तहसीलदार
शाहबाद (रामपुर)

10/सु0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

रु०प्र० सूचना नियमावली
धनराशि 843750+अन्य

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)]
माँग का अधिपत्र

1. क्रम सं0 :
2. खाता खतौनी :
3. ग्राम : बलुपुरा
4. परगना आहपाड़
5. बकायेदार का नाम पवन बिक्रम वर्मा
6. बकाये की रकम और किस्त :
सूचना 843750+अन्य
7. निर्गत होने की तिथि : 02/01/2024
8. आदेशिका तामीलकर्ता का नाम
9. तामील की तिथि : 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

बासिल बाकी नवीस के हस्ताक्षर

तहसीलदार के हस्ताक्षर

तहसीलदार
शाहपाद (राजपुर)

धनराशि 843750+अ

आर0सी0 प्रपत्र-36
[देखें नियम-141(3)]
माँग का अधिपत्र

क्रम सं0 :

सेवा में,
श्री पवन बिक्रम वर्मा
ग्राम बलुपुरा आहपाड़

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण
सूचना 843750+अ-ल

जारी करने की तिथि 02/01/2024

मुहर

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

उ0प्र0 भू-राजस्व नियमावली

धनराशि 5875000+31-4

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र सं0 अमीन

1. क्रम सं0 :
2. खाता खतौनी :
3. ग्राम : सुहावा
4. परगना : शाखाड़
5. बकायेदार का नाम : कादरी बिक्रफील्ड
6. बकाये की रकम और किस्त : 25401 5875,000+31-4
7. निर्गत होने की तिथि : 02/01/2024
8. आदेशिका तामीलकर्ता का नाम : उमाशंकर तिवारी
9. तामील की तिथि : 17/01/2024
10. अभ्युक्तियाँ
11. टिप्पणियाँ :

प्रमाणित किया जाता है कि लेखों का विवरण सही है।

बाकी बकाया निवास के हस्ताक्षर

तहसीलदार के हस्ताक्षर

तहसीलदार
सादात (गाजीपुर)

धनराशि 5875000+

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री कादरी बिक्रफील्ड

ग्राम सुहावा शाखाड़

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

25401 5875000+31-4

जारी करने की तिथि : 02/01/2024

मुहर

(तहसीलदार के हस्ताक्षर)

पी0एस0यू0पी0 (आर0आर0)-011 भूलेख 17-8-2020-6,40,650 प्रपत्र (डी0टी0पी0/आफसेट)।

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कार्यालय उपजिलाधिकारी टाण्डा, जनपद रामपुर।

पत्रांक ७२९५/एस0टी0–2024 दिनॉक:–03.01.2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0नं0संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन के संबंध में।

अपर जिलाधिकारी(वि0/रा0),

रामपुर।

महोदय,

कृपया अपने कार्यालय के पत्र सं0 1313/ख0लि0 दिनांक 28.012.2023 व 1325/खनिज/2023–24 दिनांक 01.01.2024 का सन्दर्भ ग्रहण करने की कृपा करें। जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आच्छादित दोषी भट्टे जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी होने व वर्णित 26 भट्टों से पर्यावरणीय क्षतिपूर्ति की धनराशि वसूल करते हुए अनुपालन आख्या प्रस्तुत किये जाने हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुपालन में दिनांक 29.12.2023 को तहसील टाण्डा क्षेत्रान्तर्गत आच्छादित दोषी भट्टे ए0ए न0एस0 ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ0के0ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों/प्रतिनिधि कमशः श्री संजय मो0नं0 8755411014, श्री दरयाब सिंह 9411288099, श्री मुरशद अली मो0नं0 9719657522, श्री बब्बू मो0 नं0 6398236288, श्री अनिल कुमार 9412135298, श्री रामकुवंर मो0नं0 9756450357 के साथ तहसील मुख्यालय पर बैठक योजित करते हुए मा0 राष्ट्रीय हरित अ00ण धिकरण, नई दिल्ली के आदेश के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक खाता सं0 701502010002104 आई0एफ0एफ0सी0 कोड यू0वी0आई0एन00570150 में जमा करते हुए जमा साक्ष्य कार्यालय को अभिलम्ब उपलब्ध कराये जाने के निर्देश दिये गये। सम्बन्धित ईट भटटा संचालकों के साथ अयोजित बैठक में मा0 हरित अधिकरण के आदेश के कम में दिये गये निर्देशों के अनुपालन के सम्बन्ध हिन्दी दैनिक समाचार पत्रों में दिनांक 30.12.2023 के अंक में प्रकाशन कराया गया।(छायाप्रति संलग्न)

पर्यावरण को नुकसान पहुंचाने वाले ईंट भट्टा संचालकों से प्रदूषण नियंत्रण बोर्ड ने क्षतिपूर्ति वसूली के दिये आदेश

ईंट भट्ठों को कराया बंद संचालकों संग बैठक की

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली से पारित आदेश के अनुपालन हेतु पुनः दिनांक 02.01.2024 को अद्योहस्ताक्षरी द्वारा क्षेत्रीय प्रदूषण नियंत्रण बोर्ड मुरादाबाद के सदस्य, नायब तहसीलदार सैदनगर, राजस्व निरीक्षक/लेखपाल के साथ उक्त सभी ईट भट्टों का संयुक्त स्थलीय निरीक्षण किया गया। उक्त सभी ईटों का संचालन बन्द है। जांच दौरान तहसील टाण्डा क्षेत्रान्तर्गत आच्छादित दोषी ईट भट्ठों के संचालन के सम्बन्ध में विवरण निम्नवत् है–

क0 सं0	ईट भट्ठा का नाम व पता	ईट भट्टा मालिक का नाम व मो0नं0	ग्राम	तहसील	जनपद	अभ्युक्ति
1	अनस ब्रिक वर्क्स	श्री आजम 7351281035	रनुआनगला	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
2	गरीब नवाज ब्रिक वर्क्स	श्री वजाहत जान खां 9411288099	मिलक नगली	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
3	हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स)	श्री मुनसाद हाजी 9719657522	सरावा सैदनगर	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है
4	नाज ब्रिक वर्क्स	श्री अफसर अली 8881822485	दर्शनपुर लालपुर रोड	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
5	ओ0के0ब्रिक वर्क्स	मो0सगी 9358457801	छितरिया जागीर	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।

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6	राशिद एण्ड राशिद ब्रिक वर्क्स	श्री वासिद 9917069755	छितरिया जागीर	टाण्डा	ग्राम पुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश से आच्छादित दोषी भट्टे ए0एन0एस0 ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ0के0ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों से अधिरोपित जुर्माना वसूली हेतु वसूली मांग पत्र दिनांक 01.01.2024 को कार्यालय में प्राप्त हुआ। बकाया धनराशि की वसूली हेतु सम्बन्धित को दिनांक 01.01.2024 को साईटेशन(आर0सी0 प्रपत्र–36)जारी करते हुए बकाया धनराशि जमा किये जाने तामिला करा दिया गया है।**(आर0सी0 प्रपत्र–36 की छायाप्रति संलगन)** तथा ए0एन0एस0 ब्रिक वर्क्स रनुआनगला से 2 लाख रूपये वसूल कर लिये गये है।**(छायाप्रति संलग्न)** बकाया धनराशि की वसूली हेतु सम्बन्धित ईट भट्टा संचालकों से विशेष प्रयास जारी है।

इसके अतिरिक्त तहसीलदार/नायब तहसीलदार सैदनगर/राजस्व निरीक्षक सैदनगर/क्षेत्रीय लेखपाल को निर्देशित कर दिया गया है कि क्षेत्र में सतर्क दृष्टि बनाये रखें तथा यह सुनिश्चित करें कि उक्त ईट भटटें संचालित न होने पाये। मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराया जा रहा है। ईट भट्टा संचालकों के साथ आयोजित बैठक का कार्यवृत्त, हिन्दी दैनिक सामाचार पत्रों में प्रकाशित खबर की छायाप्रति, वसूली मांग पत्र के क्रम में जारी आर0सी0 प्रपत्र–36 की छायाप्रति व ए0एन0एस0 ब्रिक वर्क्स से वसूल किये गये 2लाख रूपये की रशीद की छायाप्रति संलग्न कर आख्या सादर सेवा में प्रेंषित है।

संलग्नक–यथोक्तानुसार।

(अरूण कुमार)
उपजिलाधिकारी टाण्डा
जनपद–रामपुर।

प्रतिलिपिः–जिलाधिकारी महोदय रामपुर को सादर अवलोकनार्थ प्रेषित।

उपजिलाधिकारी टाण्डा
जनपद–रामपुर।

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन में अवैध रूप से स्थापित ईट भट्टा संचालकों के साथ की गयी बैठक

<u>का कार्यवृत्त</u>

जिलाधिकारी महोदय के पत्र सं0 1313/खनिज/2023–24 दिनांक 28.12.2023 के अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन में अवैध रूप से स्थापित ईट भट्ठों की संचालन की स्थिति व संचालन के सम्बन्ध में राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश का तत्काल अनुपालन आज दिनांक 29.12.2023 को तहसील टाण्डा क्षेत्रान्तर्गत संचालित ईट भट्टे स्वामियों/प्रतिनिधि के साथ बैठक योजित की गयी। बैठक में तहसीलदार टाण्डा, राजस्व निरीक्षक, क्षेत्रीय लेखपाल तथा भट्टा स्वामी/प्रतिनिधि उपस्थित रहें। बैठक में निम्न अधिकारी/कर्मचारीगण उपस्थित हुएः–

1. ए0एन0एस0 ब्रिक वर्क्स रनुआनगला श्री संजय मो0नं0 8755411014
2. गरीब नवाज ब्रिक वर्क्स मिलक नगली श्री दरयाब सिंह 9411288099,
3. हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर श्री मुरशद अली मो0नं0 9719657522
4. नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड श्री बब्बू मो0 नं0 6398236288
5. ओ0के0ब्रिक वर्क्स छितरिया जागीर श्री अनिल कुमार 9412135298,
6. राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर श्री रामकुवंर मो0नं0 9756450357।

अधोहस्ताक्षरी कार्यालय में दिनांक 29.12.2023 को समय 11:00बजे बैठक का आयोजन किया गया। बैठक में उपस्थित सभी भट्टा स्वामी/प्रतिनिधियों को तहसील टाण्डा क्षेत्रान्तर्गत संचालित ईट भट्टे ए0एन0एस0 ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ0के0ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों/प्रतिनिधि कमशः श्री संजय मो0नं0 8755411014, श्री दरयाव सिंह 9411288099, श्री मुरशद अली मो0नं0 9719657522, श्री बब्बू मो0 नं0 6398236288, श्री अनिल कुमार 9412135298, श्री रामकुवंर मो0नं0 9756450357 उपस्थित आये।

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सभी सम्बन्धित को अवगत कराया कि उपरोक्त सभी ईट भटटों पर मा0 राष्ट्रीय हरित अधिकरण द्वारा जुर्माना अधिरोपित किया गया। जिस कारण सभी भट्टों का संचालन से बन्द रखने के स्पष्ट निर्देश मा0 अधिकरण द्वारा दिये गये है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में सभी भट्टों का संचालन पूर्णतयः बन्द रखते हुए अधिरोपित पर्यावरणीय क्षतिपूर्ति उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक खाता सं0 701502010002104 आई0एफ0एफ0सी0 कोड यू0बी0आई0एन00570150(छायाप्रति सभी को उपलब्ध कराते हुए) में जमा करते हुए जमा साक्ष्य कार्यालय को अभिलम्ब उपलब्ध कराये जाने हेतु निर्देशित किया गया। धनराशि जमा न होने की दशा में अग्रिम कार्यवाही भी अमल में लाये जाने के सम्बन्ध में भी अवगत कराया गया।

(अरूण कुमार)
उप जिलाधिकारी,टाण्डा,
रामपुर।

कार्यालय उपजिलाधिकारी टाण्डा, जनपद–रामपुर।

पत्रांक 3396 / एस0टी0 दिनांकः– 29.12.2

प्रतिलिपिः–जिलाधिकारी महोदय को सादर अवलोकनार्थ प्रेषित।
1–अपर जिलाधिकारी(वि0 / रा0) महोदय रामपुर को सादर सूचनार्थ प्रेषित।
3–तहसीलदार / नायब तहसीलदार को प्रभावी अनुश्रवण / निगरानी किये हेतु प्रेषित।
4–प्रभारी निरीक्षक को अनुपालनार्थ।
5–उपरोक्त भट्टा स्वामियों को अनुपालनार्थ।

उप जिलाधिकारी टाण्डा
रामपुर।

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र्यावरण को नुकसान पहुंचाने वाले ईंट भट्टा संचालकों से प्रदूषण नियंत्रण बोर्ड ने क्षतिपूर्ति वसूली के दिये आदेश

वेलकम इंडिया,लईक सैफी

एनजीटी के आदेश के अनुपालन में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा तहसील क्षेत्र के ओके ब्रिक्स वर्क्स पर 4187500 रुपये जबकि शेष पर प्रति ईंट भट्टा 8437500 रुपये पर्यावरण क्षतिपूर्ति अधिरोपित कर वसूली के आदेश दिए गए हैं। – अरुण कुमार, एसडीएम टांडा

टांडा जिला रामपुर। नियम एवं मानकों के विपरीत ईंट भट्ठों का संचालन कर पर्यावरण को क्षति पहुंचाने वाले तहसील क्षेत्र के छह ईंट भट्टा स्वामियों से उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ने क्षतिपूर्ति की धनराशि जमा करने के आदेश दिए हैं।शुक्रवार को उपजिलाधिकारी अरुण कुमार ने जिलाधिकारी के निर्देश पर हरित प्राधिकरण एवं प्रदूषण नियंत्रण बोर्ड के आदेश के अनुपालन में सम्बंधित भट्टा स्वामियों के साथ बैठक कर उन्हें जुमार्ने की रकम शीघ्र प्रदूषण नियंत्रण बोर्ड के खाते में जमा करने की हिदायत दी।

गौरतलब है कि राष्ट्रीय हरित प्राधिकरण,नई दिल्ली में विचाराधीन जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य के मामले में तहसील क्षेत्र के छह भट्टा स्वामियों को नियमों के विपरीत भट्टों का संचालन कर पर्यावरण को नुकसान पहुंचाने का दोषी माना गया।

शुक्रवार को उपजिलाधिकारी अरुण कुमार ने राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी आदेश एवं जिलाधिकारी के निदेर्शों का तत्काल अनुपालन कराए जाने के उद्देश्य से तहसील टाण्डा क्षेत्रान्तर्गत संचालित ईंट भट्टे अनस ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स (नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ०के०ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों / प्रतिनिधियों संजय कुमार, दरयाब सिंह, मुरशद अली,बब्बू, अनिल कुमार और रामकुवंर के साथ तहसील मुख्यालय पर बैठक आयोजित कर सम्बन्धितों को राष्ट्रीय हरित प्राधिकरण के आदेश के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के खाते में जमा किये जाने हेतु निर्देशित किया गया।

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इसके बाद उन्हें कातवाला ले गइ। इस बात पर गुस्साए खनन माफिया देर रात उसके मकान में घुस आए और गाली गलौच शुरू कर दी। इस दौरान विरोध करने पर उसके साथ मारपीट की। शोर मचाने पर लोगों को आता देखजान से मारने की धमकी देते हुए फरार हो गए। आरोप लगाया कि मिट्टी से भरे तेज रफ्तार वाहन से मासूम बच्चों की जान का खतरा भी बना हुआ है, जिसको प्रशासन पूरी तरह नजर अंदाज करने में लगा है। इसलिए खनन माफियाओं के विरुद्ध सख्त कानूनी कार्रवाई की जाए।

जाएगा।

जिले में बेसिक शिक्षा के 1596 परिषदीय विद्यालय संचालित है। इन स्कूलों में स्वास्थ्य क्लब का गठन होगा। इसके साथ ही इससे जुड़ी प्रतियोगिताओं का भी आयोजन होगा। ऐसे में अब न सिर्फ बच्चों की सेहत में सुधार होगा बल्कि उन्हें एमडीएम के तहत और पौष्टिक आहार मिलेगा। कक्षा तीन से इंटर तक के विद्यार्थियों को श्री अन्न के फायदे बताए जाएंगे। श्री अन्न पर आधारित पोस्टर, रंगोली, स्लोगन, निबंध लेखन आदि प्रतियोगिताओं का आयोजन किया जाएगा।

ईंट भट्ठों को कराया बंद संचालकों संग बैठक की

टांडा तहसील में ईंट भट्ठा स्वामियों की बैठक में निर्देश देते एसडीएम अरुण कुमार।

टांडा, संवाददाता। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की बकाया धनराशि जमा न करने पर भट्ठों के स्वामियों को कड़ी चेतावनी देते भट्ठों का संचालन बंद करा दिया है। उपजिलाधिकारी ने शुक्रवार को हुई बैठक में भट्टा संचालकों, स्वामियों से कहा कि वह निर्धारित समयानुसार राशि जमा करें ऐसा न करने पर अग्रिम कार्रवाई अमल में लाई जाएगी। उपजिलाधिकारी अरुण कुमार ने क्षेत्रीय भट्टा स्वामियों व संचालकों से कहा कि वह जल्द ही प्रदूषण नियंत्रण बोर्ड की बकाया राशि तुरंत जमा करें। वहीं बकाया राशि जमा न करने पर आधा दर्जन से अधिक इट भट्टों को तहसील प्रशासन की ओर से बंद करा दिया गया है। उपजिलाधिकारी ने भट्टा संचालकों से सख्त लहजे में कहा कि बकाया राशि जमा न करने पर अग्रिम कार्रवाई अमल में लाई जॉयेगी।

मारपीट में

दहेज के लिए

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उ०प्र० प्रदूषण नियन्त्रण बोर्ड द्वि

Rs = 92,81,250 + अन्य

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री M/S नाज डिस्टलरीज.....

गाँव - दरियापुर तहo - टाण्डा - रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

उ०प्र० प्रदूषण नियन्त्रण बोर्ड द्वि

Rs = 92,81,250 + अन्य

जारी करने की तिथि 01-01-2024

मुहर

तहसीलदार टाण्डा जनपद-रामपुर

(तहसीलदार के हस्ताक्षर)

प्रपत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

प्रपत्र-36

[धारा-141(3)]

माँग का अभिपत्र

क्रम सं0 .....

सेवा में, श्री/श्रीमती

श्री [illegible] पिता [illegible]

[illegible]

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

[illegible] 92,81,250

.....

जारी करने की तिथि 01.01.2024

मुहर .....

तहसीलदार/उपजिलाधिकारी के हस्ताक्षर

तहसीलदार दण्डा

जनपद-रामपुर

(टी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में, अपरसर अमीन

श्री मैं हमजा खिलवत्स (भू-प्रो मुकदमा

सरना तहसील टाण्डा जिला रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

[illegible] 928125 [illegible]

.....

जारी करने की तिथि : 01-01-2022

मुहर .....

(तहसीलदार के हस्ताक्षर)

(डी0 [illegible])

तहसीलदार, टाण्डा

जनपद-रामपुर

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आरसी० प्रपत्र-36

[देखें नियम-141(3)]

पौष का अधिपत्र

ग्राम सभा .....

मेसर्स .....

[illegible] तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

[illegible] 92,81,250 + ब्याज

जारी करने की तिथि 01-01-2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

[illegible] टांडा

जनपद-रामपुर

Scanned with OKEN Scanner

उ0प्र0 विद्युत विनियामक बोर्ड
देय धनराशि - 460250-00

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री M.S.Ok विनियामक हिन्दुस्तानी

.....

- जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण उ0प्र0 विद्युत विनियामक बोर्ड
देय धनराशि - 460250-00

.....

जारी करने की तिथि : 02/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर)

जनपद-रामपुर

पत्र (डी0टी0पी0/आफसेट)।

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

क्रम सं0 .....

सेवा में,

श्री M S शाहिद एस0शाहिद सिद्दीकीपुत्र

दिलीप जहांगीर निवासी - रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

30/2 प्रकाश नियंत्रण दो हि देश

धनराशि :- 980950-0

जारी करने की तिथि 02/01/2026

मुहर .....

(तहसीलदार का हस्ताक्षर)

(डिप्टी कलेक्टर/आरमेट)।

Scanned with OKEN Scanner

BARBZ2391696145G5

फार्म सं0 404

बैंक ऑफ़ बड़ौदा
Bank of Baroda

शाखा सै2-1912

दिनाँक 30-12-2023

आधार शाखा : सै2-1912
खाता सं0 : 10990200000198
खाताधारक का नाम A.N.S. Brickworks

आरटीजीएस/एनईएफटी-के पक्ष में :

बैंक : यूनियन बैंक ऑफ इण्डिया
शाखा : विमयखण्ड गोमती नगर एक्सटेंशन
आईएफएस कोड UBIN0570150
लाभार्थी का खाता सं. 570150201000210H
लाभार्थी के खाते का प्रकार :
लाभार्थी का नाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड

राशि (रू0)

विप्रेषण की राशि :	200000
विनिमय	
कुल	200000

राशि (शब्दों में) रूपये दो लाख

रुपये मात्र

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कार्यालय उपजिलाधिकारी टाण्डा, जनपद रामपुर।

पत्रांक 3295/एस0टी0–2024 दिनॉकः–03.01.2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन के संबंध में।

अपर जिलाधिकारी(वि0/रा0),
रामपुर।

महोदय,

कृपया अपने कार्यालय के पत्र सं0 1313/ख0लि0 दिनांक 28.012.2023 व 1325/खनिज/2023–24 दिनांक 01.01.2024 का सन्दर्भ ग्रहण करने की कृपा करें। जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन में आच्छादित दोषी भट्टे जिनके विरूद्ध बोर्ड द्वारा बन्दी आदेश जारी होने व वर्णित 26 भट्टों से पर्यावरणीय क्षतिपूर्ति की धनराशि वसूल करते हुए अनुपालन आख्या प्रस्तुत किये जाने हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुपालन में दिनांक 29.12.2023 को तहसील टाण्डा क्षेत्रान्तर्गत आच्छादित दोषी भट्टे ए0एन0एस0 ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ0के0ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों/प्रतिनिधि क्रमशः श्री संजय मो0नं0 8755411014, श्री दरयाब सिंह 9411288099, श्री मुरशद अली मो0नं0 9719657522, श्री बब्बू मो0 नं0 6398236288, श्री अनिल कुमार 9412135298, श्री रामकुवंर मो0नं0 9756450357 के साथ तहसील मुख्यालय पर बैठक योजित करते हुए मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक खाता सं0 701502010002104 आई0एफ0एफ0सी0 कोड यू0बी0आई0एन00570150 में जमा करते हुए जमा साक्ष्य कार्यालय को अभिलम्ब उपलब्ध कराये जाने के निर्देश दिये गये। सम्बन्धित ईट भटटा संचालकों के साथ अयोजित बैठक में मा0 हरित अधिकरण के आदेश के कम में दिये गये निर्देशों के अनुपालन के सम्बन्ध हिन्दी दैनिक समाचार पत्रों में दिनांक 30.12.2023 के अंक में प्रकाशन कराया गया।(छायाप्रति संलग्न)

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली से पारित आदेश के अनुपालन हेतु पुनः दिनांक 02.01.2024 को अद्योहस्ताक्षरी द्वारा क्षेत्रीय प्रदूषण नियंत्रण बोर्ड मुरादाबाद के सदस्य, नायब तहसीलदार सैदनगर, राजस्व निरीक्षक/लेखपाल के साथ उक्त सभी ईट भट्टों का संयुक्त स्थलीय निरीक्षण किया गया। उक्त सभी ईटों का संचालन बन्द है। जांच दौरान तहसील टाण्डा क्षेत्रान्तर्गत आच्छादित दोषी ईट भट्ठों के संचालन के सम्बन्ध में विवरण निम्नवत् है–

क0 सं0	ईट भट्ठा का नाम व पता	ईट भट्टा मालिक का नाम व मो0नं0	ग्राम	तहसील	जनपद	अभ्युक्ति
1	अनस ब्रिक वर्क्स	श्री आजम 7351281035	रनुआनगला	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
2	गरीब नवाज ब्रिक वर्क्स	श्री वजाहत जान खां 9411288099	मिलक नगली	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
3	हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स)	श्री मुनसाद हाजी 9719657522	सरावा सैदनगर	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है
4	नाज ब्रिक वर्क्स	श्री अफसर अली 8881622485	दर्शनपुर लालपुर रोड	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।
5	ओ0के0ब्रिक वर्क्स	गौ0सभी 9358457801	छितरिया जागीर	टाण्डा	रामपुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।

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6	राशिद एण्ड राशिद ब्रिक वर्क्स	श्री वासिद 9917069755	छितरिया जागीर	टाण्डा	ग्राम पुर	उक्त ईट भट्ठा वर्तमान समय में संचालित नहीं है। मौके पर बन्द है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश से आच्छादित दोषी भट्टे ए0एन0एस0 ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ0के0ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों से अधिरोपित जुर्माना वसूली हेतु वसूली मांग पत्र दिनांक 01.01.2024 को कार्यालय में प्राप्त हुआ। बकाया धनराशि की वसूली हेतु सम्बन्धित को दिनांक 01.01.2024 को साईटेशन(आर0सी0 प्रपत्र–36)जारी करते हुए बकाया धनराशि जमा किये जाने तामिला करा दिया गया है।**(आर0सी0 प्रपत्र–36 की छायाप्रति संलगन)** तथा ए0एन0एस0 ब्रिक वर्क्स रनुआनगला से 2 लाख रूपये वसूल कर लिये गये है।**(छायाप्रति संलग्न)** बकाया धनराशि की वसूली हेतु सम्बन्धित ईट भट्टा संचालकों से विशेष प्रयास जारी है।

इसके अतिरिक्त तहसीलदार/नायब तहसीलदार सैदनगर/राजस्व निरीक्षक सैदनगर/क्षेत्रीय लेखपाल को निर्देशित कर दिया गया है कि क्षेत्र में सतर्क दृष्टि बनाये रखें तथा यह सुनिश्चित करें कि उक्त ईट भटटें संचालित न होने पाये। मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराया जा रहा है। ईट भट्टा संचालकों के साथ आयोजित बैठक का कार्यवृत्त, हिन्दी दैनिक सामाचार पत्रों में प्रकाशित खबर की छायाप्रति, वसूली मांग पत्र के कम में जारी आर0सी0 प्रपत्र–36 की छायाप्रति व ए0एन0एस0 ब्रिक वर्क्स से वसूल किये गये 2लाख रूपये की रशीद की छायाप्रति संलग्न कर आख्या सादर सेवा में प्रेंषित है।

संलग्नक–यथोक्तानुसार।

(अरूण कुमार)
उपजिलाधिकारी टाण्डा
जनपद–रामपुर।

प्रतिलिपिः–जिलाधिकारी महोदय रामपुर को सादर अवलोकनार्थ प्रेषित।

उपजिलाधिकारी टाण्डा
जनपद–रामपुर।

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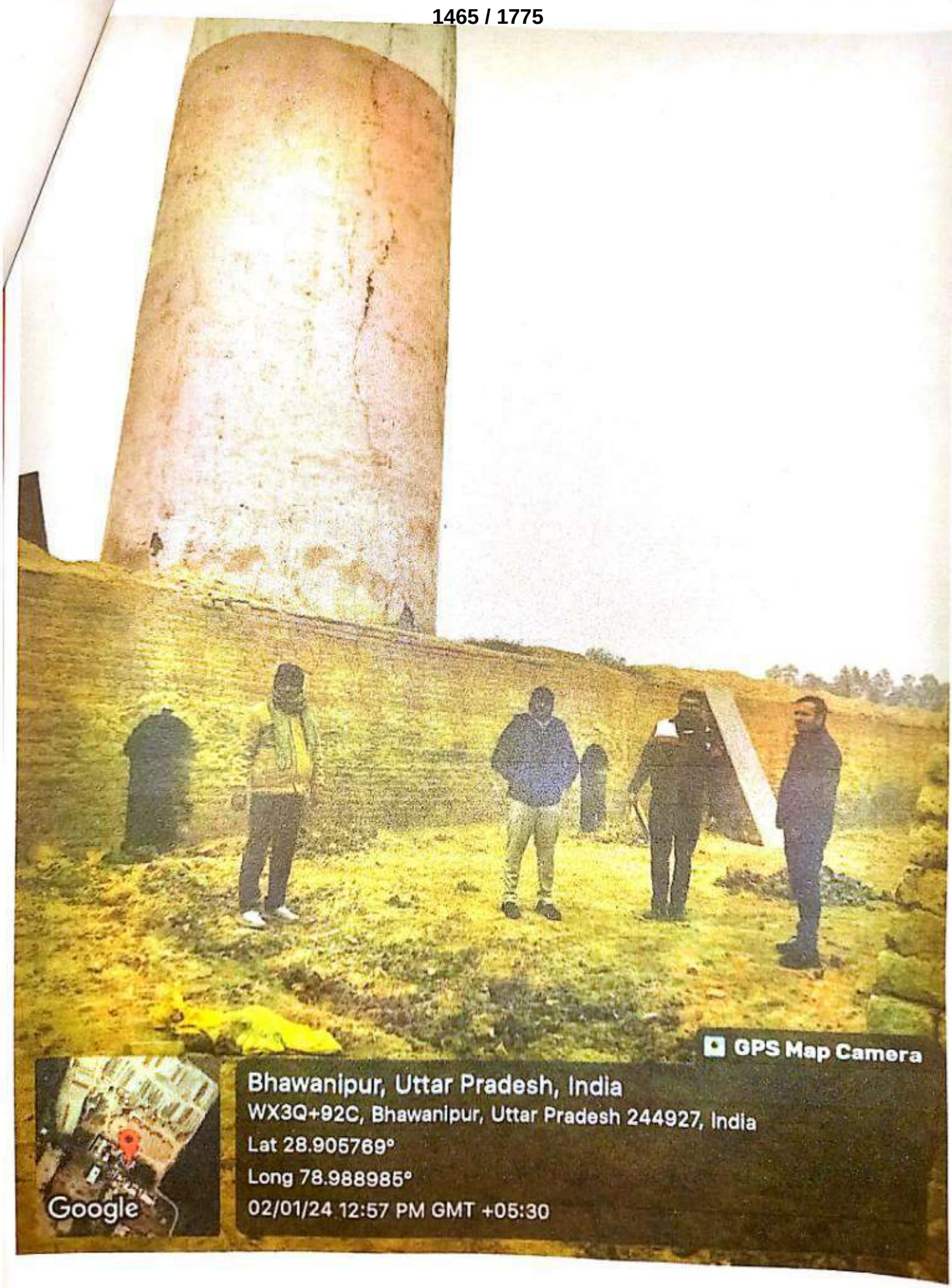

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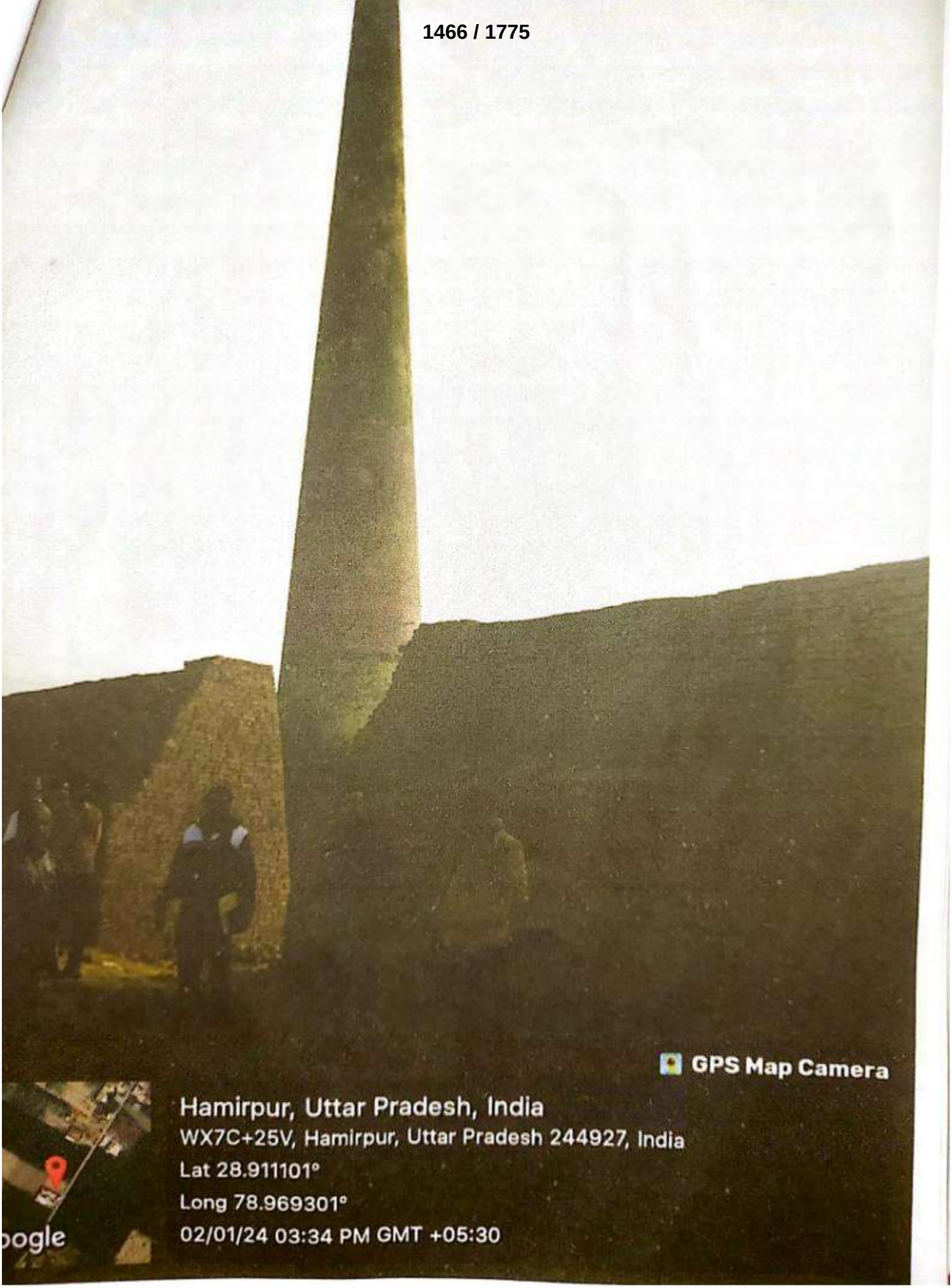

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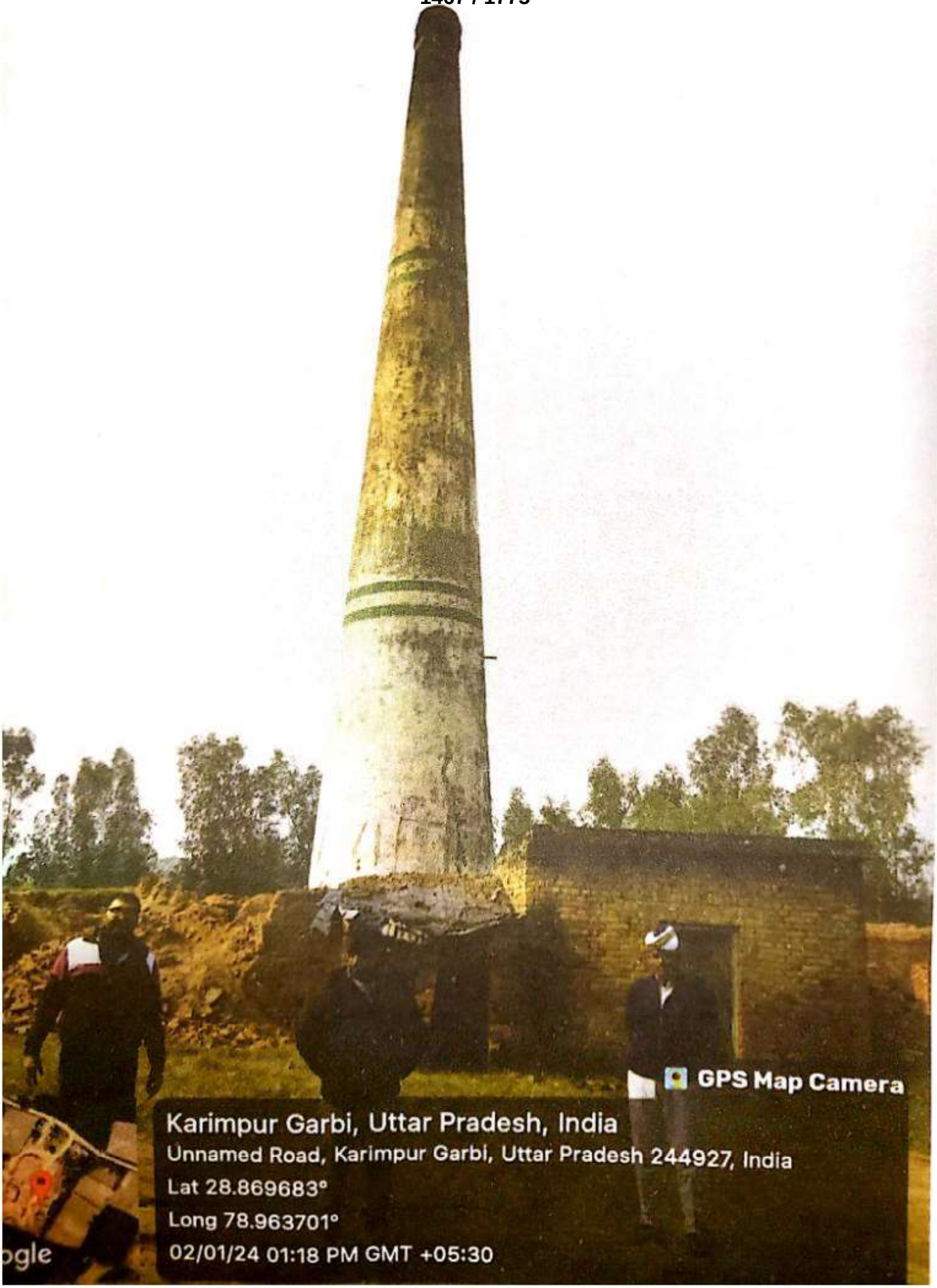

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन में अवैध रूप से स्थापित ईट भट्टा संचालकों के साथ की गयी बैठक का कार्यवृत्त

जिलाधिकारी महोदय के पत्र सं0 1313/खनिज/2023–24 दिनांक 28.12.2023 के अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0सं0 889/2022 जीतू यादव बनाम उ0प्र0प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 के अनुपालन में अवैध रूप से स्थापित ईट भट्ठों की संचालन की स्थिति व संचालन के सम्बन्ध में राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी बन्दी आदेश का तत्काल अनुपालन आज दिनांक 29.12.2023 को तहसील टाण्डा क्षेत्रान्तर्गत संचालित ईट भट्टे स्वामियों/प्रतिनिधि के साथ बैठक योजित की गयी। बैठक में तहसीलदार टाण्डा, राजस्व निरीक्षक, क्षेत्रीय लेखपाल तथा भट्टा स्वामी/प्रतिनिधि उपस्थित रहें। बैठक में निम्न अधिकारी/कर्मचारीगण उपस्थित हुएः–

1. ए0एन0एस0 ब्रिक वर्क्स रनुआनगला श्री संजय मो0नं0 8755411014
2. गरीब नवाज ब्रिक वर्क्स मिलक नगली श्री दरयाब सिंह 9411288099,
3. हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर श्री मुरशद अली मो0नं0 9719657522
4. नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड श्री बब्बू मो0 नं0 6398236288
5. ओ0के0ब्रिक वर्क्स छितरिया जागीर श्री अनिल कुमार 9412135298,
6. राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर श्री रामकुवंर मो0नं0 9756450357।

अधोहस्ताक्षरी कार्यालय में दिनांक 29.12.2023 को समय 11:00बजे बैठक का आयोजन किया गया। बैठक में उपस्थित सभी भट्टा स्वामी/प्रतिनिधियों को तहसील टाण्डा क्षेत्रान्तर्गत संचालित ईट भट्टे ए0एन0एस0 ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स(नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ0के0ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों/प्रतिनिधि कमशः श्री संजय मो0नं0 8755411014, श्री दरयाब सिंह 9411288099, श्री मुरशद अली मो0नं0 9719657522, श्री बब्बू मो0 नं0 6398236288, श्री अनिल कुमार 9412135298, श्री रामकुवंर मो0नं0 9756450357 उपस्थित आये।

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सभी सम्बन्धित को अवगत कराया कि उपरोक्त सभी ईट भटटों पर मा0 राष्ट्रीय हरित अधिकरण द्वारा जुर्माना अधिरोपित किया गया। जिस कारण सभी भट्टों का संचालन से बन्द रखने के स्पष्ट निर्देश मा0 अधिकरण द्वारा दिये गये है। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में सभी भट्टों का संचालन पूर्णतयः बन्द रखते हुए अधिरोपित पर्यावरणीय क्षतिपूर्ति उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक खाता सं0 701502010002104 आई0एफ0एफ0सी0 कोड यू0बी0आई0एन00570150(छायाप्रति सभी को उपलब्ध कराते हुए) में जमा करते हुए जमा साक्ष्य कार्यालय को अभिलम्ब उपलब्ध कराये जाने हेतु निर्देशित किया गया। धनराशि जमा न होने की दशा में अग्रिम कार्यवाही भी अमल में लाये जाने के सम्बन्ध में भी अवगत कराया गया।

(अरूण कुमार)
उप जिलाधिकारी,टाण्डा,
रामपुर।

कार्यालय उपजिलाधिकारी टाण्डा, जनपद–रामपुर।

पत्रांक 3396 / एस0टी0 दिनांकः– 29.12.23

प्रतिलिपिः–जिलाधिकारी महोदय को सादर अवलोकनार्थ प्रेषित।
1–अपर जिलाधिकारी(वि0 / रा0) महोदय रामपुर को सादर सूचनार्थ प्रेषित।
3–तहसीलदार / नायब तहसीलदार को प्रभावी अनुश्रवण / निगरानी किये हेतु प्रेषित।
4–प्रभारी निरीक्षक को अनुपालनार्थ।
5–उपरोक्त भट्टा स्वामियों को अनुपालनार्थ।

उप जिलाधिकारी टाण्डा
रामपुर।

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पर्यावरण को नुकसान पहुंचाने वाले ईंट भट्टा संचालकों से प्रदूषण नियंत्रण बोर्ड ने क्षतिपूर्ति वसूली के दिये आदेश

वेलकम इंडिया,लईक सैफी

टांडा जिला रामपुर। नियम एवं मानकों के विपरीत ईंट भट्टों का संचालन कर पर्यावरण को क्षति पहुंचाने वाले तहसील क्षेत्र के छह ईंट भट्टा स्वामियों से उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ने क्षतिपूर्ति की धनराशि जमा करने के आदेश दिए हैं शुक्रवार को उपजिलाधिकारी अरुण कुमार ने जिलाधिकारी के निर्देश पर हरित प्राधिकरण एवं प्रदूषण नियंत्रण बोर्ड के आदेश के अनुपालन में सम्बंधित भट्टा स्वामियों के साथ बैठक कर उन्हें जुमार्ने की रकम शीघ्र प्रदूषण नियंत्रण बोर्ड के खाते में जमा करने की हिदायत दी।

गौरतलब है कि राष्ट्रीय हरित प्राधिकरण,नई दिल्ली में विचाराधीन जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य के मामले में तहसील क्षेत्र के छह भट्टा स्वामियों को नियमों के विपरीत भट्टों का संचालन कर पर्यावरण को नुकसान पहुंचाने का दोषी माना गया।

एनजीटी के आदेश के अनुपालन में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा तहसील क्षेत्र के ओके ब्रिक्स वर्क्स पर 4187500 रुपये जबकि शेष पर प्रति ईंट भट्टा 8437500 रुपये पर्यावरण क्षतिपूर्ति अधिरोपित कर वसूली के आदेश दिए गए हैं। – अरुण कुमार, एसडीएम टांडा

शुक्रवार को उपजिलाधिकारी अरुण कुमार ने राज्य प्रदूषण नियंत्रण बोर्ड द्वारा जारी आदेश एवं जिलाधिकारी के निदेर्शों का तत्काल अनुपालन कराए जाने के उद्देश्य से तहसील टाण्डा क्षेत्रान्तर्गत संचालित ईंट भट्टे अनस ब्रिक वर्क्स रनुआनगला, गरीब नवाज ब्रिक वर्क्स मिलक नगली, हमजा ब्रिक वर्क्स (नया नाम मुनसाद ब्रिक वर्क्स) सरावा सैदनगर, नाज ब्रिक वर्क्स दर्शनपुर लालपुर रोड, ओ०के०ब्रिक वर्क्स छितरिया जागीर, राशिद एण्ड राशिद ब्रिक वर्क्स छितरिया जागीर के भट्टा स्वामियों / प्रतिनिधियों संजय कुमार, दरयाब सिंह, मुरशद अली,वब्बू, अनिल कुमार और रामकुवंर के साथ तहसील मुख्यालय पर वैठक आयोजित कर सम्बन्धितों को राष्ट्रीय हरित प्राधिकरण के आदेश के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के खाते में जमा किये जाने हेतु निर्देशित किया गया।

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ईंट भट्ठों को कराया बंद संचालकों संग बैठक की

टांडा तहसील में ईंट भट्ठा स्वामियों की बैठक में निर्देश देते एसडीएम अरुण कुमार।

टांडा, संवाददाता। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड की बकाया धनराशि जमा न करने पर भट्ठों के स्वामियों को कड़ी चेतावनी देते भट्ठों का संचालन बंद करा दिया है। उपजिलाधिकारी ने शुक्रवार को हुई बैठक में भट्टा संचालकों, स्वामियों से कहा कि वह निर्धारित समयानुसार राशि जमा करें ऐसा न करने पर अग्रिम कार्रवाई अमल में लाई जाएगी। उपजिलाधिकारी अरुण कुमार ने क्षेत्रीय भट्टा स्वामियों व संचालकों से कहा कि वह जल्द ही प्रदूषण नियंत्रण बोर्ड की बकाया राशि तुरंत जमा करें। वहीं बकाया राशि जमा न करने पर आधा दर्जन से अधिक इट भट्टों को तहसील प्रशासन की ओर से बंद करा दिया गया है। उपजिलाधिकारी ने भट्टा संचालकों से सख्त लहजे में कहा कि बकाया राशि जमा न करने पर अग्रिम कार्रवाई अमल में लाई जॉयेगी।

मारपीट में

दहेज के लिए

Scanned with OKEN Scanner

उ०प्र० प्रदूषण नियन्त्रण बोर्ड दें

Rs = 92,81,250 + अन्य

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा मे,

श्री M/S नाज डिस्टलरीज

गाँव - दरियापुर तह0 - टाण्डा - रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

उ०प्र० प्रदूषण नियन्त्रण बोर्ड दें

Rs = 92,81,250 + अन्य

जारी करने की तिथि 01-01-2024

मुहर

तहसीलदार टाण्डा
जनपद-रामपुर

(आफसेट)।

Scanned with OKEN Scanner

प्रपत्र-36

[धारा 141(3)]

मौल का अधिपत्र

क्रम सं0

सेवा में,

श्री [illegible]

[illegible]

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

[illegible] 92,81,250

जारी करने की तिथि 01-01-2024

[illegible]

तहसीलदार/उपजिलाधिकारी

जायस-रायबरेली

(तहसील/उपजिला का नाम)

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आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में, [illegible]

[illegible] तहसील टाण्डा जिला रामपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

[illegible] 928125 रु

.....

जारी करने की तिथि :01-01-2022.....

मुहर .....

(तहसीलदार के हस्ताक्षर)

[illegible] टाण्डा

जनपद-रामपुर

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आरसी-प्रपत्र-36

[देखें नियम-141(3)]

भूमि का अधिभार

[illegible] भू-राजस्व की बकाया को भू-राजस्व के रूप में वसूली योग्य बकाया अन्य से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन वसूलीमात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

[illegible] 92812510 रु.-

[illegible]

वसूली करने की तिथि 01.01.2024

मुहर

(तहसीलदार) तहसील टाण्डा

जनपद रामपुर

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उ0प्र0 विद्युत विनियामक आयोग
देय धनराशि - 460.6250-क

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री M.S. Ok विनिवर्ती लिमिटेड

.....

- जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप मे वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण उ0प्र0 विद्युत आयोग
देय धनराशी - 460.6250-क

.....

जारी करने की तिथि :02/01/2024

मुहर .....

(तहसीलदार के हस्ताक्षर) तहसील दण्डा
जनपद-रामपुर

(आर0सी0/आफसेट)।

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आरoसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

ग्राम ...

सेवा में,

श्री ...

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

...

...

जारी करने की तिथि 02/01/2026

मुहर ...

(तहसीलदार के हस्ताक्षर)

...

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UARBZ2376461456S

फार्म सं0 404

बैंक ऑफ़ बड़ौदा
Bank of Baroda

शाखा रेवे-1812

दिनाँक 30-12-2023

आधार शाखा : रेवे-1812
खाता सं0 : 10990200000198
खाताधारक का नाम A.N.S. BRICKWORKS

आरटीजीएस/एनईएफटी-के पक्ष में :

बैंक : यूनियन बैंक ऑफ इण्डिया
शाखा : वे मथरवण गोमती एलवन 3
आईएफएस कोड UBIN0570150
लाभार्थी का खाता सं. 701502010002104
लाभार्थी के खाते का प्रकार :
लाभार्थी का नाम प्रदूषण नियंत्रण बोर्ड

राशि (रू0)

विप्रेषण की राशि :	200000
विनिमय	
कुल	200000

राशि (शब्दों में) रूपये दो लाख

रुपये .....

.....

Scanned with OKEN Scanner

कार्यालय उप जिलाधिकारी मिलक रामपुर।

पत्रांकः– 131 /एस0टी0 दिनांकः–जनवरी 03 ,2024

अपर जिलाधिकारी (वि0/रा0),
रामपुर।

महोदय,

कृपया अपने कार्यालय के पत्र संख्या 1328/खनिज/2023–24 दिनांक 01.01.2024 का अवलोकन करने का कष्ट करें जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0बोर्ड व अन्य में पारित आदेश दिनांक 21.12.2023 के अनुपालन में कृत कार्यवाही के सम्बन्ध में आख्या उपलब्ध कराये जाने के निर्देश दिये गये।

उक्त आदेश के अनुपालन में तहसील मिलक के जय श्री बालाजी ब्रिक इण्डस्ट्रीज जगन्नाथपुर, कुनाल ब्रिक वर्क्स क्रमचा व तहसील ब्रिक सेन्टर चैनपुर ईंट भट्ठों पर निम्नलिखित कार्यवाही की गयी। जो निम्नवत् है।

1.मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में वसूली हेतु सम्बन्धित ईट–भट्ठा मालिकों के साथ बैठकः–

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा सम्बन्धित ईट भट्ठों विरूद्ध पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के निर्देशों के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 29.12.2023 को तहसील मिलक के जय श्री बालाजी ब्रिक इण्डस्ट्रीज जगन्नाथपुर, कुनाल ब्रिक वर्क्स क्रमचा व तहसील ब्रिक सेन्टर चैनपुर के ईट भट्ठा मालिकों के साथ एक बैठक आहूत की गयी। जिसमें उक्त ईट भट्ठों पर आरोपित पर्यावरणीय क्षति की धनराशि को एक सप्ताह के भीतर जमा करने तथा सम्बन्धित संग्रह अमीन को क्षतिपूर्ति धनराशि जमा कराने के निर्देश दिये गये। उक्त बैठक का कार्यवृत्त संलग्न है।

2. **निरीक्षणः–**

दिनांक 02.01.2024 को तहसील मिलक के ग्राम जगन्नाथपुर, क्रमचा तथा चैनपुर के ईंट–भट्ठों का अधोहस्ताक्षरी, तहसीलदार मिलक तथा नायब तहसीलदार मिलक व श्री अनिल कुमार, वैज्ञानिक सहायक उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद द्वारा निरीक्षण किया गया।जो निम्नवत् हैः–

जय श्री बालाजी ब्रिक इन्डस्ट्रीज, जगन्नाथपुर।

उपरोक्त ईंट–भट्ठा का अधोहस्ताक्षरी तथा श्री अनिल कुमार वैज्ञानिक सहायक उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद द्वारा निरीक्षण किया गया। निरीक्षण के दौरान ईंट भट्ठा पूर्व से बन्द पाया गया तथा वर्तमान में ईंट–भट्ठा संचालन पूर्णतः बन्द है। ईंट भट्ठा पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया। वर्तमान में ईंट पकाने का काम नहीं हो रहा है। ईंट पकाने की चिमनी बन्द पायी गयी। भट्ठे पर लकड़ी, कोयले का भंडारण नहीं पाया गया। ईंट भट्ठा मालिक को भट्ठा पूर्णतः बन्द रखने तथा किसी भी दशा में भट्टा संचालन न किए जाने के निर्देश दिये गये व क्षतिपूर्ति धनराशि जमा कराए जाने के आदेश दिये गये।

02/01/2024
N.T.

02/01/24
तहसीलदार मिलक

उप जिलाधिकारी मिलक
रिपा (रामपुर)

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कुनाल ब्रिक वर्क्स, क्रमचा।

उपरोक्त ईंट–भट्ठा का नायब तहसीलदार मिलक तथा श्री अनिल कुमार वैज्ञानिक सहायक उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद द्वारा निरीक्षण किया गया। निरीक्षण के दौरान ईंट भट्ठा पूर्व से बन्द पाया गया तथा वर्तमान में ईंट–भट्ठा संचालन पूर्णतः बन्द है। ईंट भट्ठा पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया। वर्तमान में ईंट पकाने का काम नहीं हो रहा है। ईंट पकाने की चिमनी बन्द पायी गयी। भट्ठे पर लकड़ी, कोयले का भंडारण नहीं पाया गया। ईंट भट्ठा मालिक को भट्ठा पूर्णतः बन्द रखने तथा किसी भी दशा में भट्टा संचालन न किए जाने के निर्देश दिये गये व क्षतिपूर्ति धनराशि जमा कराए जाने के आदेश दिये गये।

आका ब्रिक सेन्टर(नया नाम–तहसीन ब्रिक सेन्टर, चैनपुर)

उपरोक्त ईंट–भट्ठा का तहसीलदार मिलक तथा नायब तहसीलदार मिलक व श्री अनिल कुमार वैज्ञानिक सहायक उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद द्वारा निरीक्षण किया गया। निरीक्षण के दौरान ईंट भट्ठा पूर्व से बन्द पाया गया तथा वर्तमान में ईंट–भट्ठा संचालन पूर्णतः बन्द है। ईंट भट्ठा पर कच्ची ईंटों की पथाई का कार्य होता नहीं पाया गया। वर्तमान में ईंट पकाने का काम नहीं हो रहा है। ईंट पकाने की चिमनी बन्द पायी गयी। भट्ठे पर लकड़ी, कोयले का भंडारण नहीं पाया गया। ईंट भट्ठा मालिक को भट्ठा पूर्णतः बन्द रखने तथा किसी भी दशा में भट्टा संचालन न किए जाने के निर्देश दिये गये व क्षतिपूर्ति धनराशि जमा कराए जाने के आदेश दिये गये।

3. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में वसूली सम्बन्धित कार्यवाहीः–

सम्बन्धित ईंट भट्ठों पर आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि हेतु जय श्री बालाजी ब्रिक इण्डस्ट्रीज जगन्नाथपुर को संख्या 01/तीन–सी0आर0ए0 तथा कुनाल ब्रिक वर्क्स को संख्या 02/तीन–सी0आर0ए0 व तहसीन ब्रिक सेन्टर को संख्या 03/तीन–सी0आर0ए0 से आर0सी0 जारी की गयी है तथा जिसके क्रम में दिनांक 01.01.2024 को सम्बन्धित तीनों ईंट भट्ठा मालिको को उक्त धनराशि 15 दिनों के भीतर तहसील में भुगतान करने हेतु नोटिस जारी किये गये है। उक्त धनराशि के वसूली हेतु लगातार प्रयास जारी है। (आर0सी0 तथा नोटिस की प्रति संलग्न है)

संलग्नक :– उपरोक्तानुसार।

आज्ञा महोदय की सेवा में सादर प्रेषित है।

(सीमा गंगवार)
नायब तहसीलदार मिलक,
जनपद रामपुर।

(राकेश कुमार)
तहसीलदार मिलक।
जनपद रामपुर।

02/01/2024
(मोनिका सिंह)
उप जिलाधिकारी मिलक
जनपद रामपुर।

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कार्यालय उप जिलाधिकारी मिलक, जनपद रामपुर।

पत्रांक 13।/एसडीएम/2024 दिनांक: 03 जनवरी, 2024

प्रतिलिपि–

1. जिलाधिकारी महोदय रामपुर की सेवा में सादर अवलोकनार्थ प्रेषित।
2. क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद परिक्षेत्र, मुरादाबाद को सादर सूचनार्थ प्रेषित।
3. प्रभारी निरीक्षक थाना मिलक को इस निर्देश कि उक्त इंट भट्टों का प्रतिदिन पर्यवेक्षण करें तथा समुचित स्तर से आदेश आदेश होने तक सम्बन्धित इंट भट्टों को प्रत्येक दशा में बन्द रखवाना सुनिश्चित करें।

उप जिलाधिकारी मिलक,
जनपद रामपुर।

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश के अनुपालन में वसूली हेतु तहसील मिलक के ईंट–भट्टा स्वामियों के साथ बैठक का कार्यवृत्त।

अपर जिलाधिकारी(वि0/रा0) महोदय, रामपुर के पत्रांकः 1313/खनिज /2023–24 दिनांक 28.12.2023 के कम में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेश के अनुपालन में संलग्न सूची मे अंकित तहसील मिलक के ईंट–भट्टा स्वामियों एवं क्षेत्रीय संग्रह अमीन के साथ बैठक की गयी। बैठक की उपस्थिति निम्नवत हैः–

1– प्रभारी निरीक्षक थाना मिलक।
2– श्री वेदप्रकाश संग्रह अमीन।
3– श्री त्रिवेनी सिंह, संग्रह अमीन।
4– श्री उमेन्द्र कुमार, संग्रह अमीन।
5– श्री बब्लू पाण्डेय, प्रो0 कुनाल ब्रिक वर्क्स, क्रमचा।
6– श्री ओमप्रकाश, जय श्री बालाजी ब्रिक इन्डस्ट्रीज, जगन्नाथपुर।
7– श्री जफर, तहसीनी ब्रिक सेन्टर, चैनपुर।

➢ सर्वप्रथम बैठक में संग्रह अमीन एवं ईंट–भट्टा स्वामियों को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0एन0 संख्या 889/2022, जीतू यादव बनाम उ0प्र0 प्रा0नि0 बोर्ड व अन्य में पारित आदेष दिनांक 06.10.2023 से अवगत कराया गया।

➢ मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा संबंधित ईंट–भट्टों के विरूद्ध पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली किए जाने के निर्देश दिए गए हैं, जिसके संबंध में बैठक में उपस्थित ईंट–भट्टा स्वामियों से क्षतिपूर्ति धनराशि जमा कराए जाने एवं किसी भी दशा में भट्टा संचालन न किए जाने के आदेश दिए गए।

जय श्री बालाजी ब्रिक इन्डस्ट्रीज, जगन्नाथपुर।

उपरोक्त ईंट–भट्टा स्वामी के पुत्र श्री ओमप्रकाश द्वारा बताया गया कि वर्तमान में ईंट–भट्टा संचालन पूर्णतः बन्द है। बैठक के दौरान भट्टा स्वामी द्वारा क्षतिपूर्ति धनराशि जमा कराए जाने का आश्वासन दिया गया। संग्रह अमीन द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराते हुए ईंट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईंट –भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 84,37,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सं0 701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

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कुनाल ब्रिक वर्क्स, क्रमचा।

उपरोक्त ईंट–भट्टा स्वामी श्री बब्लू पाण्डेय द्वारा बताया गया कि वर्तमान में ईंट–भट्टा संचालन पूर्णतः बन्द है। बैठक के दौरान भट्टा स्वामी द्वारा क्षतिपूर्ति धनराशि जमा कराए जाने का आश्वासन दिया गया। संग्रह अमीन द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराते हुए ईट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईट –भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 84,37,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सं0 701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

तहसीनी ब्रिक सेन्टर, चैनपुर।

उपरोक्त ईंट–भट्टा स्वामी बैठक में अनुपस्थित रहे। ईंट–भट्टा मुंशी श्री जफर द्वारा बताया गया कि किसी कार्य से बाहर गए हैं। बैठक के दौरान भट्टा मुशी द्वारा क्षतिपूर्ति धनराशि जमा कराए जाने का आश्वासन दिया गया। संग्रह अमीन द्वारा अवगत कराया गया कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराते हुए ईंट–भट्टे का संचालन पूर्णतः बन्द करा दिया गया है तथा वर्तमान में ईंट –भट्टा संचालन बन्द है। संबंधित को निर्देशित किया गया कि उक्त भट्टे पर आरोपित पर्यावरणीय क्षति की धनराशि रू0 84,37,500/– की वसूली एक सप्ताह के भीतर करते हुए उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सं0 701502010002104 में जमा कराते हुए जमा रसीद सहित आख्या प्रस्तुत की जाए।

संबंधित संग्रह अमीनों को निर्देशित किया गया कि उपरोक्त कार्य प्राथमिकता के आधार पर किया जाए, जिसमें किसी प्रकार की लापरवाही क्षम्य नहीं होगी। यदि प्रकरण में मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रतिकूल संज्ञान लिया जाता है, तो संबंधित का उत्तरदायित्व निर्धारित किया जाएगा। तद्नसार बैठक की कार्यवाही समाप्त की गयी।

उप जिलाधिकारी मिलक,
जिला रामपुर।

कार्यालय उप जिलाधिकारी मिलक, जनपद रामपुर।

पत्रांक 1294/एस0टी0/2023 दिनांकः 29, दिसम्बर, 2023

प्रतिलिपि–

1. जिलाधिकारी महोदय रामपुर की सेवा में सादर अवलोकनार्थ प्रेषित।
2. अपर जिलाधिकारी(वि0/रा0) महोदय, रामपुर की सेवा में सादर सूचनार्थ प्रेषित।
3. क्षेत्रीय प्रदूषण अधिकारी, मुरादाबाद परिक्षेत्र, मुरादाबाद को इस अनुरोध के साथ प्रेषित कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का अनुपालन कराए जाने हेतु तहसील मिलक में उपस्थित होकर क्षतिपूर्ति/वसूली की कार्यवाही में सहयोग प्रदान करने का कष्ट करें।
4. संबंधित लेखपाल/संग्रह अमीन, तहसील मिलक को अनुपालनार्थ प्रेषित।
5. संबंधित ईंट–भट्टा स्वामियों को अनुपालनार्थ प्रेषित।

29/12/2023
उप जिलाधिकारी मिलक,
जनपद रामपुर।

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उत्तर प्रदश प्रदूषण नियत्रण बाड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०- [illegible] C-7 Vividh-613 Jeetu Yadav Rampur 2023 दिनांक 2-01-24

Regd.

To,

The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jay Sri Balaji Brick Industries, Jagannathpur, Milak, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to H.O. letter No. 1192012/C-7 Vividh-613 Jeetu Yadav Rampur EC 2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jay Sri Balaji Brick Industries, Jagannathpur, Milak, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Noni Ram

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

:01...../तीन-सी०आर०ए०

दार.....

भू-राजस्व की भाँति वसूल करें।

अति कलेक्टर
रामपुर
01-1-24

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720838, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@upcb.in · Web Site: www.upcb.in

10/1/24 ले लिया

को document वापस कर दिया

01/01/2024

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आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री .....मै० जय श्री बालाजी क्रिकइण्डस्ट्रीज

.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

.....9281250-/-.....

.....

जारी करने की तिथि :....01/01/24.....

मुहर .....

(तहसीलदार के हस्ताक्षर)

तहसीलदार

सिरसा

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0- /PCB/C-7 Vividh-613 Jeetu Yadav Rampur 2023 दिनांक- 21.12.23

Regd.

To,
The Collector,
Rampur

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kunal Brick Works, Krimcha, Milak, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to HLO. letter No. 1192012/C-7/Vividh-613 Jeetu Yadav Rampur EC 2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kunal Brick Works, Krimcha, Milak, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Parshuram saran

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1+ 2)	₹ 9281250/-

Yours Sincerely,

Member Secretary

CC- Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

तीन-सी०आर०ए०
तार
भू-राजस्व की भाँति वसूल करें।

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आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री ...लेखपाल हल्का नं०...

.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण 92,01250/-

.....

.....

जारी करने की तिथि : 01/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

(तहसीलदार)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :- H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/2023 दिनांक :-

To,
The Collector,
Rampur

Regd.

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Aaka Brick Centre (New Name - Tehsin Brick Centre), Chainpur, Milak, Rampur

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H92012/C-7/Vividh-613/Jeetu Yadav/Rampur/EC/2023 dated 15-04-2023 on the above subject. It is to inform you that vide letter dated 10-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 15-04-2023 has imposed Environmental Compensation of ₹ 8437500/- against the unit. UPPCB vide letter dated 23-11-2023 has issued letter to you for recovery of the imposed Environmental Compensation under the U.P. Public Money Recovery of dues (Amendment) Act, 1972. The recovery of the imposed Environmental Compensation against the unit has not been done till date.

The sum of ₹ 8437500/- (₹ Eighty Four Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Aaka Brick Centre (New Name - Tehsin Brick Centre), Chainpur, Milak, Rampur

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Dilshad Ahmad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 8437500/-
2.	Cost of the Proceedings	₹ 843750/-
3.	Total Amount (1 + 2)	= ₹ 9281250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, UPPCB, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

3 ..... तीन-सी०आर०ए०
..... मिलक
राजस्व की भांति वसूल करें।
डी० कलेक्टर
रामपुर
01-1-24

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प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में,

श्री ..... तहसीलदार .....

जौनपुर .....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान करें अथवा उपस्थित होकर कारण स्पष्ट करें कि इसे न अपने विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण : 9281250-/-

.....

.....

जारी करने की तिथि : 01/01/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

तहसीलदार
जिला /

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Annexure No. 10

कार्यालय जिलाधिकारी,सम्भल

पत्रांक : 1769/M-13/889/2022/जनरल दिनांक : 18/12/23

सेवा में,

रजिस्ट्रार जनरल,
माननीय राष्ट्रीय हरित अधिकरण,
कॉपरनिकस मार्ग, नई दिल्ली।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ.ए. सं0 889/2022 जीतू यादव बनाम यू0पी0 पाल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ.ए. सं0 889/2022 जीतू यादव बनाम यू0पी0 पाल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 06.10.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में जनपद सम्भल में अवैध रूप से संचालित ईट भट्ठों के विरुद्ध कृत कार्यवाही का विवरण संलग्न कर सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है (छायाप्रति संलग्न)।

भवदीय

संलग्नकः उपरोक्तानुसार।

(मनीष बंसल)
जिलाधिकारी

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कार्यालय उप जिलाधिकारी / उप जिला मजिस्ट्रेट,
चन्दौसी-सम्भल(उ0प्र0)
9454416870 sdmchandusi@gmail.com

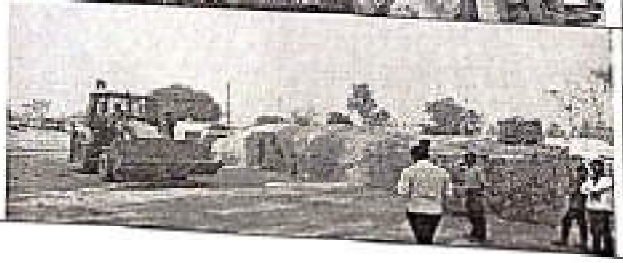
पत्रांक- 31 /एस0टी0/ 2023-24 दिनांक 13.12.23

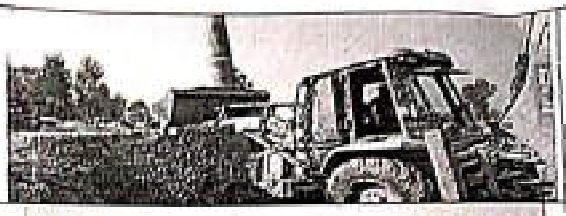
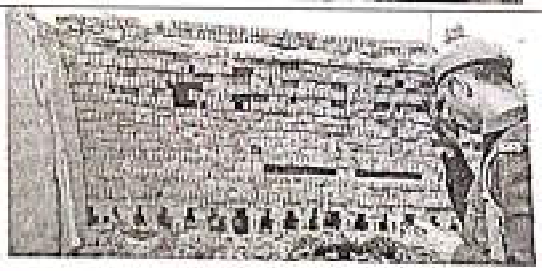
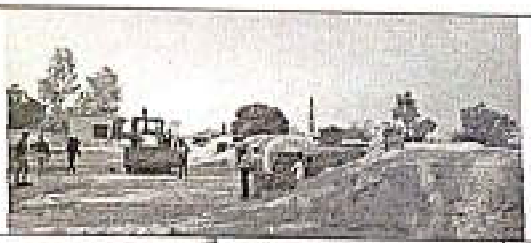
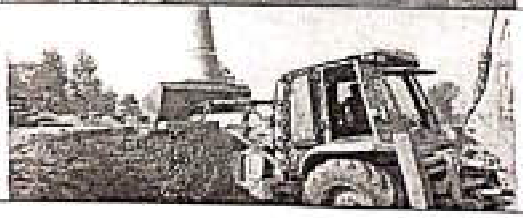
जिलाधिकारी
सम्भल।

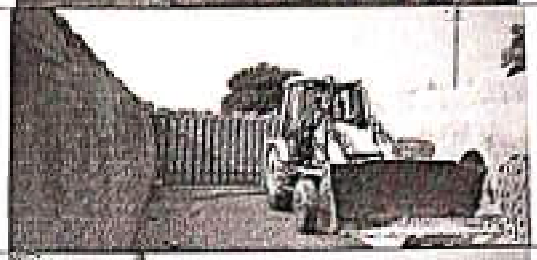
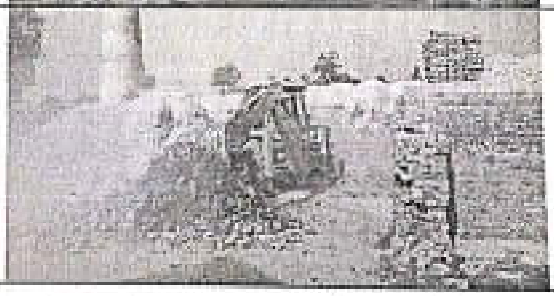
महोदय,

कृपया आपके आदेशों के कम में तहसील चन्दौसी क्षेत्रान्तर्गत अवैध रूप से संचालित ईट भट्टों पर की गयी कार्यवाही का विवरण उपलब्ध कराये जाने के निर्देश दिये गये है।

इस सम्बन्ध में तहसील चन्दोसी क्षेत्रान्तर्गत अवैध रूप से संचालित ईट भट्टो पर की गयी कार्यवाही का विवरण निर्धारित प्रारूप पर निम्नवत् है।

क0सं0	तहसील का नाम	ईट भटटे का नाम	किस दिनांक को कार्यवाही की गयी	क्या कार्यवाही की गयी	फोटो ग्राफ	समाचार पत्र की कटिंग
1	2	3	4	5	6	7
01.	चन्दौसी	हिन्दुस्तान ईट उद्योग पुरा	08.01.2023	आग बन्द कराकर भटटे का संचालन बनद कराय गया		—
02.	चन्दौसी	भारत ईट उद्योग पुरा	08.01.2023	आग बन्द कराकर भटटे का संचालन बनद कराय गया		—
03	चन्दौसी	सिंह ईट उद्योग मुडियाखेडा	08.01.2023	आग बन्द कराकर भटटे का संचालन बनद कराय गया		—

04	चन्दौसी	मै0 दवैना बिक वर्क्स छावडा	17.01.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	
05.	चन्दौसी	शक्ति पीठ ईट उद्योग सराय सिकन्दर .	17.01.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	
06.	चन्दौसी	नारायण हरि ईट उद्योग भाटोर	17.01.2023	आग बन्द करावकर भट्टे का संचालन बनद कराय गया	
07.	चन्दौसी	जी0जी0आर0 बिक वर्क्स छावडा	24.02.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	
08.	चन्दौसी	जय भोले बाब ईट उद्योग पुरा	24.02.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	
09.	चन्दौसी	सिद्दार्थ बिक उद्योग असालतपुर जारई	24.02.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	
10.	चन्दौसी	गनेश बिक वर्क्स मुडिया खेडा	24.11.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	
11.	चन्दौसी	शिवहरि साकार ईट उद्योग खेडाखास	24.11.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया	

12.	चन्दौसी	कादरी बिक फील्ड मौहम्मदपुर बावई	24.11.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया		—
13	चन्दौसी	बसाल बिक वर्क्स मुडियाखेडा	10.12.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया		—
14	चन्दौसी	राममूर्ति बिक वर्क्स मुडियाखेडा	10.12.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया		—
15.	चन्दौसी	कलावती बिक वर्क्स मुडिया खेडा	10.12.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया		—
16.	चन्दौसी	श्रीकृष्णा ईट उद्योग मुडियाखेडा	10.12.2023	आग बन्द कराकर भट्टे का संचालन बनद कराय गया		—

आख्या आवश्यक कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।

संलग्नकः–यथोपरि

उप जिलाधिकारी
चन्दौसी

कार्यालय उपजिलाधिकारी सम्भल।

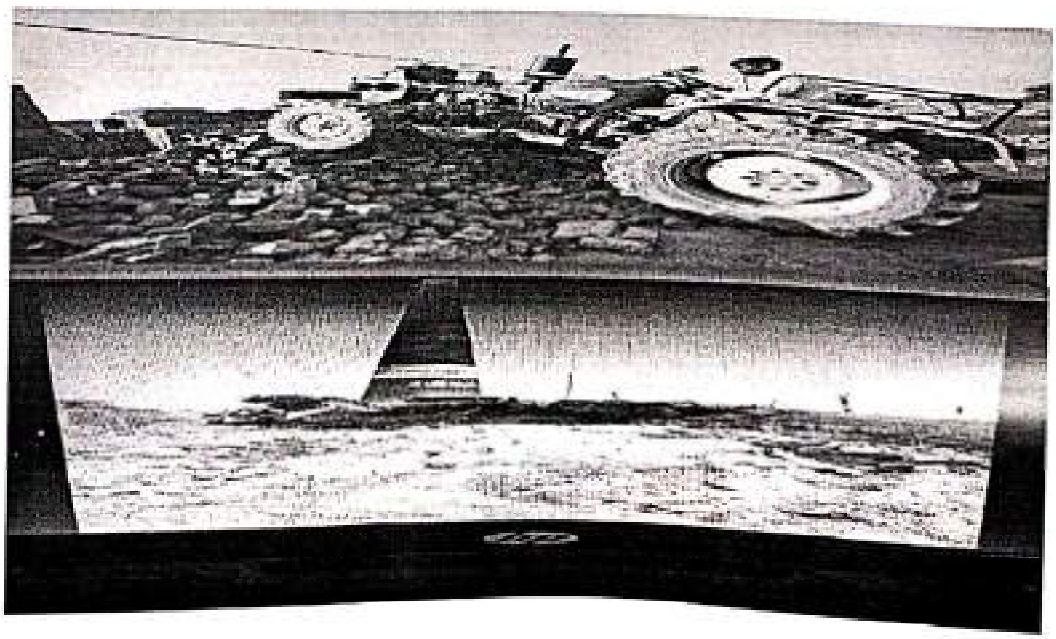
संख्याः 1105 /एस0टी0–2023/ दिनांक– 13, दिसम्बर, 2023

अपर जिलाधिकारी (वि0/रा0)
सम्भल।

महोदय,

कृपया अपने कार्यालय के पत्रांक 891/खनन–2023 दिनांक 22.11.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा आवेदन नं0–889/2022(आई0ए0 नं0–321/2022) जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में दिनांक 06.10.2023 को आदेश पारित किया गया है, जिसके कम में जनपद मुरादाबाद, सम्भल, रामपुर व अमरोहा में अवैध रूप से संचालित ईंट भट्टों पर कार्यवाही करने के आदेश दिये गये हैं। उपरोक्त आदेश का अनुपालन कराते हुए तहसील क्षेत्रान्तर्गत अवैधरूप से संचालित ईंट भट्टों पर की गई कार्यवाही के फोटो तथा पेपर कटिंग सहित आख्या उपलब्ध कराने की अपेक्षा की गई है।

उक्त के क्रम में सादर अवगत कराना है कि तहसील सम्भल क्षेत्रान्तर्गत अधिनस्थों को कड़ाई से निर्देशित किया गया है कि बिना वैद्य कागजात के कोई भी ईंट भट्टा संचालित न होने पाये। पूर्व में तहसील सम्भल क्षेत्रान्तर्गत बिना वैद्य कागजात के संचालित 1– माजिद ब्रिक वर्क्स तिगरी, 2– साई ब्रिक वर्क्स तिगरी, 3–कोहिनूर ईंट कम्पनी तिगरी, ईंट भट्टा इकाईयों द्वारा पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन व उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद एवं रॉयल्टी आदि से सम्बंधित प्रमाण पत्र प्रस्तुत न किए जाने की दशा में इनके विरूद्ध दिनांक 24.02.2023 को सीजर की कार्यवाही की गई थी।



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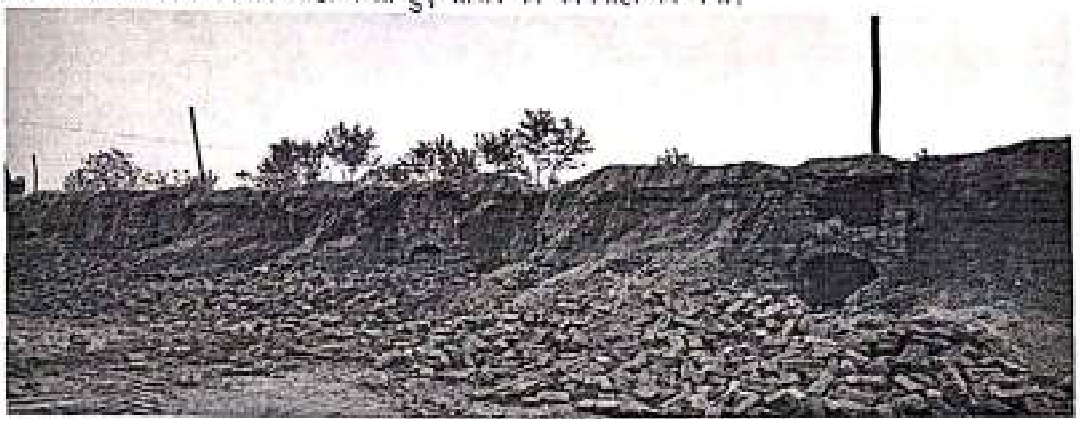
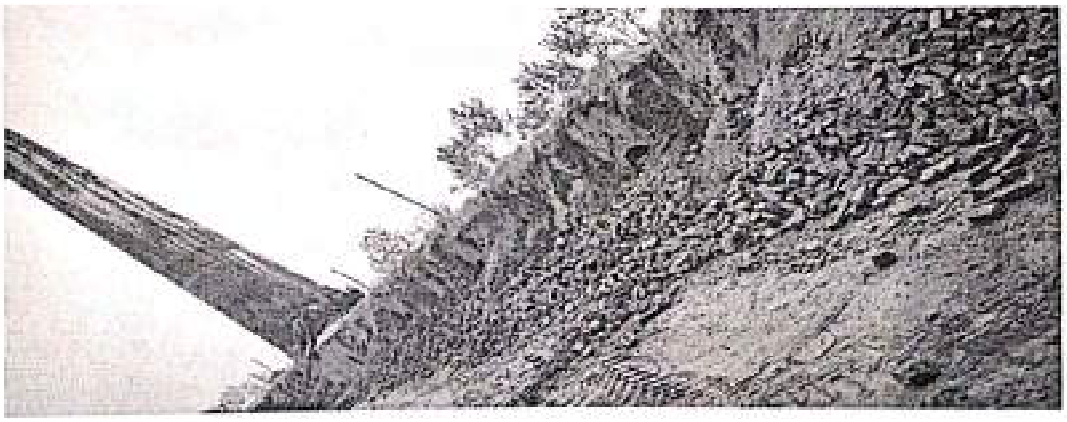
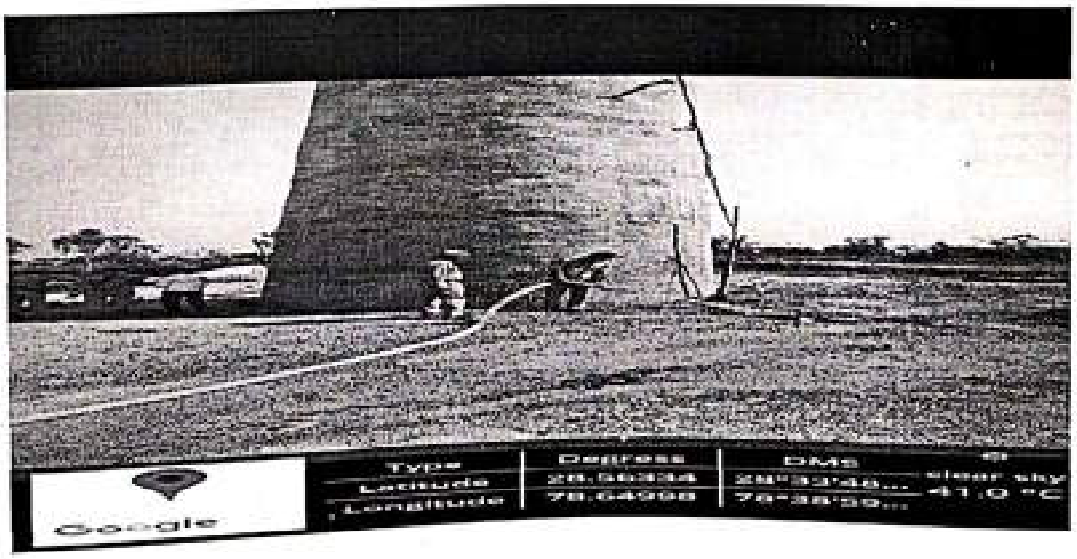
दिनांक 25.02.2023 को अधोहस्ताक्षरी द्वारा क्षेत्रीय अधिकारी प्रदूषण एवं खनन निरीक्षक/अधिकारी सम्भल के साथ संयुक्त रूप से 4–एच0के0ब्रिक वर्क्स रहटौल, 5– अरहम ब्रिक वर्क्स बराही, 6– इलाही ब्रिक वर्क्स, बराही, 7–न्यू अन्सारी ब्रिक बर्क्स, बराही, 8–एम0ए0ईंट उद्योग बराही, 9–एन0एस0आर0 ब्रिक फील्ड, सीडल माफी, ईंट भट्टा इकाईयों द्वारा पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन व उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद एवं रॉयल्टी आदि से सम्बंधित कोई वैध कागजात प्रस्तुत न किए जाने की दशा में ध्वस्तीकरण की कार्यवाही करते हुए सीजर की कार्यवाही की गयी।







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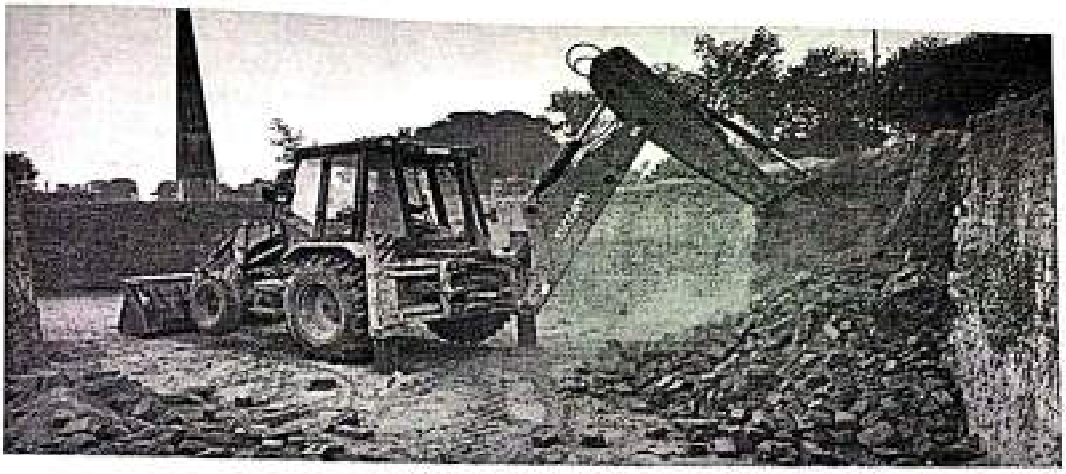

दिनांक 16.05.2023 को 10–मखदूमी ईंट उद्योग ओबरी, 11–अलमदीना ब्रिक फील्ड रचैटा, 12–असद उल्लाह ब्रिक फील्ड रचैटा, 13– सकलेनी ब्रिक वर्क्स रचैटा पर क्षेत्रीय अधिकारी प्रदूषण एवं खनन निरीक्षक/अधिकारी सम्भल के साथ नायब तहसीलदार सम्भल द्वारा उपरोक्त भट्टा इकाईयों द्वारा रायल्टी जमा न करने तथा कोई वैध कागजात प्रस्तुत न किए जाने के सम्बंध में उक्त भट्टों पर ईंट पथाई का कार्य बन्द कराकर ईंटें ध्वस्तीकरण की कार्यवाही की गयी थी, जिसके फोटोग्राफ्स संलग्न है।

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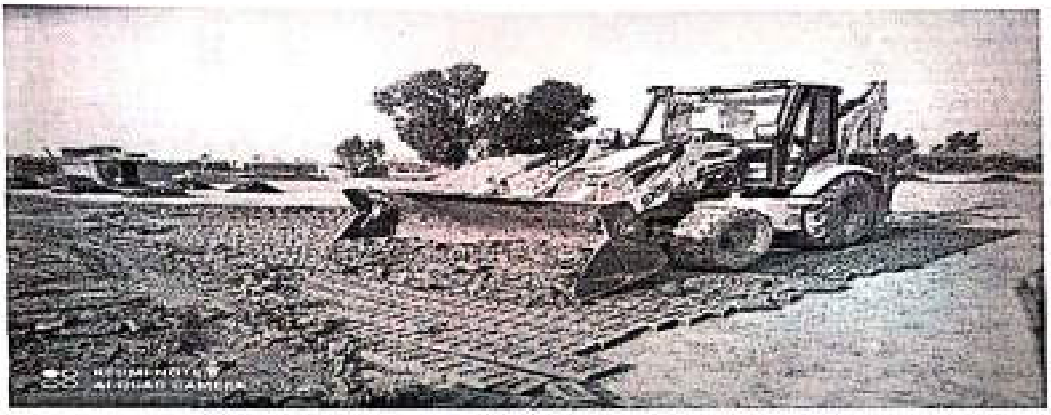

14– एम0एल0के0 ब्रिक वर्क्स गुमसानी, 15– प्रिन्स ब्रिक वर्क्स गुमसानी, 16– न्यू किसान ब्रिक वर्क्स असगरीपुर, 17– जैद ब्रिक वर्क्स मंसूरपुर माफी, 18– चौधरी ईंट उद्योग सिरोली, 19– मदर ब्रिक वर्क्स मातीपुर, 20– ओम ब्रिक वर्क्स धामपुर भट्टा, उपरोक्त ईंट भट्टा इकाईयों पर अधोहस्ताक्षरी द्वारा क्षेत्रीय अधिकारी प्रदूषण एवं खनन निरीक्षक/अधिकारी सम्भल के साथ संयुक्त रूप से अभियान चलाकर ईंट भट्टों पर आग बंन्द कराकर संचालन बन्द कराने की कार्यवाहियां की गयी।

बुधवार को एसडीएम ने कराया ईंट भट्ठों पर ध्वस्तीकरण का कार्य, चला बुल्डोजर

अधूरे मानक होने पर तीन भट्ठों पर एसडीएम ने कराई ईंटें ध्वस्त

कार्रवाई

मानक अधूरे होने पर दो भट्ठे किये ध्वस्त

कार्रवाई

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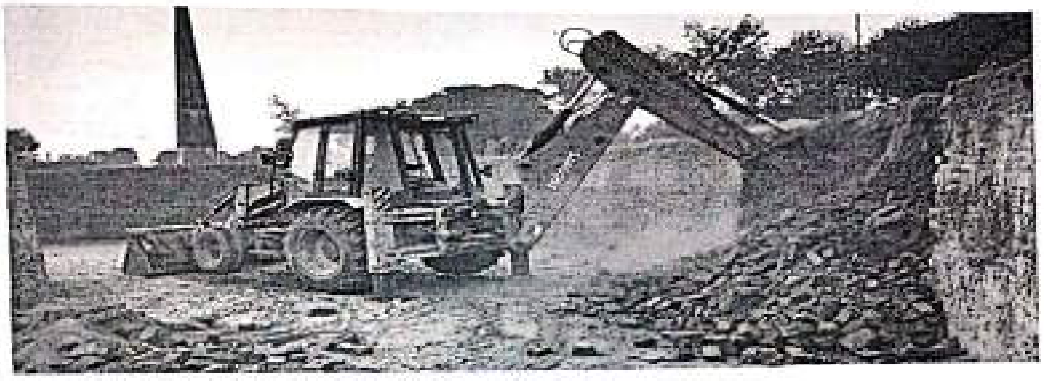

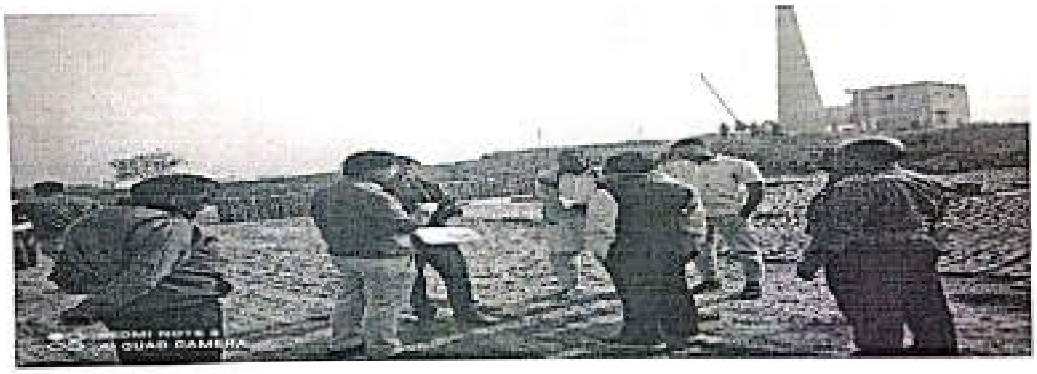

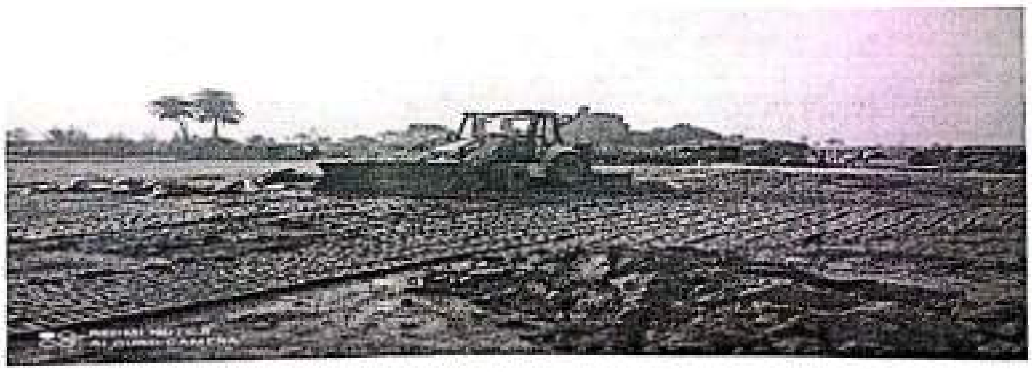

उपरोक्त भट्टा संचालकों द्वारा पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन व उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद से अनापत्ति प्राप्त किये बिना एव रॉयल्टी जमा किए बिना ही पुनः ईंट भट्टों का संचालन प्रारम्भ कर दिया गया था। उपरोक्त भट्टा इकाईयों पर कार्यवाही करते हुए क्षेत्रीय अधिकारी प्रदूषण एवं खनन निरीक्षक/अधिकारी सम्भल के साथ संयुक्त रूप से अभियान चलाकर उपरोक्त ईंट भट्टों पर ध्वस्तीकरण की कार्यवाही करते हुए सीजर की कार्यवाही की गयी थी, कृत कार्यवाही के स्थल के फोटोग्राफ्स एवं दैनिक समाचार पत्रों की कटिंग की छाया प्रति संलग्न हैं।

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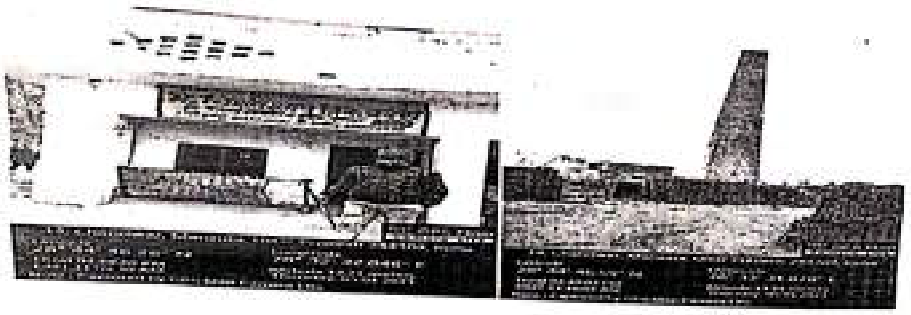

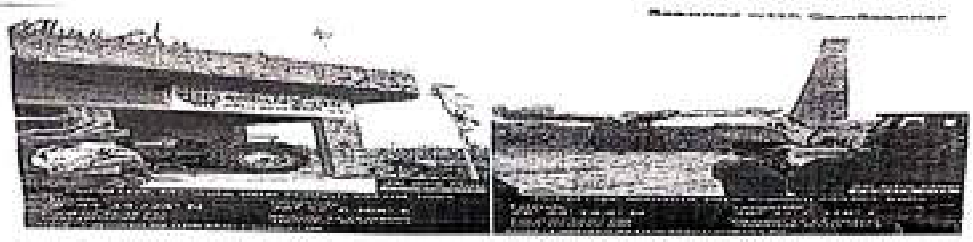

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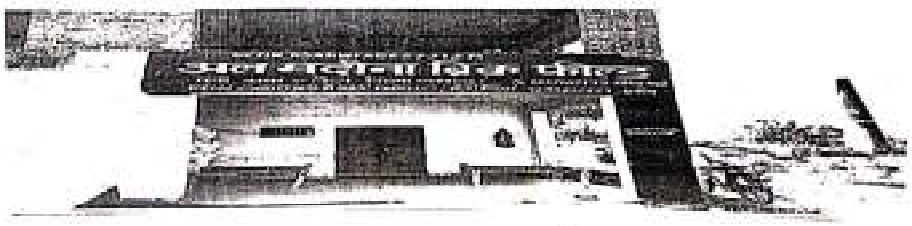

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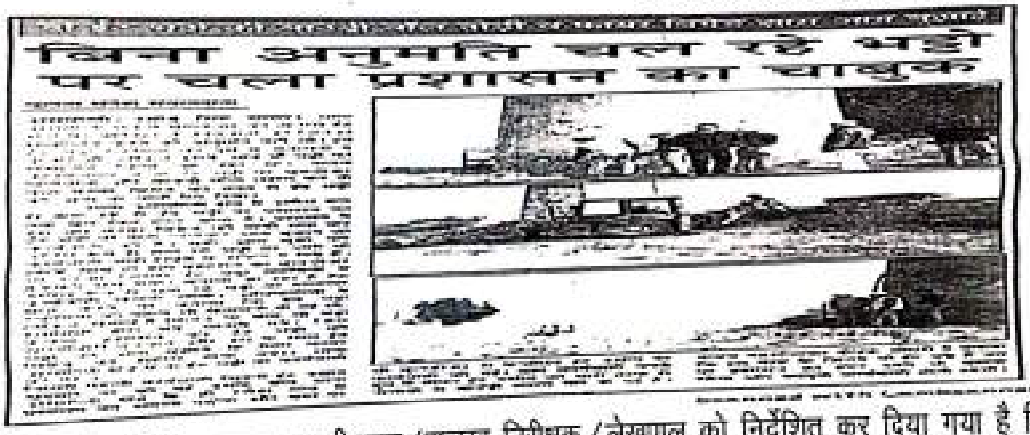
बिना अनुमति के चल रहे पांच भट्ठे बंद कराए

Scanned with CamScanner



बिना अनुमति चल रहे भट्ठों पर चला प्रशासन का चाबुक

इसके अतिरिक्त नायब तहसीलदार/राजस्व निरीक्षक/लेखपाल को निर्देशित कर दिया गया है कि क्षेत्र में सतर्क दृष्टि बनाये रखें तथा यह सुनिश्चित करें कि पर्यावरण वन एवं जलवायु परिवर्तन विभाग उ0प्र0 शासन व उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद से अनापत्ति प्राप्त करनें एवं रॉयल्टी जमा करने के उपरान्त ही ईंट भट्टा संचालित किये जायें अवैध रूप से कोई भी ईंट भट्टा संचालित न होने पाये। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश का तहसील सम्भल क्षेत्रान्तर्गत अनुपालन कराया जा रहा है।

आख्या सेवा में सादर प्रेषित है।

(सुनील कुमार त्रिवेदी)
उपजिलाधिकारी
सम्भल

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Annexure No. 11

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सख्या 889/2022 जीतु यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के संबंध में ईंट भट्ठों की निरीक्षण आख्या

तहसील – चन्दौसी | जनपद – सम्भल | निरीक्षण दिनांक – 03.01.2024

क0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी / प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स जय दुर्गा माँ ब्रिक वर्क्स	ग्राम मुड़िया खेड़ा	श्री राहुल कुमार	9627868132	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
2	मैसर्स सिद्धार्थ ब्रिक उद्योग (पूर्व नाम – महावीर ब्रिक वर्क्स)	ग्राम अस्सालत पुरा जरई	श्री राजेन्द्र शर्मा	9458088706	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
3	मैसर्स आर एस ब्रिक वर्क्स (वर्तमान नाम – काजल ब्रिक वर्क्स)	ग्राम मुड़िया खेड़ा	श्री रिंकु कुमार	9634490914	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	

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4	मैसर्स गणेश ब्रिक वर्क्स	ग्राम मुड़िया खेड़ा	श्री नेमचन्द	7310728375	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
5	मैसर्स बाँके बिहारी ब्रिक वर्क्स	ग्राम बलकरन पुर	श्री रवीन्द्र यादव	9357220329	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
6	मैसर्स जी0जी0आर0 ब्रिक वर्क्स	ग्राम छावड़ा	श्री हरज्ञान सिंह	9719238922	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर कच्ची ईंटों की पथाई का कार्य किया जाता पाया गया। जिसे नष्ट करा दिया गया। ईंट भट्ठे मे उत्पादन कार्य बन्द है।	

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7	मैसर्स श्री कृष्णा ईंट उद्योग	ग्राम मुड़िया खेड़ा	श्री प्रिंस कुमार	9634498447	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर कच्ची ईंटों की पथाई का कार्य किया जाता पाया गया। जिसे नष्ट करा दिया गया। ईंट भट्ठे मे उत्पादन कार्य बन्द है।	
8	मैसर्स कलावती ब्रिक वर्क्स	ग्राम मुड़िया खेड़ा	श्री राकेश कुमार	8077389198	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर कच्ची ईंटों की पथाई का कार्य किया जाता पाया गया। जिसे नष्ट करा दिया गया। ईंट भट्ठे मे उत्पादन कार्य बन्द है।	

(अनिल कुमार)
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उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(दीपक जुरैल)
नायब तहसीलदार
तहसील चन्दौसी (सम्भल

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सख्या 889/2022 जीतु यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के संबंध में ईंट भट्ठों की निरीक्षण आख्या

तहसील – चन्दौसी | जनपद – सम्भल | निरीक्षण दिनांक – 04.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी / प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स तिरंगा ब्रिक वर्क्स (किसान ब्रिक वर्क्स)	ग्राम सराय ज्वालापुरी	मो0 इन्तयाज हुसैन	8938060069	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर कच्ची ईंटों की पथाई का कार्य किया जाता पाया गया, जिसे नष्ट करा दिया गया है। ईंट भट्ठे में उत्पादन का कार्य बन्द है।	
2	मैसर्स एच0एम0के0 ब्रिक वर्क्स (पूर्व नाम – हाजी मतीन ब्रिक वर्क्स)	ग्राम रहौली	मो0 हाजी मतीन खॉ	9758764436	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
3	मैसर्स जी0 एण्ड सी0 ब्रिक (पूर्व नाम– हिन्द ब्रिक वर्क्स)	ग्राम पथरा	श्री शुभांषु वार्ष्णे	9897970934	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	

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4	मैसर्स चेतन ईंट उद्योग	ग्राम अमियापुर पचाक	श्री चेतन कुमार	9917312411	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
5	मैसर्स चौधरी ब्रिक फील्ड	ग्राम गुमथल	श्री दानिश चौधरी	9411971149	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	

(अनिल कुमार)
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उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(दीपक जुरैल)
नायब तहसीलदार
तहसील चन्दौसी सम्भल

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतु यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के संबंध में ईंट भट्ठों की निरीक्षण आख्या

तहसील – चन्दौसी | जनपद – सम्भल | निरीक्षण दिनांक – 05.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी/प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स ओम साईं ईंट उद्योग	ग्राम अहमद नगर थरैसा	श्री रणवीर सिंह	9368966143	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
2	मैसर्स खान ईंट उद्योग (पूर्व नाम– राज ब्रिक वर्क्स एवं नायाब ब्रिक वर्क्स)	ग्राम नरौली	मो0 अजहर उहलक	9027884520	चन्दौसी	सम्भल	ईंट भट्ठा पूर्णतः ध्वस्त है।	

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3	मैसर्स चौधरी ब्रिक वर्क्स	ग्राम जनेटा	मो0 अकरम खाँ	7417412529	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
4	मैसर्स विश्व हरि साकार ईंट उद्योग	ग्राम खेड़ा खास	श्री पंचम सिंह	9627036612	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य किया जाता पाया गया जिसे नष्ट करा दिया गया। ईंट भट्ठे में उत्पादन कार्य बन्द है।	

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5	मैसर्स एम0एस0 ब्रिक वर्क्स (वर्तमान नाम–के0जी0 एन0 ब्रिक वर्क्स)	ग्राम भिर्जापुर	मो0 इशितिक्यार	9719208045	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
6	मैसर्स एवन ईंट उद्योग	ग्राम राजा का मझोला	मो0 खलील खान	9917592082	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य किया जाता पाया गया। ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	

(अनिल कुमार)
वैज्ञा0सहा0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(दीपक जुरैल)
नायब तहसीलदार
तहसील चन्दौसी, सम्भल

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मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सख्या 889/2022 जीतु यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के संबंध में ईंट भट्ठों की निरीक्षण आख्या

तहसील – चन्दौसी | जनपद – सम्भल | निरीक्षण दिनांक – 08.01.2024

क0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी/ प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स इण्यिन ग्रीन ब्रिक वर्क्स	ग्राम अकबरपुर बहजोई	श्री विनय कुमार	6397663674	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
2	मैसर्स पी0एच0डी0 ब्रिक वर्क्स	ग्राम अहमदनगर थरेसा	श्री वीकेस राघव	9760829523	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	

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3	मैसर्स हरि आनन्द ब्रिक वर्क्स (वर्तमान नाम – मैसर्स गिरिराज ब्रिक वर्क्स)	ग्राम पतरासी धनेटा	श्री सुमित कुमार	8755817490	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला लकड़ी, का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन का कार्य बंद है।	
4	मैसर्स ख्वाजा ईंट उद्योग (पूर्व नाम – राधे राधे ईंट उद्योग)	ग्राम ताहरपुर सिमरौआ निकट हिंडोली	श्री छोटे सिंह	8192999784	चन्दौसी	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य किया जाता पाया गया जिसे नष्ट करा दिया गया। ईंट भट्ठे में उत्पादन कार्य बन्द है।	

(अनिल कुमार)
वैज्ञा0सहा0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(दीपक जुरैल)
नायाब तहसीलदार
तहसील चन्दौसीए सम्भल

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मा0राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियत्रंण वोर्ड व अन्य के सम्बन्ध में दिनांक 03.01.2024 को की गयी ईंट भट्ठों की निरीक्षण आख्या।

क0 सं0	ईंट भट्ठे का नाम	पता	भट्ठा प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभ्युक्ति
1	2	3	4	5	6	7	8	9
1	मैसर्स बी0पी0वाई0 ब्रिक उद्योग	ग्राम सिंहदलनपुर थाना रजपुरा	श्री चन्द्रबोस	9720313163	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	
2	मैसर्स डी0के0एस0 ब्रिक उधोग	ग्राम सिंहदलनपुर थाना रजपुरा	श्री के0पी यादव	9412847987	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	

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3	मैसर्स डी0के0वाई0 ब्रिक वर्क्स	ग्राम सिंहदलनपुर थाना रजपुरा	श्री विजय सिंह	8006043921	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	
4	मैसर्स पी0के0वाई0 ब्रिक उद्योग	ग्राम सिंहदलनपुर थाना रजपुरा	श्री वीरेश यादव	9720887157	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	
5	मैसर्स प्रधान ईंट उद्योग (पूर्व नाम जे0पी0 ईंट उद्योग)	ग्राम रिवाड़ा थाना जुनावई	श्री रवि कुमार	9997544435	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	

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6	मैसर्स राम भट्ठा कम्पनी	ग्राम सिघौंली पूर्विया	श्री रामभरोसे	7351599676	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	
7	मैसर्स रामप्रकाश ईंट उद्योग	ग्राम सिमरई थाना जुनावई	श्री रामप्रकाश	9720620465	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	
8	मैसर्स राधेकृष्णा ईंट उद्योग	ग्राम दुवारी कलां थाना जुनावई	श्री राजकुमार यादव	7906773036	गुन्नौर	सम्भल	ईंट भट्ठा बन्द है ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा कोयला, लकड़ी का भण्डारण नहीं पाया गया ईंट भट्ठे में उत्पादन कार्य बन्द है।	

(राजेन्द्रलाल)
जे0एल0ऐ0,
उ0प्र0 प्र0नि0वोर्ड,
मुरादाबाद।

(आकाश जोशी)
एल0ऐ0,
उ0प्र0 प्र0नि0वोर्ड,
मुरादाबाद।

(सुमित माथुर)
लेखपाल,
क्षेत्र–बबराला।
तहसील–गुन्नौर।

(बबलू कुमार)
नायब तहसीलदार, गुन्नौर
जनपद–सम्भल।

(रमेश बाबू)
उप जिलाधिकारी, गुन्नौर
जनपद–सम्भल।

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दिनांक – 03.01.2024

राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 03.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी/ प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स रॉयल डायमण्ड ब्रिक वर्क्स	ग्राम शेरपुर, बहजोई रोड थाना हयातनगर	श्री मोखा खाँ	9012490564	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
2	मैसर्स जय श्री साई ब्रिक वर्क्स	ग्राम धुरैटा बहजोई रोड थाना हयातनगर	श्री अजीत सिंह	7302297459	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

ABFAU SLA

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दिनांक – 03.01.2024

3	मैसर्स खान एण्ड सन्स ब्रिक फील्ड	ग्राम मोहरा लक्खूपुर बवैना थाना हयातनगर	श्री भूरे सिंह	9761581002	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
4	मैसर्स जय अम्बे ब्रिक वर्क्स	ग्राम बवैना, मोहरा लकखूपुर थाना हयातनगर	श्री कय्यूम खाँ	9756441065	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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दिनांक – 03.01.2024

5	मैसर्स अलहरम ब्रिक फील्ड	ग्राम लहरा कमंगर थाना हयातनगर	मुनासिब अली	9837872727	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
6	मैसर्स श्री साईं ईंट उद्योग	ग्राम लहरा कमंगर थाना हयातनगर	श्री अदल सिंह	8859996117, 8449557190	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

(आसिफ अली)
जे0एल0ए0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(ए0के0शुक्ला)
एल0ए0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(सतेन्द्र सिंह)
नायाब तहसीलदार
तहसील सदर सम्भल

उपजिला मजिस्ट्रेट
सम्भल

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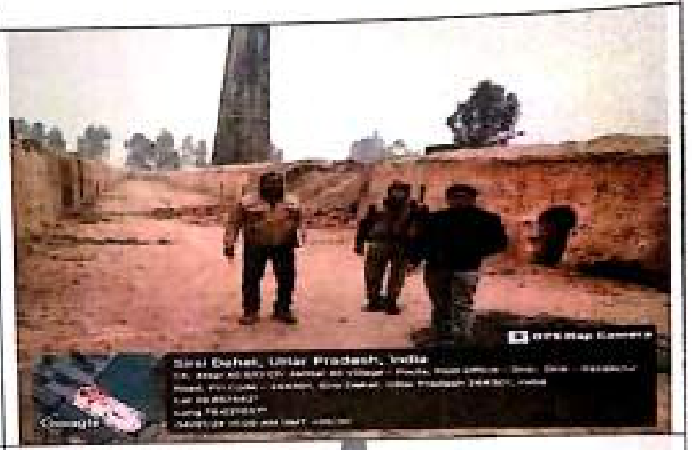
निरीक्षण दिनांक – 04.01.2024

राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर　　जनपद – सम्भल　　निरीक्षण दिनांक – 04.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी/प्रति0 का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स क्वालिटी ब्रिक वर्क्स	ग्राम पोटा सिरसी थाना हजरतनगर गढ़ी	श्री रामप्रकाश	9917198067	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
2	मैसर्स फ्रेण्डस ब्रिक वर्क्स (पूर्वनाम – हाजी बन्ने मिया ईंट उद्योग)	ग्राम रज्जाकपुर बराही रोड थाना हजरतनगर गढ़ी	आसिम अली	9412478080	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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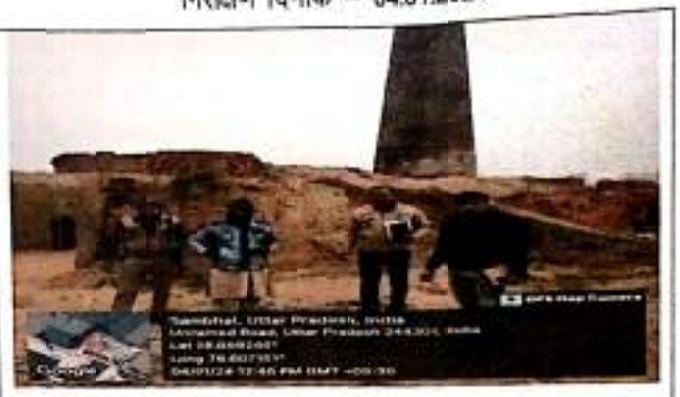
निरीक्षण दिनांक – 04.01.2024

3	मैसर्स रॉयल ब्रिक वर्क्स एवं रूबी ब्रिक वर्क्स (वर्तमान नाम – ए0के0ए0 ब्रिक वर्क्स)	ग्राम मुकर्रबपुर सिरसी थाना हजरतनगर गढ़ी	मुकीम अली	6395921553	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
4	मैसर्स इलाही ब्रिक वर्क्स	ग्राम मुकर्रबपुर सिरसी थाना हजरतनगर गढ़ी	श्री अरमान रजा	9997541506	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
5	मैसर्स सेवन स्काई ब्रिक वर्क्स (वर्तमान नाम–सेवन स्टार ब्रिक वर्क्स)	ग्राम हादकपुर थाना हजरतनगर गढ़ी	श्री नत्थू सिंह	8475031406	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 04.01.2024

6	मैसर्स जय बाबा ब्रिक वर्क्स (वर्तमान नाम–सिंह बाबा ब्रिक वर्क्स)	ग्राम रज्जाकपुर थाना हजरतनगर गढ़ी	श्री अतर सिंह	9012744483	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
7	मैसर्स शादान ब्रिक वर्क्स (पूर्वनाम–श्री बालाजी ब्रिक वर्क्स)	ग्राम रहटौल थाना हजरतनगर गढ़ी	श्री आकाश	7466021578	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
8	मैसर्स अकरम ईंट उद्योग (वर्तमान नाम – अरहम ब्रिक वर्क्स)	ग्राम बराही रहटौल थाना हजरतनगर गढ़ी	यामीन	7505042190	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 04.01.2024

9	मैसर्स साहिबा ईंट उद्योग	ग्राम बराही सिरसी थाना हजरतनगर गढ़ी	–	–	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर चिमनी स्थापित नहीं है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
10	मैसर्स इलाही ब्रिक वर्क्स (पूर्व नाम – शरीफ ब्रिक वर्क्स)	ग्राम बराही सिरसी थाना हजरतनगर गढ़ी	मो0 अनीस	9639481612	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
11	मैसर्स न्यु अंसारी ब्रिक वर्क्स	ग्राम बराही सिरसी थाना हजरतनगर गढ़ी	आरिफ	8457814100	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 04.01.2024

12	मैसर्स शहदोस मोहम्मद शाह ब्रिक फील्ड (वर्तमान नाम – जोहन ब्रिक वर्क्स)	ग्राम बराही सिरसी थाना हजरतनगर गढ़ी	कय्यूम खान	8279603186	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

(आसिफ अली)
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उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

04/01/24
(ए0के0शुक्ला)
एल0ए0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(सतेन्द्र सिंह)
नायब तहसीलदार
तहसील सदर सम्भल

उपजिला मजिस्ट्रेट
सम्भल

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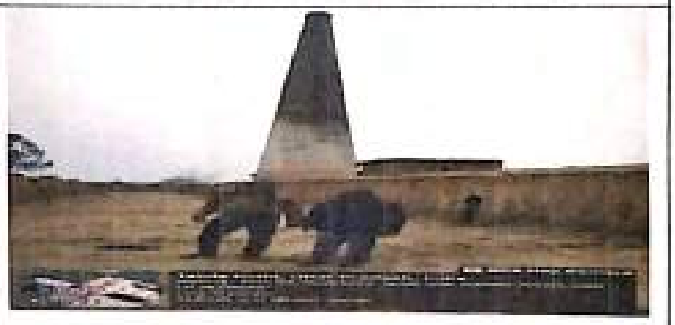
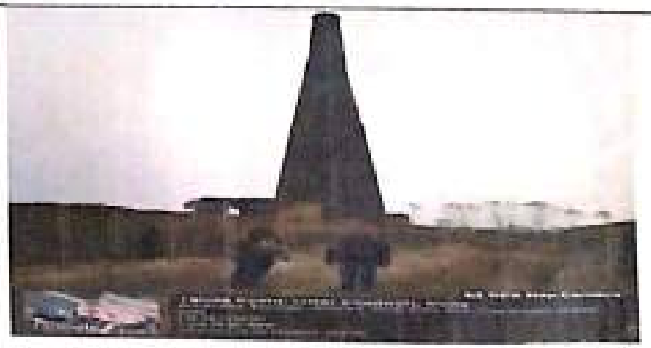
राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 04.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स शिव–शक्ति ईंट उद्योग (पूर्व नाम – श्री बाला जी ईंट उद्योग)	ग्राम मढ़न असमोली रोड, दुगावर थाना असमोली	श्री राजकुमार	9837407627	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
2	मैसर्स किसान ब्रिक वर्क्स (पूर्व नाम – हुसैन ब्रिक फील्ड एवं हुसैन ईंट उद्योग)	बेला की मिलक थाना असमोली	मो0 मुस्ताक हुसैन	9837979059	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
3	मैसर्स किसान ब्रिक वर्क्स (पूर्व नाम – नावेद ब्रिक वर्क्स एवं हसन ब्रिक वर्क्स)	बेला की मिलक थाना असमोली	श्री महिलाल	9756315896	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	

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4	मैसर्स किसान ब्रिक वर्क्स (वर्तमान नाम – असदउल्ला ब्रिक वर्क्स)	ग्राम रचेटा थाना असमोली	मो0 जारिफ अहमद पाशा	9458457255	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
5	मैसर्स सकलैनी ब्रिक वर्क्स (वर्तमान नाम–नूरी ईंट उद्योग)	ग्राम रचेटा थाना असमोली	मो0 नवाब	8475812572	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
6	मैसर्स मोहम्मद ईंट उद्योग (पूर्व नाम – ताहिर ईंट उद्योग)	ग्राम ओबरी थाना असमोली	मो0 राहिल	8979843675	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	

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7	मैसर्स शान ब्रिक वर्क्स (वर्तमान नाम–शानिया ब्रिक वर्क्स)	ग्राम ओबरी थाना असमोली	मो0 इरफान	9756384619			ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
8	मैसर्स ख्वाजा गरीब नवाज ब्रिक फील्ड (पूर्व नाम – कादरी ब्रिक फील्ड एवं बारसी ब्रिक फील्ड)	ग्राम टाण्डा कोठी थाना असमोली	मो0 भूरा	9756680950	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
9	मैसर्स अल–मदीना ईंट उद्योग	ग्राम रचेटा थाना असमोली	मो0 राशिद	9837102135	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	

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10	मैसर्स अकबर हुसैन ब्रिक वर्क्स (पूर्व नाम–अहमद शाह ब्रिक वर्क्स)	ग्राम ओबरी थाना असमोली	मो0 सदाकत	9917179862	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	
11	मैसर्स चिश्ती शान ब्रिक वर्क्स	ग्राम चंदावर थाना असमोली	मो0 आसिफ	9917173836	सदर	सम्भल	ईंट भट्टे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्टे में उत्पादन कार्य बंद है।	

(राजेन्द्र लाल)
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उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(आकाश जोशी)
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(अविनेश कुमार)
राजस्व निरीक्षक
तहसील सदर सम्भल

(भारत प्रताप सिंह)
नायाब तहसीलदार
तहसील सदर सम्भल

उपजिला मजिस्ट्रेट
सम्भल

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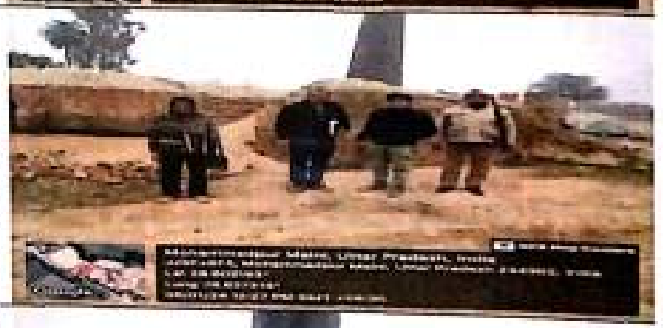
निरीक्षण दिनांक – 05.01.2024

राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

हसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 05.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी/ प्रति· का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
	मैसर्स अनवरी ब्रिक वर्क्स	ग्राम बारीपुर भमरौआ थाना हजरतनगर गढी	नन्हे खाँ	8218055054	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
	मैसर्स ख्वाजा गरीब नवाज ईंट उद्योग (साबरी ईंट उद्योग)	ग्राम मोहम्मदपुर मालनी थाना हजरतनगर गढी	श्री हरिराम	6397532267	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
	मैसर्स अहमद उल्ला ब्रिक वर्क्स	ग्राम मोहम्मदपुर मालिनी थाना हजरतनगर गढी	श्री मुसब्बिर खान	6396782841	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 05.01.2024

4	मैसर्स रहमान ब्रिक वर्क्स (पूर्वनाम – ताहजीब ब्रिक वर्क्स)	ग्राम सहबासपुर थाना कोतवाली	मुजाहिद	9368990065	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
5	मैसर्स भारत ब्रिक फील्ड (वर्तमान नाम – जिया ईंट उद्योग)	ग्राम मोहम्मदपुर मालनी थाना हजरतनगर गढ़ी	मो0 मारूफ	8279978825	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
6	मैसर्स चौधरी ब्रिक वर्क्स (पूर्व नाम – एच0एम0टी0 ब्रिक वर्क्स)	ग्राम रज्जाकपुर थाना हजरतनगर गढ़ी	राजवीर	–	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

(आसिफ अली)
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उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

05/01/24
(ए0के0शुक्ला)
एल0ए0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

05/01/24
(सतेन्द्र सिंह)
नायाब तहसीलदार
तहसील सदर सम्भल

अपर जिला मजिस्ट्रेट
सम्भल

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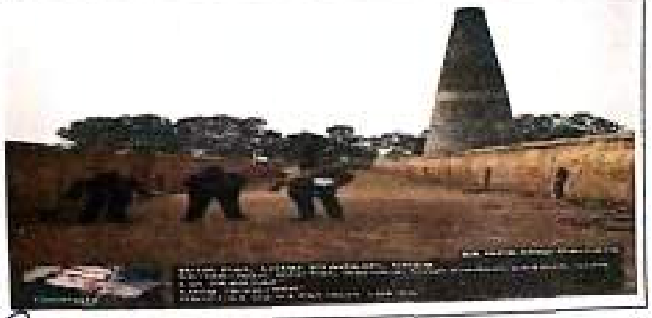
राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 06.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी / प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स आरजू ब्रिक वर्क्स (पूर्व नाम – लबीबा ब्रिक वर्क्स)	ग्राम बिलालपथ थाना असमोली	मो0 जावेद अली	9756257849	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
2	मैसर्स मुख्तयार ब्रिक वर्क्स	ग्राम बिलालपथ थाना असमोली	मो0 अनवर अली	8077793742	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
3	मैसर्स एफ0के0एफ0 ब्रिक वर्क्स	ग्राम बिलालपथ थाना असमोली	मो0 सहादत	7248213234	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	

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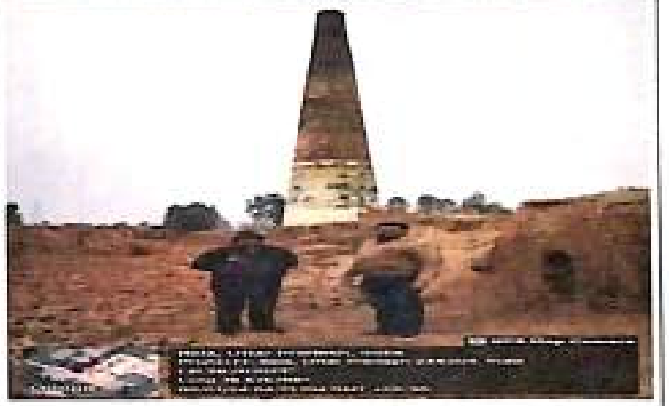
	मैसर्स यागोश ब्रिक वर्क्स (वर्तमान नाम – न्यू सकलैनी ब्रिक वर्क्स)	ग्राम सफातनगर थाना असमोली	मो0 भूरा	9837254985	सदर	सम्भल	ईट भट्टा बंद है। ईट भट्ठे में कच्ची ईट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईट भट्ठे में उत्पादन कार्य बंद है।	
5	मैसर्स महल ब्रिक वर्क्स (वर्तमान नाम – वारसी ब्रिक वर्क्स)	ग्राम सफातनगर थाना असमोली	मो0 रफी	9690025993	सदर	सम्भल	ईट भट्टा बंद है। ईट भट्ठे में कच्ची ईट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईट भट्ठे में उत्पादन कार्य बंद है।	
6	मैसर्स अलमदार ईंट उद्योग एवं अलमदाद ब्रिक इण्डस्ट्रीज (वर्तमान नाम – स्टार ईंट उद्योग)	ग्राम हरसिंहपुर थाना असमोली	मो0 शमी हसन	9808212007	सदर	सम्भल	ईट भट्टा बंद है। ईट भट्ठे में कच्ची ईट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईट भट्ठे में उत्पादन कार्य बंद है।	

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7.	मैसर्स अलीदाद ईंट उद्योग (पूर्व नाम – मोहम्मद ईंट उद्योग)	ग्राम हरसिंहपुर थाना असमोली	मो0 बाबू खान	9837368769	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	

(राजेन्द्र लाल)
जे0एल0ए0
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(आकाश जोशी)
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(अविनेश कुमार)
राजस्व निरीक्षक
तहसील सदर सम्भल

तहसीलदार
तहसील सदर सम्भल

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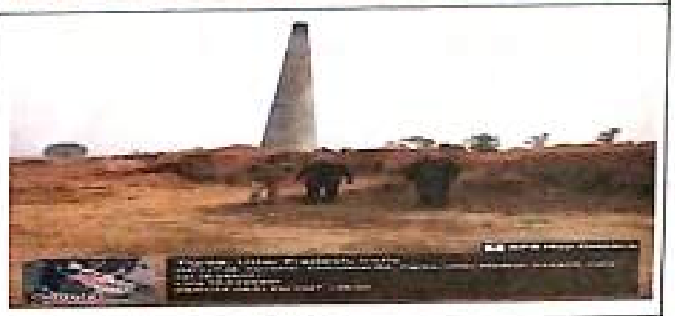
दिनांक – 06.01.2024

राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 06.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स न्यू वी0आई0पी0 ब्रिक वर्क्स (वर्तमान नाम – आदित्य ईंट उद्योग)	ग्राम बेनीपुर चक, आदमपुर रोड	श्री सुनील	6398515741, 9837189279	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
2	मैसर्स माजिद ब्रिक वर्क्स	ग्राम भवानीपुर (तिगरी)	मो0 शादाब	9837021068	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
3	मैसर्स बुरहान ब्रिक फील्ड	ग्राम फतेहपुर सराय	श्री कमल सिंह	9058603635	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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दिनांक – 06.01.2024

4	मैसर्स सोना ईंट उद्योग (वर्तमान नाम – गौस ब्रिक वर्क्स)	ग्राम गंदीपुर, सलारपुर रोड	मो0 रफी	9917144182	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
5	मैसर्स चिश्ती ईंट उद्योग	ग्राम पहरा चन्दौसी रोड	श्री नरेश	7351384602	सदर	सम्भल	ईंट भट्ठा बन्द है। ईंट भट्ठे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

(ए0के0शुक्ला)
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(अनिल कुमार विश्वकर्मा)
वैज्ञा0सहा0
उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(चन्द्रपाल सिंह)
राजस्व निरीक्षक
तहसील सदर सम्भल

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राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 08.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी / प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स सना ब्रिक वर्क्स	ग्राम खासपुर थाना असमोली	मो0 इंतजार हुसैन	9012779213	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
2	मैसर्स सदब ब्रिक वर्क्स	ग्राम खासपुर मुकर्रबपुर बंद थाना असमोली	मो0 मुज्जमिल	9012236516	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
3	मैसर्स बाला जी महाराज ईंट उद्योग	ग्राम खासपुर थाना असमोली	श्री नत्थू सिंह	9690561136	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	

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4	मैसर्स जैन ब्रिक वर्क्स (पूर्व नाम – जैद ब्रिक वर्क्स)	ग्राम मंसूरपुर माफी थाना असमोली	मो0 रियासत	9837465906	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
5	सोफिया ब्रिक वर्क्स (पूर्व नाम – मैसर्स तैबा हसन ब्रिक वर्क्स)	ग्राम पैतीया माफी थाना असमोली	मो0 आजाद अली	9690693050	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	
6	मैसर्स एम0एम0ए0 वर्क्स (वर्तमान नाम – एस0एस0ए0 ब्रिक वर्क्स)	ग्राम रतूपुरा थाना असमोली	मो0 शकील अहमद	8937834840	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	

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7	मैसर्स इण्डियन ब्रिक वर्क्स (वर्तमान नाम – खान ब्रिक वर्क्स)	ग्राम अहरोला माफी थाना असमोली	मो0 आसिफ	7505893690	सदर	सम्भल	ईंट भट्ठा बंद है। ईंट भट्ठे में कच्ची ईंट की पथाई का कार्य एवं ईंधन यथा लकड़ी कोयला का भण्डारण नहीं पाया गया। ईंट भट्ठे में उत्पादन कार्य बंद है।	

(राजेन्द्र लाल)
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(आकाश जोशी)
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(अविनेश कुमार)
राजस्व निरीक्षक
तहसील सदर सम्भल

तहसीलदार
तहसील सदर सम्भल

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निरीक्षण दिनांक – 08.01.2024

राष्ट्रीय हरित अधिकरण से सम्बन्धित ईंट भट्ठों की निरीक्षण आख्या

तहसील – सदर | जनपद – सम्भल | निरीक्षण दिनांक – 08.01.2024

क्र0 सं0	ईंट भट्टे का नाम	पता	भट्ठा स्वामी / प्रतिनिधि का नाम	मो0नं0	तहसील	जनपद	भट्ठे की वर्तमान स्थिति	अभियुक्ति
1	मैसर्स साबरी ब्रिक वर्क्स	ग्राम नवाडा थाना हजरतनगर गढ़ी	नूर मोहम्मद	6396576926	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
2	मैसर्स खान ब्रिक वर्क्स (वर्तमान नाम–फाइव स्टार ईंट उद्योग)	ग्राम मुकर्रबपुर सिरसी थाना हजरतनगर गढ़ी	मो0 भूरा खाँ	9568521244	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
3	मैसर्स इण्डियन ब्रिक वर्क्स (वर्तमान नाम–चौधरी ब्रिक वर्क्स)	ग्राम सिरसी थाना नखासा	मो0 यूसुफ	7454894270	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 08.01.2024

4	मैसर्स एस0के0 ब्रिक वर्क्स	ग्राम सिरसी भमरौआ रोड थाना नखासा	मो0 मुर्सद अली	8057106300	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
5	मैसर्स के0जी0एन0 ब्रिक वर्क्स	ग्राम नवाडा थाना हजरतनगर गढ़ी	मो0 फारूख हुसैन	9837039374	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
6	मैसर्स मलिक ईंट उद्योग (पूर्व नाम–मसूरी ईंट उद्योग)	ग्राम हीरापुर	जफरूद्दीन खाँ	9410012602	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 08.01.2024

7	मैसर्स नेशनल ईंट उद्योग (नेशनल ब्रिक फील्ड)	ग्राम मतावली पट्टी थाना असमोली	श्री मोहित शर्मा	7011070341	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
8	मैसर्स श्रीराम ईंट उद्योग	ग्राम मतावली पट्टी थाना असमोली	श्री सुरेन्द्र कुमार	7668979696	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
9	मैसर्स अजीजी ब्रिक वर्क्स (वर्तमान नाम – आई0आर0 ईंट उद्योग)	ग्राम मातीपुर ढकोडा थाना असमोली	मो0 हाजी दिलशाद	9368155565	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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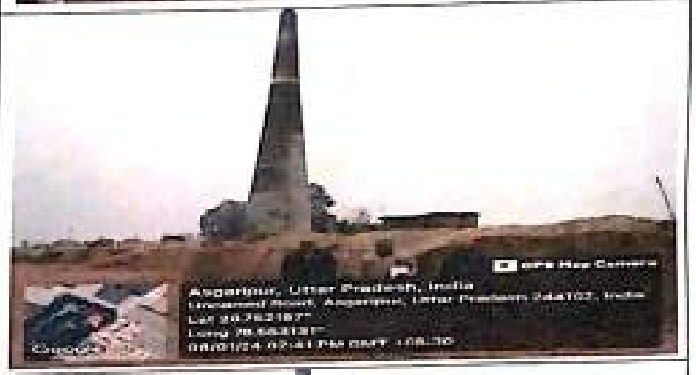
निरीक्षण दिनांक – 08.01.2024

10	मैसर्स गुप्ता ब्रिक वर्क्स	ग्राम सैदपुर इम्मा हसनपुर रोड थाना असमोली	श्री पतराम सिंह	9639775380	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
11	मैसर्स इण्यिन ब्रिक वर्क्स (वर्तमान नाम – साबरी ब्रिक वर्क्सी)	ग्राम असगरीपुर थाना असमोली	श्री सोमपाल सिंह	6397514110	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
12	मैसर्स एन0एस0 ब्रिक वर्क्स	ग्राम दारापुर उर्फ दुल्हापुर बन्द थाना एचोड़ा कम्बोज	मो0 सफीन अहमद	9917218493	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

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निरीक्षण दिनांक – 08.01.2024

13	मैसर्स एम0एच0 ब्रिक वर्क्स	ग्राम एतमादपुर भटपुरा थाना एचोड़ा कम्बोज	मो0 हबीब	9917265486	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	
14	मैसर्स चौधरी ब्रिक वर्क्स (वर्तमान नाम – रॉयल ईंट उद्योग)	ग्राम दबोई खुर्द थाना असमोली	मोहम्मद उफरान	9917158607	सदर	सम्भल	ईंट भट्टा बन्द है। ईंट भट्टे पर ईंट पथाई का कार्य होता नहीं पाया गया तथा लकड़ी, कोयला भण्डारित नहीं पाया गया।	

(विशाल भारती)
एल0ए0
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उ0प्र0प्रदूषण नि0 बोर्ड मुरादाबाद

(चन्द्रपाल सिंह)
राजस्व निरीक्षक
तहसील सदर सम्भल

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Annexure No. 12

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05237 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 27-12-23

To,

The Collector,
Sambhal

Regd.

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Alamdar Ent Udyog & Alamdad Brick Industries(New name - Star Entt. Udyog), Harsinghpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 30-07-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 6150000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 6150000/- (₹ Sixty One Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Alamdar Ent Udyog & Alamdad Brick Industries(New name - Star Entt. Udyog), Harsinghpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Kamrudin C/o M/s Alamdar Ent Udyog & Alamdad Brick Industries(New name - Star Entt. Udyog), Harsinghpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 6150000/-
2.	Cost of the Proceedings	₹ 615000/-
3.	Total Amount (1 + 2)	₹ 6765000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05837 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 29.12.23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Avon Ent Udyog, Raja ka Majhola, Bahjoir, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Avon Ent Udyog, Raja ka Majhola, Bahjoir, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Khalil Khan C/o M/s Avon Ent Udyog, Raja ka Majhola, Bahjoir, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 271250/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05837 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ahmad Shah Brick Works(New name - Akbar Husain Brick Works) Oberi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7100000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Ahmad Shah Brick Works(New name - Akbar Husain Brick Works) Oberi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Imran Husain C/o M/s Ahmad Shah Brick Works(New name - Akbar Husain Brick Works) Oberi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7100000/-
2.	Cost of the Proceedings	₹ 710000/-
3.	Total Amount (1 + 2)	₹ 7810000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05037/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 29/12/23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ahmad Ullah Brick Works, Mohammadpur Malani, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Ahmad Ullah Brick Works, Mohammadpur Malani, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Haidar Ali Khan C/o M/s Ahmad Ullah Brick Works, Mohammadpur Malani, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05037 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 29.12.23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Akram Ent Udyog(New name - Arham Brick Works), Barahi, Rahtol, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Akram Ent Udyog(New name - Arham Brick Works), Barahi, Rahtol, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Akram C/o M/s Akram Ent Udyog(New name - Arham Brick Works), Barahi, Rahtol, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– 1705737 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 24-12-23

To,

Regd.

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Al Haram Brick Field, Lahara Kamangar, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Al Haram Brick Field, Lahara Kamangar, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Jakir Khan C/o M/s Al Haram Brick Field, Lahara Kamangar, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H03837/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 29/12/23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Alidad Ent Udyog (Mohammad Entt. Udyog), Harsinghpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Alidad Ent Udyog (Mohammad Entt. Udyog), Harsinghpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. saddam C/o M/s Alidad Ent Udyog (Mohammad Entt. Udyog), Harsinghpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05837 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 29-12-23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Al-Madina Ent Udyog, Racheta, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 15-06-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Al-Madina Ent Udyog, Racheta, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Anvar C/o M/s Al-Madina Ent Udyog, Racheta, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05237/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 21-12-23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s AMD Brick Works(New name - Rana Brick Works), Malpura Urf Malpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7006250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7006250/- (₹ Seventy Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s AMD Brick Works(New name - Rana Brick Works), Malpura Urf Malpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Amir C/o M/s AMD Brick Works(New name - Rana Brick Works), Malpura Urf Malpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7006250/-
2.	Cost of the Proceedings	₹ 700625/-
3.	Total Amount (1 + 2)	₹ 7706875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05837 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 27.12.23

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Anwari Brick Works, Waripur Bhamraua, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 09-06-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Anwari Brick Works, Waripur Bhamraua, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shamsuddin C/o M/s Anwari Brick Works, Waripur Bhamraua, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H-5038/C-7/Vividh-628/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s MS Brick Works, Mirzapur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....* "

Further, please refer to H.O. letter No. H03844/C-7/Vividh-628/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-12-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1381250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1381250/- (₹ Thirteen Lakh Eighty One Thousand Two Hundred Fifty Only) is payable on account of Environment Compensation from M/s MS Brick Works, Mirzapur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Istequar Alam C/o M/s MS Brick Works, Mirzapur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 007502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1381250/-
2.	Cost of the Proceedings	₹ 138125/-
3.	Total Amount (1 + 2)	₹ 1519375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U. P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0- H03843/C-7/Vivadh-628/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Shri Sai Brick Works, Dhureta Bahjoi road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amrohat are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03843/C-7/Vivadh-628/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-12-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 987500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 987500/- (₹ Nine Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jai Shri Sai Brick Works, Dhureta Bahjoi road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. ArhasKhan C/o M/s Jai Shri Sai Brick Works, Dhureta Bahjoi road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150701100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 987500/-
2.	Cost of the Proceedings	₹ 98750/-
3.	Total Amount (1 + 2)	₹ 1086250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संo–H०८०98 /C-2/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक –02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Majid Brick Works, Bhawanipur (Tigri), Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-622/Jeetu Yadav/Sambhal/2023 dated 21-12-2023 on the above subject. It is to inform you that vide letter dated 31-08-2022 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1056250/- (₹ Ten Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Majid Brick Works, Bhawanipur (Tigri), Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mhod. Shadab C/o M/s Majid Brick Works, Bhawanipur (Tigri), Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1056250/-
2.	Cost of the Proceedings	₹ 105625/-
3.	Total Amount (1 + 2)	₹ 1161875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सी०–HO/C&D/E (C-7) V (Vivid-627)/Jeetu Yadav/Sambhal/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s D K S brick Udyog, Vill- Singhdalanpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"..... **10** *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* ."

Further, please refer to H.O. letter No. HO/3841/C-7/Vivid%-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1156250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1156250/- (₹ Eleven Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s D K S brick Udyog, Vill- Singhdalanpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sonpal C/o M/s D K S brick Udyog, Vill- Singhdalanpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080204, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1156250/-
2.	Cost of the Proceedings	₹ 15625/-
3.	Total Amount (1+2)	₹ 1271875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ क्र0 HO0806 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ram Prakash Ent Udyog, Simrai, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... .....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. HO3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1112500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1112500/- (₹ Eleven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Ram Prakash Ent Udyog, Simrai, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Ram Prakesh C/o M/s Ram Prakash Ent Udyog, Simrai, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 1112500/-
2.	Cost of the Proceedings	₹ 111250/-
3	Total Amount (1 + 2)	₹ 1223750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: सी0—4059/66-C-7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shree Ram Bhatta Company, Vill- Singholi Purvi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to HO. letter No. HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1118750/- (₹ Eleven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shree Ram Bhatta Company, Vill- Singholi Purvi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows;

1. Ram Bharose C/o M/s Shree Ram Bhatta Company, Vill- Singholi Purvi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1118750/-
2.	Cost of the Proceedings	₹ 111875/-
3.	Total Amount (1 + 2)	₹ 1230625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720754
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0-U05086 'C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 07/04/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s P K Y Brick Udyog, Vill- Singhdalanpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to D.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation** of ₹ 1156250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1156250/- (₹ Eleven Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s P K Y Brick Udyog, Vill- Singhdalanpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Viresh Kumar C/o M/s P K Y Brick Udyog, Vill- Singhdalanpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1156250/-
2.	Cost of the Proceedings	₹ 115625/-
3.	Total Amount (1+2)	₹ 1271875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H05:E66 C-7-Vividh-627/Jeetu Yadav/Sambhal-2023 दिनांक 06/01/24

Regd.

To,

The Collector,
Sanubhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s D K Y Brick Worksm, Vill- Singhdalanpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... .. 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now, .. ."*

Further, please refer to H.O. letter No. H05841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 15-12-2023 on the above subject. It is to inform you that vide letter dated 01-03-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1156250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1156250/- (₹ Eleven Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environmen Compensation from M/s D K Y Brick Worksm, Vill- Singhdalanpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Vijay C/o M/s D K Y Brick Worksm, Vill- Singhdalanpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1156250/-
2.	Cost of the Proceedings	₹ 115625/-
3.	Total Amount (1 + 2)	₹ 1271875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720651 & 2720682 - Fax 0522 – 2720764
Email. info@uppcb.in - Web Site. www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक-HO/3068/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 03/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s B P Y Brick Udyog, Vill- Singhdalanpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....**10.** *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-02-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1156250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1156250/- (₹ Eleven Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s B P Y Brick Udyog, Vill- Singhdalanpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Vijapal Singh C/o M/s B P Y Brick Udyog, Vill- Singhdalanpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701540201001212184, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1156250/-
2.	Cost of the Proceedings	₹ 115625/-
3.	Total Amount (1 + 2)	₹ 1271875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720693 & 2720581 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0-[illegible] /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक- 22/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Quality Brick Works, Peta, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"……, 10 *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now,. .."*

Further, please refer to HO, letter No. HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Quality Brick Works, Peta, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Afsar Ali C/o M/s Quality Brick Works, Peta, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 711512030002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 7500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720591 & 2720681 · Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0 भ0प्र0नि0बो0/C-7 Vividh-627/Jeetu Yadav/Sambhal..2023 दिनांक 02/01/24

Regd.

To.

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s MH Brick Works, Aitmad pur Bhatpura PS Anchoda, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-07-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s MH Brick Works, Aitmad pur Bhatpura PS Anchoda, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Habib C/o M/s MH Brick Works, Aitmad pur Bhatpura PS Anchoda, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

C.C:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C-7/Vividh, Vibhuti Khand, Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ क्र0 B0S1898 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Brick Works(New name - Asadullah Brick Works), Rachaita, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7101000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Kisan Brick Works(New name - Asadullah Brick Works), Rachaita, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Sharef Ahamad C/o M/s Kisan Brick Works(New name - Asadullah Brick Works), Rachaita, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7100000/-
2.	Cost of the Proceedings	₹ 710000/-
3.	Total Amount (1 + 2)	₹ 7810000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720501 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–[illegible]/C-7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s GGR Brick Works, Chhabra, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H0384/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s GGR Brick Works, Chhabra, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Ramveer Singh C/o M/s GGR Brick Works, Chhabra, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201001104, IFSC Code- UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 271250/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC. Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :10–1103841/C-7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ganesh Brick Works, Mudiya Khera, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7068750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7068750/- (₹ Seventy Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Ganesh Brick Works, Mudiya Khera, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Chhote Lal C/o M/s Ganesh Brick Works, Mudiya Khera, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7068750/-
2.	Cost of the Proceedings	₹ 706875/-
3.	Total Amount (1 + 2)	₹ 7775625/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H03841 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shahdos Mohhamad Shah Brick Field(New name - Zohan Brick Works), Barahi, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... ...10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ... ...*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shahdos Mohhamad Shah Brick Field(New name - Zohan Brick Works), Barahi, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Akram C/o M/s Shahdos Mohhamad Shah Brick Field(New name - Zohan Brick Works), Barahi, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720591 & 2720681 · Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :एफ०—H०५०/08 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Burhan Brick Field, Fatehpur Sarai, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .....*"

Further, please refer to H.O. letter No H0384/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Burhan Brick Field, Fatehpur Sarai, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Ateeq Ahamad C/o M/s Burhan Brick Field, Fatehpur Sarai, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 711510201000210 4, IFSC Code-UBIN0537150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3.	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/172, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05048 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांकः– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Brick field(New name - Jiya Intt. Udyog), Mahmoodpur Malini, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 31-05-2016 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Bharat Brick field(New name - Jiya Intt. Udyog), Mahmoodpur Malini, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Maruf C/o M/s Bharat Brick field(New name - Jiya Intt. Udyog), Mahmoodpur Malini, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: प्रा0-[illegible] C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 07/01/2024

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bankey Bihari Brick Works, Balkaranpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12 2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Bankey Bihari Brick Works, Balkaranpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Ravindra Yadav C/o M/s Bankey Bihari Brick Works, Balkaranpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7011502010012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 272510/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :/प्र0—Hसं०ब्रो0 C-7-Vividh-637/Jeetu Yadav/Sambhal/2023 दिनांक : 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Balaji Maharaj ent Udyog, Khaspur, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to HO letter No. HO/3841/C-7/Vividh-637/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2731250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2731250/- (₹ Twenty Seven Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Balaji Maharaj ent Udyog, Khaspur, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Arjun Singh C/o M/s Balaji Maharaj ent Udyog, Khaspur, Asmoli, Sambhal

You are hereby requested to recover the sume as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0530150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2731250/-
2.	Cost of the Proceedings	₹ 273125/-
3.	Total Amount (1 + 2)	₹ 3004375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 H6570/68 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 07/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Arzu Brick Works (Old Name Labiba Brick Works), Bilalpath, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.* "

Further, please refer to HO. letter No 1303841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Contro' of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Arzu Brick Works (Old Name Labiba Brick Works), Bilalpath, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Raza Alam C/o M/s Arzu Brick Works (Old Name Labiba Brick Works), Bilalpath, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 30150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 /Bos७89 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Azazi Brick Works, Maatipur Dhaktoda, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing directions in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now…* "

Further, please refer to H.O letter No. H03841-C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-05-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable on account of Environment Compensation from M/s Azazi Brick Works, Maatipur Dhaktoda, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Dilshad C/o M/s Azazi Brick Works, Maatipur Dhaktoda, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701150203000021104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1+2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या :HO /Hes/ 588 C-7/Vividh-627/Jeetu Yadav, Sambhal/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khan & Sons Brick Works, Babaina, Lakhpura Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H0038847/C-7/Air-1975/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-12-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1318750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1318750/- (₹ Thirteen Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Khan & Sons Brick Works, Babaina, Lakhpura Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1, Naeem Khan C/o M/s Khan & Sons Brick Works, Babaina, Lakhpura Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1318750/
2.	Cost of the Proceedings	₹ 131875/-
3.	Total Amount (1 + 2)	₹ 1450625/

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: प्रा0—Mas'e08 C-7/Vividh-627/Jeetu Yadav/Sambhal-2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shadab Brick Works, Khaspur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities, then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 109584/C-7/Vividh-628/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-12-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1368750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1368750/- (₹ Thirteen Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shadab Brick Works, Khaspur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

i Mujammil C/o M/s Shadab Brick Works, Khaspur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1368750/-
2.	Cost of the Proceedings	₹ 136875/-
3.	Total Amount (1 + 2)	₹ 1505625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–H(S)/2026 /C-7/Vividh-628/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mukhtar Brick Works, Bilalpath, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H(S)845/C-7/Vividh-628/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-12-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has **imposed Environmental Compensation of** ₹ 1362500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1362500/- (₹ Thirteen Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mukhtar Brick Works, Bilalpath, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
I. Nadeem C/o M/s Mukhtar Brick Works, Bilalpath, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1362500/-
2.	Cost of the Proceedings	₹ 136250/-
3.	Total Amount (1 + 2)	₹ 1498750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदभं स0–H03841/C-7-Vividh-627-Jeetu Yadav-Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Baba Brick Works (New name Singh Baba Brick Works), Rajjak Pur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions stated above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Jai Baba Brick Works (New name Singh Baba Brick Works), Rajjak Pur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Satish Kumar C/o M/s Jai Baba Brick Works (New name Singh Baba Brick Works), Rajjak Pur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2	Cost of the Proceedings	₹ 7093750/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ :40-/No5 e@0 /C-7/Vividh-627/Jeetu Yadav-Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Ambe Brick Works, Babaina, Mohra Lakhupura

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act, in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jai Ambe Brick Works, Babaina, Mohra Lakhupura

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Santanu Varshney C/o M/s Jai Ambe Brick Works, Babaina, Mohra Lakhupura

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1+2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C.(12), Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720591 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0—पी6ए8ए8 /C-7/Vividh 627/Jeetu Yadav-Sambhal/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian Green Brick Works, Akabarpur, Bahjoi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2743750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2743750/- (₹ Twenty Seven Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Indian Green Brick Works, Akabarpur, Bahjoi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Jayprakash Singh C/o M/s Indian Green Brick Works, Akabarpur, Bahjoi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201900210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2743750/-
2.	Cost of the Proceedings	₹ 274375/
3.	Total Amount (1 + 2)	₹ 3018125/

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720878, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–HO/841(C)-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 21/12/23

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian Brick Works(New name - Sabri Brick Works), Asgaripur, PS - Asmoli, Chaudharpur, Manouta road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amrohi are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act, in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. HO/841(C)-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 21-12-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7100000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Indian Brick Works(New name - Sabri Brick Works), Asgaripur, PS - Asmoli, Chaudharpur, Manouta road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1 Ali Mohammad C/o M/s Indian Brick Works(New name - Sabri Brick Works), Asgaripur, PS Asmoli, Chaudharpur, Manouta road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No 70150200002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 7100000/-
2	Cost of the Proceedings	₹ 710000/-
3	Total Amount (1 + 2)	₹ 7810000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand (Gomti Nagar, Lucknow 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H03841 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 27/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian Brick Works, Ahrola Maafi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... **10.** *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-05-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Indian Brick Works, Ahrola Maafi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Muhd. Nadeem C/o M/s Indian Brick Works, Ahrola Maafi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :-H03841/C-7/Vividh-627/Jeeta Yadav/Sambhal/2023 दिनांक- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ilahi Brick Works (Old Name Shareef Brick Works), Barahi, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeeta Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 10-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7100000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Ilahi Brick Works (Old Name Shareef Brick Work)st. Barahi, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1 Mustafa C/o M/s Ilahi Brick Works (Old Name Shareef Brick Works), Barahi, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701150201100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7100000/-
2.	Cost of the Proceedings	₹ 7100O0/-
3	Total Amount (1 + 2)	₹ 7810080/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/32-A, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–H०१८७8 /C-7/Vividh-627/Leetu Yadav/Sambhal/2023 दिनांक:– ०२/०१/२५

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ilahi Brick Works, Mukarrabpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the fullowing directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magisurates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Leetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 18-12-2023 **has imposed Environmental Compensation of** ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy **Lakh** Eighty Seven **Thousand Five** Hundred **Only**) is payable in account of Environment Compensation from M/s Ilahi Brick Works, Mukarrabpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd Deen C/o M/s Ilahi Brick Works, Mukarrabpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C-7/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

कार्या0—हिस0बो0 /C-7/Vividh-627/Jeetu Yadav-Sambhal/2023 दिनांक— 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Husain Brick Field (Naved Brick & Husain Ent Udyog) (New Name Kisan Brick works), Bela Ki Milak, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".. .....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Husain Brick Field (Naved Brick & Husain Ent Udyog) (New Name Kisan Brick works), Bela Ki Milak, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mustak Husain C/o M/s Husain Brick Field (Naved Brick & Husain Ent Udyog) (New Name Kisan Brick works), Bela Ki Milak, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150701002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1 + 2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सी०—हिंदी/80 (C-7/Vividh-627/Jeetu Yadav-Sambhal/2023 दिनांक— 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s HMK Brick Works(old Name Haji Mateen, Rahauli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… .."*

Further, please refer to H.O. letter No HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-11-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 5743750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 5743750/- (₹ Fifty Seven Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s HMK Brick Works(old Name Haji Mateen, Rahauli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mateen Khan C/o M/s HMK Brick Works(old Name Haji Mateen, Rahauli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5743750/-
2.	Cost of the Proceedings	₹ 574375/-
3.	Total Amount (1 + 2)	₹ 6318125/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H0S0B0 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 02/01/24

Regd.

To.

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hari Anand Brick Works(New name - Giriraj Brick Works), Patrasi (Dhareta), Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Samhbal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Hari Anand Brick Works(New name - Giriraj Brick Works), Patrasi (Dhareta), Samhbal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sumit Kumar C/o M/s Hari Anand Brick Works(New name - Giriraj Brick Works), Patrasi (Dhareta), Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720838, 2720691 & 2720681 - Fax: 0522 – 2720704
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–।।ल0ब0।।/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Haji Munshi Ahamad Brick Works, Pahera, Mohamadpur Tanda, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".. .....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... .."*

Further, please refer to H.O. letter No. 1803841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-05-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Haji Munshi Ahamad Brick Works, Pahera, Mohamadpur Tanda, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Kallu Kha C/o M/s Haji Munshi Ahamad Brick Works, Pahera, Mohamadpur Tanda, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010080210H, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 H0384R /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Gupta Brick Works, Saidpur Imma, Hasanpur Road, PS - Asmauli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".. ....10. If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ..."

Further, please refer to H.O. Letter No. H0384R/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7156250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7156250/- (₹ Seventy One Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Gupta Brick Works, Saidpur Imma, Hasanpur Road, PS - Asmauli, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rakesh Kumar C/o M/s Gupta Brick Works, Saidpur Imma, Hasanpur Road, PS - Asmauli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 7156250/-
2	Cost of the Proceedings	₹ 715625/-
3	Total Amount (1 + 2)	₹ 7871875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/22V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720681 & 2720682 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक RIC–Bas०७८ C:\PV\vidh-627\Jeetu Yadav\Sambhal\2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s G & C Brick Works (Old Name Hind Brick Works), Pathra, Badayun Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2022 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s G & C Brick Works (Old Name Hind Brick Works), Pathra, Badayun Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Shubhanshu Vasinay C/o M/s G & C Brick Works (Old Name Hind Brick Works), Pathra, Badayun Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 2712500/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदमं रु0–H[illegible]/C-7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 07/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Friend Brick Work (Old Name Haji Banne Miyan ent Udyog), Razakpur, Barahi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Friend Brick Work (Old Name Haji Banne Miyan ent Udyog), Razakpur, Barahi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr-Kasim Ali C/o M/s Friend Brick Work (Old Name Haji Banne Miyan ent Udyog), Razakpur, Barahi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone. 2720831, 2720828, 2720691 & 2720681 - Fax 0522 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक CIC—[illegible] /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:— 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s FKF Brick Works, Bilalpath, Asmoli PS Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 12-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable on account of Environment Compensation from M/s FKF Brick Works, Bilalpath, Asmoli PS Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Kumar Ali C/o M/s FKF Brick Works, Bilalpath, Asmoli PS Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015070100803101, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720760
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– हिं0/C-7/Vividh 623/Jeeru Yadav/Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chisti Shan Brick Works, Chandwar, PS -Asmauli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeeru Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7100000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Chisti Shan Brick Works, Chandwar, PS -Asmauli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohammad Hanif C/o M/s Chisti Shan Brick Works, Chandwar, PS -Asmauli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7100000/-
2.	Cost of the Proceedings	₹ 7100/-0/-
3.	Total Amount (1 + 2)	₹ 7810000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

1 C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 Hos०७७ /C-7, Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chishti Ent Udyog, Pahra, Chandausi Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... ... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is on inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now...."*

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Chishti Ent Udyog, Pahra, Chandausi Road, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Javed C/o M/s Chishti Ent Udyog, Pahra, Chandausi Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000021104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2	Cost of the Proceedings	₹ 276250/-
3	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदभं स0–H०८७७8 C-7-Vividh-627/Jeetu Yadav/Sambhal-2023 दि0–ः 04/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chetan Eint Udyog, Amiyapur Pachak, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to HO letter No. H03841(C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7068750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7068750/- (₹ Seventy Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chetan Eint Udyog, Amiyapur Pachak, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Chetanveer Singh C/o M/s Chetan Eint Udyog, Amiyapur Pachak, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U. P. Pollution Control Board's Account No. 0815020100012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7068750/-
2.	Cost of the Proceedings	₹ 706875/-
3.	Total Amount (1 + 2)	₹ 7775625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक:— 22/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Brick Works (Old Name HMT Brick Works), Mohammadpur Malini, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is on inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Chaudhary Brick Works (Old Name HMT Brick Works), Mohammadpur Malini, Sirsi, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Shafeeq C/o M/s Chaudhary Brick Works (Old Name HMT Brick Works), Mohammadpur Malini, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 301502010012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720754
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :10–*Hos*-638 /C-7/Vividh-627/Jeetu Yadav Sambhal/2023 दिनांक— 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Brick Works, Daboi Khurd, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2731250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2731250/- (₹ Twenty Seven Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Brick Works, Daboi Khurd, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd Gufran C/o M/s Chaudhary Brick Works, Daboi Khurd, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0157011 50, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2731250/-
2.	Cost of the Proceedings	₹ 273125/-
3.	Total Amount (1 + 2)	₹ 3004375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/32V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720591 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 - पी0प्र0ब0बो0 /C-7-Vividh-677/Jeetu Yadav/Sambhal-2023 दिनांक 04/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Brick Works, Jaineta, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... 10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now,....."*

Further, please refer to H.O. letter No. HO3841/C-7/Vividh-677/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 11-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7068750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7068750/- (₹ Seventy Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Brick Works, Jaineta, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Jahangeer Chaudhary C/o M/s Chaudhary Brick Works, Jaineta, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7068750/-
2.	Cost of the Proceedings	₹ 706875/-
3	Total Amount (1 + 2)	₹ 7775625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

TC/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदभं सं0–H/०५७४४ C-7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक - ०२/०१/२५

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Brick Field, Gumthal, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following direction;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. E00384/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation** of ₹ 2693750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2693750/- (₹ Twenty Six Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Brick Field, Gumthal, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Danish Chaudhary C/o M/s Chaudhary Brick Field, Gumthal, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021004, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2693750/-
2.	Cost of the Proceedings	₹ 269375/-
3.	Total Amount (1 + 2)	₹ 2963125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C-12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H05086 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांकः– 02/01/24

Reed.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s NSR Brick Field, Sheedal Mafi, Asmoli Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s NSR Brick Field, Sheedal Mafi, Asmoli Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Liyakat Husain C/o M/s NSR Brick Field, Sheedal Mafi, Asmoli Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4. IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 27187 5/-
3.	Total Amount (1 + 2)	₹ 2981625/-

Yours Sincerely,

Member Secretary

CC:-Reginnal Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :10–1605/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s MMA Brick Works(New Name - SSA Brick works), Rattupura, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 24-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation of** ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s MMA Brick Works(New Name - SSA Brick works), Rattupura, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Sakeel C/o M/s MMA Brick Works(New Name - SSA Brick works), Rattupura, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं०– Ho/608 /C-3/Vividh-62/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khan Entt. Udyog(Old name - Raj Brick works & Nayab Brick works), Narauli, Sambhal Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Furtaer, please refer to H.O. letter No. [10384/C-7/Vividh-62/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 15-11-2016 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7193750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7193750/- (₹ Seventy One Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Khan Entt. Udyog(Old name - Raj Brick works & Nayab Brick works), Narauli, Sambhal Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Arslan Khan C/o M/s Khan Entt. Udyog(Old name - Raj Brick works & Nayab Brick works), Narauli, Sambhal Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201100012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7193750/-
2.	Cost of the Proceedings	₹ 719375/-
3.	Total Amount (1 + 2)	₹ 7911125/-

Yours Sincerely,

Member Secretary

CC :-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ 310-Hos/668 /C-7/Vividh-627/Jeetu Yadav-Sambhal/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Seven Sky Brick Works(New name - Seven Star Brick Works) Hadakur, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 24-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environmem Compensation from M/s Seven Sky Brick Works(New name - Seven Star Brick Works) Hadakur, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Saleem C/o M/s Seven Sky Brick Works(New name - Seven Star Brick Works) Hadakur, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/22V, Vibhuti Khand Gomti Nagar, Lucknow 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०–/UPPCB/ (C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shadan Brick Works (Shri Balaji Brick works), Rehtol , Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to I.O. letter No. IB03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shadan Brick Works (Shri Balaji Brick works), Rehtol , Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Jahangeer Chaudhary C/o M/s Shadan Brick Works (Shri Balaji Brick works), Rehtol , Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ H0–H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Yagosh Brick Works (New Name - New Saqleni Brick Works), Shafatnagar, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Yagosh Brick Works (New Name - New Saqleni Brick Works), Shafatnagar, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohad. Nazim C/o M/s Yagush Brick Works (New Name - New Saqleni Brick Works), Shafatnagar, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1+2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :/0—H0s'0B8 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 04/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Krishna Fat Udyog, Mudiya Khera, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No H0384/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shri Krishna Fat Udyog, Mudiya Khera, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Prince Kumar C/o M/s Shri Krishna Fat Udyog, Mudiya Khera, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 271250/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/132, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720754
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–HO/3888 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 02/01/24

Regd.

To.

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sri Sai Ent Udyog(New name-Almadina Entt. Udyog), Lahara Kamangar, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sri Sai Ent Udyog(New name-Almadina Entt. Udyog), Lahara Kamangar, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mudassir C/o M/s Sri Sai Ent Udyog(New name-Almadina Entt. Udyog), Lahara Kamangar, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: HO/2023/C-7/Vividh-627/Jeetu Yadav/Sambha../2023 दिनांक: 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Vishv Hari Sakar Ent Udyog, Khera Khas, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is on inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to HO letter No. 110384/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11.12.2023 on the above subject. It is to inform you that vide letter dated 11-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Vishv Hari Sakar Ent Udyog, Khera Khas, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Pancham Singh C/o M/s Vishv Hari Sakar Ent Udyog, Khera Khas, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 711501010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/No.–H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक/Date– 04/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Siddhart Brick Works (Old Name Mahaveer Brick Works), Asalatpur Jarai, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act. If there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7068750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7068750/- (₹ Seventy Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable on account of Environment Compensation from M/s Siddhart Brick Works (Old Name Mahaveer Brick Works), Asalatpur Jarai, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rajendra Sharma C/o M/s Siddhart Brick Works (Old Name Mahaveer Brick Works), Asalatpur Jarai, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201R002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7068750/-
2.	Cost of the Proceedings	₹ 706875/-
3.	Total Amount (1 + 2)	₹ 7775625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U. P. Pollution Control Board, Moradabad

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720683 - Fax: 0522 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक (50—)/ए0ए0बो0 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:— 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Tiranga Brick Works (Old Name Kisan Brick Works), Sarai Jwalapuri, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1105841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 20-06-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7193750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7193750/- (₹ Seventy One Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Tiranga Brick Works (Old Name Kisan Brick Works), Sarai Jwalapuri, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Inezar Hussain, C/o M/s Tiranga Brick Works (Old Name Kisan Brick Works), Sarai Jwalapuri, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition,

1.	Amount to be recovered	₹ 7193750/-
2.	Cost of the Proceedings	₹ 719375/-
3.	Total Amount (1 + 2)	₹ 7913125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सo– Ho5066 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sadar Ent Udhyog (New name - Hazrat Ali Brick Works), Ratupura, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……..III. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2731250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2731250/- (₹ Twenty Seven Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Sadar Ent Udhyog (New name - Hazrat Ali Brick Works), Ratupura, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Yamin C/o M/s Sadar Ent Udhyog (New name - Hazrat Ali Brick Works), Ratupura, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2731250/-
2.	Cost of the Proceedings	₹ 273125/-
3.	Total Amount (1 + 2)	₹ 3004375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720808, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0– Hels-60 /C-7/Vivadh-627/Jeetu Yadav/Sambhal/2023 दिनांक 03/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shan Brick Works(New name - Sania Brick Works), Oberi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ……"*

Further, please refer to H.O. letter No H03841/C-7/Vivadh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 15-10-2014 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7100000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Shan Brick Works(New name - Sania Brick Works), Oberi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Hazi Kallu C/o M/s Shan Brick Works(New name - Sania Brick Works), Oberi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7100000/-
2.	Cost of the Proceedings	₹ 710000/-
3.	Total Amount (1 + 2)	₹ 7810000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 · Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सद०-सं०-H-[illegible]/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sabri Brick Works, Navada, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 10-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. U.PPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Sabri Brick Works, Navada, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. kausar khan C/o M/s Sabri Brick Works, Navada, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/
2.	Cost of the Proceedings	₹ 7093750/-
3.	Total Amount (1 + 2)	₹ 7803125/

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I.C./12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सा0–H03841 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Saqlani Brick Works(New name - Noori Entt. Udyog), Racheta, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Saqlani Brick Works(New name - Noori Entt. Udyog), Racheta, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohad. Nawab C/o M/s Saqlani Brick Works(New name - Noori Entt. Udyog), Racheta, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201100210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3	Total Amount (1 + 2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं:– H0s088 /C-7-Vivath-627/Jeeru Yadav/Sambhal/2023 दिनांक:- 04/01/24

Regd.

To.

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sana Brick Works, Khaspur, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* ..."

Further, please refer to H.O. letter No. H03841/C-7/Vivath-627/Jeeru Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sana Brick Works, Khaspur, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Intezar Hussain C/o M/s Sana Brick Works, Khaspur, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1 + 2)	₹ 7796250/

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720841, 2720838, 2720541 & 2720681 Fax: 0522 – 2720764
Email: cmo@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :/C-H05088 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sahiba Ent Udyog (MA Ent Udyog) Barahi Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. ..."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Sahiba Ent Udyog (MA Ent Udyog) Barahi Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Yameen C/o M/s Sahiba Ent Udyog (MA Ent Udyog) Barahi Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं–H0S3808 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To.

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Ram Eint Udyog, Matawali Patti, Asmloli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-05-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Shri Ram Eint Udyog, Matawali Patti, Asmloli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mahendra C/o M/s Shri Ram Eint Udyog, Matawali Patti, Asmloli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely.

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं: H०5088 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Radhey Krishna Ent Udhyog, Dohri Kalan, Asadpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2800000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2800000/- (₹ Twenty Eight Lakh Only) is payable in account of Environment Compensation from M/s Shri Radhey Krishna Ent Udhyog, Dohri Kalan, Asadpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Pradeep Yadav C/o M/s Shri Radhey Krishna Ent Udhyog, Dohri Kalan, Asadpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2800000/-
2.	Cost of the Proceedings	₹ 280000/-
3.	Total Amount (1 + 2)	₹ 3080000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ रा0 प्र0प्र0बो0 /C-7/Vividh-627/Jeeta Yadav-Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s SK Brick Works, Sirsi, Bhamrauwa Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to HO. letter No. [103841/C-7/Vividh-627/Jeeta Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2731250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2731250/- (₹ Twenty Seven Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s SK Brick Works, Sirsi, Bhamrauwa Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd. Asif Javed C/o M/s SK Brick Works, Sirsi, Bhamrauwa Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 711501201100021094, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2731250/-
2.	Cost of the Proceedings	₹ 273125/-
3.	Total Amount (1 + 2)	₹ 3004375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U. P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720784
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: HO/3866 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक: 02/01/24

Read,

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Sona Ent Udyog (New name - Gause Brick Works), Gandipur, Salarpur Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"... ... .10. If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. . ."

Further, please refer to H.O. letter No. HO/3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 10-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981, UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Sona Ent Udyog (New name - Gause Brick Works), Gandipur, Salarpur Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Kiyaul Hak C/o M/s Sona Ent Udyog (New name - Gause Brick Works), Gandipur, Salarpur Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 Hos/7869 C-7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Shakti Ent Udyog (Shri Balaji Ent Udyog), Dugawar, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1003841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shiv Shakti Ent Udyog (Shri Balaji Ent Udyog), Dugawar, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rajesh Kumar C/o M/s Shiv Shakti Ent Udyog (Shri Balaji Ent Udyog), Dugawar, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 7087500/-
2	Cost of the Proceedings	₹ 708750/-
3	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक– HO/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Teba Hasan Brick works(New name - Sofia Brick works), Petia Maafi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 24-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Teba Hasan Brick works(New name - Sofia Brick works), Petia Maafi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Yashin C/o M/s Teba Hasan Brick works(New name - Sofia Brick works), Petia Maafi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150701002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C-12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720821, 2720829, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0–H0ए0प्र0बो0 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Zen Brick Works(Old name - Zaid Brick works)Mansoorpur Maafi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ….*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Samhhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 14-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Zen Brick Works(Old name - Zaid Brick works)Mansoorpur Maafi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Suleman C/o M/s Zen Brick Works(Old name - Zaid Brick works)Mansoorpur Maafi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080204, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC: Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H05089 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक : 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Royal Brick Works & Ruby Brick Works (New name AKA Brick works), Mukarrabpur, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2731250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2731250/- (₹ Twenty Seven Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Royal Brick Works & Ruby Brick Works (New name AKA Brick works), Mukarrabpur, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Alim Ahmad C/o M/s Royal Brick Works & Ruby Brick Works (New name AKA Brick works), Mukarrabpur, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2731250/-
2.	Cost of the Proceedings	₹ 273125/-
3.	Total Amount (1 + 2)	₹ 3004375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720693 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :H0–H03841 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s RNZ Brick Works, Chak Viran, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. ..."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2743750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2743750/- (₹ Twenty Seven Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s RNZ Brick Works, Chak Viran, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Jhangeer C/o M/s RNZ Brick Works, Chak Viran, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2743750/-
2.	Cost of the Proceedings	₹ 274375/-
3.	Total Amount (1+2)	₹ 3018125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
Email : info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

सदर सं० H०१७७३ C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक ०२/०१/२४

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Riyal Diamond Brick Works, Sherpur, Bahjoi Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... 10. If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. ..."

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2743750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2743750/- (₹ Twenty Seven Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Riyal Diamond Brick Works, Sherpur, Bahjoi Road, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rasid Ali khan C/o M/s Riyal Diamond Brick Works, Sherpur, Bahjoi Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021049, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 2743750/-
2	Cost of the Proceedings	₹ 274375/-
3	Total Amount (1 + 2)	₹ 3018125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720841, 2720828, 2720651 & 2720687 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं०– H०५७६९ / 7-Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– ०२/०१/२५

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Rehman Brick Works (Old Name Tehjeeb Brick Works), Sahbaspur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……III. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 10-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 18-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Rehman Brick Works (Old Name Tehjeeb Brick Works), Sahbaspur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Rais C/o M/s Rehman Brick Works (Old Name Tehjeeb Brick Works), Sahbaspur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 010502011002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1+2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

C/E2V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्र सं०–H05068 (C-7/Vivath-627/Jeetu Yadav/Sambhal/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s R S Brick Works(New name - Kajal Brick Works), Mudiya Khera, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 33 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… .."*

Further, please refer to H.O. letter No. H03841/C-7/Vivath-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s R S Brick Works(New name - Kajal Brick Works), Mudiya Khera, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rinku C/o M/s R S Brick Works(New name - Kajal Brick Works), Mudiya Khera, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 371250/
3.	Total Amount (1 + 2)	₹ 3083750/

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H03841 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Prince Brick Work(Old name - KSN Brick works), Sevapur Pedaraspur, Gumsani, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"..... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to JLO. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 06-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Prince Brick Work(Old name - KSN Brick works), Sevapur Pedaraspur, Gumsani, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Veerpal Singh C/o M/s Prince Brick Work(Old name - KSN Brick works), Sevapur Pedaraspur, Gumsani, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000 2104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1 + 2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720825, 2720691 & 2720681 Fax: 0522 – 2725764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०–H०5०६४ /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– ०५/०१/२४

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Pradhan Ent Udyog (JP Eint Udyog), Riwada, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 20-06-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Pradhan Ent Udyog (JP Eint Udyog), Riwada, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rajesh Kumar C/o M/s Pradhan Ent Udyog (JP Eint Udyog), Riwada, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 Hक्ष्८७8 /C.T.V-vidh-627-Jeetu Yadav-Sambhal-2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s PHD Brick Works, Ahmadnagar Tharesa, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

" ..... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they **have failed to take till now**....."*

Further, please refer to H.O. letter No. H0384/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s PHD Brick Works, Ahmadnagar Tharesa, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sukhdev Singh C/o M/s PHD Brick Works, Ahmadnagar Tharesa, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1+2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H057008 /C-7/Vividh-62/Jeetu Yadav/Sambhal/2023 दिनांक: 08/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Om Sai Ent Udyog, Ahmadnagar Tharesa, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* "

Further, please refer to H.O. letter No. H00841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Om Sai Ent Udyog, Ahmadnagar Tharesa, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Sumit Kumar C/o M/s Om Sai Ent Udyog, Ahmadnagar Tharesa, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020110002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1+2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: प्रा0नि0—H03841 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक: 27/01/2024

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Om sai Brick field, Majhola fatehpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Om sai Brick field, Majhola fatehpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1, Nem Singh C/o M/s Om sai Brick field, Majhola fatehpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U. P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

TC/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०-/Moradabad C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s NS Brick works, Darapur,Saidpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... ...*"

Further, please refer to H.O. letter No. [03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 13-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s NS Brick works, Darapur,Saidpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mateen Ahmad C/o M/s NS Brick works, Darapur,Saidpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701150300001184, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/-
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720591 & 2720681 · Fax: 0522 – 2720754
Email. info@upcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं: Hes 060 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक- 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Vip Brick works(New name - Aditya Entt. Udyog), Benipur Chak,adampur Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amrohat are orders under Section 31A of the Air Act, then in non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 11038-11/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject, It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Vip Brick works(New name - Aditya Entt. Udyog), Benipur Chak,adampur Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Madan Lal C/o M/s New Vip Brick works(New name - Aditya Entt. Udyog), Benipur Chak,adampur Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 30150201600021084, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720681 & 2720683 Fax: 0522 – 2720564
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: रा0– Ho5056 /C-7, Vividh-627-Jeetu Yadav/Sambhal /2023 दिनांक. 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Ansari Brick Works, Barahi, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."

Further, please refer to U.O. letter No. 1103841 C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2743750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2743750/- (₹ Twenty Seven Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Ansari Brick Works, Barahi, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Liyakat Husain C/o M/s New Ansari Brick Works, Barahi, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2743750/-
2.	Cost of the Proceedings	₹ 274375/-
3.	Total Amount (1 + 2)	₹ 3018125/

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 110—H05708 /C-7/Vividh-627/Jeetu Yadav/Sambhal-2023 दिनांक 07/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s National Ent Udyog, Mattawali Patti, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 33 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-01-2017 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s National Ent Udyog, Mattawali Patti, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohit Sharma C/o M/s National Ent Udyog, Mattawali Patti, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021004, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720681 & 2720682 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं०–H0१०६७ C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– ०२/०१/२५

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mohammad Ent Udyog, Overy, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 25-02-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation** of ₹ 7100000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7100000/- (₹ Seventy One Lakh Only) is payable in account of Environment Compensation from M/s Mohammad Ent Udyog, Overy, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rahil Hussain C/o M/s Mohammad Ent Udyog, Overy, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201060704, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 7100000/-
2.	Cost of the Proceedings	₹ 7100000/-
3.	Total Amount (1 + 2)	₹ 7820800/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720826, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक:- H05088 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s MLK Brick Works, Gumsani,Saidri Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... 10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .. .."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075100/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s MLK Brick Works, Gumsani,Saidri Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Moh. Mehboob C/o M/s MLK Brick Works, Gumsani,Saidri Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021 04, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 7075100/-
2	Cost of the Proceedings	₹ 707500/-
3	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 · Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ :ा0-प्र0नि0ब0 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Malik Ent Udyog (Old Name Mansoori Ent Udyog), Heerapur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 **has** imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Malik Ent Udyog (Old Name Mansoori Ent Udyog), Heerapur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Nanhe C/o M/s Malik Ent Udyog (Old Name Mansoori Ent Udyog), Heerapur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7181512010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1 + 2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone. 2720821, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० -HO5088 /C-7/Vividh-627/Jeetu Yadav/Sambhal-2023 दिनांक 05/01/24

Regd.

To,

The Collector,
Sambhal.

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mahal Brick Works (present name warsi brick works), Safat Nagar, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to H.O. letter No. HO5841/C-7/Vividh-627/Jeetu Yadav/Sambhal-2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 18-12-2017 CPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Mahal Brick Works (present name warsi brick works), Safat Nagar, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rafi C/o M/s Mahal Brick Works (present name warsi brick works), Safat Nagar, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
Email: info@upcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या सं0–H0738 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khwaja Garib Nawaj Ent Udyoog (old Name Sabri Ent Udhyog), Mohammadpur Malini, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now, …*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-05-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Khwaja Garib Nawaj Ent Udyoog (old Name Sabri Ent Udhyog), Mohammadpur Malini, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Jamil Ahmad C/o M/s Khwaja Garib Nawaj Ent Udyoog (old Name Sabri Ent Udhyog), Mohammadpur Malini, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201100210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720784
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०– H०5०0B C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 07/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khwaja Ent Udyog(New name - Radhe Radhe Entt Udyog), Taharpur Simrana, Near Hindauli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Khwaja Ent Udyog(New name - Radhe Radhe Entt Udyog), Taharpur Simrana, Near Hindauli, Sambhal.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Hoshiyar Singh C/o M/s Khwaja Ent Udyog(New name - Radhe Radhe Entt Udyog), Taharpur Simrana, Near Hindauli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3.	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०- H05८88 C-7/Vividh 627,Jeetu Yadav-Sambhal/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khan Brick Works, Mukarabpur, Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-05-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Khan Brick Works, Mukarabpur, Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Bhura C/o M/s Khan Brick Works, Mukarabpur, Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone. 2720831, 2720878, 2720691 & 2720683 Fax: 0522 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं० H050[illegible] U.P-Vividh-623/Jeetu Yadav/Sambhal-2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s KGN Brick Works, Navada, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"…….10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1105841/U-7/Vividh-623/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-06-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7093750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7093750/- (₹ Seventy Lakh Ninety Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s KGN Brick Works, Navada, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Hazi Farooq Hussain C/o M/s KGN Brick Works, Navada, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7093750/-
2.	Cost of the Proceedings	₹ 709375/-
3.	Total Amount (1 + 2)	₹ 7803125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720878, 2720691 & 2720681 · Fax: 0522 – 2720764
Email: info@upcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सन्दर्भ सं०–H03841/C-3/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kalawati Brick Works, Muriyakhera, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-3/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 19-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kalawati Brick Works, Muriyakhera, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Rakesh C/o M/s Kalawati Brick Works, Muriyakhera, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150120100021104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 271250/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720581 - Fax. 0522 – 2720704
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदभं सं0–HO/2024 C-7/Vividh-627/Geetu Yadav/Sambhal/2023 दिनांक– 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kadri Brick Field & Warsi Brick Field (New name - Khwaja Garib Nawaj, Tanda Kothi, Asmoli, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"……**10.** *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to HO letter No. 10384/C-7/Vividh-627/Geetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 03-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Kadri Brick Field & Warsi Brick Field (New name - Khwaja Garib Nawaj, Tanda Kothi, Asmoli, Sambhal

The Name and Address of the Owner/ Directors of the concerned Industry is as follows:

1. Hamza Ali C/o M/S Kadri Brick Field & Warsi Brick Field (New name - Khwaja Garib Nawaj, Tanda Kothi, Asmoli, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000012004, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1 + 2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ क0–[illegible] /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 04/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Maa Durgey (Old Name Jai Shri Ram Brick Works, Chirauli Bhagwantpur, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. HO/841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 31-07-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 6156250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 6156250/- (₹ Sixty One Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Jai Maa Durgey (Old Name Jai Shri Ram Brick Works, Chirauli Bhagwantpur, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Ramavtar Singh C/o M/s Jai Maa Durgey (Old Name Jai Shri Ram Brick Works, Chirauli Bhagwantpur, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 6156250/-
2.	Cost of the Proceedings	₹ 615625/-
3.	Total Amount (1 + 2)	₹ 6771875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720591 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :/C– H05068 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Durga Maa Brick Works, Mundia Khera, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1103841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 13-12-2023 has imposed **Environmental Compensation** of ₹ 2712500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2712500/- (₹ Twenty Seven Lakh Twelve Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jai Durga Maa Brick Works, Mundia Khera, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Rahul C/o M/s Jai Durga Maa Brick Works, Mundia Khera, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2712500/-
2.	Cost of the Proceedings	₹ 271250/-
3.	Total Amount (1 + 2)	₹ 2983750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0-Ho5069 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक 04/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian Brick Works (New name- Chaudhary Brick Works), Sirsi, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. HO3841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 10-05-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7087500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7087500/- (₹ Seventy Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Indian Brick Works (New name- Chaudhary Brick Works), Sirsi, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Mohd. Hasim C/o M/s Indian Brick Works (New name- Chaudhary Brick Works), Sirsi, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7087500/-
2.	Cost of the Proceedings	₹ 708750/
3.	Total Amount (1 + 2)	₹ 7796250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone. 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संo H05688 /C-7/Vividh-627/Jeetu Yadav/Sambhal-2023 दिनांक 02/01/24

Regd.

To,
The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Brick Works (Old Name Naved Brick Works & Hasan Brick Works), Milak Bela, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 24-04 2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7075000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7075000/- (₹ Seventy Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Kisan Brick Works (Old Name Naved Brick Works & Hasan Brick Works), Milak Bela, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Murari Lal C/o M/s Kisan Brick Works (Old Name Naved Brick Works & Hasan Brick Works), Milak Bela, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7075000/-
2.	Cost of the Proceedings	₹ 707500/-
3.	Total Amount (1 + 2)	₹ 7782500/-

Yours Sincerely,

Member Secretary

C.C:-Reginnal Officer, U.P. Pollution Control Board, Muradabad.

Member Secretary

Annexure No. 13

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05038 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 29-12-2023

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Ent Udyog (New Name Balaji ent udyog)Vill-Pelitaga, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Chaudhary Ent Udyog (New Name Balaji ent udyog)Vill-Pelitaga, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. 1-Shri Akram, Village-Chuchela kalan, Dhanaura, Distt.-Amroha 2-Shri Aslam, Village-Chuchela kalan, Dhanaura, Distt.-Amroha 3-Yusuf Ali, Village-Pelitaga, Dhanaura, Distt.-Amroha 4-Shri Dhhotan, Village-Pelitaga, Dhanaura, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05038 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Ent UdyogVill-Lisadi Khurd, Post-Kaisra, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Ent UdyogVill-Lisadi Khurd, Post-Kaisra, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Jai Saran singh, Village-Lisri Khurd, Post & Tehsil-Dhanaura, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H05038 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Brick Works UdyogVill-Chuchela Khurd, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Chaudhary Brick Works UdyogVill-Chuchela Khurd, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Rejendra Singh, Vill-Chuchela Khurd, Dhanaura, Dist-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05233 C-7/Vividh-628 Jeetu Yadav/Amroha/2023 दिनांक– 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chapna Brick WorksVill-Chapna Gangeshwari, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Chapna Brick WorksVill-Chapna Gangeshwari, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Balkisor s/o Shri Babu ram, Vill-Chapna Gangeshwari, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0- 170528 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक- 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bharat Ent UdyogShekhpur Mafi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Bharat Ent UdyogShekhpur Mafi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Shri Ishitaq Mussain, House no.-94, Village-Shekhpur Mafi, Post-Patai khalsa, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0– H03238 C-7/Vividh-628/Jeetu Yadav/Amroha/2023

दिनांक:– 29.12.23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s B.M Ent UdyogBakainiya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s B.M Ent UdyogBakainiya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. 1-Shri Ayyub, Village-Milak Bakaina, Post-Jamnakhas, Amroha. 2-Sameem Khan, Village-Kasampur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक- 1705232 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक- 29.12.23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Arsh Ent Udyog, (Old Name-Bharat Ent Udyog)Kaserwa, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7031250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7031250/- (₹ Seventy Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Arsh Ent Udyog, (Old Name-Bharat Ent Udyog)Kaserwa, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. 1-Masud Hussain, Moh.-Pesthana Bachhrauon, Dhanaura, Amroha. 2-Shri Mohit Kumar Jain, Moh.-Vijay Nagar, Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7031250/-
2.	Cost of the Proceedings	₹ 703125/-
3.	Total Amount (1 + 2)	₹ 7734375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H0 5 2 3 3 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 29-12-23

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Amir ent Udyog (Old Name Raj Ent Udyog)Vill-Maksudpur, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 3" of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Amir ent Udyog (Old Name Raj Ent Udyog)Vill-Maksudpur, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd Afsar, Village-Maksudpur, Dist-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– H05838 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 29-12-23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Akram Entt Udyog, Vill- Barkhera Rajput, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-03-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 5450000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 5450000/- (₹ Fifty Four Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Akram Entt Udyog, Vill- Barkhera Rajput, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

I. Shri Akram , Village-Kakrali Mafi, Post-Patai khalsa, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5450000/-
2.	Cost of the Proceedings	₹ 545000/-
3.	Total Amount (1 + 2)	₹ 5995000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संo- 1705238 C-7 Vividh-628 Jeetu Yadav /Amroha/2023 दिनांक:- 29.12.23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s A.K.M Brick Field (New Name HKN Brick field)Vill-Kamalpur, Distt-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s A.K.M Brick Field (New Name HKN Brick field)Vill-Kamalpur, Distt-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mohd Rizwan, Village-Kamalpur jaid, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3.	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

H05847

पत्रांक 810–[illegible] /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक 09/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Om Baba Brick WorksVill-Kanjar Baseda, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H02840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Om Baba Brick WorksVill-Kanjar Baseda, Dhanaura, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Yashdeep Village-Baseda Kanjar, Post-Wasipur, Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000121104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0-[illegible] C-7/Vividh-628/Jeere Yadav/Amroha/2023 दिनांक-[illegible]

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kohinoor Brick WorksBori-Bora. Naugawan sadat, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeere Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7043750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7043750/- (₹ Seventy Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable on account of Environmem Compensation from M/s Kohinoor Brick WorksBori-Bora. Naugawan sadat, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows: 1-Shri Fazan Mujtaba, Moh.-Chac Asam a'li, Naugawano sadat, Amroha. 2 Shri Jilani. Village-Dohara. Amroha. 3-Mohammad Furkan. Village-Lindrpur. Noorpur, Bijnor. 4- ShriTaufik. Village-Beelna. Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7043750/-
2.	Cost of the Proceedings	₹ 704375/-
3.	Total Amount (1+2)	₹ 7748125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C./12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं०– 1105087 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kisan Ent UdhyogGram Fatehpur Sumali, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either thereon issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now. ..."*

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7056250/- (₹ Seventy Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Kisan Ent UdhyogGram Fatehpur Sumali, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1-Shri Danveer singh, Village-Fathepur Sumali, Bachhraon, Amroha 2-SMT Sunita Devi, Moh.-Society Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7056250/-
2.	Cost of the Proceedings	₹ 705625/-
3	Total Amount (1 + 2)	₹ 7761875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सी0-[illegible] C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Om Brick WorksVillage-Aharoula Tejwan, Post-Gajraula, Dhanaura, Distt-Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".. ... .10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .* "

Farther, please refer to HO, letter No HO3840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shiv Om Brick WorksVillage-Aharmula Tejwan, Post-Gajraula, Dhanaura, Distt-Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Anoop Rastogi, Village-Aharoula Tejwan, Post-Gajraula, Dhanaura, Distt-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 20150201000202104, IFSC Code-UBIN0557150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

C-7/UPPCB, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720683 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 ।।:2508/ -C-7/Vishidh-628/Jeetu Yadav-Amroha/2023 दिनांक– ८.१२.२०२३

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Rashik Ent Udyog (New Name Anmol Ent Udyog) Vill-Sinaura, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 18038-10/C-7/Vishidh-628/Jeetu Yadav-Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981, UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 28062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 28062500/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Rashik Ent Udyog (New Name Anmol Ent Udyog) Vill-Sinaura, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mujassim Ali, Village-Kanpura, Post-Palola, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 28062500/-
2.	Cost of the Proceedings	₹ 3806 75/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :/0– H0S2063 C-7/Vividh-628/Jeetu Yadav, Amroha/2023 दिनांक:–20/12/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Raja Entt Udyog (Old Name Raja ent Udyog)Vill-Shahbajpur, Post-Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... ... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... ..."*

Further, please refer to H.O letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Raja Entt Udyog (Old Name Raja ent Udyog)Vill-Shahbajpur, Post-Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mohd. Mazar, Mohd. Kausar, Mohd. Samar, Jakir, Village-Hasanpur, Tehsil and Distt.-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1+2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/129, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक–U0350/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक–02/01/24

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s King Brick Field (New Present Name New King Brick field)Vill-Karanpur Chaudharpur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. U0338400/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 **has imposed** Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s King Brick Field (New Present Name New King Brick Field)Vill. Karanpur Chaudharpur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Usman Ali, Village-Karanpur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomat Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 810+1685/08-1 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To.

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Fauji Brick WorksGangacholi, Gangeshwari, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H0038840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation** of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Fauji Brick WorksGangacholi, Gangeshwari, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Aftab Khan, Shri Khalid Khan, Village-Gangacholi, Gangeshwari, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720581 · Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ रा0हो0/जे0वि0 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 02/01/24

'Regd.

To.

The Collector.
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Bharat Brick WorksVill-Payanti Kala, Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... .... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No 1[03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s New Bharat Brick WorksVill-Payanti Kala, Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Mohd Ali, Jummerat ka Bazar, Pakbara, Moradabad

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition,

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक– H0384 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 02/1/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Monu Ent Udyog (Old Name Shiv Ent Udyog)Behlolpur, Gajraula, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7031250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7031250/- (₹ Seventy Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Monu Ent Udyog (Old Name Shiv Ent Udyog)Behlolpur, Gajraula, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows;
Shri Munajir, Village-Shahpur Razheda Dhanaura, Amroha 244231

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7031250/-
2.	Cost of the Proceedings	₹ 703125/-
3.	Total Amount (1 + 2)	₹ 7734375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या :CO–H03840 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक 09/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mohasin Brick Works (Present name New Fine brick Works)Vill-Payati Kalan, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".. .....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to HO letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation** of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mohasin Brick Works (Present name New Fine brick Works)Vill-Payati Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Razabat, Vill Payati Kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015102010002104, IFSC Code-UBIN0570151, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720837, 2720838, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं: H05067 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 02/07/24

Regd.

To.

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Avon Ent Udyog (Old name Farukh ent Udyog)Dehri Khurram, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said orders the competent officers of UPPCB are required to take action under Section 33 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO letter No. H0538II/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 08-03-2015 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7056250/- (₹ Seventy Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Avon Ent Udyog (Old name Farukh ent Udyog)Dehri Khurram, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Raees Ahmad S/o Shri Munna Khan & Shri Bajruddin s/o Shri Raees Ahmad, Village-Dehri Jumman, Post-kothi Khidmatpur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7056250/-
2.	Cost of the Proceedings	₹ 705625/-
3.	Total Amount (1 + 2)	₹ 7761875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720878, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ID- H0538[3] /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक/Date- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Raja Brick Works/Lalu Nangla, Post-Gajna, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… ..*"

Further, please refer to H.O. letter No. H0538[0]/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 13-12-2023 has imposed Environmental Compensation of ₹ 7[0]43750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 70[4]3750/- (₹ Seventy Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environmem Compensation from M/s Raja Brick Works/Lalu Nangla, Post-Gajna, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Nadeem Haider s/o Shri Jumma Khan, Shri Rasheedan s/o Shri Jumma khan, Shri Irfan s/o Shri Tauseef, Shri Muzaffar ali s/o Shri Abdul wahed, Village-Lalu Nagla, Post-Gajraula, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000[2]104, IFSC Code-UBIN0[5]70150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 70[4]3750/-
2.	Cost of the Proceedings	₹ 7[0]4375/-
3.	Total Amount (1 + 2)	₹ 77[4]8125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

T.C/12V, Vibhuti Khand, Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर सं0–H-5057 C-7-Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक 04/01/24

Regd.

To,
The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shri Balak Ram Ent Udyog, Abbalpur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No H003840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shri Balak Ram Ent Udyog, Abbalpur, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Atar Singh Village-Abbalpur Behind of katai mill, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 20150201000012104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ स0–H(P)/C-7] C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक- 02/04/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Ent UdyogVill-Nanheda Rajput, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) as payable in account of Environment Compensation from M/s Shiv Ent UdyogVill-Nanheda Rajput, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Badlu Ram, Village-Barkhera Rajpoot, Post-Didouli, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150020 0013104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I-U/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/No.-H/C5087 /C-7/Vividh 678/Jeetu Yadav/Amroha/2023 दिनांक/Date-07/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shiv Brick Works (Old Name-Shubham Brick Works & Bhagat Ji Brick Works)Vill-Chuchela Kalan, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of U.P.P.C.B are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of U.P.P.C.B or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of U.P.P.C.B which they have failed to take till now… .."*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-678/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 **has** imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environmen Compensation from M/s Shiv Brick Works (Old Name-Shubham Brick Works & Bhagat Ji Brick Works)Vill-Chuchela Kalan, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Davendra Singh, Village-Chuchela Kalan, Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7011502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0 HO/C-7/ -C-3/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक: 2/1/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shankar Brick Works (New Name Narayan Brick works)Dhadiyal, Gangeshwari, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Shankar Brick Works (New Name Narayan Brick works)Dhadiyal, Gangeshwari, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Devdat, Village-Dadhiyal, Hasanpur, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000202004, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C./12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0/पी0प्र0नि0ब0/ C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Bilal Ent Brick Field (New Name Jannu ent udyog, Old Name Laxmi Ent Udyog)Vill-Dariyapur, Amroha.

Vide its order dated 31-13-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 5 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2850000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2850000/- (₹ Twenty Eight Lakh Fifty Thousand Only) is payable in account of Environment Compensation from M/s Bilal Ent Brick Field (New Name Jannu ent udyog, Old Name Laxmi Ent Udyog)Vill-Dariyapur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Bilal Ahamad, Vill-Dariyapur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2850000/-
2	Cost of the Proceedings	₹ 285000/-
3.	Total Amount (1 + 2)	₹ 3135000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :40–H/50057 C-7 Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Asra Ent UdyogVill-Chandnagar, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... ...10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... ..."*

Further, please refer to HO letter No. H0038400/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has **imposed** Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Asra Ent UdyogVill-Chandnagar, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Ravi raj Sudha Chaudhary, Village-Chand Nagar, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201600210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक-1803840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक-12/12/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Ali Ent UdyogShahpur, Post-Joya, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Trihunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to H.O. letter No. 1803840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has **imposed** Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Ali Ent UdyogShahpur, Post-Joya, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Gaizan, Village-Husainpur near Mahkhera Amroha. 2-Mohd Ali, Village-Husainpur near Mikhera, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000121104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2	Cost of the Proceedings	₹ 711875/-
3	Total Amount (1+2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I-C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720591 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 00-1103840/C-7/Vividh-628/Jeetu Yadav/Amroha-2023 दिनांक– 07/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hazi Mustak Brick WorksVillage and Post-Tavai Majra, Paity Kalan, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Hazi Mustak Brick WorksVillage and Post-Tavai Majra, Paity Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Mustak Husain, Shri Rahat Jan, Sahab Jan, Village-Tahai Majra, payti Kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सन्दर्भ सं०- H03840/ C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक – 22/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Musthafa Ent UdyogAsrafpur Fazganj, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to D.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Musthafa Ent UdyogAsrafpur Fazganj, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Asraf, Asrafpur Fazganj, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 781502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/No. HO/5057 C-3/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक/Date—02/04/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Saklani Ent Udyog (Old Name Mehrab Ent Udyog)Village-Paity Kalan, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Saklani Ent Udyog (Old Name Mehrab Ent Udyog)Village-Paity Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Mohammad Raza s/o Shri Mallu Khan & Mushahid s/o Shri Mallu Khan, Village & post-Payanti kalan, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720821, 2720826, 2720691 & 2720681 Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0- H03867 C-7/Vividh-628 Jeetu Yadav/Amroha/2023 दिनांक:- 05/12/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jugunu Ent Udyog Village-Barkheda Rajpurt, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the fallnwing directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environmear Compensation from M/s Jugunu Ent Udyog Village-Barkheda Rajpurt, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Buniyad ah, Village-Barkheda Rajput, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080021O4. IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 HSC.57 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Umar Altmas Brick Field (Present Name Social Brick works)Vill-Kanpura, Post-Didoli, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *if we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to HO letter No. HO3840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 04-09-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7162500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7162500/- (₹ Seventy One Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Umar Altmas Brick Field (Present Name Social Brick works)Vill-Kanpura, Post-Didoli, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Munnan, Shri Mohd Umar,Vill-Kanpura, Post-Didoli, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7162500/-
2.	Cost of the Proceedings	₹ 716250/-
3.	Total Amount (1 + 2)	₹ 7878750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 · Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H(C)/67 /C-7/Vividh-628/Neetu Yadav/Amroha/2023 दिनांक 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Super Gold Bricks Works (New Name R.K. ent udyog)Sirsa Khumar, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"..... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.. .. .."*

Further, please refer to HO letter No. H(038440/C-7/Vividh-628/Neetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2022 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2725000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2725000/- (₹ Twenty Seven Lakh Twenty Five Thousand Only) is payable on account of Environment Compensation from M/s Super Gold Bricks Works (New Name R.K. ent udyog)Sirsa Khumar, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Sri kant Dwivedi, Village-Sirsa khumar, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210H, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2725000/-
2.	Cost of the Proceedings	₹ 272500/-
3.	Total Amount (1 + 2)	₹ 2997500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720681 - Fax 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०– H[illegible] /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक: 09/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Subodh Ent UdyogAjampur, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Subodh Ent UdyogAjampur, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Subodh Kumar Agarwal. Moh.-Mahadev, Opp -Gurudhara. Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000 7104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC :Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

C-7/UPPCB, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720682 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/ No. UPPCB/C-3/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक/ Date 22-1-2024

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Shyam Ent Udyog (New Present name sangum ent udyog)Payanti Kalan, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1103840/C-3/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Shyam Ent Udyog (New Present name sangum ent udyog)Payanti Kalan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Ayyub s/o Shri Taslim, Village Payanti Kalan, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201100102104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s M.I.Z. Kakrali Mafi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 01-03-2019 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 5318750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 5318750/- (₹ Fifty Three Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s M.I.Z. Kakrali Mafi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Maroof Khan, Village-Orangabad, Amroha. 2-Mohd Intekhabuddin khan, Village-Buranpur sadak, Amroha. 3-Shri Zulfiakar, Village-Kakrali mafi, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 5318750/-
2.	Cost of the Proceedings	₹ 531875/-
3.	Total Amount (1 + 2)	₹ 5850625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomt. Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@upcb.in - Web Site: www.upcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H0850/T C:7/Vividh 628/Jeetu Yadav/Amroha/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Malik. Instt UdyogVill- Tokra Patti. Gajraula Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 3 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H0384/0/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 13-12-2023 on the above subject. It is to inform you that vide letter dated 21-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7056250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7056250/- (₹ Seventy Lakh Fifty Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Malik. Instt UdyogVill-Tokra Patti. Gajraula Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Riyasat Ali, Village- Tokra Patti. Gajraula Dist-Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010007104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7056250/-
2.	Cost of the Proceedings	₹ 705625/-
3.	Total Amount (1 + 2)	₹ 7761875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C.I.I.V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720692 & 2720682 Fax: 0522 – 2720764
Email: info@uppcb.in Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक: बो-हि0ब0ब0ब0/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक: 27/12/23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mahak Ent Udyog (New Name New R.K. Ent udyog)Bhutiya Milak Papadi, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to HO. letter No. HO/3840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed **Environmental Compensation** of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Mahak Ent Udyog (New Name New R.K. Ent udyog)Bhutiya Milak Papadi, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

Shri Bhagavan Singh, Shri Khempal singh, Village-Papadi, Tehsil and Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720690 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–[illegible] /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक 02/01/24

Read.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s National Brick WorksVill-Noner, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s National Brick WorksVill-Noner, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Rajab Ali, Village-Nagalia Mev, Gajraula, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4. IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H0563647 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक. 22/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Mansooi Ent UdyogVill-Kukrali, Mubarakpur noori, Amroha,

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Mansooi Ent UdyogVill-Kakrali, Mubarakpur noori, Amroha,

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mobin Ahmed, Village-Kakrali mafi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone. 2720831, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संo-H03840/C-7 C-7/Vividh 628.Jeetu Yadav. Amroha/2023 दिनांकः- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kamar ent udhyog (New Name Papu ent udyog)Vill-Maqsoodpur, Bamboogarh Road, bypass, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of necessary certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 **has imposed Environmental Compensation of** ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Kamar ent udhyog (New Name Papu ent udyog)Vill-Maqsoodpur, Bamboogarh Road, bypass, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Kamar s/o Nazar Village-Husainpur, Post-Joya, Amroha, 2-Shri Mutlouf s/o Shri Ibrahim, Village-Maqsoodpur, Post-Joya, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0571050, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1 + 2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I-C/12, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720851, 2720528, 2720691 & 2720681 - Fax. 0522 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक-H0-हिन्दी/C-7/Vividh-628-Jeetu Yadav-Amroha 2023 दिनांक- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Keshav Ent Udyog Sujmana, Teh-Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO. letter No. H0384/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2675000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2675000/- (₹ Twenty Six Lakh Seventy Five Thousand Only) is payable in account of Environment Compensation from M/s Keshav Ent Udyog Sujmana, Teh-Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Umesh Kumar Tyagi, Village-Sujmana, Teh-Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U. P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2675000/-
2.	Cost of the Proceedings	₹ 267500/-
3.	Total Amount (1 + 2)	₹ 2942500/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सo–[illegible] C-7/Vividh-628/Jeetn. Yadav/Amroha-2023 दिनांक–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kanak Bricks Works (New Present Name Shri Bala ji ent udyog and Old Name Krishan Brick Works)Maumaychak, Hasampur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is no inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .. .."*

Further, please refer to HO. letter No. HO3840/C-7/Vividh-628/Jeetn Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2850000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2850000/- (₹ Twenty Eight Lakh Fifty Thousand Only) is payable on account of Environment Compensation from M/s Kanak Bricks Works (New Present Name Shri Bala ji ent udyog and Old Name Krishan Brick Works)Maumaychak, Hasampur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Neeraj Kumar, Maumaychak, Hasampur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150211002104, IFSC Code: UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 2850000/-
2	Cost of the Proceedings	₹ 285000/-
3	Total Amount (1+2)	₹ 3135000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720581 - Fax. 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक–H/6707 /C-7/Vivudh-628/Jeetu Yadav/Amroha/2023 दिनांक – 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Classic Brick WorksVill-Kala Kheda, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No 1803840/C-7/Vivudh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Classic Brick WorksVill-Kala Kheda, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Shri Abdul Muttalib, Mohalla-Khera Joya, Distt.-Amroha. 2-Mohd Tejoeeb, Mohalla-Khera Joya, Distt -Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210[illegible], IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720693 & 2720681 · Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०– B03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02-1-/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Durga Brick WorksVill-Aharola Tejvan, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. B03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-04-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7043750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7043750/- (₹ Seventy Lakh Fourty Three Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Durga Brick WorksVill-Aharola Tejvan, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Vijay kumar, Vill-Aharola Tejvan, Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7043750/-
2.	Cost of the Proceedings	₹ 704375/-
3	Total Amount (1 + 2)	₹ 7748125/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720821, 2720828, 2720691 & 2720683 Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्र सं०– H03840/C-7/Vivadh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 22/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Avon Ent UdyogVill-Akbarpur Sakeniya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is on inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now .* "

Further, please refer to H.O. letter No. H03840/C-7/Vivadh-628/Jeetu Yadav/Amroha/2033 dated 11-12-2033 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2033 has imposed Environmental Compensation of ₹ 28375100/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Avon Ent Udyog Vill-Akbarpur Sakeniya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1-Mohd Ali, Village-Nanhera Aliyarpur, Amroha. 2-Shri Umeed Singh, Village-Peepli Kalan, Dhanaura, Amroha. 3-Shri Ved Prakash, Village-prathipur Kalan, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC:-Reginal Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं० - 1103840 C-7-Vividh-628 Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Golden Brick WorksVill-Fattepur Mafi, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 21-12-2023 on the above subject. It is to inform you that vide letter dated 04-09-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 21-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Golden Brick WorksVill-Fattepur Mafi, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Sabir Husain, Village-Fatehpur Mafi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC :-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 H05057 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:- 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Papu ent udyog (New name Gufran Ent Udyog Vill- Maksoodpur Bambu gharah Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Mitre that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is on inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* …"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha'2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-01-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7118750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7118750/- (₹ Seventy One Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Papu ent udyog (New name Gufran Ent Udyog Vill- Maksoodpur Bambu gharah Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1-Shri Aftab, Village-Masoodpur, Post-Joya, Amroha. 2-Shri Bhara,Village-Masoodpur, Post-Joya, Amroha. 3-Mohd Suaib, Village-Masoodpur, Post-Joya, Amroha. 4-Shri Umesh kumar, Village-Masoodpur, Post-Joya, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No 70150201002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7118750/-
2.	Cost of the Proceedings	₹ 711875/-
3.	Total Amount (1+2)	₹ 7830625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं० H.O 5087 /C-7-Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक: 01/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Guru Arjun Brick Works Vill-Shahpur Rajheda, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 27-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2762500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2762500/- (₹ Twenty Seven Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environmen Compensation from M/s Guru Arjun Brick Works Vill-Shahpur Rajheda, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
SMT Madras Kaur, Village-Shahpur Rajhera, Dhanaura, Amroha.-

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000 2104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2762500/-
2.	Cost of the Proceedings	₹ 276250/-
3.	Total Amount (1 + 2)	₹ 3038750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

T C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक–H050677 /C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 05/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Guru Nanak Brick WorksDaulatpur Bhud, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions,

"..... ..10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... ..."*

Further, please refer to U.O. letter No. 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued Closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Guru Nanak Brick WorksDaulatpur Bhud, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Jasveer Singh s/o Shri Harpal singh, Shapur Rajheda, Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570151, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 + 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC :-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H[illegible]/C-7-Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक 27/12/23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hindustan ent UdyogVill-Payti kalan, Dist-Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Trihanal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 21-12-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7218750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7218750/- (₹ Seventy Two Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Hindustan ent UdyogVill-Payti kalan, Dist-Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Nanhe Khan & Shri Rais s/o Bajruddin, Village-Paiyti Khurd, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7218750/-
2.	Cost of the Proceedings	₹ 721875/-
3.	Total Amount (1 2)	₹ 7940625/-

Yours Sincerely,

Member Secretary

C.C:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0 H05840 C-7/Vivadh-628/Jeetu Yadav/Amroha/2023 दिनांक – 21/12/23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian/India Brick Works (Old Name Madad Brick works)Mirpur Joya Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *It we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ……"*

Further, please refer to H.O. letter No. H05840/C-7/Vivadh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Indian/India Brick Works (Old Name Madad Brick works)Mirpur Joya Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Athar, Village-Meerpur, Post-Palaula, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000231M, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1+2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 HO/5067 C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 01/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jai Brick Works (New Name Sujumna Int Udyog)Sujmana, Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to HO letter No. HO/3840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2700000/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2700000/- (₹ Twenty Seven Lakh Only) is payable in account of Environment Compensation from M/s Jai Brick Works (New Name Sujumna Int Udyog)Sujmana, Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Ishrat Ali, Village-Sujumna Dhanaura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2700000/-
2.	Cost of the Proceedings	₹ 270000/-
3.	Total Amount (1 – 2)	₹ 2970000/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–HO/5067/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 07/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jishan Ent Udyog Kailsha Road, Paytikalan, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. H0384/0C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2862500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2862500/- (₹ Twenty Eight Lakh Sixty Two Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jishan Ent Udyog Kailsha Road, Paytikalan, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mohammad Ali & Shri Qamar Ali s/o Faqeer Mohammad, Village & Post-Paynti kalan, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2862500/-
2.	Cost of the Proceedings	₹ 286250/-
3.	Total Amount (1 + 2)	₹ 3148750/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक सं. [illegible]/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक – 03/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Jogan Brick WorksBanskhedi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Trihunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Mishra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ….*"

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Jogan Brick WorksBanskhedi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Ajaz Haider, Village-Bans Khedi, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I-C/12V, Vibhuti Khand, Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720693 & 2720691 Fax: 0522 – 2720760
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–I/C-5/857 /C-7, Vividh 628,Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Lakshmi Ent UdyogVill-Sirsa Khumar, Kailsa Road, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is on inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 04-09-2018 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 7062500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 7062500/- (₹ Seventy Lakh Sixty Two Thousand Five Hundred Only) is payable as account of Environment Compensation from M/s Lakshmi Ent UdyogVill-Sirsa Khumar, Kailsa Road, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Bhanu Pratap, Vill-Sirsa Khumar, Kailsa Road, Amroha.

You are hereby requested to recover the same as land revenue and deposit into the account of the U.P. Pollution Control Board's Account No. 70150201000 2104, IFSC Code-UBIN0557050, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 7062500/-
2.	Cost of the Proceedings	₹ 706250/-
3.	Total Amount (1 + 2)	₹ 7768750/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0–H03840/C-7-Vividh-628/Jeetu Yadav/Amroha2023 दिनांक 20/12/23

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Chaudhary Ent UdyogKakrali, Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now …"*

Further, please refer to H.O. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha'2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has **imposed** Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Chaudhary Ent UdyogKakrah, Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Irfaan Husain s/o Shri Anwar Husain, Village-kakrali mafi, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 705502010002104, IFSC Code-UBIN0570550, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 281875/-
3.	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

C.C:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/124, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone 2720831, 2720828, 2720691 & 2720581 Fax: 0522 – 2720704
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सदर्भ सं0–[illegible] C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kanha Ent I dyogNajarpur, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now* "

Further, please refer to H.O. letter No. 1103840/C-7/Vividh 628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2837500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2837500/- (₹ Twenty Eight Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kanha Ent UdyogNajarpur, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1-Shri Satyapal singh s/o Shri Harnam singh , Village-Nazarpur Khurd, Distt.-Amroha. 2-Shri Ramesh Singh s/o Shri Harnam singh , Village-Nazarpur Khurd. Distt.-Amroha. 3-Shri Ajay Maheshwari s/o Sori Raj Kishan Maheshwari, Village-Nazarpur Khurd. Distt.-

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100021O4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2837500/-
2.	Cost of the Proceedings	₹ 283750/-
3.	Total Amount (1 + 2)	₹ 3121250/-

Yours Sincerely,

Member Secretary

CC -Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/32V, Vibhuti Khand Gomti Nagar, Lucknow 226010
Phone: 2720841, 2720828, 2720691 & 2720681 - Fax. 0522 – 2720764
Email : info@uppcb.in · Web Site www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0– /PCB/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Kaushar Brick WorksBans Khedi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

".....10. *If we accept the submission of Shri Pradeep Misro that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act in both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. 103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 21-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Kaushar Brick WorksBans Khedi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Mohd Izhar, Village-Bans Khedi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3.	Total Amount (1 + 2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore

Member Secretary

C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सन्दर्भ सं०–सि०नि०मु०/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक – 27/02/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Rasik Ent Udyog (Present name Baba ent udyog)Vill-Nazarpur Nanheda Rajput, Joya, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……"*

Further, please refer to H.O. letter No. 1003840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2706250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2706250/- (₹ Twenty Seven Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Rasik Ent Udyog (Present name Baba ent udyog)Vill-Nazarpur Nanheda Rajput, Joya, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Mohad Aslam, Vill.-Nazarpur Nanheda Rajput, Joya, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code- UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2706250/-
2.	Cost of the Proceedings	₹ 270625/-
3.	Total Amount (1 + 2)	₹ 2976875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक :10–1105857 /C-7-Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक– 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Malik Ent Udyog Shadipur, Amroha.

Vide its order dated 31-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *if we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No 1105841/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s Malik Ent Udyog Shadipur, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Anees Ahamad & Shri Naim Ahmad, Village-Shadipur, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 0115020160002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1	Amount to be recovered	₹ 2818750/-
2	Cost of the Proceedings	₹ 281875/-
3	Total Amount (1 + 2)	₹ 3100625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक–H05067 /C-7 Vividh-628-Jeetu Yadav/Amroha-2023 दिनांक:–02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Vikas Brick Works (Present Name AN Brick works)Chuchela kala, Mandi Dhanaura, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……,"*

Further, please refer to HO. letter No. H03840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2687500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2687500/- (₹ Twenty Six Lakh Eighty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Vikas Brick Works (Present Name AN Brick works)Chuchela kala, Mandi Dhanaura, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Anees Ahamad, Village-Chuchela kala, Mandi Dhanaura, Amroha.

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2687500/-
2.	Cost of the Proceedings	₹ 268750/-
3	Total Amount (1+2)	₹ 2956250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-7/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 [illegible] /C-7/Vividh-628/Jeetu Yadav/Amroha-2023 दिनांक– [illegible]

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Khan Brick fieldVillage-Sakergarhi, Amorha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now… …"*

Further, please refer to H.O. letter No 1103840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2737500/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2737500/- (₹ Twenty Seven Lakh Thirty Seven Thousand Five Hundred Only) is payable in account of Environment Compensation from M/s Khan Brick fieldVillage-Sakergarhi, Amorha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Yusuf khan, Village-Sakergarhi, Amorha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 7015020100002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2737500/-
2.	Cost of the Proceedings	₹ 273750/-
3.	Total Amount (1 + 2)	₹ 3011250/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं ।।[illegible] C-7/Vividh-628/Jeetu Yadav/Amroha/2023 दिनांक –[illegible]/7/[illegible]

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Chaudhary Brick Workskakrali mafi, Amroha.

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"……10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now……*"

Further, please refer to H.O. letter No. HO/3840/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2818750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2818750/- (₹ Twenty Eight Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Chaudhary Brick Workskakrali mafi, Amroha.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Azhar Ali s/o Dabeer Hasan & Shri Dilshad Hussain s/o Majeed Ahmed, Village-Kakrali Mafi, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000121 04, IFSC Code UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2818750/-
2.	Cost of the Proceedings	₹ 2818750/-
3.	Total Amount (1 + 2)	₹ 5108625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T-C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 Fax: 0522 – 2720754
Email: info@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक/सा0 [illegible] /C-7/Vividh-628/Jeetu Yadav/Amroha-2023 दिनांक:-04/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s New Shama Brick Works, Vill-Sailpura, Bachhraun, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions:

"... ....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now... ..."*

Further, please refer to HO. letter No. 1103842/C-7/Vividh-628/Jeetu Yadav/Amroha/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 12-11-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 1068750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 1068750/- (₹ Ten Lakh Sixty Eight Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s New Shama Brick Works, Vill-Sailpura, Bachhraun, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Masroor Hussain s/o Ashfaq Hussain & Masood Husain, Moh.-Peshkhana, Tehsil-Dhanaura, Distt.-Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201080210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 1068750/-
2.	Cost of the Proceedings	₹ 106875/-
3.	Total Amount (1 + 2)	₹ 1175625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

I C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720601 & 2720681 Fax: 0522 – 2720764
Email: cflo@uppcb.in · Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक (10—[illegible] /C-7/Vig an-028/Jeet Yadav-Amroha/2023 दिनांक— 22/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Indian Brick Works, Vill-Kanpura, Dist-Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

" ……10 *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now ……"*

Further, please refer to H.O. letter No. H03840/C-7/Vayu-1979/023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 12-11-2023 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2806250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2806250/- (₹ Twenty Eight Lakh Six Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Indian Brick Works, Vill-Kanpura, Dist-Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Shri Gayer Hasan, Village-Kanpura, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201000210 4, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720878, 2720691 & 2770681 Fax: 0522 – 2720764
Email: info@upcb.in - Web Site: www.upcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० :HO/C-7/Vidh-4284/Jeetu Yadav-Amroha/2023 दिनांक : 02/01/24

Regd.

To,

The Collector,
Amroha

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s Hafeez Ent Udhyog, Sultanpur Molvi, Navada Chaubara, Amroha

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions.

" ..... 10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now.....*"

Further, please refer to H.O. letter No. H03840/C-7/Vaya-1898/023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 17-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 3531250/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 3531250/- (₹ Tairty Five Lakh Thirty One Thousand Two Hundred Fifty Only) is payable in account of Environment Compensation from M/s Hafeez Ent Udhyog, Sultanpur Molvi, Navada Chaubara, Amroha

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
Sari Hafeez Khan, Village Hayatpur, Post-Ahasi kalan, Amroha

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 70150201002104, IFSC Code-UBIN0557015, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 3531250/-
2.	Cost of the Proceedings	₹ 353125/-
3.	Total Amount (1 + 2)	₹ 3884375/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Bijnore.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720829, 2720695 & 2720681 Fax: 0522 – 2720754
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Annexure No. 14

प्रेषक,

जिलाधिकारी,
अमरोहा ।

सेवा में,

सदस्य सचिव
उ0प्र0 प्रदूषणनियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पत्रांक– 704 /खनिज/2023–24 दिनांक– 02 जनवरी, 2024

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0 बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 के अनुपालन के जिलाधिकारी अमरोहा की ओर से जबाब दाखिल करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 का अवलोकन करने का कष्ट करें, जिसमें जनपद मुरादाबाद, सम्भल, अमरोहा व रामपुर में अवैध रूप से संचालित ईंट भट्टों के विरूद्ध कार्यवाही हेतु आदेशित किया गया है।

उक्त आदेश के अनुपालनमें जनपद अमरोहा मे अवैध रूप से संचालित ईंट भट्टों के विरुद्ध की गयी कार्यवाही का विवरण निम्नवत है:–

1– इस कार्यालय के पत्र संख्या–512/एसटी टू एडीएम/2023 दिनांक–29.09.2023 द्वारा जनपद अमरोहा के समस्त ईंट भट्टा संचालकों को ईंट भट्टा सत्र 2023–24 मे संचालन के पूर्व उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्गत सहमति/अनापत्ति पत्र, खनन विभाग मे विनियमन शुल्क का पत्र एवं जी०एस०टी० विभाग मे पंजीयन के उपरांत ही ईंट भट्टे का संचालन किये जाने हेतु प्रत्येक ईंट भट्टा स्वामी को पत्र प्रेषित किया गया, उक्त पत्रों की तामिला प्रति की छाया प्रति सुलभ सन्दर्भ हेतु संलग्न हैं(संलग्नक–01 पृष्ठ संख्या 01 से 175 तक)।

2– अपर जिलाधिकारी (वि०/रा०) की अध्यक्षता मे दिनांक–11.10.2023 को उनके कार्यालय कक्ष मे बैठक आहूत की गयी, उक्त बैठक मे उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, खान अधिकारी व वस्तु एवं सेवा कर विभाग के अधिकारीगण एवं ईंट निर्माता समिति, अमरोहा, उत्तर प्रदेश के अध्यक्ष एवं अन्य पदाधिकारीगण उपस्थित हुए। अपर जिलाधिकारी(वि0/रा0) द्वारा बैठक में उपस्थित भटटा समिति के अध्यक्ष एवं अन्य सदस्यों को स्पष्ट निर्देश दिये गये कि प्रदूषण विभाग से अनापत्ति प्राप्त करने के उपरान्त ही जनपद के समस्त ईंट भटटों को संचालित किया जायेगा। उक्त बैठक के कार्यवृत्त की छायाप्रति सुलभ सन्दर्भ हेतु संलग्न हैं(संलग्नक–02पृष्ठ संख्या 176 से 177 तक)।

3– इस कार्यालय के पत्र संख्या–567/एसटी टू एडीएम/2023 दिनांक–24.10.2023 द्वारा पुनः कार्यालय द्वारा जारी नोटिस दिनांक–29.09.2023 के क्रम मे जनपद के समस्त डिफाल्टर 71 ईंट भट्टा स्वामियों/संचालकों द्वारा उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड से सहमति/अनापत्ति पत्र कर कार्यालय मे प्रस्तुत करने के उपरांत ही ईंट भट्टों का संचालन किये जाने हेतु निर्देशित किया गया, उक्त पत्रों की तामिला आख्या सहित छाया प्रति सुलभ सन्दर्भ हेतु संलग्न हैं(संलग्नक–03पृष्ठ संख्या 178 से 259 तक)।

4– कार्यालय के पत्र संख्या–एन–47/जनरल–2023 दिनांक–18.11.2023 द्वारा समस्त उप जिलाधिकारी व क्षेत्राधिकारी, जनपद अमरोहा को उनके क्षेत्रान्तर्गत आच्छादित डिफाल्टर ईंट भट्टे, जिनके पास उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से वैध सहमति प्राप्त नहीं है, का संचालन निषिद्ध किये जाने हेतु निर्देशित किया गया(**संलग्नक–04पृष्ठ संख्या 260 से 263 तक**)।

5– इसी क्रम मे इस कार्यालय के पत्र संख्या–508/खनिजलिपिक/2023 दिनांक–18.11.2023 द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से सहमति/अनापत्ति पत्र प्राप्त किये बिना संचालित प्रत्येक ईंट भट्टे पर क्षेत्रीय लेखपाल की ड्यूटी इस आशय से लगायी गयी कि प्रत्येक लेखपाल अपने–अपने क्षेत्रान्तर्गत स्थित भट्टों की सतत निगरानी करेंगे, ताकि अवैध रूप से किसी भी ईंट भट्टा का संचालन न हो पाये। इस सम्बन्ध मे दिनांक–21.11.2023 को बैठक भी आयोजित की गयी, उपरोक्तपत्र की छायाप्रति सुलभ सन्दर्भ हेतु संलग्न हैं(**संलग्नक–05पृष्ठ संख्या 264 से 267 तक**)।

6– उपरोक्त के अनुपालन मे उपजिलाधिकारी हसनपुर, धनौरा, नौगांवा सादात एवं अमरोहा से आख्या प्राप्त की गयी, जो कि निम्नवत है :–

(क)– उपजिलाधिकारी, हसनपुर ने अपने पत्र संख्या–446/एस०टी०/2023 दिनांक– 11.12.2023 (**संलग्नक–06 पृष्ठ संख्या 268 से 281 तक**)के माध्यम से अवगत कराया है कि सन्दर्भित प्रकरण की जाँच तहसीलदार, हसनपुर से कराई गयी। तहसीलदार हसनपुर की जाँच आख्यानुसार तहसील हसनपुर के क्षेत्रान्तर्गत ऐसे सभी 05 ईंट भट्टे बंद पाये गये, जो प्रदूषण नियन्त्र बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं हैं।

(ख)– उपजिलाधिकारी, धनौरा ने अपने पत्र संख्या–1447/एस०टी०दिनांक–18.12.2023 (**संलग्नक–07 पृष्ठ संख्या 282 से 298 तक**)के माध्यम से अवगत कराया है कि तहसील धनौरा के अंतर्गत संचालित ईंट भट्टों की जाँच सम्बन्धित क्षेत्रीय लेखपालों से कराई गयी। जाँच के दौरान पाया गया कि तहसील धनौरा क्षेत्रान्तर्गत ऐसे सभी 20 ईंट भट्टों पर ईंट पथाई का कार्य बंद है, जो प्रदूषण नियन्त्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं है।

(ग)– उपजिलाधिकारी, नौगांवासादात ने अपने पत्र संख्या–829/एस०टी०/2023 दिनांक–20.12.2023 (**संलग्नक–08 पृष्ठ संख्या 299 से 316 तक**)के माध्यम से अवगत कराया है कि सन्दर्भित प्रकरण की जाँच तहसीलदार, नौगांवा सादात से कराई गयी। तहसीलदार नौगांवा सादात की जाँच आख्यानुसार तहसील नौगावा सादात के क्षेत्रान्तर्गत ऐसे सभी 09 ईंट भट्टे बंद पाये गये, जो प्रदूषण नियन्त्र बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं हैं।

(घ)– उपजिलाधिकारी, अमरोहा ने अपने पत्र संख्या–1447/एस०टी०दिनांक–18.12.2023 (**संलग्नक–09 पृष्ठ संख्या 317 से 342 तक**)के माध्यम से अवगत कराया है कि समस्त भट्टा मालिकों को अवगत करा दिया गया है कि तहसील क्षेत्रान्तर्गत सभी 40 ऐसे भट्टा स्वामियों को अवगत करा दिया गया है कि उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्राप्त होने के पश्चात ही भट्टे का संचालन करें।

7– मुख्य पर्यावरण अधिकारी, वृत्त–7, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा पत्र संख्या–एच03840/सी–7/विविध–628/जीतू यादव/अमरोहा/2023 दिनांक–11.12.2023 वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम,1981 की धारा–31 ए के अंतर्गत जारी बन्दी आदेश का उल्लंघन कर ईंट भट्टे का संचालन किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी नोटिस जारी किया गया, जिसे समस्त ईंट भट्टास्वामी को तामिल करा दिया गया है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ से 70 वसूली प्रमाण पत्र प्राप्त हो चुके हैं। वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 एक अनुसार–

31A. Power to give direction—Notwithstanding anything contained in any other law, but subject to the provisions of this Act, ant to any directions that the Central Government may give this behalf, a Board may, in the exercise of its powers and performance of its

functions under this Act, issue any directions in writing to any person officer or authority, and such person, officer or authority shall be bound to comply with such directions.
Explanation—For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—
(a) the closure, prohibition or regulation of any industry, operation or process, or
(b) the stoppage or regulation of supply of electricity, water or any other service
(संलग्नक–10 पृष्ठ संख्या 485 से 490 तक)।

8– उक्त के अतिरिक्त पुलिस अधीक्षक, जनपद अमरोहा द्वारा अपने पत्र संख्या–रीडर–एसपी–56/2023 दिनांक–22 दिसम्बर, 2023 **(संलग्नक–11 पृष्ठ संख्या 485 से 490 तक)** के माध्यम से जो कि अपर पुलिस अधीक्षक, समस्त क्षेत्राधिकारी, समस्त थाना प्रभारी को सम्बोधित है, में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड जारी बंदी आदेश का अनुपालन कराये जाने हेतु निर्देशित किया गया है।

जनपद के समस्त उपजिलाधिकारियों से प्राप्त आख्या के आधार पर उपरोक्त समस्त ईंट भट्टों का वर्तमान में संचालन नहीं हो रहा है। दिनांक 02.01.2024 को उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड से 70 वसूली प्रमाणपत्र **(संलग्नक–12 पृष्ठ संख्या 415 से 484 तक)** प्राप्त हुये हैं, जिन्हें वसूली हेतु संबंधित तहसीलों को प्रेषित कर दिया है, साथ ही यह भी संज्ञान मे लाना है कि मा० राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन हेतु जनपद के समस्त उप जिलाधिकारी एवं पुलिस क्षेत्राधिकारी के साथ ही क्षेत्रीय अधिकारी, उत्तर प्रदेश नियंत्रण बोर्ड, बिजनोर को कड़े निर्देश निर्गत किये गये हैं कि प्रश्न गत ईंट भट्टों का संचालन किसी भी दशा मे न होने दें और समय–समय पर अपनी निरीक्षण आख्या भी उपलब्ध कराते रहें। क्षेत्रीय अधिकारी, उत्तर प्रदेश नियंत्रण बोर्ड, बिजनोर द्वारा आख्या प्रस्तुत न किये जाने के कारण अधोहस्ताक्षरी के स्तर से आख्या प्रेषित करने मे विलम्ब हुआ, जिसकी पुनरावृत्ति भविष्य मे नहीं होगी।

आख्या महोदय की सेवा में सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार ।

भवदीय,

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

पत्रांक व दिनांक उपरोक्तानुसार।
प्रतिलिपिः– प्रमुख सचिव, न्याय, उ0प्र0 शासन, न्याय रिट, विधि मंत्रणा अनुभाग–6, लखनऊ को सादर प्रेषित।
2– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि प्रश्न गत प्रकरण मे मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली मे प्रभावी पैरवी करना सुनिश्चित करें।

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

Annexure No. 15

प्रेषक,

जिलाधिकारी,
अमरोहा ।

सेवा में,

सदस्य सचिव
उ0प्र0 प्रदूषणनियंत्रण बोर्ड,
टी0सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पत्रांक– 713 /खनिज/2023–24 दिनांक– 08 जनवरी, 2024

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्र0नि0 बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 के अनुपालन के जिलाधिकारी अमरोहा की ओर से जबाब दाखिल करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 06.10.2023 एवं 21.12.2023 का अवलोकन करने का कष्ट करें, जिसमें जनपद मुरादाबाद, सम्भल, अमरोहा व रामपुर में अवैध रूप से संचालित ईंट भट्टों के विरूद्ध कार्यवाही हेतु आदेशित किया गया है। उक्त आदेश के अनुपालन में कार्यालय के पत्र संख्या 704/खनिज/2023–24 दिनांक 02.01.2023 के द्वारा जनपद स्तर से की कार्यवाही की विस्तृत रिपोर्ट प्रेषित की जा चुकी है।

इसी क्रम में अवगत कराना है कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर के माह दिसम्बर 2023 में किये गये निरीक्षण/सर्वेक्षण में डिफाल्टर श्रेणी के ईंट भट्टों का संचालन बंद पाया गया। इस संबंध में उ0प्र0 नियन्त्रण बोर्ड, बिजनौर के पत्र संख्या 1229/एन–47/जनरल–2024 दिनांक 05.01.2024 द्वारा उपलब्ध करायी गयी आख्या की छायाप्रति सूचना संदर्भ हेतु संलग्न है। उक्त के अतिरिक्त उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड से प्राप्त वसूली प्रमाणपत्रों पर वसूली हेतु कार्यवाही शुरू कर दी गयी है।

संलग्नक–उपरोक्तानुसार ।

भवदीय,

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपिः– प्रमुख सचिव, न्याय, उ0प्र0 शासन, न्याय रिट, विधि मंत्रणा अनुभाग–6, लखनऊ को सादर प्रेषित।

2– क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि प्रश्न गत प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में प्रभावी पैरवी करना सुनिश्चित करें।

3– श्रीमती प्रियंका स्वामी, अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को सूचनार्थ प्रेषित।

(राजेश कुमार त्यागी)
जिलाधिकारी, अमरोहा

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ई–मेल :– robijnaur@uppcb.in

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालय: महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर–चक्कर रोड, बिजनौर–246701

सन्दर्भ सं0 : 1229/N-47/ जनरल-2024 दिनांक : 05-01-2024

सेवा में,

जिलाधिकारी महोदय,
अमरोहा।

विषय–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद–अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के ईट भट्ठो के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के ईट भट्ठो का निरीक्षण/सर्वेक्षण माह–दिसम्बर 2023 में किया गया। निरीक्षण/सर्वेक्षण के दौरान तालिका में अंकित डिफाल्टर श्रेणी के ईट भट्ठो का संचालन बन्द पाया गया। निरीक्षण/सर्वेक्षण की आख्या, फोटोग्राफ्स सहित संलग्नक कर सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार ।

भवदीय,

(विजय)
क्षेत्रीय अधिकारी

प्रतिलिपि:–मुख्य पर्यावरण अधिकारी (वृत्त–7), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

मा0 राष्ट्राय हारत अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद–अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के इट भट्ठा के सम्बन्ध में।

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–889/2022 जीतू यादव बनाम उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड व अन्य के सम्बन्ध में जनपद अमरोहा में वैध सहमति प्राप्त न होने तथा डिफाल्टर श्रेणी के ईट भट्ठो का निरीक्षण/सर्वेक्षण माह–दिसम्बर 2023 में किया गया। निरीक्षण/सर्वेक्षण के दौरान तालिका में अंकित डिफाल्टर श्रेणी के ईट भट्ठो का संचालन बन्द पाया गया। निरीक्षण/सर्वेक्षण के दौरान लिये गये फोटोग्राफ्स निम्नवत तालिका में संलग्न है।

क0सं0	ईट भट्ठों का नाम व पता	अभ्युक्ति	फोटोग्राफ
01	फौजी पहलवान ब्रिक वर्क्स, लालापुर, हसनपुर, अमरोहा	ईट भट्टा बंद है।	
02	शिव ईट उद्योग, नन्हेड़ा राजपूत, अमरोहा।	ईट भट्टा बंद है।	
03	आसरा ईट उद्योग (नया नाम यश ईट उद्योग) चांद नगर, अमरोहा।	ईट भट्टा बंद है।	
04	चौधरी ईट उद्योग (नया नाम बाला जी ईट उद्योग), पैलीतगा, नौगावा सादात, अमरोहा।	ईट भट्टा बंद है।	
05	कौशर ब्रिक वर्क्स, बांसखेडी, नौगावा सादात, अमरोहा	ईट भट्ठा बंद है।	
06	मलिक ईट उद्योग, टोकरा पट्टी, गजरौला, अमरोहा	ईट भट्ठा बंद है।	

Ashok Kumar
(AETS)
UPPCB (BIJNOR)

(TEE)
UPPCB Bijnor

07	अर्श ईंट उद्योग (पुराना नाम भारत ईंट उद्योग), कसेरूवा, धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	Arsh ent udhyog kaserwa
08	मोनू ईंट उद्योग (पुराना नाम शिव ईंट उद्योग, बहलोलपुर, गजरौला, अमरोहा।	ईंट भट्ठा बंद है।	Monu ent udhyog bahlolpur
09	जय ब्रिक वर्क्स (नया नाम सुजमना ईंट उद्योग), सुजमना, धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	Sujmna ent udhyog sujmna
10	केशव ईंट उद्योग, सुजमना, धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	Keshav ent udhyog sujamna
11	चौधरी ईंट उद्योग, ग्राम–लिसडी खुर्द, पोस्ट–कैसरा, अमरोहा।	ईंट भट्ठा बद है।	Chaudhary ent udhyog lisadi khurd
12	सुबोध ईंट उद्योग, आजमपुर, धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	Subodh ent udhyog ajampur
13	गुरू नानक ब्रिक वर्क्स, दौलतपुर भूड, अमरोहा।	ईंट भट्ठा बंद है।	
14	गुरू अर्जुन ब्रिक वर्क्स, शाहपुर रझेडा, अमरोहा।	ईंट भट्ठा बंद है।	

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15	मलिक ईंट उद्योग, ग्राम–लोहारी खादर, हसनपुर, अमरोहा।	ईंट भट्ठा बंद है।	
16	न्यू फौजी ब्रिक वर्क्स, ग्राम–गंगाचौली, गंगेश्वरी, हसनपुर, अमरोहा।	ईंट भट्ठा बंद है।	
17	छपना ब्रिक वर्क्स, ग्राम–छपना, गंगेश्वरी, हसनपुर, अमरोहा।	ईंट भट्ठा बंद है।	
18	शंकर ब्रिक वर्क्स (नया नाम नारायण ब्रिक वर्क्स), दड़ियाल, गंगेश्वरी, हसनपुर, अमरोहा।	ईंट भट्ठा बंद है।	
19	खान ब्रिक वर्क्स, शकरगढ़ी, हसनपुर, अमरोहा।	ईंट भट्ठा बंद है।	
20	शिवओम ब्रिक वर्क्स, अहरौला तेजवन, पोस्ट–गजरौला, तहसील–धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	
21	विकास ब्रिक वर्क्स (नया नाम ए0एन0 ब्रिक वर्क्स), चुचैला कलां, मण्डी धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	
22	चौधरी ब्रिक वर्क्स, चुचैला खुर्द, अमरोहा।	ईंट भट्ठा बंद है।	

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23	किसान ईंट उद्योग, ग्राम–फत्तेहपुर शुगाली, धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	
24	दुर्गा ब्रिक वर्क्स, अहरौला तेजवन, अमरोहा।	ईंट भट्ठा बंद है।	
25	शिव ब्रिक वर्क्स (पुराना नाम शुभम ब्रिक वर्क्स एवं भगतजी ब्रिक वर्क्स), चुचैला कला, धनौरा, अमरोहा।	ईंट भट्ठा बंद है।	
26	एवन ईंट उद्योग (पुराना नाम फारूख ईंट उद्योग), देहरी खुर्रम, अमरोहा।	ईंट भट्ठा बंद है।	
27	एवन ईंट उद्योग, अकबरपुर सकैनिया, अमरोहा।	ईंट भट्ठा बंद है।	
28	महक ईंट उद्योग (नया नाम न्यू आरएके० ईंट उद्योग), भूटिया मिलक पापडी, अमरोहा।	ईंट भट्ठा बंद है।	
29	कनक ब्रिक वर्क्स (नया नाम श्री बालाजी ईंट उद्योग एवं पुराना नाम कृष्ण ब्रिक वर्क्स, मउमय चक, हाशमपुर, अमरोहा ।	ईंट भट्ठा बंद है।	

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30	लक्ष्मी ईंट उद्योग, ग्राम–सिरसा खुमार, कैलसा रोड, अमरोहा।	ईंट भट्ठा बंद है।	
31	कोहिनूर ब्रिक वर्क्स, बोरी बोरा, नौगावा सादाता, अमरोहा।	ईंट भट्ठा बंद है।	
32	जीशान ईंट उद्योग, कैलशा रोड, पायती कला, अमरोहा।	ईंट भट्ठा बंद है।	
33	न्यू भारत ब्रिक वर्क्स, ग्राम–पायती कला, अमरोहा।	ईंट भट्ठा बंद है।	
34	मोहसिन ब्रिक वर्क्स (वर्तमान नाम न्यू फाइन ब्रिक वर्क्स), ग्राम–पायती कला, अमरोहा।	ईंट भट्ठा बंद है।	
35	हाजी मुश्ताक ईंट उद्योग, ग्राम व पोस्ट–तवई मजरा, पायती कला, अमरोहा।	ईंट भट्ठा बंद है।	
36	क्लासिक ब्रिक वर्क्स, ग्राम–काला खेड़ा, अमरोहा।	ईंट भट्ठा बंद है।	
37	उमर अल्तमश ब्रिक फील्ड (वर्तमान नाम सोशल ब्रिक वर्क्स, ग्राम–कनपुरा, पोस्ट–डिडौली, अमरोहा।	ईंट भट्ठा बंद है।	

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38	किंग ब्रिक फिल्ड (नया नाम न्यू किंग ब्रिक वर्क्स), ग्राम–करनपुर, चौधरपुर, अमरोहा।	ईट भट्ठा बंद है।	
39	मंसूरी ईंट उद्योग, ग्राम–ककराली मुबारकपुर नूरी, अमरोहा।	ईट भट्ठा बंद है।	
40	चौधरी ईंट उद्योग, ककराली, अमरोहा।	ईट भट्ठा बंद है।	
41	न्यू चौधरी ब्रिक वर्क्स, ककराली माफी, अमरोहा।	ईट भट्ठा बंद है।	
42	रशिक ईंट उद्योग (वर्तमान नाम बाबा ईंट उद्योग ग्राम–नजरपुर, नन्हेडा राजपूत, अमरोहा।	ईट भट्ठा बंद है।	
43	ए0के0एम0 ब्रिक फिल्ड (नया नाम एच0के0एन0 ब्रिक फिल्ड, कमालपुर, अमरोहा।	ईट भट्ठा बंद है।	
44	गोल्डन ब्रिक वर्क्स, ग्राम फतोहपुर माफी, अमरोहा।	ईट भट्ठा बंद है।	
45	इण्डियन/इंडिया ब्रिक वर्क्स (पुराना नाम मदद ब्रिक वर्क्स), मीरपुर, जोया, अमरोहा।	ईट भट्ठा बंद है।	

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46	अली ईंट उद्योग, शाहपुर, पोस्ट–जोया, अमरोहा।	ईंट भट्ठा बंद है।	
47	अब्बु ब्रिक वर्क्स (नया नाम इण्डियन ब्रिक वर्क्स) ग्राम–कनपुरा, अमरोहा।	ईंट भट्ठा बंद है।	
48	कमर ईंट उद्योग (नया नाम पप्पू ईंट उद्योग) ग्राम–मकसूदपुर बम्बूगढ रोड, बाईपास, अमरोहा।	ईंट भट्ठा बंद है।	
49	नेशनल ब्रिक वर्क्स, ग्राम–नौनेर, अमरोहा।	ईंट भट्ठा बंद है।	National brick work naunar
50	श्री बालकराम ईंट उद्योग, अब्बलपुर, अमरोहा।	ईंट भट्ठा बंद है।	
51	पप्पू ईंट उद्योग (नया नाम गुफरान ईंट उद्योग) ग्राम–मकसूदपुर बम्बूगढ, अमरोहा।	ईंट भट्ठा बंद है।	
52	न्यू राजा ईंट उद्योग (पुराना नाम राजा ईंट उद्योग), ग्राम–शहबाजपुर, पोस्ट–जोया, अमरोहा।	ईंट भट्ठा बंद है।	
53	एम0आई0जेड0 ब्रिक वर्क्स, ग्राम–ककराली माफी, अमरोहा।	ईंट भट्ठा बंद है।	

Ashok Kumar (MTS) Uppcb (Rtimpa)

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54	जुगनू ईंट उद्योग, ग्राम–बरखेडा राजपूत, अमरोहा।	ईंट भट्ठा बंद है।	
55	भारत ईंट उद्योग, शेखपुर माफी, अमरोहा।	ईंट भट्ठा बंद है।	
56	हिन्दुस्तान ईंट उद्योग, पांयती कलां, अमरोहा।	ईंट भट्ठा बंद है।	
57	अकरम ईंट उद्योग, ग्राम–बरखेडा राजपूत, अमरोहा।	ईंट भट्ठा बंद है।	
58	आमिर ईंट उद्योग (पुराना नाम राज ईंट उद्योग/नया नाम आरजू ईंट उद्योग, ग्राम–मकसूदपुर, अमरोहा।	ईंट भट्ठा बंद है।	
59	बी0एम0 ईंट उद्योग, ग्राम–बकेनिया, अमरोहा।	ईंट भट्ठा बंद है।	

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60	बिलाल ईंट ब्रिक फिल्ड (नया नाम जानू ईंट उद्योग, पुराना नाम लक्ष्मी ईंट उद्योग), ग्राम–दरियापुर, अमरोहा।	ईंट भट्ठा बंद है।	
61	मलिक ईंट उद्योग, ग्राम–शादीपुर, अमरोहा।	ईंट भट्ठा बंद है।	
62	ओम बाबा ब्रिक वर्क्स, ग्राम–कंजर बसेडा, धनौरा, अमरोहा ।	ईंट भट्ठा बंद है।	
63	राजा ब्रिक वर्क्स, ग्राम–लालू नंगला, पोस्ट–गंजना, अमरोहा।	ईंट भट्ठा बंद है।	
64	सुपर गोल्ड ब्रिक वर्क्स (नया नाम आर०के० ईंट उद्योग), ग्राम–सिरसा खुमार, अमरोहा ।	ईंट भट्ठा बंद है।	
65	श्याम ईंट उद्योग (नया नाम संगम ईंट उद्योग), ग्राम–पायती कला, अमरोहा।	ईंट भट्ठा बंद है।	
66	न्यू रशिक ईंट उद्योग (नया नाम अनमोल ईंट उद्योग), ग्राम–सिनौरा, अमरोहा।	ईंट भट्ठा बंद है।	

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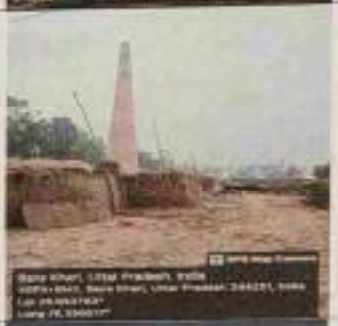
67	मुस्तफा ईंट उद्योग, अशरफपुर फैजगंज, अमरोहा।	ईंट भट्ठा बंद है।	
68	सकलानी ईंट उद्योग (पुराना नाम मेहराब ईंट उद्योग), ग्राम–पायती कला, अमरोहा ।	ईंट भट्ठा बंद है।	
69	न्यू शमा ब्रिक वर्क्स, ग्राम–सेलपुरा, बच्छरायूं, अमरोहा।	ईंट भट्ठा बंद है।	
70	जोगन ब्रिक वर्क्स, ग्राम–बासखेडी, अमरोहा।	ईंट भट्ठा बंद है।	
71	कान्हा ईंट उद्योग, नजरपुर, अमरोहा।	ईंट भट्ठा बंद है।	

Ajit Kumar (MTS) UPPCB (BIJNOR)

(JRF) UPPCB, Bijnor

आरसी0 प्रपत्र-36

[दिवी नियम-141(3)]

वीम का अभिग्रण

सं0 :

से, m/s अस्तल इंडस्ट्रीज
फाट इंडस्ट्रियल एरिया मुरादाबाद
मुरादाबाद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तिथि से 15 दिनों के भीतर तहसील में भुगतान कर दें या उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

वसूली का विवरण

रु० 3086875=00 + डी-3

03/01/24

(तहसीलदार के हस्ताक्षर)

(डी0डी0ओ0/जमाबंदी)।

आरसी0 प्रपत्र-36

[दिवी नियम-141(3)]

वीम का अभिग्रण

सेवा में, m/s अस्तल इंडस्ट्रीज
फाट इंडस्ट्रियल एरिया मुरादाबाद
मुरादाबाद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तिथि से 15 दिनों के भीतर तहसील में भुगतान कर दें या उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय वसूली का विवरण

रु० 3086875=00

03/01/24

(तहसीलदार के हस्ताक्षर)

Account of the U.P. Pollution Control Board's Account No. 7015020100 UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lu
the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2806250/-
2.	Cost of the Proceedings	₹ 280625/-
3.	Total Amount (1 + 2)	₹ 3086875/-

No.

तहसीलदार, अमरोहा

CC:-Regional Officer, U.P. Pollution Control Board, Bijnor

बकाया के रूप में वसूल

अपर जिलाधिकारी (वि0/रा

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

देखें नियम-141(3)]

माँग का अधिपत्र

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम संo :

सेवा में,

श्री M/s भू-चौधरी रिक्त कर्मी प्रो० अजद दवीरस्त

राजस्व की बकाया या भू-राजस्व के रूप में बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की 15 दिनों के भीतर तहसील में भुगतान कर दें स्थित होकर कारण स्पष्ट करें कि क्यों न रूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस तामीली के 15 दिनों के भीतर तहसील में भुगतान कर अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आप विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अर्व उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण
2818750 + 281875 = 3100625

देय धनराशि का विवरण
2818750 + 281875 = 3100625

जारी करने की तिथि : 03/01/2023

मुहर

(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार अमरोहा

जारी करने की तिथि : 03/01/2023

मुहर

(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार अमरोहा

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उ० प्र० प्रदूषण नियंत्रण बोर्ड

आरएसी० प्रपत्र-36

[देखें नियम-141(3)]

भौम का अधिपत्र

क्रम सं० :

सेवा में, m/s. New Raja Entt Udyog

श्री (Offd Name) ...राजा इंट उद्योग...

ग्राम शहजादपुर Post - ओया, अमरोहा

स्वामी/प्रबन्धक/श्री/श्रीमती/श्री कुमार

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

श्री/श्रीमती/श्री कुमार श्री० कमर श्री० ओमवीर ग्राम तहसील व जनपद. अमरोहा

देय धनराशि का विवरण

77,68,750 + अन्य

जारी करने की तिथि : 03-01-2024

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आरएसी० प्रपत्र-36

[देखें नियम-141(3)]

भौम का अधिपत्र

सेवा में, m/s. Shu-Raja Entt Udyog

श्री (Offd Name) ...राजा इंट उद्योग...

ग्राम शहजादपुर Post - ओया, अमरोहा

स्वामी/प्रबन्धक/श्री/श्रीमती/श्री कुमार

भू-राजस्व की बकाया या भू-राजस्व के रूप में य बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

श्री/श्रीमती/श्री कुमार श्री० कमर श्री० ओमवीर ग्राम तहसील व जनपद. अमरोहा

देय धनराशि का विवरण

77,68,750 + अन्य

जारी करने की तिथि : 03-01-2024

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प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अधिपत्र

.....

M/s पप्पु ईंट उद्योग

Name- गुफरान ईंट उद्योग

मकसूदपुर आजमगढ़ उत्तरप्रदेश

भू-राजस्व की बकाया या भू-राजस्व के रूप में देय बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

2- सरा ग्राम० मकसूदपुर उमरेठ

3- मो० शुएब ग्राम० मकसूदपुर

उमेश कुमार ग्रा० मकसूदपुर उमरेठ

वसूली का विवरण

.....

₹830625 + अन्य

दिनांक जारी करने का दिनांक: 03-01-2024

तहसीलदार के हस्ताक्षर

नाम (कैपिटल लेटर्स में)।

उ० प्र० प्रदूषण नियंत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मौन का अधिपत्र

क्रम सं0 :.....

सेवा में, M/s पप्पु ईंट उद्योग

श्री New Name - गुफरान ईंट उद्योग

ग्रा० मकसूदपुर आजमगढ़ उमरेठ

Pt० मुजाफ्फरगंज मकसूदपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

Pto. 2- सरा ग्राम मकसूदपुर उमरेठ

3- मो० शुएब ग्रा० मकसूदपुर

4- उमेश कुमार मकसूदपुर

देय धनराशि का विवरण

.....

₹830625 - Advance

जारी करने का दिनांक: 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

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उ० प्र० प्रदूषण नियंत्रण बोर्ड

आरएसी० प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं० :.....

सेवा में, m/s आमीर ईंट उद्योग,

मौ०(ग्रीनफील्ड) रामा ईंट उद्योग

ग्रा० मस्तूरा पु० तिलहर उ० शाहजहांपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

.....

₹8,30,625 +अन्य.....

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

तहसील सेमरोड़

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उ०प्र० प्रदूषण नियंत्रण बोर्ड

आर०सी० प्रपत्र-36

[नियम-141(3)]

m/s अली ईंट उद्योग

ग्राम ..... पोस्ट ..... तहसील .....

जिला .....

बकाया की विवरण

7830625 + अन्य

उ०प्र० प्रदूषण नियंत्रण बोर्ड

आर०सी० प्रपत्र-36

[नियम-141(3)]

फर्म का नाम :

सेवा में, m/s अली ईंट उद्योग

श्री ..... ग्राम/पुर ..... पोस्ट ..... तहसील .....

जिला .....

यह कि पू-राजस्व की वसूली के संबंध में पू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अंतर्गत उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7830625 + अन्य

जारी करने की तिथि .....

मुहर .....

(तहसीलदार के हस्ताक्षर)

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उ०प्र० प्रदूषण नियंत्रण बोर्ड

आरएसी० प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं० :

सेवा में, M/s कपर ईंट उद्योग

श्री (New Name) पप्पू ईंट उद्योग

ग्राम० मकसूदपुर पप्पूगढ़ पो० अर्जुनपुरा उन्नाव

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

संलग्नक :- 1- कपर श्री राजा ग्राम हुसैनपुर

2- मतवफ श्री इब्राहीम ग्राम मकसूद

-पुर पो० ओरा अर्जुनपुरा

देय धनराशि का विवरण

7830625 + अन्य

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

तहसील बिलहौर उन्नाव

उ०प्र० प्रदूषण नियंत्रण बोर्ड

आरएसी० प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

M/s कपर ईंट उद्योग

ame) पप्पू ईंट उद्योग

मकसूदपुर पप्पूगढ़ पो० अर्जुनपुरा

भूमि

भू-राजस्व की बकाया या भू-राजस्व के रूप में देय बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

सं0 1- कपर श्री राजा ग्राम हुसैनपुर

2- मतवफ श्री इब्राहीम ग्राम मकसूद

-पुर पो० ओरा अर्जुनपुरा

नराशि का विवरण

7830625 + अन्य

तिथि : 03-01-2024

तहसील बिलहौर उन्नाव

(तहसीलदार के हस्ताक्षर)

(तहसील/जनपद)।

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उ०प्र० भूराजस्व (निष्पादन) नियमावली

आर०सी० प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

..... फर्म सं0 .....

सेवा में, श्री/मै० - लालबिहारी

..... श्री/मै० धीरेन्द्र सिंह पुत्र

..... जहांगीरपुर खुर्द

क भू-राजस्व की बकाया या भू-राजस्व के रूप मे योग्य बकाया आप से निम्न विवरणानुसार देय है। रा आपसे अपेक्षा की जाती है कि इस नोटिस की ि के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न के विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के त उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण

7062500-

706250-

7768750-

जारी करने की तिथि 23/01/2024

मुहर

(तहसीलदार के हस्ताक्षर)

© प्रपत्र विधिवत्तम (आगरा)।

उ०प्र० भूराजस्व (निष्पादन) नियमावली

आर०सी० प्रपत्र-36 Final Proceedings

[देखें नियम-141(3)]

माँग का अधिपत्र

फर्म सं0 .....

सेवा में, मै० - लालबिहारी

श्री M/s धीरेन्द्र सिंह पुत्र

जहांगीरपुर खुर्द

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप मे वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7062500/-

706250.00

7768750/-

जारी करने की तिथि 23/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

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आरसी0 प्रपत्र-36

देखें नियम-141(3)]

माँग का अधिपत्र

.....

सुनन व मौ०उग

अलसम्म बिड्किलिड

सोगल बिड वर्क्स

कनपुरा

राजस्व की बकाया या भू-राजस्व के रूप मे
काया आप से निम्न विवरणानुसार देय है।
सी अपेक्षा की जाती है कि इस नोटिस की
5 दिनों के भीतर तहसील मे भुगतान कर दें
थत होकर कारण स्पष्ट करें कि क्यों न
स उत्तर प्रदेश राजस्व संहिता, 2006 के
ड़नात्मक कार्यवाही प्रारम्भ की जाय।

I का विवरण

716250=

78.78.750=

ी की तिथि 03/01/24

.....

ार के हस्ताक्षर)

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा मे, मै०- सुनन व मौ०उग

श्री M/s अरबिंदम बिल्डकिलिड / पवित्र ब्र

सोगल बिल्ड वर्क्स कनपुरा

यदि तक भू-राजस्व की बकाया या भू-राजस्व के रूप में
वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।
एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की
तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें
अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

7162501+716250=

78.78.750=

जारी करने की तिथि 03/01/24

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

उ0प्र0 राजस्व निरीक्षण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मौंग का अधिपत्र

क्रम सं0 :

सेवा में, बी॰ - गंगा (उ0प्र0)

श्री M/s डिवाइन बिल्डकॉन

कानपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

28,625 + 28,625 =

38,875

जारी करने की तिथि : 23/01/24

मुहर

(तहसीलदार)

अमरोहा

Scanned with OKEN Scanner

आरसीडी प्रपत्र-36
[नियम-141(3)]
मौन का अभिलेख

सेवा में, श्री० मो० रिजवान
M/s A.K.M. बिल्डर्स/H.K.N बिल्डर्स
जिला कुशीनगर

जहां तक भू-राजस्व की बकाया का भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।
एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली से 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण
2062500 + 206250 =
= 2268750 =

जारी करने की तिथि 02/01/24
मुहर
तहसीलदार के हस्ताक्षर

आरसीडी प्रपत्र-36 (संशोधित)
[नियम-141(3)]
मौन का अभिलेख

सेवा में, श्री० मो० रिजवान
M/s A.K.M. बिल्डर्स/H.K.N बिल्डर्स
कुशीनगर

जहां तक भू-राजस्व की बकाया का भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।
एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली से 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण
2062500 + 206250
= 2268750 =

जारी करने की तिथि : 03/01/24
मुहर
(तहसीलदार के हस्ताक्षर)

कार्यालय तहसीलदार अमरोहा

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36
[देखें नियम-141(3)]
मौन का अभिपत्र

मैसर्स स्वान इंटरप्राइजेज, अम्बरपुर
बनाम -उपरोक्त
श्री० सुमित शर्मा अन्य

भू-राजस्व की बकाया का भू-राजस्व के रूप में देय बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण कुल प्रवृष्टि निर्यक्त वर्ष
283750+28375=312125/-

जारी करने की तिथि 31/12/24

मुहर

(तहसीलदार/अपर कलेक्टर)

आरoसीo प्रपत्र-36
[देखें नियम-141(3)]
मौन का अभिपत्र

वाद सं0
मेसर्स स्वान इंटरप्राइजेज, अम्बरपुर बनाम
श्री० सुमित शर्मा अन्य

यहां तक भू-राजस्व की बकाया का भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण कुल प्रवृष्टि निर्यक्त वर्ष
Rs. 283750 + 28375 = 312125/-

जारी करने की तिथि 31/12/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में, मैसर्स भटका डेट उद्योग

मेसर्स आर० के० डेट उद्योग

श्री सुरेन्द्र पाण्डे

ग्राम खैरना, खेमपाट जिला अल्मोड़ा

भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण शुल्क० प्रदूषण नियंत्रण बोर्ड

Rs 28,37,500 + 283750 = 3121250/-

जारी करने की तिथि 3/1/24

मुहर

(तहसीलदार के हस्ताक्षर)

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में, मैसर्स भटका डेट उद्योग

मेसर्स आर० के० डेट उद्योग

श्री भगवान सिंह, खेमपाट जिला अल्मोड़ा

भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण शुल्क० प्रदूषण नियंत्रण बोर्ड

Rs 28,37,500 + 283750 = 3121250/-

जारी करने की तिथि 3/1/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

उ0प्र0 भू-राजस्व नियमावली

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

क्रम सं0 .....

सेवा में,

श्री मै0 कान्हा इंटरप्राइजेज

नगर पंचायत अमरोहा

.....

तक भू-राजस्व की बकाया या भू-राजस्व के रूप में योग्य बकाया आप से निम्न विवरणानुसार देय है। द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की ली के 15 दिनों के भीतर तहसील में भुगतान कर दें वा उपस्थित होकर कारण स्पष्ट करें कि क्यों न के विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के ोन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण

28375००/- + 28375०/-

312/250/-

.....

ारी करने की तिथि : 03/07/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

प्रपत्र (डी0टी0पी0/अपडेट)

उ0प्र0 भू-राजस्व नियमावली

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

क्रम सं0 .....

सेवा में,

श्री मै0 कान्हा इंटरप्राइजेज

नगर पंचायत अमरोहा

.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

28375०० + 28375०/-

= 312/250/-

.....

जारी करने की तिथि : 03/07/24

मुहर .....

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

इलीज ईट उद्योग

तानपुर मोल्की नवादा

इलीज ग्राम पो-देवनपुर

भू-राजस्व की बकाया या भू-राजस्व के रूप में
ाय्य बकाया आप से निम्न विवरणानुसार देय है।
आपसे अपेक्षा की जाती है कि इस नोटिस की
के 15 दिनों के भीतर तहसील में भुगतान कर दें
उपस्थित होकर कारण स्पष्ट करें कि क्यों न
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण

उ0प्र0 पट्टा निर्माण बोर्ड

- 353125+353125=308437

करने की तिथि 308437

03/11/24

रीलदार के हस्ताक्षर)

(डी0टी0पी0/आफसेट)।

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :.....

सेवा में, M/S इलीज ईट उद्योग

श्री तानपुर मोल्की नवादा

ग्राम इलीज ग्राम पो0-देवनपुर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में
वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।
एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की
तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें
अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

उ0प्र0 पट्टा निर्माण बोर्ड

रु- 353125+353125=308437

जारी करने की तिथि 03/11/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आरO सीO प्रपत्र-36

[देखें नियम-141(3)]

मौंग का अधिपत्र

क्रम सं0

सेवा में, M/s ईश्वर ब्रिक वर्क्स

की (पुराना नाम - मदद ब्रिक वर्क्स)

ग्राम - श्रीपुर, परगना अतहर

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण 30 फरवरी 2025 तक निम्नवत है।

रु- 270625+270625=541250

जारी करने की तिथि 01/11/2024

मुहर

(अमीन/पेशकार के हस्ताक्षर)

Scanned with OKEN Scanner

उ0प्र0 भू-राजस्व नियमावली, 2016

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

..... क्रम सं0 .....

सेवा में,

श्री M/s आसव इंडस्ट्रीज

.....पानीपत.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

27,06,250/- + 27,06,250/- = 2,97,68,750/-

जारी करने की तिथि .....

मुहर

(तहसीलदार के हस्ताक्षर)

उ0प्र0 भू-राजस्व नियमावली, 2016

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

5 आसव इंडस्ट्रीज

.....पानीपत.....

भू-राजस्व की बकाया या भू-राजस्व के रूप में योग्य बकाया आप से निम्न विवरणानुसार देय है। रा आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न के विरूद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के न उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

धनराशि का विवरण

27,06,250/- + 27,06,250/-

= 2,97,68,750/-

री करने की तिथि .....

हर .....

तहसीलदार की

प्रवन (डीडीओ/एसडीएम)

Scanned with OKEN Scanner

प्र॰प्रदूषण नियंत्रण बोर्ड

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

ग्राम सं0 : पायती कलां जमरोधा

सेवा में, जीशान ईंट उद्योग

श्री मो॰ अली / कुमर अली

S/O फक्कीर मोहम्मद

भू-राजस्व की बकाया आप से निम्न विवरणानुसार देय है।

आपसे अपेक्षा की जाती है कि इस नोटिस की 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

प्रदूषण कर – 3/4875=

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

उ॰प्र॰प्रदूषण नियंत्रण बोर्ड

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

ग्राम सं0 : पायती कलां जमरोधा

सेवा में, जीशान ईंट उद्योग

श्री प्रो॰ मो॰ अली / कुमर अली

S/O फक्कीर मोहम्मद

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

पत्रद्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

प्रदूषण कर – 3/4875=

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

दृष्य निपत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

किंग क्लिक प्रोडक्ट्स (प्रा॰) लिमिटेड

उस्मान अली s/o

राजस्व की बकाया धनराशि के रूप में

बकाया आप से निम्न विवरणानुसार देय है।

आपसे अपेक्षा की जाती है कि इस नोटिस की 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण

कि॰ 2976875=

03-01-2024

कार्यालय तहसीलदार

तहसील के हस्ताक्षर

(तहसीलदार/उपजिलाधिकारी)

3य॰ पक्ष दृष्य निपत्रण बोर्ड

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0

सेवा में M/s किंग क्लिक प्रोडक्ट्स (प्रा॰) लिमिटेड

श्री/मै॰ उस्मान अली s/o

ग्राम/कस्बा/नगर/मुहल्ला

जहां पैतृक भू-राजस्व की बकाया धनराशि के रूप में

बसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

पूर्ववत् कि॰

जारी करने की तिथि 03-01-2024

मुहर

(तहसीलदार/उपजिलाधिकारी)

तहसील अमरोहा

Scanned with OKEN Scanner

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

क्रम सं0 :

सेवा में,

पाण्डे कला

अपराह्न

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन दण्डनात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2,86,250 + 28,625 = 3,14,875

विवरण

2,86,250 + 28,625 = 3,14,875

03-01-2024

03-01-202

जारी करने [illegible]

तहसीलदार

नगर

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SUNFIT
Inspiring young minds

आरoसीo प्रपत्र-36

देखें नियम-141(3)]

मांग का अधिपत्र

क्रम सं0

सेवा में,

राजस्व की बकाया भू-राजस्व के रूप में

लिया आप से निम्न विवरणानुसार देय है।

से अपेक्षा की जाती है कि इस नोटिस की

5 दिनों के भीतर तहसील में भुगतान कर दें

यत होकर कारण स्पष्ट करें कि क्यों न

त उत्तर प्रदेश राजस्व संहिता, 2006 के

ड़नात्मक कार्यवाही प्रारम्भ की जाय।

का विवरण

2862500+ 286250

= 3148750/-

03-01-2024

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

मांग का अधिपत्र

सेवा में,

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2862500+ 286250

= 3148750/-

जारी करने की तिथि 03-01-2024

मुहर

(तहसीलदार/उपजिलाधिकारी)

Scanned with OKEN Scanner

आरसी0 प्रपत्र-36

[देखें नियम-141(3)]

मांग का अधिपत्र

क्रम सं0 [illegible]

सेवा में M/S न्यू आप्टल बिल्डवर्ल्ड

श्री [illegible] पत्नी श्री [illegible]

[illegible] का वर्तमान पता

जहां तक [illegible] का बकाया भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उपबंधनात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

मूलधन रु- 3148750=

जारी करने की तिथि 03-01-2024

मुहर

(तहसीलदार)

Scanned with OKEN Scanner

उ०प्र० प्रदूषण नियंत्रण बोर्ड

आर०सी० प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं० :

सेवा में, M/S श्याम ईंट उद्योग

श्री वर्तमान में (संगम ईंट उद्योग)

प्रो० अब्दुल S/o तस्लीम

पायती कला अमरोहा

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

प्रदूषण कर - 3148750=

जारी करने की तिथि : 03-01-2024

मुहर

(तहसीलदार)

कार्यालय तहसीलदार अमरोहा

प्रदूषण नियंत्रण बोर्ड
सी० प्रपत्र-36
नियम-141(3)]
माँग का अधिपत्र
श्याम ईंट उद्योग
संगम ईंट उद्योग)
अब्दुल S/o तस्लीम
कला अमरोहा
की बकाया या भू-राजस्व के रूप में
या आप से निम्न विवरणानुसार देय है।
अपेक्षा की जाती है कि इस नोटिस की
दिनों के भीतर तहसील में भुगतान कर दें
होकर कारण स्पष्ट करें कि क्यों न
उत्तर प्रदेश राजस्व संहिता, 2006 के
त्मक कार्यवाही प्रारम्भ की जाय।
का विवरण
षण कर - 3148750=
की तिथि : 03-01-2024
तहसीलदार (अमरोहा)
अमरोहा

Scanned with OKEN Scanner

प्रपत्र-36

[देखें नियम-141(3)]

मांग का अधिपत्र

क्रम सं0 M/S मोहसीन स्टील वर्क्स

मेसर्स ईमान स्टील वर्क्स

श्री ...

जहां तक देय राजस्व की वसूली बकाया है वहां वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

मूलधन रु- 3140750=

जारी करने की तिथि 03-01-2024

मुहर

(तहसीलदार/अतिरिक्त तहसीलदार)

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

क्रम सं0

सेवा में,

श्री

राजस्व की बकाया या भू-राजस्व के रूप में बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण देय धनराशि का विवरण

7218750 + 72875

= 7940625/-

जारी करने की तिथि 03-01-24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

0434

आरसीडी प्रपत्र-36

[देखें नियम-141(3)]

मौन का अभिपत्र

क्रम सं0

मैं० इम्पट गोल्ड रिंग प्राइवेट लिमिटेड, [सिरसा] का/की [विक्रय मुख्य]

के० श्रीकान्त मुनेजा पुत्र तिरसा मुख्य

का तथा भू-राजस्व की बकाया का भू राजस्व के रूप में वसूली योग्य बकाया आदि से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs. 2725000 + 272500 = 2997500/-

जारी करने की तिथि 23/01/2023

मुहर

(तहसीलदार)

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

[देखे नियम-141(3)]

माँग का अभिपत्र

क्रम सं0 :

सेवा में,

श्री

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण 721875o + 721875

= 7940625 /-

वापस करने की तिथि 03-01-24

मुहर

(तहसीलदार के हस्ताक्षर)

आरoसीo प्रपत्र-36

[देखे नियम-141(3)]

माँग का अभिपत्र

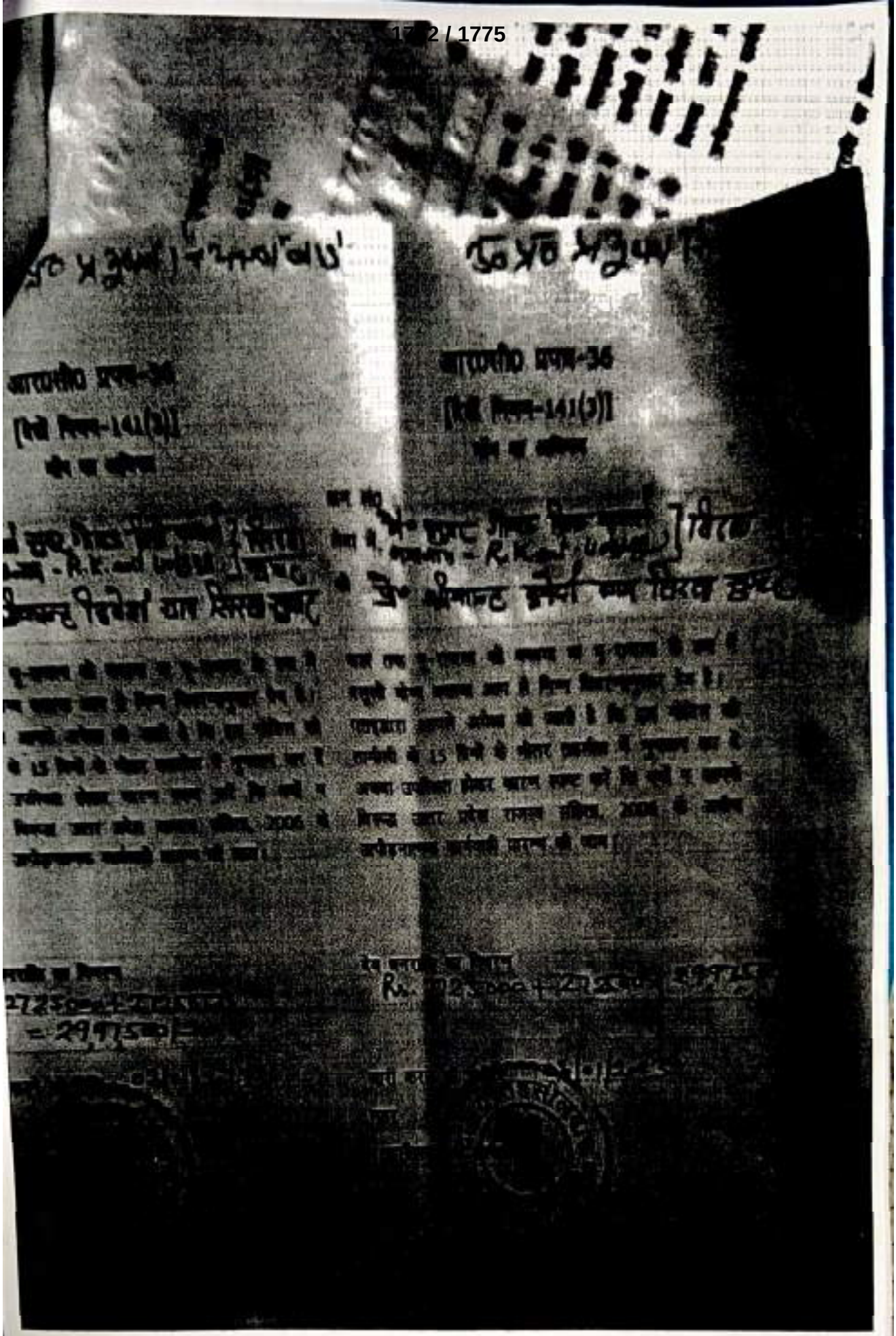
जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण 721875o + 721875

= 7940625 /-

वापस करने की तिथि 03-01-24

Scanned with OKEN Scanner



Scanned with OKEN Scanner

आरCसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

[illegible]

भू-राजस्व की बकाया या भू-राजस्व के रूप में [illegible] बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की [illegible] 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

[illegible] का विवरण [illegible] 28,50,000+285000/-

=3,135000/-

करने की तिथि 3/1/2024

[illegible]

(तहसीलदार)

आरCसी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में [illegible]

श्री [illegible]

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण कु० उ० प्रदूषण नियंत्रण बोर्ड

2850000+285000 = 3135000=00

जारी करने की तिथि 3/1/2024

मुहर

(तहसीलदार)

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

सेवा में,

-राजस्व की बकाया या भू-राजस्व के रूप मे
बकाया आप से निम्न विवरणानुसार देय है।
आपसे अपेक्षा की जाती है कि इस नोटिस की
15 दिनों के भीतर तहसील में भुगतान कर दें
उपस्थित होकर कारण स्पष्ट करें कि क्यों न
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

आरoसीo प्रपत्र-36

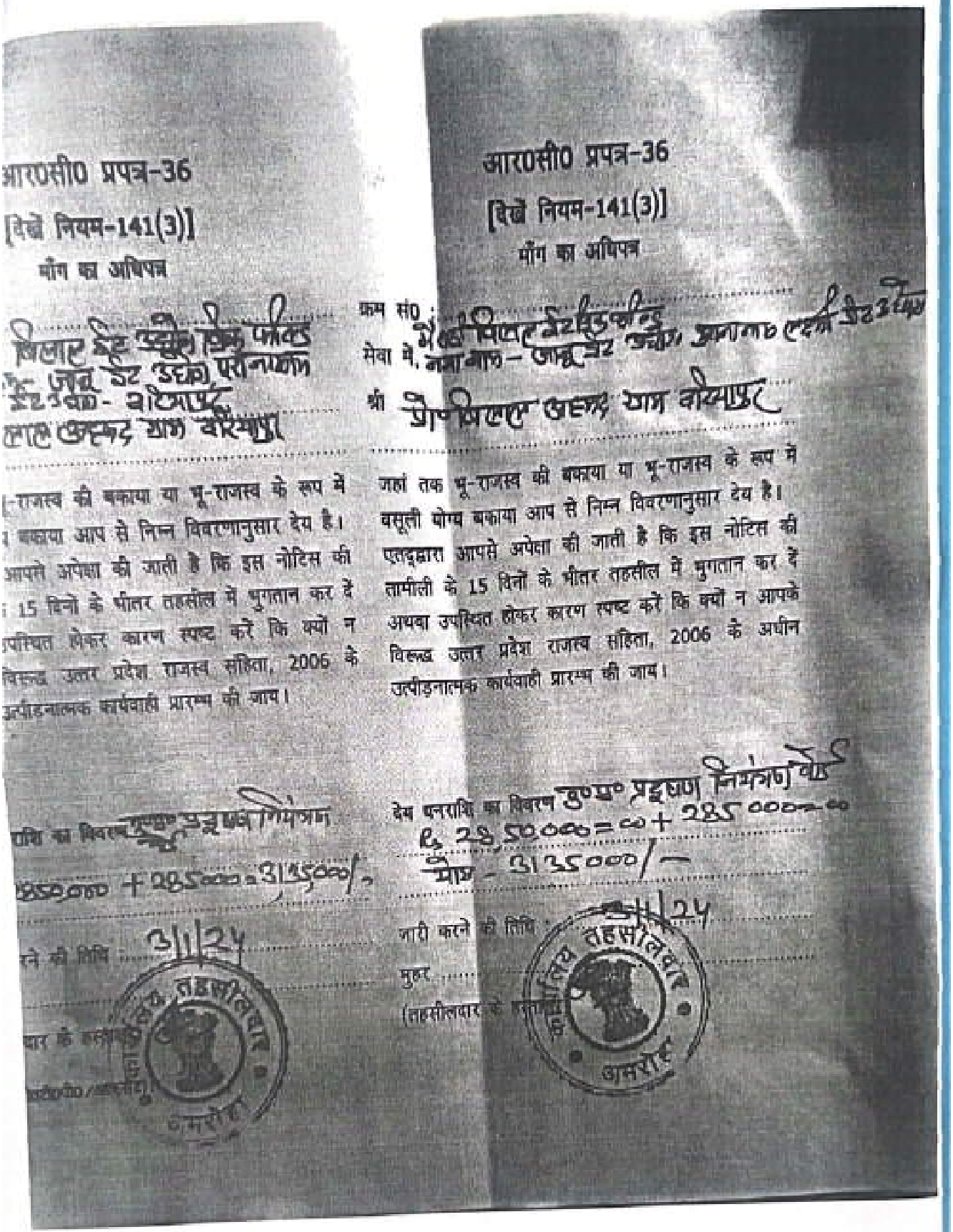
[देखें नियम-141(3)]

क्रम सं0 :

सेवा में,

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप
वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।
एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस
तामीली के 15 दिनों के भीतर तहसील में भुगतान कर
अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आप
विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 की धारा
उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

Scanned with OKEN Scanner



आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अपिपत्र

क्रम संo .....

सेवा में, ...

श्री .....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण .....

जारी करने की तिथि .....

मुहर .....

(तहसीलदार के .....)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मॉग का अधिपत्र

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मॉग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री

भू-राजस्व की बकाया या भू-राजस्व के रूप मे देय बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनो के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

राशि का विवरण

जारी करने की तिथि :

(तहसीलदार के हस्ताक्षर)

भू-राजस्व की बकाया या भू-राजस्व के रूप मे देय बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

5318750 + 531875 =

= 5850625

जारी करने की तिथि : 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

मौंग का अधिपत्र

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

मौंग का अधिपत्र

No.

Scanned with OKEN Scanner

(0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

.....

स्व की बकाया या भू-राजस्व के रूप में
या आप से निम्न विवरणानुसार देय है।
अपेक्षा की जाती है कि इस नोटिस की
दिनों के भीतर तहसील में भुगतान कर दें
ा होकर कारण स्पष्ट करें कि क्यों न
उत्तर प्रदेश राजस्व संहिता, 2006 के
नात्मक कार्यवाही प्रारम्भ की जाय।

का विवरण

270625.00
270625
2976875
03/1/24

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री .....

.....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

270625.00
270625
2976875
03/1/24

जारी करने की तिथि .....

मुहर

(तहसीलदार/उप जिलाधिकारी)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

क्रम सं0 .....

सेवा में, श्री अजयराज डेहर उपजिला अधिकारी अमरोहा

श्री अजयराज डेहर उपजिला अधिकारी अमरोहा

राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आय से निम्न विवरणानुसार देय है।

उक्त अवधि को जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत वसूली कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs 5450000 + 545000

= 5995000/-

जारी करने की तिथि 1/24

मुहर

(तहसीलदार के हस्ताक्षर)

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

श्री अजयराज डेहर उपजिला अधिकारी अमरोहा

राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आय से निम्न विवरणानुसार देय है।

उक्त अवधि को जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न उत्तर प्रदेश राजस्व संहिता, 2006 के अन्तर्गत वसूली कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

Rs 5450000 + 545000

= 5995000/-

जारी करने की तिथि 1/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

यूसुफ खाँ (सहायक ग्रेड 2) नजरपुर नन्हेरा राजपूत

को श्री नजरपुर नन्हेरा राजपूत

राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न उत्तर प्रदेश राजस्व संहिता, 2006 के अंतर्गत उपबंधित कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण रु० 270625 निर्धारण वर्ष

270625+270625=297687

जारी करने की तिथि : 31/12/24

(सहायक/आमलेट)।

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0

सेवा में, मैसर्स यूसुफ खाँ (सहायक ग्रेड 2) नजरपुर नन्हेरा राजपूत

श्री मैसर्स यूसुफ खाँ (सहायक ग्रेड 2) नजरपुर नन्हेरा राजपूत

जहाँ तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अंतर्गत उपबंधित कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण रु० 270625 निर्धारण वर्ष

Rs 270625+270625=297687

जारी करने की तिथि : 31/12/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

0सी0 प्रपत्र-36

नियम-141(3)]

माँग का अधिपत्र

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 :

सेवा में,

श्री M/S

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

का विवरण

2806250 + 280625-

= 3086875-

की तिथि : 03/01/24

देय धनराशि का विवरण

2806250 + 280625-

= 3086875-

जारी करने की तिथि : 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

Scanned with OKEN Scanner

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

श्री ..... राज्य ऑफ तरस्केड, राजपुर

-राजस्व की बकाया या भू-राजस्व के रूप में बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न उक्त उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उपबंधनात्मक कार्यवाही प्रारम्भ की जाय।

देय का विवरण ..... निर्णायक अधिकारी

2187504+2318725=3100625/-

दिनांक : 3/1/24

हस्ताक्षर

(पदनाम)

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

श्री ..... राज्य ऑफ तरस्केड, राजपुर

जहाँ तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उपबंधनात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण ..... निर्णायक अधिकारी

Rs. 2187504+2318725=3100625/-

जारी करने की तिथि : 3/1/24

मुहर

(पदनाम)

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उप जिलाधिकारी कोई

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

प्रति असिस्टेंट डिस्ट्रिक्ट इंडस्ट्रीज, कनकपाली

जिला कलक्टर ऑफ कनकपाली मार्फत

भू-राजस्व की बकाया या भू-राजस्व के रूप में निम्न बकाया आप से निम्न विवरणानुसार देय है। आपसे अपेक्षा की जाती है कि इस नोटिस की के 15 दिनों के भीतर तहसील में भुगतान कर दें उपस्थित होकर कारण स्पष्ट करें कि क्यों न विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

वसूली का विवरण उ०प्र० प्रदूषण नियंत्रण बोर्ड

2818750 + 281875 = 3100625/-

वहने की तिथि : 3/1/2024

(तहसीलदार के हस्ताक्षर)

(डीडीसीo/एकसेटा)।

उप जिलाधिकारी कोई

आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अभिपत्र

क्रम सं0 : असिस्टेंट डिस्ट्रिक्ट इंडस्ट्रीज कनकपाली

सेवा में,

श्री मार्फत कलक्ट्रेट ऑफ कनकपाली मार्फत

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण उ०प्र० प्रदूषण नियंत्रण बोर्ड

Rs. 2818750 + 281875 = 3100625/-

जारी करने की तिथि : 3/1/2024

मुहर

(तहसीलदार के हस्ताक्षर)

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आरoसीo प्रपत्र-36

[देखें नियम-141(3)]

माँग का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री M/s ..... ग्राम ..... पो० .....

जहां तक भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूली योग्य बकाया आप से निम्न विवरणानुसार देय है।

एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2706250 + 270625 = 2976875

जारी करने की दिनांक 03/01/24

मुहर

(तहसीलदार के हस्ताक्षर)

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उ0प्र0 भूराजस्व नियमावली

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मोल का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री M/S चौधरी हैवी इंडस्ट्रीज प्रो0 उस्मान इदरीस पुत्र- करामत हुसैन

उक्त संबंध भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूले योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2818230 + 281875 = 3100625/-

जारी करने की तिथि 03/01/23

मुहर

(तहसीलदार के हस्ताक्षर)

उ0प्र0 भूराजस्व नियमावली

आर0सी0 प्रपत्र-36

[देखें नियम-141(3)]

मोल का अधिपत्र

क्रम सं0 .....

सेवा में,

श्री M/S चौधरी हैवी इंडस्ट्रीज प्रो0 उस्मान इदरीस पुत्र- करामत हुसैन

उक्त संबंध भू-राजस्व की बकाया या भू-राजस्व के रूप में वसूले योग्य बकाया आप से निम्न विवरणानुसार देय है। एतद्द्वारा आपसे अपेक्षा की जाती है कि इस नोटिस की तामीली के 15 दिनों के भीतर तहसील में भुगतान कर दें अथवा उपस्थित होकर कारण स्पष्ट करें कि क्यों न आपके विरुद्ध उत्तर प्रदेश राजस्व संहिता, 2006 के अधीन उत्पीड़नात्मक कार्यवाही प्रारम्भ की जाय।

देय धनराशि का विवरण

2818230 + 281875 = 3100625/-

जारी करने की तिथि 03/01/23

मुहर

(तहसीलदार के हस्ताक्षर)

Union Bank of India, Vikram Nagar, Ghaziabad

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